

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI. O.A. No. 127/2024

IN THE MATTER OF: -

Naathu Ram

..... Applicant

Versus

Ministry of Road Transportation and Highways & Ors.

..... Respondent

**FINAL REPORT OF THE JOINT COMMITTEE FOR DISTRICT SIRMAUR IN O.A. NO. 127/2024 TITLED AS NAATHU RAM V/S MINISTRY OF ROAD, TRANSPORTATION AND HIGHWAYS & ORS.**

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page</b>
1.	Final Report of The Joint Committee for District Sirmaur in Compliance to Hon'ble NGT Order In O.A. No. 127/2024 Titled As Naathu Ram V/S Ministry Of Road, Transportation And Highways & Ors.	1-27
2.	<u>ANNEXURE-1:</u> Hon'ble NGT order dated 06.02.2024	28-30
3.	<u>ANNEXURE-2:</u> Hon'ble NGT order dated 15.04.2024	31-32
4.	<u>ANNEXURE-3:</u> EIA notification amendment dated 22.08.2013	33-36
5.	<u>ANNEXURE-4:</u> Consents issued by HPSPCB to MoRTH contractors	37-79
6.	<u>ANNEXURE-5:</u> Recommendations made by HPSPCB Paonta Sahib w.r.t. closure of components/machineries installed by MoRTH contractors	80-94
7.	<u>ANNEXURE-6:</u> Closure directions issued by HPSPCB against components/machineries installed by MoRTH contractors	95-100
8.	<u>ANNEXURE-7:</u> Sealing reports by HPSPCB w.r.t. machineries installed by MoRTH contractors	101-107
9.	<u>ANNEXURE-8:</u> Forest tree cutting permission Paonta Sahib division	108-110
10.	<u>ANNEXURE-9:</u> Forest tree cutting permission Renuka ji division	111-113
11.	<u>ANNEXURE-10:</u> Non-forest land tree felling permissions granted by Forest Department	114-115
12.	<u>ANNEXURE-11:</u> Violations reported by Forest Department Paonta Sahib division regarding illegal felling of trees	116-118

# 2037

Sr. No.	Particulars	Page
13.	<u>ANNEXURE-12:</u> Violations reported by Forest Department Renuka ji division regarding illegal felling of trees	119-123
14.	<u>ANNEXURE-13:</u> Permissions for blasting operations	124-127
15.	<u>ANNEXURE-14:</u> Muck dumping sites of Package 1 contractor	128-159
16.	<u>ANNEXURE-15:</u> Muck dumping sites of Package 2 contractor	160-218
17.	<u>ANNEXURE-16:</u> Muck dumping sites of Package 3 contractor	219-762
18.	<u>ANNEXURE-17:</u> Muck dumping sites of Package 4 contractor	763-780
19.	<u>ANNEXURE-18:</u> Letter issued by nodal agency to MoRTH seeking information related to muck dumping	781-783
20.	<u>ANNEXURE-19:</u> Letter issued by nodal agency to MoRTH seeking information related to muck dumping	784-788
21.	<u>ANNEXURE-20:</u> Reply submitted by MoRTH w.r.t. inspection of muck dumping sites.	789-819
22.	<u>ANNEXURE-21:</u> Reply submitted by MoRTH w.r.t. inspection of muck dumping sites.	820-907
23.	<u>ANNEXURE-22:</u> Minutes of Meeting held by District Administration Sirmaur on 07.06.2024	908-913
24.	<u>ANNEXURE-23:</u> Minutes of Meeting held by District Administration Sirmaur on 01.07.2024	914-915
25.	<u>ANNEXURE-24:</u> Minutes of Meeting held by District Administration Sirmaur on 10.07.2024	916-917
26.	<u>ANNEXURE-25:</u> Report provided by District Disaster Management Authority Sirmaur	918-985
27.	<u>ANNEXURE-26:</u> Damage reports by Forest Department Renukaji Division	986-989
28.	<u>ANNEXURE-27:</u> Damage reports by Jal Shakti Vibhag Shillai Division	990-996
29.	<u>ANNEXURE-28:</u> Damage reports by Local Administration of Paonta Sahib, Kaffota and Shillai sub divisions	997-1026
30.	<u>ANNEXURE-29:</u> Show cause notices issued by HPSPCB Paonta Sahib to contractors for illegal muck dumping	1027-1044
31.	<u>ANNEXURE-30:</u> Recommendation letters for Environmental Compensation by HPSPCB Paonta Sahib	1045-1176
32.	<u>ANNEXURE-31:</u> Letter of intimation of Environmental Compensation deposition and payment receipt by M/s ABCI Infrastructure Pvt. Ltd. (Package 1 contractor)	1177-1179
33.	<u>ANNEXURE-32:</u> Utility relocation documents received from MoRTH	1180-1181

# 2038

Sr. No.	Particulars	Page
34.	<u>ANNEXURE-33</u> : Completion certificate for utility relocation work issued by Jal Shakti Vibhag Nerwa Division	1182-1183

Filed by:

Joint Committee constituted by  
Hon'ble NGT vide order dated 06.02.2024

Place: Nahan, Sirmaur, H.P.  
Dated: 22.07.2024



Regional Officer,  
HPSPCB Paonta Sahib

**FINAL REPORT OF THE JOINT COMMITTEE FOR DISTRICT SIRMAUR IN  
O.A. NO. 127/2024 TITLED AS NAATHU RAM V/S MINISTRY OF ROAD,  
TRANSPORTATION AND HIGHWAYS & ORS.**

**1. Background and the Orders of Hon'ble National Green Tribunal:**

The matter is related to an Original Application filed before the Hon'ble National Green Tribunal, wherein a grievance has been raised against construction in the Shivalik range of Himalayas ending up to a length of 97/103.55 Kms in the State of Himachal Pradesh undertaken by the Ministry of Road Transport and Highways in the process of two-lane upgradation with the paved shoulders of the existing single lane Paonta Sahib-Guma Section at National Highway No. 707. The allegation of the Applicant is that during road widening and upgradation process, contractors are destroying the Himalayan ecology and natural vegetation and that they are breaking and cutting the hills on one side of the road and throwing the debris (including boulders, stones, dust, etc.) on the steep hill on the other side of the road in the valley. As per the allegation, the entire hilly area on the length of 97 km on the downside slope is getting destroyed, which includes natural vegetation, river streams, habitations, wildlife, etc. It is also alleged that crores of trees including Pine and Deodhar have been destroyed and thousands of minor and 1 major river streams have either been covered up with debris or have changed their course.

The Hon'ble National Green Tribunal vide Order dated 06/02/2024 (**Annexure-1**) had directed, as follows-

*"...3. The OA raises substantial issue related to compliance of the provisions of the scheduled enactments,*

*5. Considering the grievance raised in the OA, we also deem it proper to form a Joint Committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), Regional Officer, Ministry of Environment, Forests and Climate Change (MoEF&CC), Chandigarh, Member Secretary, Himachal Pradesh State Pollution Control Board (HSPCB), Deputy Commissioner Sirmour and deputy Commissioner, Shimla. The Deputy Commissioners will act as nodal agency for co-ordination and compliance in the Committee.*

*Committee.*

*6. The Joint Committee will carry out the spot inspection, ascertain the truthfulness of the allegations made in the OA and submit the factual and action taken report at least one week before the next date of hearing...."*

## **2. Compliance of the orders of Hon'ble National Green Tribunal:**

### **2.1. Constitution of the Joint Committee:**

In compliance to the orders of Hon'ble National Green Tribunal, a Joint Committee comprising of the following members was constituted for District Sirmour:

<b>SN</b>	<b>MEMBERS OF JOINT COMMITTEE</b>
i.	Shri L.R. Verma, HAS, ADM, Nahan (Member nominated by DC, Sirmour)
ii.	Dr. Anup Kumar Das, Scientist 'B', MoEF&CC (Member nominated by MoEF&CC, Sub Office, Shimla (Regional Office, Chandigarh)
iii.	Dr. Narender Sharma, Scientist 'F', CPCB, RD, Chandigarh (Member nominated by Member Secretary, Central Pollution Control Board, Delhi)
iv.	Er. Atul Parmar, Regional Officer, HPPCB, Paonta Sahib (Member nominated by Member Secretary, HPPCB, Shimla.

### **2.2. Site Inspection:**

The Joint Committee conducted spot inspection of 95 Km length out of total 97 Km length of the NH 707 Section from Paonta Sahib to Gumma Section (Km 0.00 to Km 97.00), the Section pertaining to District Sirmour in Original Application No 127 of 2024, on 12/03/2024 and 21/03/2024. The applicant and representatives of MoRTH, Forest Department and Mining Department were also associated by the Joint Committee during joint inspections of the said area.

### **2.3. Interim Report of the Joint Committee:**

Subsequent to the Joint Inspection, the interim report of Joint Committee was submitted before Hon'ble NGT and Hon'ble NGT vide their order dated 15.04.2024 (**Annexure-2**) passed following directions-

*"...3. Joint Committee has submitted the report in four volumes but to verify the truthfulness of the allegations made in the original application (sr. nos. 1 to 4 in the concerned paragraph) and in terms of paras 2.3.1.1 1 to 2.3.1.4 of the report, Joint Committee has sought further seven weeks time for examination of documents, analysis of the data, preparation and filing of authentic factual action taken report. Prayer made by the Joint Committee for grant of further seven weeks time is allowed.*

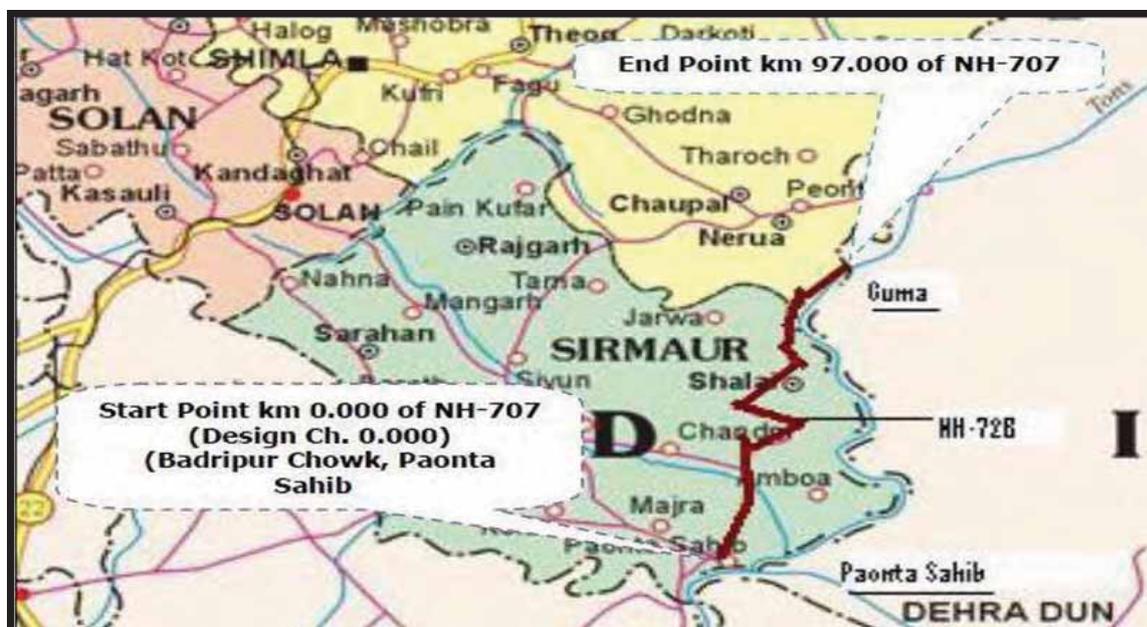
*4. Meanwhile, it will be open to all the concerned parties to file objections to the report of the Joint Committee already filed.*

5. Learned Counsel for respondent no.1 also submits that a reply on behalf of respondent no.1 has been filed but since it is bulky reply, therefore, it is lying in defect. He is permitted to cure the defect so that reply comes on record.

6. List on 24.07.2024.”

### **3. Factual and Action Taken Report by Joint Committee:**

The grievance of the applicant is with respect to Paonta Sahib- Guma section at National Highway No. 707 in the State of Himachal Pradesh starting from Badripur Chowk (Start Point Km 0.000 NH 707) to Guma (End Point Km 97.000 NH 707) as shown in the following Figure 1 attached in the Original Application.



**In the Original Application, the following major allegations have been made:**

**Para 5:** That the Road contractors were supposed to collect the entire hill cut debris and dispose it off as per the approved waste management plan at the assigned dumping sites. However contrary to this, just to save the cost of collection and transportation, these contractors are disposing the hill cut material illegally into the hill slopes of entire 97 km section of road and in the river streams, natural springs and small drainage of the river Giri, Tons and Minus river thus obstructing and changing their course.

**Para 6:** That the Project contractors have been assigned 15 dumping locations which are private land to dispose of around total 1 million cubic metres which is being generated in the project area. That however, the road contractors in order to save the cost of transportation, had

*illegally created thousands of unauthorised dumping grounds, be it river streams, natural forests, hill slopes, etc, located over the entire 97 km section of Poanta Sahib-Gumma Section of the NH 707 High way. It is submitted that since specific sites have been designated therefore no muck dumping can be undertaken beyond the designated sites.*

**Para 7:** *That the project further has taken the advantage of Item 7(f) of the EIA notification 2006, by segmenting the NH 707 into smaller segments and bring it to less than 100 km and thus avoided the requirement of Environment Clearance. That the entire project has been sanctioned under the Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank. That as per the Applicant, the project is actually for length of 103.55 km from Poanta Sahib to Gumma to Fediz Section of NH 707. The Applicant has accessed one document from Ministry of Road 18 Transport and Highways which says that the length of the project is 103.55 km.*

**Para 8:** *That, further the project is passing through reserved forest areas in Paonta Sahib and Renuka Divisions and the wildlife including the Panthera pardus (Leopard), which is of vulnerable category and placed in Schedule I of the Wildlife Protection Act 1972, however there is no regard for the forest area and wildlife and same is being destroyed in most casual manner. That no permission for diversion of forest land has been obtained by the construction companies for using the hill slopes having natural forest and rich biodiversity, for the purpose of dumping the muck and debris.*

**Para 11:** *That muck has killed many of the fishes and with the river stream getting choked created problems of water supply in the region.*

**Para 12:** *That the project has not taken any permission for illegal felling of trees across the hill slopes and such trees include blue pine at lower elevations, while spruce and silver-fair at the higher elevations and also include Deodar trees.*

**Para 15:** *That the act of the construction companies is violative of various environmental laws including the Forest Conservation Act 1980, Environment Protection Act 1986, Construction & Demolition Waste Management Rules 2016, the Water (Prevention & Control of Pollution Act) 1974, the Bio Diversity Act, 2002 amended from time to time.*

**The allegations made by the applicant may be categorized in the following categories:**

1. Avoidance of requirement of Environmental Clearance by taking the advantage of Item 7(f) of the EIA Notification 2006.
2. Permission not taken for diversion of forest land for passing through reserved forest areas in Paonta Sahib and Renuka Divisions.
3. Illegal felling of trees across the hill slopes.
4. Damage to natural sources of drinking water (rivulets) by filling with debris.
5. Illegal use of Gelatin in explosives, for road construction.

6. Muck dumping beyond the designated sites and the violation of Construction & Demolition Waste Management Rules 2016.

***The point-wise report on the facts and truthfulness of the above allegations made in the Original Application, based on the spot Inspection, examinations and analysis of the documents made available to the Joint Committee is submitted as under:***

**3.1.1. Avoidance of Requirement of Environmental Clearance by taking the advantage of Item 7(f) of the EIA notification 2006:**

The NH-707 under reference in the Original Application is from **Paonta Sahib to Gumma Section (Km 0.00 to Km 97.00)** in the State of Himachal Pradesh. Applicant has alleged that MoRTH has segmented the NH 707 (**Total 103.55 Km**) into two smaller segments and bring it to less than 100 km for avoiding the requirement of Environment Clearance, as under:

**Segment 1:** Paonta Sahib to Guma (Sirmour and Shimla): **0.00-97.00 Km.**

**Segment 2:** Guma to Fediz (Shimla): **97.00-103.55 Km**

**Total Length of the NH 707 under reference: 103.55 Km**

Further, the entire road has been divided into five packages, with independent/separate contractor for each package. The Different Packages and the Right of Way (RoW) involved in each package is given as follows in **Table 1:**

**Table 1:** Details of package and RoW of NH-707

Package	Package name	Chainage, Km	RoW, Meter	District
Package 1	Paonta-Hewna	0 to 25	18-32	Sirmour
Package 2	Hewna-Ashyari	25 to 50	18-26	Sirmour
Package 3	Ashyari-Shri Kyari	50 to 75	18-23	Sirmour
Package 4	Shri Kyari-Gumma	75 to 94.9	18-22	Sirmour (75-87 Km) Shimla (87-94.9 Km)
Package 5	Gumma-Fediz	94.9 -103.55	22	Shimla

According to current regulations, a prior Environmental Clearance (EC) is required if, the proposed expansion involves more than 100 km of length and additional right of way (RoW) or land acquisition greater than 40m on existing alignments and 60m on re-alignments or by-passes. Further, as per EIA Notification, 2006 and subsequent amendment dated 22.08.2013

(Annexure-3), only such project which meets both the conditions, i.e., threshold length of the highway and envisaged expansion width (RoW or land acquisition) of the highway, would require a prior EC.

As depicted in the table above, because the necessary Right of Way (RoW) or land acquisition for all segments of NH 707 in question (0.00-97.00 Km and 97.00-103.00 Km) is below the 40 m threshold, the Ministry of Road Transport and Highways (MoRTH) isn't required to obtain Environmental Clearance. This holds true even if the total length of 103.55 Km isn't segmented as alleged, to reduce it to less than 100 Km. Consequently, there appears to be no requirement for MoRTH to segment the highway to circumvent the need for Environmental Clearance.

***Based on the aforementioned facts, the allegation made in the Original Application that MoRTH has taken advantage of Item 7(f) of the EIA notification 2006 by dividing the highway to reduce its length to less than 100 Km doesn't seem correct and justified.***

***However, the projects which do not fall under the purview of the EIA Notification, 2006 and its amendments, are also required to obtain clearances from various departments as per applicability, as listed below:***

- i. Tree cutting permission from appropriate authority for forest and non-forest area as per prevailing laws;
- ii. Consent to Establish and Consent to Operate for construction machineries from State Pollution Control Board under Air Act, 1981 and Act, 1974
- iii. NOC from appropriate authority for setting up the construction camps;
- iv. Permission from ground water authority for abstracting any ground water;
- v. Permission from the Irrigation dept. for abstraction of water from surface sources;
- vi. Permission from mining Deptt. /appropriate authority for procurement of aggregates, sands and borrow area;
- vii. Clearance for diversion forest land under Forest Conservation Act, 1980;
- viii. Social Impact Assessment Study as per applicable provisions of LARR, 2013
- ix. Wildlife clearance for stretches passing through protected areas under Wildlife Protection Act, 1972;
- x. Permission from State Board of Wildlife (SBWL) and National Board of Wildlife (NBWL) for crossing any tiger corridor notified in section 38 O(1g) under Wildlife Conservation Act, 1972;

- xi. Permission from SBWL and NBWL for crossing conservation reserve notified under Wildlife Protection Act, 1972;
- xii. CRZ clearance for CP.Z area falling in the project alignment;

***As per details made available to the Joint Committee, the permissions mentioned at S.No. ix to xii are not applicable to this project. It was submitted by the representatives of the MoRTH that permissions mentioned at S.No. i to viii were obtained from the concerned Authorities.***

### **3.1.2. PACKAGE WISE COMPONENTS AND CONSENT STATUS:**

As per details provided by the representative of Himachal Pradesh State Pollution Control Board (HPSPCB), the following is the package-wise status of Consent to Operate (CTO) granted by HPSPCB:

#### **i) M/s ABCI Infrastructure Ltd. (Pkg. I)**

The details of components installed by M/s ABCI Infrastructure Ltd. along with their consent and operation status are tabulated below:

**Table 2: Components installed by M/s ABCI Infrastructure Ltd.**

<b>Sr. No.</b>	<b>Name of component and location</b>	<b>Consent Status</b>	<b>Operation Status</b>
1.	Hot Mix Plant in Vill. Kunja Matraliyon, Paonta Sahib, Distt. Sirmaur, H.P.	Valid up to 31.03.2024	Non-Operational and dismantled as the project stretch is in handing over stage.
2.	Wet Mix Macadam (WMM) Plant in Vill. Kunja Matraliyon, Paonta Sahib, Distt. Sirmaur, H.P.	Valid up to 31.03.2024	Non-Operational and dismantled as the project stretch is in handing over stage.
3.	Ready Mix Concrete (RMC) Plant in VPO Rajban, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	Valid up to 31.03.2025	Operational with valid consent of the State Board.
4.	Mobile Stone Crusher in Vill. Chilon, Tehsil Kamrau, Distt. Sirmaur, H.P.	Valid up to 31.03.2024	Non-Operational and dismantled as the project stretch is in handing over stage.

#### **ii) M/s R.G. Buildwell Engineer Ltd. (Pkg. II)**

The details of components installed by M/s R.G. Buildwell Engineer Ltd. along with their consent and operation status are tabulated below:

**Table 3: Components installed by M/s R.G. Buildwell Engineer Ltd.**

<b>Sr. No.</b>	<b>Name of component and location</b>	<b>Consent Status</b>	<b>Operation Status</b>
1.	Wet Mix Macadam (WMM) Plant in Kamrau, Distt. Sirmaur, H.P.	Valid up to 31.03.2024	Non-operational / Dismantled.
2.	Stone Crusher in Kamrau, Distt. Sirmaur, H.P.	Valid up to 31.03.2024	Being Dismantled.
3.	Hot Mix Plant in Kamrau, Distt. Sirmaur, HP.	Without Consent.	Plant Sealed on 06.07.2024 by Committee headed by SDM Kafota, Distt Sirmaur, HP

**iii) M/s HES Infra Pvt. Ltd. (Pkg. III)**

The details of components installed by M/s HES Infra Pvt. Ltd. along with their consent and operation status are tabulated below:

**Table 4: Components installed by M/s HES Infra Pvt. Ltd.**

<b>Sr. No.</b>	<b>Name of component and location</b>	<b>Consent Status</b>	<b>Operation Status</b>
1.	Stone crusher installed at RD (57+800) kms	Valid up to 31.03.2024	Plant Sealed on 08.07.2024 by Committee headed by SDM Shillai, Distt Sirmaur, HP
2.	Wet Mix Macadam Plant at RD (57+800) kms	Valid up to 31.03.2024	Renewed Consent to Operate (RCOP) valid till 31.03.2025.
3.	Hot Mix Plant at RD (57+800) kms	Valid up to 31.03.2024	Plant Sealed on 08.07.2024 by Committee headed by SDM Shillai, Distt Sirmaur, HP
4.	Ready Mix Concrete (RMC) Plant installed at RD 60+00 kms	Valid up to 31.03.2024	Plant Sealed on 08.07.2024 by Committee headed by SDM Shillai, Distt Sirmaur, HP

**iv) PRL Projects and Infrastructure Ltd Dhatarwal Construction Company Pvt Ltd JV (Pkg. IV)**

The details of components installed by M/s PRL Projects and Infrastructure Ltd Dhatarwal Construction Company Pvt Ltd JV along with their consent and operation status are tabulated in table 5.-

**Table 5: Components installed by M/s PRL Projects and Infrastructure Ltd Dhatarwal Construction Company Pvt Ltd JV**

Sr. No	Name of component and location	Consent Status	Operation Status
1.	Stone crusher installed Near minus bridge, Mauza Kharkah, Tehsil Shillai, District Sirmaur H.P.	Valid up to 26.09.2023	Non- Operational and machinery has been removed after completion of work.
2.	Hot Mix Plant Near minus bridge, Mauza Kharkah, Tehsil Shillai, District Sirmaur H.P.	Valid up to 26.09.2023	
3.	Ready Mix Concrete (RMC) Plant installed Near minus bridge, Mauza Kharkah, Tehsil Shillai, District Sirmaur H.P.	Valid up to 26.09.2023	

Copies of consents issued by HPSPCB to project proponents of above-mentioned packages are attached as **Annexure-4**.

During the inspection by Joint Committee, the representative of State Pollution Control Board observed that ***some components such as Stone crushers, Hot Mix Plant, RMC of the project proponents were found with inadequate Pollution Control Devices and operating without their consent.***

### 3.1.3. Action taken by HPSPCB:

As informed by the representative of the Himachal Pradesh State Pollution Control Board (HPSPCB), the following action has been taken by the Board:

- Action under section 33-A/31-A of Water Act, 1974 & Air Act, 1981 w.r.t. closure of operations of **Stone crushers, RMC and Hot Mix Plant** was recommended to Head Office, HPSPCB Shimla. The copies of recommendations are enclosed herewith as **Annexure-5**.

- The orders of **sealing of Stone Crushers, RMC and Hot Mix Plant** of **M/s R.G. Buildwell Engineers Ltd. and M/s HES Infra Pvt. Ltd.** were issued by HPSPCB. Copies of the orders of the competent authority are attached as **Annexure-6**.
- ***The Stone crushers, RMCs and Hot Mix Plants of M/s R.G. Buildwell Engineers Ltd. and M/s HES Infra Pvt. Ltd. were sealed under the Chairmanship of SDM Kaffota and SDM Shillai respectively.*** The copies of sealing reports are attached herewith as **Annexure-7**.

The above said orders of sealing shall be revoked only after compliances are made by the respective units and after they obtain valid consent of the installed plants.

### **3.2. Permission not taken for diversion of forest land for passing through reserved forest areas in Paonta Sahib and Renuka Ji Divisions:**

In this regard, the analysis of the information provided to the Joint Committee by MoRTH and the data on the permissions granted for forest land diversion, accessible on the "**PARIVESH**" Portal of the Ministry of Environment, Forests, and Climate Change, reveals that forest clearance under the Forest (Conservation) Act, 1980, was granted to HPPWD through proposal number FP/HP/Road/44020/2020 in Paonta Forest Division and FP/HP/Road/43307/2019 in Renuka Ji Division. The copies of the permissions granted are attached as **Annexure-8** and **Annexure-9** for Paonta and Renuka Ji Forest Divisions respectively.

Furthermore, the approval for the felling of a total of 1339 trees (741 trees in the Paonta Division and 598 trees in the Renuka Ji Division) from forest land was granted. Additionally, permission to fell 1,454 trees from non-forest land was also obtained (**Annexure-10**).

***In view of the above facts, the allegation made in the application that permission for diversion of forest land for passing through the forest area in Paonta Sahib and Renuka Ji Divisions was not taken, doesn't seem to be correct.***

### **3.3. Illegal felling of trees across the hill slopes:**

Two forest divisions are involved in the NH 707 Paonta Sahib-Gumma Section namely- Paonta Sahib Forest Division and Renuka Ji Forest Division. The following violations have been reported in both these forest divisions during highway construction, as follows in **Table 6**:

**Table 6: Violations reported by Forest Division regarding illegal felling of trees and others issues.**

Forest Division	Nature of violation	Action taken by Forest Department
<b>Paonta Sahib Forest Division</b> (Documents submitted by the Division attached as <b>Annexure 11</b> )	Illegal dumping reported at 07 sites, illegal extraction of tree root zone two times has been reported.	Damage report chalked against construction company NH 707 amounting to <b>Rs. 5,07,179/-</b>
<b>Renuka Ji Forest Division</b> (Documents submitted by the Division attached as <b>Annexure 12</b> )	Illegal dumping, Damage to forest tree saplings, Soil erosion due to road cutting, illegal extraction of sand, digging of root zone at Ronhat and Shillai blocks	Damage report chalked against construction company NH 707 amounting to <b>Rs. 3,19,196/-</b>
	Illegal dumping, Damage to forest tree saplings, Soil erosion due to road cutting, illegal extraction of sand, digging of root zone, heavy land slide due to illegal digging in reserve forest at Sataun and Kaffota block	Damage report chalked against construction company NH 707 amounting to <b>Rs. 4,03,997/-</b>

#### **3.4. Damage to natural sources of drinking water (rivulets) by filling with debris:**

It was observed during spot inspection that villagers utilize flexible tubing/pipes to convey water from nearby streams for both drinking and irrigation. These streams flow through culverts constructed or modified during highway development, ultimately connecting to river flowing in the area.

***It is true that many of these streams were found to be obstructed with debris and sediments, leading to damage to the flexible pipes and consequently disrupting water supply to the villages.*** In several instances, villagers were observed expanding their pipeline networks to meet their water requirements.

Indeed, this aspect should have been addressed in the Social Impact Assessment conducted by MoRTH prior to commencing highway construction. However, it appears that the impact of highway construction on these natural water sources was not anticipated during the social impact study.

*Despite conflicting explanations regarding the cause of damage, with the applicant attributing it to contractors' negligence and the Ministry of Road Transport and Highways (MoRTH) and its Contractors attributing it to natural landslides, it is imperative that these natural water sources be restored by MoRTH through its contractors without any delay. This is necessary not only for road safety but also to uphold the basic right to access drinking water for nearby villages.*

*Both the representatives of MoRTH and its Contractors have expressed their willingness to address the issue of damage to the flexible water pipes and water source in the affected villages.*

### **3.5. Illegal use of Gelatin in explosives, for road construction:**

According to the details provided by MoRTH, the blasting permission was granted by the District Magistrate Sirmour at Nahan vide order No. Li/ DM/Sir (Blasting Permission) / 2021-166434 dated 17/11/2021. ***Subsequently, blasting schedules were submitted by the MoRTH's contractors and permissions were issued by the concerned Sub-Divisional Magistrates (SDMs), with copies sent to the corresponding Station House Officer (SHO), to ensure the deployment of sufficient police personnel for managing both vehicular and pedestrian traffic during blasting operations (Annexure-13). Therefore, the explosive used for the controlled blasting with the permission of District Administration may not be termed as illegal, as alleged in the Original Application. Further, concerned SDMs have not reported any damage due to controlled blasting operations conducted by MoRTH's Contractors.***

### **3.6. Muck dumping beyond the designated sites and the violation of Construction & Demolition Waste Management Rules 2016:**

As per the documents provided by MoRTH the contractors have selected a total of 41 muck dumping sites in Sirmour Region with total capacity of **48,45,081 cum** and out of which **36,99,360 cum** capacity has been utilized by dumping muck at these sites. As per the muck management plan submitted by MoRTH, all the dumping sites were to be provided with proper protective engineering like gabion walls, breast wall etc. and thereafter biological measures like plantation measures for stabilization of the dumping sites is to be carried out by the respective contractor. The details of the muck dumped sites are attached as annexures, mentioned in **Table 7.**

**Table 7: Muck dumping sites in the packages in District Sirmaur**

<b>Package name</b>	<b>Total Dumping sites</b>	<b>Dumping capacity (cum)</b>	<b>Already dumped (cum)</b>	<b>Annexures</b>
Paonta-Hewna	8	6,16,305	3,37,280	<b>Annexure 14</b>
Hewna-Ashyari	13	10,95,379	8,77,040	<b>Annexure 15</b>
Ashyari-Shri Kyari	12	20,28,045	13,80,488	<b>Annexure 16</b>
Shri Kyari-Gumma	8	11,04,552	11,04,552	<b>Annexure 17</b>
<b>Total</b>	<b>41</b>	<b>48,45,081</b>	<b>36, 99,360</b>	

During spot inspections on 12/03/2024, 21/03/2024 and 22/03/2024, the joint Committee inspected total 55 spots in the District Sirmour on the entire NH 707. The issues raised by the applicant and the villagers associated with him were noted and geo-tagged photographs were taken by the Joint Committee.

Subsequently, the Nodal Agency issued letter to MoRTH seeking feedback on the issues raised on all 55 spots along with relevant documents (**Annexure-18** and **Annexure-19**). Various documents were also requested by the members of the Joint Committee.

Accordingly, MoRTH provided feedback on the issues raised/observed on all 55 spots along with photographs and relevant documents/record (**Annexure-20** and **Annexure-21**). Additionally, the following documents/data requested by the members of the Joint Committee was also provided by MoRTH:

- i. Muck Management Plans for all the Packages of the Highway.
- ii. Details of the Dumping Sites along with capacity and utilization.
- iii. Total quantity of much estimated in DPR and the actual muck generated and its disposal.
- iv. Day-wise details of Landslides reported to District Administration.
- v. Permissions for blasting issued by concerned SDMs.
- vi. Rainfall data of the period under reference.
- vii. Inspection/Supervision Notes with regard to supervision made by MoRTH during Highway construction.
- viii. Details of RoW for all the Packages of the Highway.
- ix. Before and after geo-tagged photographs of the spots, where muck observed by the Joint Committee was attributed to Landslides by the MoRTH.
- x. Copy of the forest Clearances obtained.

- xi. Forest and non-Forest Tree cutting permissions.
- xii. Permissions obtained from SPCBs.
- xiii. Report on Slope Stability issues along NH707 in the State of Himachal Pradesh by JICA Experts for Project for Capacity Development for Maintenance of Resilient Mountainous Highway
- xiv. EIA Reports prepared for World Bank.

A meeting was held on 07.06.2024 under the Chairmanship of Additional District Magistrate, District Sirmaur at Nahan wherein reports were sought from Jal Shakti Vibhag regarding damage to drinking water sources/water supply schemes, District Disaster Management Authority, Nahan regarding verification of the reporting of landslides by MoRTH, Concerned Block Development Officers to identify local damages, Forest departments and SDMs to verify the muck management plan and seek report on grievances made by the applicant and other affected villagers. The minutes of meeting are attached as **Annexure-22**.

Another follow up meeting was held on 01.07.2024 under the Chairmanship of Deputy Commissioner, District Sirmaur at Nahan wherein damage reports from respective departments i.e. Project Officer, District Rural Development Authority, Nahan, District Revenue Officer, Nahan and Jal Shakti Vibhag Nahan. The minutes of meeting are attached as **Annexure-23**. Accordingly, the damage reports were provided to the Joint Committee by respective departments.

A meeting of Joint Committee was again held on 10.07.2024 under the Chairmanship of Deputy Commissioner, District Sirmaur at Nahan to analyze the damage reports and finalization of report by members of the Joint Committee. The minutes of meeting are attached as **Annexure-24**.

### **3.6.2. Analysis of Damage reports provided by various departments, due to landslides and unscientific muck dumping at NH-707 stretch**

The reports provided by District Disaster Management Authority (DDMA), Nahan, local administration of Paonta Sahib, Kaffota and Shillai, Rural Department, Jal Shakti Vibhag and Forest Department were examined by the Joint Committee and the following points emerged:

**i) District Disaster Management Authority (DDMA):**

The District Disaster Management Authority (DDMA) has submitted the reports as received from the MoRTH(Annexure-25). Joint Committee was informed that **“the reporting to DDMA is purely for information purpose and it is not the mandate of DDMA to verify such information whether it is due to natural landslides or negligence of MoRTH/contractors.”** During the Joint Committee meeting on 10/07/2024, DDMA representative informed that none of the sites reported on daily basis by MoRTH to the District Administration had been visited by DDMA. **As a result, the Joint Committee is not in a position to draw any conclusions from the information provided by DDMA.**

**ii) Forest Department:**

According to the damage/loss report related to muck dumping provided by the Division Forest Officer, Renuka Division, vide Letter No. 2023 dated 08/07/2024 (Annexure-26), **a re-assessment conducted by the Range Officers of Kaffota and Shillai has determined a loss of Rs. 90,60,000 (Rs. Ninety lacs and sixty thousand only), as amount required to repair/remediate the damage.**

However, the examination of the damage report of the Forest Department by the Joint Committee revealed that **out of the total loss of Rs. 90,60,000/= , a loss of Rs. 5,260,000/= is attributed to muck dumping in the forest area due to a heavy landslide and the opening of a road in emergency situations.** The District Administration has also confirmed during the Joint Committee meeting that **usually verbal instructions were issued during heavy rains and landslides to open the roads and that the scientific disposal of muck was not feasible under these conditions.** The report of the Forest Department also outlines the preventive measures needed for remediation. The loss reported by the Forest Department is Summarized in **Table 8:**

**Table 8: Loss reported by the Forest Department**

<b>S. No.</b>	<b>Location</b>	<b>Damage Report</b>	<b>Amount Recovery (INR)</b>	<b>Amount Required for repair (INR)</b>
01	Sataun School curve	Muck is dumped by NHAI in the forest land due to heavy slide in the road & opening of road in emergency situation.	Not available	<b>300000.00</b>
02	Chilon	Not available	2,44,907/- vide DR19KF/22-23, 24KF/22-23, 30KF/22-23, 51KF/22-23	<b>3000000.00</b>

03	Mozi Chilon	Muck is dumped by NHAI in the forest land due to heavy slide in the road & opening of road in emergency situation.	Not available	<b>300000.00</b>
04	Chilon	Muck is dumped by NHAI in the forest land due to heavy slide in the road & opening of road in emergency situation.	Not available	<b>210000.00</b>
05	Chilon	Not available	Not available	<b>600000.00</b>
06	Chilon	Muck is dumped by NHAI in the forest land due to heavy slide in the road & opening of road in emergency situation.	Not available	<b>450000.00</b>
07	Hewna	Muck is dumped by NHAI in the forest land due to heavy slide in the road & opening of road in emergency situation.	Not available	<b>300000.00</b>
08	Kali khan near by ITI Kaffota	Not available	28,000/- vide DR No.043/142 DR No.045/142 DR No.047/142 DR No.048/142	<b>300000.00</b>
09	Shimaldhar near by village borad	Muck is dumped by NHAI in the forest land due to heavy slide in the road & opening of road in emergency situation.	Not available	<b>300000.00</b>
10	Bhatnol	Due to heavy rain and no immediate preventive measure alone in the Forest area total 290 deodar trees damaged.	DR No. 076/096 DR No. 077/096 DR No. 078/196 DR No. 080/096 DR No. 081/096 DR No. 082/096 for Rs. 17646/-	<b>3000000.00</b>
11	Gangtoli	Not available	DR No. 063/099 DR No. 067/099 DR No. 053/054 for Rs. 129980/-	<b>200000.00</b>
12	Dharwa	Muck dumped by construction company in the forest land due to heavy slide & immediate opening of road in emergency in public interest.	DR No. 022/133 for Rs. 50050/-	<b>200000.00</b>
13	Dharwa	Muck dumped by construction company in the forest land due to heavy slide & immediate opening of road in emergency in public interest.	DR No. 025/133 for Rs. 136500/-	<b>200000.00</b>
14	Preventive measures: Spread of fast-growing seeds and planting of fast-growing soil binding species in patches			
	Total, Rs.			<b>9060000.00</b>

## iii) Jal Shakti Vibhag:

The report provided by Jal Shakti Vibhag vide Letter no. JSV-DS-DB-Misc-/2024-25-1095-98, dated 14.06.2024 (**Annexure-27**) has indicated damage to hand pumps, water distribution lines and associated infrastructure at 58 locations. The cost of repair for these components as estimated by Rs. 22260000/= (Rs. Two Crores twenty-two lacs and sixty thousand only). The details of the damage caused as reported by Jal Shakti Vibhag is summarized in **Table 9** :

**Table 9: Loss Reported by Jal Shakti Vibhag**

S. No.	Location	Damage Report	Amount Recovery (INR)	Amount Required for repair (INR)
1	GWSS Devlan in GP Kamrou	Intake Damage & GMS Pipe 32 mm dia= 100 Rmt	Not available	80000
2	GWSS basog in GP kamrou	GMS pipe 25mm dia=360 Rmt	Not available	95000
3	GWSS Parlo in GP Kamrou	GMS pipe 25mm dia=300 Rmt & 20 mm dia =300 Rmt	Not available	300000
4	GWSS Rithog Shirog in GP Shilla	GMS pipe 25 mm dia=1000 Rmt	Not available	350000
5	GWSS Satoun in GP Satoun	GMS pipe 100 mm dia = 300 Rmt and GMS pipe 80 mm dia = 280 Rmt	Not available	550000
6	GWSS Shimble Dhar	GMS 50 mm dia =1370 Rmt	Not available	750000
7	LWSS Kaffota	GMS pipe 65 mm dia=1660 Rmt	Not available	945000
8	LWSS Bokala Pab (Feeder line)	GMS pipe 40 mm dia=850 Rmt	Not available	395000
9	LWSS Dugana (Habitation Dabra)	GMS pipe 20 mm dia =1020 Rmt	Not available	220000
10	GWSS Shirgaon	GMS pipe 20 mm dia =650 Rmt	Not available	145000
11	LWSS Basog Chambyara	Rising Main	Not available	190000
12	LWSS kamrou	GMS Pipe 32 mm dia=750 Rmt	Not available	300000
13	GWSS Hevna (Temple line)	GMS 15 mm dia=1200 Rmt	Not available	210000
14	FIS Satoun	Main channel at various RD's	Not available	1500000

S. No.	Location	Damage Report	Amount Recovery (INR)	Amount Required for repair (INR)
15	FIS Maloun (Chadeu)	Diversion weir and Main channel	Not available	350000
16	FIS Rithog Shirog	Diversion weir and Main Channel	Not available	750000
17	Hand Pump Near Bus stop Kaffota	Hand Pump	Not available	450000
18	Hand pump near Village Pab	Hand Pump	Not available	450000
19	Hand Pump near Bank Kamrou	Hand Pump	Not available	380000
20	Hand pump nr old Bus stop Kamrou	Hand Pump	Not available	370000
21	Hand Pump nr Shop of Layak Ram kamrou	Hand Pump	Not available	390000
22	Hand pump nr Khajjar Bus stop	Hand Pump	Not available	350000
23	Hand pump at Chalani (Barwas Bus stop)	Hand Pump	Not available	350000
24	Hand Pump near Tilordhar Bus stand	Hand Pump	Not available	380000
25	Hand Pump Near Old Bus stand Sataun	Hand Pump	Not available	285000
26	Hand pump near old JE residence	Hand Pump	Not available	350000
27	Hand Pump near Nichla Bus stand	Hand Pump	Not available	280000
28	Hand Pump near Kanta (Weigh bridge) of Sh. Rajnish Pradhan	Hand Pump	Not available	275000
29	Hand Pump near Bridge Sataun	Hand Pump	Not available	250000
30	Hand Pump nr Bus stand Hevna	Hand Pump	Not available	380000
31	Hand pump nr Bus stop Borad	Hand Pump	Not available	360000

S. No.	Location	Damage Report	Amount Recovery (INR)	Amount Required for repair (INR)
32	Hand pump nr house of Ramesh Chand Maloun	Hand Pump	Not available	350000
33	Hand pump near Bus stop Chadeu	Hand Pump	Not available	325000
34	Hand pump nr Panchayat Ghar Dugana	Hand Pump	Not available	365000
35	Hand Pump Nr Bus Stop Shilla	Hand Pump	Not available	350000
36	GWSS Ishari	Distribution line 32mm dia at various RD's 150 Rmt	Not available	70000
37	GWSS Charew	Distribution line 32mm dia =60 Rmt,50mm dia=200 Rmt at various RD's.	Not available	100000
38	GWSS Timbi	Distribution line 25mm dia =300 Rmt,15mm dia=600 Rmt at various RD's	Not available	250000
39	FIS Ishari	Main C.C Channel 60 Rmt, B/wall 20mtr length damaged.	Not available	500000
40	GWSS Bhangji	Distribution line 25mm dia = 600 Rmt at various RD's.	Not available	250000
41	GWSS Gangtoli	Distribution line 32mm dia=1600 Rmt at various RD's.	Not available	450000
42	FIS Gangtoli	Head weir & main C.C Channel at various RD's 750 Rmt.	Not available	750000
43	GWSS Lohara	Distribution line 32mm dia=60Rmt at various RD's.	Not available	70000
44	GWSS Kumarli	Distribution line 32mm dia=60Rmt at various RD's.	Not available	70000
45	LWSS Shillai & LWSS Kandi Sundrari	Rising main 125mm dia 2 No's (M/G) =120 Rmt, Distribution line 50mm dia=1800 Rmt, 65mm dia=1800 Rmt, 100mm dia =60 Rmt , 80mm dia =120 Rmt, 15mm dia =900 Rmt damaged at various RD's	Not available	3000000
46	GWSS Bhankoli	Distribution line 25mm dia=900Rmt at various	Not available	350000

S. No.	Location	Damage Report	Amount Recovery (INR)	Amount Required for repair (INR)
		RD's.		
47	GWSS Shillai village	Distribution line 40mm dia=260Rmt at various RD's.	Not available	250000
48	GWSS Shillai Colony	Distribution line 20mm dia=1300Rmt at various RD's.	Not available	350000
49	GWSS Bandli	Distribution line 25mm dia=550Rmt at various RD's.	Not available	250000
50	GWSS Pasta Bass	Distribution line 25mm dia=450Rmt at various RD's.	Not available	250000
51	GWSS Kando	Distribution line 40mm dia=350Rmt at various RD's.	Not available	250000
52	GWSS Dakker	Distribution line 25mm dia=250Rmt at various RD's.	Not available	200000
53	GWSS Khannar	Distribution line 25mm dia=600Rmt at various RD's.	Not available	250000
54	GWSS Hakaina Tapra	Distribution line 25mm dia=180Rmt at various RD's.	Not available	100000
55	GWSS Bagna	Distribution line 25mm dia=120Rmt at various RD's.	Not available	80000
56	Gangtoli	Handpump	Not available	200000
57	Dharva	Handpump	Not available	200000
58	Jambli	Handpump	Not available	200000
	<b>Total, Rs</b>			<b>22260000.00</b>

**iv) Local administration of Paonta Sahib, Kaffota and Shillai:**

The Joint Committee's observations were shared with the concerned SDMs and BDOs of Paonta Sahib, Kaffota, and Shillai, with a request to provide verification reports, damage assessment reports, and the cause of damage based on the records available with the local administration..

The reports received from the concerned SDMs and BDOs for 30 locations (**Annexure-28**) indicate damage to natural water sources (Kuhl), agricultural land, trees on private land, and

both private and public property. However, the amount required to remediate or compensate for the loss at all locations has not yet been estimated. An examination of the reports provided by the concerned departments reveals that a major incident in Village Tal, Sirmour, was due to a cloudburst, resulting in property damage worth Rs. 55 lacs and the loss of five human lives. The remaining damage at the 30 locations is attributed to muck and debris. The loss/damage reported by the concerned SDMs and BDOs is summarized in **Table 10**:

**Table 10: Loss/damage reported by the concerned SDMs and BDOs**

S. No.	Department/ Reporting Officer	Location	Damage Report	Amount Recovery (INR)	Amount Required for repair (INR)	Remarks
1	<b>SDM Paonta Sahib</b>	Tal Sirmour	Cause of Damage- <b>Cloud Burst</b> Total loss of property - 55,00,000 INR Loss of Human Life- 05 nos Relief Cases- 34	2899830	NA	Natural Disaster, Ref: Letter no. SDK/SDO(C)/P/2024-2509, dated 02.07.2024
2	<b>BDO Tilordhar</b>	Gram Panchayat Bokala Pub	Damage to Drinking water bowri near Pab due to debris	1,00,000	30,000	Ref: Letter no. DBT(F)/NH-Damage/2023-24-1698, dated 01.07.2024
3	<b>BDO Tilordhar</b>	Gram Panchayat Bokala Pub	Damage to Drinking tank near Pab due to debris	1,00,000	35,000	Ref: Letter no. DBT(F)/NH-Damage/2023-24-1698, dated 01.07.2024
4	<b>BDO Tilordhar</b>	Gram Panchayat Bokala Pub	Damage to Irrigation Kuhl from Pathna to Kui Lada GP due to debris	3,00,000	1,00,000	Ref: Letter no. DBT(F)/NH-Damage/2023-24-1698, dated 01.07.2025
5	<b>BDO Tilordhar</b>	Gram Panchayat Bokala Pub	Damage to Community Toilet at Kaffota due to debris	50,000	460000	Ref: Letter no. DBT(F)/NH-Damage/2023-24-1698, dated 01.07.2026
6	<b>SDM Kaffota</b>	RD 20+100, Near GSS Sataun	Damage to property land of local vilager due to unauthorized dumping of muck	Not available	Not available	Ref: Letter no. 997, 26.06.2024
7	<b>SDM Kaffota</b>	RD 21-900	Trees affected due to dumping of muck	Not available	Not available	Ref: Letter no. 997, 26.06.2024
8	<b>SDM Kaffota</b>	RD 22-900 to 23-300	Muck dumped into nearby nallah under forest land	Not available	Not available	Ref: Letter no. 997, 26.06.2024
9	<b>SDM Kaffota</b>	RD 24-100, Baskudi near hewna	Muck dumped into nearby nallah under forest land	Not available	Not available	Ref: Letter no. 997, 26.06.2024
10	<b>SDM Kaffota</b>	RD 24-310, Hewna Kali Temple	Muck dumped into nearby <i>kakwadi</i> nallah under forest land	Not available	Not available	Ref: Letter no. 997, 26.06.2024

S. No.	Department/ Reporting Officer	Location	Damage Report	Amount Recovery (INR)	Amount Required for repair (INR)	Remarks
11	SDM Kaffota	RD 24-900, Hewna village	Damage to agricultural land due to landslide	Not available	Not available	Ref: Letter no. 997, 26.06.2024
12	SDM Kaffota	RD 24-950, Hewna village	Damage to agricultural land due to landslide	Not available	Not available	Ref: Letter no. 997, 26.06.2024
13	SDM Kaffota	RD 25-500 to 26-700	Damage to property land of local villagers due to dumping to muck into near by Hewna nallah	Not available	Not available	Ref: Letter no. 997, 26.06.2024
14	SDM Kaffota	RD 27-400 Kali Dhang	Damage to agriculture and irrigation <i>kuhl</i> due to dumping of muck after landslide	Not available	Not available	Ref: Letter no. 997, 26.06.2024
15	SDM Kaffota	RD 41-200, Kali Khan	Dumping of muck on forest land	Not available	Not available	Ref: Letter no. 997, 26.06.2024
16	SDM Kaffota	RD 42-700, near Shilla Village	Damage to property land of local villager due to dumping to muck	Not available	Not available	Ref: Letter no. 997, 26.06.2024
17	SDM Kaffota	RD 42-800, Shilla	Damage to pillars of Government Public School due to falling of muck during cutting of road	Not available	Not available	Ref: Letter no. 997, 26.06.2024
18	SDM Kaffota	RD 45-000, Bora Khad	Damage to crematorium due to cutting of road and dumping of Debris falls into the nallah	Not available	Not available	Ref: Letter no. 997, 26.06.2024
19	SDM Kaffota	RD 46/200, Malan Chareu	Damage to land property due to dumping of debris	Not available	Not available	Ref: Letter no. 997, 26.06.2025
20	SDM Shillai	RD 50+300 Chikar Bridge, Gangtoli	Damage to Ground water and drinking water resource due to muck dumping	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
21	SDM Shillai	RD 51+500 Near Timbi	Dumping of debris into Nera Khad	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
22	SDM Shillai	Zero Point Milla	Dumping of muck into nearby nallah	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
23	SDM Shillai	RD 52+800, Ashyari Bridge	Dumping to muck near ashryari bridge	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
24	SDM Shillai	RD 55+300 Gangtoli	Damage to irrigation <i>kuhl</i> due to muck dumping and retaining wall	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
25	SDM Shillai	RD 56+050 Gangtoli gaad	Damage to house due to muck dumping and damage to old irrigation <i>kuhl</i>	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
26	SDM Shillai	RD 57+750 Lohrah Bass	Damage to agricultural land due to unscientific muck dumping	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
27	SDM Shillai	RD 59+200 near tikker	Damage to trees due to land slide	Not available	Not available	Ref. letter no. 824, dated 02.07.2024

S. No.	Department/ Reporting Officer	Location	Damage Report	Amount Recovery (INR)	Amount Required for repair (INR)	Remarks
28	SDM Shillai	RD 60+150 Naya Khadd	Blockage of naya khadd and damage to trees due to dumping of muck	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
29	SDM Shillai	RD 61+880,	Damage to trees and water resources due to muck dumping	Not available	Not available	Ref. letter no. 824, dated 02.07.2024
30	SDM Shillai	RD No. 73+350, Nalare nallah	Blockage of nallah due to muck dumping and flowing muck into nallah during rains	Not available	Not available	Ref. letter no. 824, dated 02.07.2024

### 3.6.3. Action Taken by HPSPCB:

It was informed by HPSPCB member that besides actions reported at Section 3.1.3, the following actions have also been taken by HPSPCB:

- Show cause notices w.r.t. unscientific muck dumping were issued to the concerned units from Regional Office, HPSPCB Paonta Sahib w.r.t. the observations made which are self-explanatory in the show cause notices issued to the units. Copies of the show cause notices issued to the units are enclosed herewith as **Annexure-29**.
- Based on replies received from some units and reinspection of the stretches carried out on 31.03.2024, recommendation of imposition of Environmental Compensation (EC) on polluter pays principle as per Hon'ble NGT orders were made to Head Office, HPSPCB New Shimla w.r.t. violations observed during the inspection. The copies of EC recommendation letters are enclosed as **Annexure-30**.
- Accordingly, Environmental Compensation of **4,00,000- INR** has been imposed on M/s ABCI Infrastructure Pvt Ltd. and same has been recovered from the unit. The copy of intimation letter from unit with payment receipt is attached herewith as **Annexure-31**
- Further, 03 Stone Crusher units, 01 Hot Mix Plant, 01 RMC Plant of M/s HES Infrastructure Pvt. Ltd. (stretch 03 contractor of MoRTH) and 01 Stone Crusher unit and 01 Hot Mix Plant of M/s RG Build well (stretch 02 contractor of MoRTH) were sealed for various violations as already reported above.

**4. Conclusions and Recommendations of the Joint Committee:**

- i. The necessary Right of Way (RoW) or land acquisition for all segments of NH 707 in question (0.00-97.00 Km and 97.00-103.00 Km) is below the 40 m threshold, the Ministry of Road Transport and Highways (MoRTH) isn't required to obtain Environmental Clearance. This holds true even if the total length of 103.55 Km isn't segmented as alleged, to reduce it to less than 100 Km in the light of provisions of EIA Notification, 2006 and subsequent amendment dated 22.08.2013. Consequently, there appears to be no requirement for MoRTH to segment the highway to circumvent the need for Environmental Clearance. **Therefore, the allegation in the Original Application that MoRTH exploited Item 7(f) of the EIA Notification 2006 by dividing the highway to reduce its length to under 100 km appears to be incorrect.**
- ii. The forest clearance under the Forest (Conservation) Act, 1980, was granted to HPPWD for NH 707 through proposal number FP/HP/Road/44020/2020 in Paonta Forest Division and FP/HP/Road/43307/2019 in Renuka Ji Division. Further, the approval for the felling of a total of 1339 trees (741 trees in the Paonta Division and 598 trees in the Renuka Ji Division) from forest land was granted. Additionally, permission to fell 1,454 trees from non-forest land was also obtained. **Therefore, the allegation made in the application that permission for the diversion of forest land to pass through the forest area in Paonta Sahib and Renuka Ji Divisions was not taken appears to be incorrect.**
- iii. The Forest Department has reported violations related to illegal tree felling and other issues. **A damage report has been issued against the construction company for NH 707, totaling Rs. 1,239,372/=. However, the report of Forest Depart doesn't speak anything about the status of recovery of this amount.**
- iv. **Many natural streams were found obstructed by debris and sediment, which damaged the flexible pipes and disrupted the water supply to the villages.** This issue should have been addressed in the Social Impact Assessment conducted by MoRTH prior to the highway construction. **However, it appears that the impact of highway construction on these natural water sources was not anticipated in the assessment.** Despite conflicting explanations for the damage; applicants attributing it to contractor negligence and MoRTH and its contractors blaming natural landslides, **it is strongly recommended that MoRTH, through its contractors, promptly restore these natural water sources.** This is crucial for road safety and for ensuring the basic right to access drinking water for the nearby villages. **Both MoRTH representatives and their contractors have also expressed a willingness to address the damage to the flexible water pipes and the water sources in the affected villages.**

- v. ***The blasting permission was granted by the District Magistrate of Sirmour at Nahan under order No. Li/DM/Sir (Blasting Permission)/2021-166434 dated 17/11/2021, as per records made available to the Joint Committee.*** Subsequently, the permissions were issued by the respective Sub-Divisional Magistrates (SDMs) based on the blasting schedules submitted by MoRTH, with copies sent to the respective Station House Officer (SHO). ***Therefore, the explosives used for controlled blasting with the District Administration's permission may not be considered illegal, contrary to the allegations made in the Original Application.*** Additionally, the concerned SDMs have not reported any damage resulting from the controlled blasting operations conducted by MoRTH's contractors.
- vi. ***Regarding the issue of illegal muck dumping, the conclusions drawn from the damage assessment reports provided by various departments to the Joint Committee are as follows:***
- ***The District Disaster Management Authority (DDMA) has provided the same report as provided earlier by the MoRTH and the Joint Committee was informed that "the reporting to DDMA is purely for information purpose and it is not the mandate of DDMA to verify such information whether it is due to natural landslides or negligence of MoRTH/contractors." As a result, the Joint Committee could not draw any conclusions from the information provided by DDMA.***
  - ***The Forest Department has estimated a total loss of Rs. 90,60,000 (Ninety lakhs and sixty thousand only) required for repairing/remediating the damage. However, the Joint Committee's review of the Forest Department's damage report indicated that out of the total loss of Rs. 90,60,000/=, a loss of Rs. 5,260,000 was due to muck dumping resulting from heavy landslides and emergency road openings. The District Administration also confirmed during the Joint Committee meeting that verbal instructions were issued during unprecedented heavy rains and landslides to open roads, and that scientific disposal of muck was not feasible under such conditions. The Forest Department's report also details the preventive measures necessary for remediation.***
  - ***The Damage Report from Jal Shakti Vibhag indicates damage to hand pumps, water distribution lines, and related infrastructure at 58 locations. The estimated repair cost for these components, as assessed by Jal Shakti Vibhag, is Rs. 22,260,000 (Two crores twenty-two lakhs and sixty thousand only).***

- *The damage reports from the District Administration (concerned SDMs and BDOs) for 30 locations indicate damage to natural water sources (Kuhl), agricultural land, trees on private land, and both private and public property. These reports addressed damage caused both by natural disasters and by the dumping of muck/debris. However, the total amount needed for remediation or compensation for these damages has not yet been estimated.*

*In view of the above it is recommended that:*

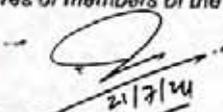
- a) *It is recommended that the cost of repair/remediation assessed by the Forest Department and District Administration, as summarized in above Section, for damages caused by natural disasters or landslides is covered by the State of Himachal Pradesh. Conversely, damages resulting from the negligence of MoRTH's contractors or due to road construction will be the responsibility of MoRTH.*

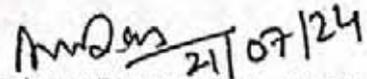
*Furthermore, since road construction in all packages of District Sirmour is still ongoing and the completion certificate has not yet been issued by the Authority's Engineer, it is recommended that a copy of the Joint Committee's Report, if approved by the Hon'ble National Green Tribunal, be provided to the Authority's Engineer. The Engineer should be directed to issue the completion certificate to MoRTH only after all observations, particularly those related to remediation, have been addressed.*

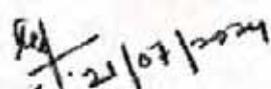
- b) *Regarding the estimated cost of Rs. 22,260,000 for repairing the damaged components, as assessed by Jal Shakti Vibhag, the Joint Committee observed that all such components and utilities are to be relocated under the supervision of Jal Shakti Vibhag/IPH only after the road construction is completed. The cost for relocating these utilities is to be covered by MoRTH. Relevant documents received from MoRTH show that utility relocation is in progress in areas where construction has been finished, with many utilities in the Sirmaur section already moved and atleast Rs. 40 lakhs have already been paid for Package 1 (Annexure-32). Moreover, the completion certificate for this work is issued to MoRTH/contractors by Jal Shakti Vibhag only after satisfactory completion of the work (a copy of such a certificate for Package 5 in District Shimla is attached as Annexure-33). Therefore, it is recommended that Jal Shakti Vibhag/IPH adhere to the existing system already in place, ensuring that MoRTH covers all related expenses, regardless of the amount, for repairing or relocating utility components.*

- vii. Since, the update on the various actions taken by HPSPCB has been received on 20/07/2024 which includes imposition of environmental compensation INR 4,00,000/- on M/s ABCI Infrastructures (contractor for stretch-I) for unscientific muck dumping, sealing of Hot Mix Plant and Stone Crusher of M/s RG Bulldwell Engineers Ltd (contractor of stretch-II) for operating without prior consent and not providing requisite PCDs respectively and sealing of 03 Stone Crushers, 01 Hot Mix Plant and 01 RMC plant of M/s HES Infra Pvt. Ltd (contractor for stretch-III) for violation of consent conditions, the Joint Committee has not deliberated on this, assuming that the actions have been taken as per provisions of applicable Environmental Laws and as per the mandate of HPSPCB.
- viii. According to the documents provided by MoRTH and DDMA, **a total of 275 landslides occurred between 12/07/2021 and 18/03/2024 along the entire stretch of NH 707 in Districts Sirmour and Shimla.** The potential for such incidents to recur during the current rainy season and in the future cannot be ruled out. MoRTH's documents indicate that protection against hill failures on both the hillside and valley side falls within the scope of the contractors involved in road construction. **However, considering the heavy rains and landslides experienced in previous seasons, it is recommended that MoRTH plans and implements additional protection measures.**
- ix. The Joint Committee observed that, according to the contract terms between MoRTH and the contractors, **the contractors are responsible for arranging muck dumping sites on private lands.** The contractors negotiate with private landowners near the project sites and sign contracts with them. **The selected muck dumping sites are then approved by MoRTH. It is recommended that local administration and the State Pollution Control Board (SPCB) also be involved in the process of selecting and approving such muck dumping sites.**

Signatures of members of the Joint Committee:

  
21/7/24  
Regional Officer,  
HPPCB Regional Office Paonta Sahib, Distt  
Sirmour (HP)

  
21/07/24  
Assistant Director / Scientist 'B'  
MoEF&CC, Sub Office, Shimla (HP)

  
21/07/2024  
Scientist 'F'  
Central Pollution Control Board  
Regional Directorate Chandigarh

  
21/7/24  
Additional District Magistrate Sirmour  
District Sirmour at Nahan, (HP)

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 127/2024

Naathu Ram

Applicant

Versus

Ministry of Road Transport and  
Highways & Ors.

Respondent(s)

Date of hearing: 06.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana & Mr. Hasil Jain, Advs.

**ORDER**

1. In this original application, Applicant has raised a grievance against construction in the Shivalik range of Himalayas extending up to a length of 97/103.55 kms in the State of Himachal Pradesh undertaken by the Ministry of Road Transport and Highways in the process of two lane upgradation with paved shoulders of existing single lane Paonta Sahib – Guma section at National Highway No. 707. The allegation of the Applicant is that during road widening and upgradation process, contractors are destroying the Himalayan ecology and natural vegetation and that they are breaking and cutting the hills on one side of the road and throwing the debris (including boulders, stones, dust, etc.) on the steep hill on the other side of the road in the valley. As per the allegation, the entire hilly area on the length of 97 km on the downside slope is getting destroyed, which includes natural vegetation, river streams, habitations, wildlife, etc. It is also alleged that crores of trees including Pine and Deodhar have been destroyed and thousands of minor and

major river streams have either been covered up with debris or have changed their course.

2. During the course of hearing, learned Counsel appearing for the Applicant has also referred to para 7 of the OA wherein it is stated that the project has taken the advantage of Item 7(f) of the EIA Notification 2006, by segmenting NH 707 into smaller segments and bring it to less than 100 km whereas the project is actually of the length of 103.55 kms. In support of the submission, learned Counsel for Applicant has referred to Annexure-A/2, a communication dated 18.07.2022 issued by Government of India, Ministry of Road Transport and Highways.

3. The OA raises substantial issue relating to compliance of the provisions of the Scheduled enactments.

4. Issue notice to the respondents. Learned Counsel for Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. Considering the grievance raised in the OA, we also deem it proper to form a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Regional Officer, Ministry of Environment, Forests and Climate Change (MoEF&CC), Chandigarh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Sirmour and Deputy Commissioner, Shimla. The Deputy Commissioners will act as nodal agency for coordination and compliance in the Committee.

6. The Joint Committee will carry out the spot inspection, ascertain the truthfulness of the allegations made in the OA and submit factual and action taken report at least one week before the next date of hearing

by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

7. List on 15.04.2024.

8. A copy of this order be forwarded to CPCB, MoEF&CC, HPSPCB and Deputy Commissioners, Sirmaur and Shimla by e-mail for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 06, 2024  
Original Application No. 127/2024  
DV.

Item No.13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 127/2024

Naathu Ram

Applicant

Versus

Ministry of Road Transport and Highways &amp; Ors.

Respondent(s)

Date of hearing: 15.04.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain &amp; Mr. Satish Kumar, Advs. for Applicant

Respondent: Mr. Sumit Khimta, DC, Sirmaur (Through VC)  
Mr. Gigi. C. George, Adv. for R - 1  
Ms. Charu Singhal, Adv. for R - 2  
Mr. Vaibhav Srivastava, Adv. for R - 5  
Mr. Gaurav Khanna, Mr. Gautam Barnwal, Mr. Rudraksh Pandey & Ms. Deepali Bhanot, Advs. for R - 9  
Mr. Ruchir Mishra & Ms. Reba Jena Mishra, Advs. for R - 10  
Ms. Sakshi Panwar, Adv. for R - 14**ORDER**

1. In this Original Application, grievance of the applicant is in respect of violations during construction in Shivalik range of Himalayas extending up to a length of 97/103.55 kms in the State of Himachal Pradesh undertaken by Ministry of Road Transport and Highways in the process of two lane upgradation.

2. Tribunal by order dated 06.02.2024 had constituted a Joint Committee and had called for the report.

3. Joint Committee has submitted the report in four volumes but to verify the truthfulness of the allegations made in the original application (sr. nos. 1 to 4 in the concerned paragraph) and in terms of paras 2.3.1.1

to 2.3.1.4 of the report, Joint Committee has sought further seven weeks time for examination of documents, analysis of the data, preparation and filing of authentic factual action taken report. Prayer made by the Joint Committee for grant of further seven weeks time is allowed.

4. Meanwhile, it will be open to all the concerned parties to file objections to the report of the Joint Committee already filed.

5. Learned Counsel for respondent no.1 also submits that a reply on behalf of respondent no.1 has been filed but since it is bulky reply, therefore, it is lying in defect. He is permitted to cure the defect so that reply comes on record.

6. List on 24.07.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 15, 2024  
Original Application No. 127/2024  
JG.

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



# भारत का राजपत्र

## The Gazette of India

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 22 अगस्त 2013

का.आ.2559(अ).-केन्द्रीय सरकार ने, भारत सरकार की पर्यावरण और वन मंत्रालय में पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (5) और उप-धारा (1) के अधीन जारी अधिसूचना संख्या का.आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा निदेश दिया है कि इस अधिसूचना के प्रकाशन की तारीख से ही नई परियोजनाओं या उक्त अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या कार्यकलापों के विस्तार या आधुनिकीकरण के लिए अपरिहार्य क्षमतावर्धन के लिए प्रक्रिया या प्रौद्योगिकी में परिवर्तन और या उत्पाद मिश्रण, भारत के किसी भी भाग में यथास्थिति केन्द्रीय सरकार या उक्त अधिनियम की धारा 3 की उप-धारा (3) के अधीन केन्द्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण की उसमें विनिर्दिष्ट प्रक्रिया के अनुसरण में पूर्व पर्यावरण निकासी के पश्चात् ही हाथ में लिया जाएगा;

और भारत सरकार ने पर्यावरण और वन मंत्रालय में राजमार्गों, भवनों और विशेष आर्थिक क्षेत्र परियोजनाओं के लिए पर्यावरणीय निकासी प्रदान करने से संबंधित पर्यावरण संघात निर्धारण अधिसूचना, 2006 के उपबंधों का पुनर्विलोकन करने के लिए कार्यालय जापन सं. 21-270/2008-आईए.III, तारीख 11 दिसंबर, 2012 और पर्यावरण और वन मंत्रालय के गगनचुंबी भवनों के संबंध में कार्यालय जापन तारीख 7 फरवरी, 2011 द्वारा सदस्य, (पर्यावरण और वन तथा विज्ञान और प्रौद्योगिकी), योजना आयोग की अध्यक्षता में एक उच्च स्तरीय समिति का गठन किया था ;

और समिति के संदर्भ के निबंधनों (टीओआर) में एक निबंधन पर्यावरण संघात निर्धारण अधिसूचना के अधीन 60 मीटर के मार्गाधिकार और 200 किलोमीटर लंबी राजमार्ग विस्तार परियोजनाओं के लिए पर्यावरण निकासी की अपेक्षाओं का पुनर्विलोकन करना था ;

और समिति ने मंत्रालय को अपनी रिपोर्ट प्रस्तुत कर दी है और इस टीओआर पर समिति ने राजमार्ग विस्तार परियोजनाओं को विस्तारण की अपेक्षा और पर्यावरण संघात निर्धारण से छूट देने की सिफारिश की है या राजमार्ग विस्तार परियोजनाओं के लिए पर्यावरण प्रबंधन परियोजना माडल टीओआर, जिसे मंत्रालय की वेबसाइट पर पोस्ट किया जाएगा के अनुसार तैयार किया जा सकता है और पर्यावरण निकासी की अपेक्षा के संबंध में समिति ने सिफारिश की है कि 100 किलोमीटर तक राष्ट्रीय राजमार्ग परियोजनाओं का विस्तार जिसमें अतिरिक्त मार्गाधिकार या विद्यमान संरेखणों पर 40 मीटर तक अर्जन और पुनःसंरेखण पर 60 मीटर या उप-मार्गों को अधिसूचना की परिधि से बाहर रखने की सिफारिश की है ;

और समिति की रिपोर्ट की पर्यावरण और वन मंत्रालय में जांच की गई है । पहले ही अधिसूचना सं. का. आ. 3067(अ) तारीख 1 दिसंबर, 2009 द्वारा सभी राज्य राजमार्ग विस्तार परियोजनाओं को सिवाय उन परियोजनाओं के जो पहाड़ी क्षेत्रों (1000 मीटर एएमएसएल) और पारिस्थितिकीय रूप से संवेदनशील क्षेत्रों में है, को पर्यावरण संघात निर्धारण अधिसूचना 2006 से छूट प्रदान कर दी गई है ।

और अन्य बातों के साथ पूर्वोक्त को ध्यान में रखते हुए पर्यावरण और वन मंत्रालय ने कार्यालय जापन सं. 21-270/2008-आईए. III, तारीख 11 दिसंबर, 2012 द्वारा गठित उच्च स्तरीय समिति की पूर्वोक्त सिफारिशों को स्वीकार करने का विनिश्चय किया है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (5) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 में उक्त नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देने के लिए निम्नलिखित और संशोधन करती है, अर्थात् :-

2. उक्त अधिसूचना में,-

(क) पैरा 7 के उपपैरा II के मद (i) के स्थान पर निम्नलिखित मद रखी जाएगी, अर्थात्:-

(i) "विस्तारण" उस प्रक्रिया को निर्दिष्ट करता है, जिसके द्वारा प्रवर्ग 'क' परियोजना क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख 1' परियोजनाओं या क्रियाकलापों के मामले में, राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन उस परियोजना या क्रियाकलाप, जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है, के संबंध में पर्यावरण समाधात निर्धारण रिपोर्ट (ईआईए) तैयार करने के लिए सभी सुसंगत पर्यावरणीय चिंताओं को संबोधित करते हुए विस्तृत और समय निर्देश के निबंधनों का अवधारण और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति विहित आवेदन प्ररूप 1/प्ररूप1क में दी गई जानकारी के आधार पर जिसके अंतर्गत आवेदक द्वारा प्रस्तावित निर्देश के निबंधन हैं, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी उप समूह द्वारा स्थल भ्रमण यदि संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए निर्देश के निबंधन, यदि प्रस्तुत किए जाएं और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हों, सम्मिलित है:

परंतु निम्नलिखित को विस्तारण की आवश्यकता नहीं होगी-

(i) अनुसूची के मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सही परियोजनाएं और कार्यकलाप (नगरों या वाणिज्यिक परिसरों या आवासन का संनिर्माण) ;

(ii) अनुसूची के मद 7 की उपमद (च) के अधीन स्तंभ (3) और स्तंभ (4) की प्रविष्टि (ii) के अधीन आने वाली राजमार्ग विस्तार परियोजनाएं ;

परंतु यह और कि -

अ. खंड (i) में निर्दिष्ट परियोजनाएं और कार्यकलापों का अंकन प्ररूप 1 या प्ररूप 1क और अवधारणा योजना के आधार पर किया जाएगा ;

आ. खंड (ii) में निर्दिष्ट परियोजनाएं पर्यावरण और वन मंत्रालय द्वारा विनिर्दिष्ट माडल टीओआर के आधार पर ईआईए और ईएमपी रिपोर्ट तैयार करेंगी ;

(ख) अनुसूची में मद 7 की उप मद (च) के सामने स्तंभ (3) में प्रविष्टि (ii) के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"(ii) राष्ट्रीय राजमार्गों का 100 किलोमीटर से अधिक विस्तार जिनमें अतिरिक्त 40 मीटर से अधिक विद्यमान संरेखणों पर और पुनः संरेखणों या उपमार्गों पर 60 मीटर क्षेत्राधिकार या भूमि अर्जन अंतवर्लित है ।"

[फा.सं.21-270/2008-आईए.।।।]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् निम्नानुसार संशोधित किए गए :

1. का.आ. 1733(अ), तारीख 11 अक्तुबर, 2007;
2. का.आ. 3067(अ), तारीख 1 दिसंबर, 2009;
3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011;
4. का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012; और
5. का.आ. 674(अ), तारीख 13 मार्च, 2013

MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION

New Delhi, the 22nd August, 2013

S.O. 2559(E).- Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O.1533(E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process or technology and or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas the Government of India in the Ministry of Environment and Forests had constituted a High Level Committee under the Chairmanship of Member (Environment and Forests and Science and Technology), Planning Commission, vide OM No.21-270/2008-IA.III dated the 11th December, 2012 to review the provisions of Environmental Impact Assessment Notification, 2006 relating to granting Environmental Clearances for Roads, Buildings and Special Economic Zone projects and provisions under the OM dated the 7th February, 2012 issued by the Ministry of Environment and Forests regarding guidelines for High Rise Buildings;

And whereas one of the terms of reference (ToR) of the Committee was to review the requirement of Environmental Clearance for highway expansion projects up to the right of way of 60 meters and length of 200 kms under Environmental Impact Assessment notification;

And whereas the Committee has submitted its report to the Ministry and on this ToR, the Committee has recommended exempting highway expansion projects from the requirement of scoping and that Environmental Impact Assessment or Environment Management Plan for highway expansion projects may be prepared on the basis of model ToRs to be posted on Ministry's website and in respect of requirement of environmental clearance, the Committee has recommended that expansion of National Highway projects up to 100 kms involving additional right of way or land acquisition up to 40 mts on existing alignments and 60 mts on re-alignments or by-passes may be exempted from the preview of the notification;

And whereas the report of the Committee has been examined in the Ministry of Environment and Forests. Earlier, vide notification S.O. 3067(E), dated the 1st December 2009 all State Highway expansion projects, except those in hilly terrain (above 1000 m AMSL) and ecologically sensitive areas, have already been exempted from the purview of the Environmental Impact Assessment notification, 2006.

And whereas, keeping inter-alia in view the foregoing, the Ministry of Environment and Forests has decided to accept the aforesaid recommendations of the High Level Committee constituted vide OM No.21-270/2008-IA.III, dated the 11th December 2012;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule (5) of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendment to the notification of the Government of India, in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the said rule 5 in public interest, namely:—

2. In the said notification,—

(a) in paragraph 7, in sub-paragraph II, for item (i), the following item shall be substituted, namely:

'(i) "Scoping" refers to the process by which the Expert Appraisal Committee in the case of Category A projects activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion or modernization or change in product mix of existing projects or activities, determine detailed and comprehensive Terms of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought and the Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the terms of reference on the basis of the information furnished in the prescribed application Form 1 or Form 1A including terms of reference proposed by the applicant, a site visit by a sub-group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned:

Provided that the following shall not require Scoping:—

- (i) all projects and activities listed as Category 'B' in item 8 of the Schedule (Construction or Township or Commercial Complexes or Housing);
- (ii) all Highway expansion projects covered under entry (ii) of column (3) and column (4) under sub-item (f) of item 7 of the Schedule:

Provided further that—

- A. the projects and activities referred to in clause (i) shall be appraised on the basis of Form I or Form 1A and the conceptual plan;
- B. The projects referred to in clause (ii) shall prepare EIA and EMP report on the basis of model TOR specified by Ministry of Environment and Forests;

(h) in the Schedule, against sub-item (f) of item 7, in column (3), for the entry (ii), the following entry shall be substituted, namely:—

- “(ii) Expansion of National Highways greater than 100 km involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on re-alignments or by-passes.”

[F. No. 21-270/2008-IA.III]

AJAY TYAGI, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended as follows:—

1. S.O. 1737 (E), dated the 11th October, 2007;
2. S.O. 3067 (E), dated the 1st December, 2009;
3. S.O. 695 (E), dated the 4th April, 2011;
4. S.O. 2896 (E), dated the 13th December, 2012; and
5. S.O.674(E), dated the 13th March, 2013



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 29/04/2023

Industry Registration ID: HP10392178

Application No : 8972049

To,

ABCI Infrastructures Pvt Ltd.  
Kh. No.282-83, Near Detal College, Kunja Matraliyan, Paonta Sahib, Distt. Sirmour HP  
Paonta Sahib  
Sirmaur  
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/8972049
Consent valid from:	01/04/2023
Consent valid upto:	31/03/2024
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	ABCI Infrastructures Pvt Ltd, (Nitu Rohit Project Head)
Address of Industrial premises	ABCI Infrastructures Pvt Ltd., Kh. No.282-83, Near Detal College, Kunja Matraliyan, Paonta Sahib, Distt. Sirmour HP, Paonta Sahib, Sirmaur-173025
Capital Investment of the Industry	275.62 lakhs
Category of Industry	Orange
Type of Industry	2037-Hot mix plants
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Wet Mix Macadam (WMM)- 5720 M.T./Month and Bitumen Macadam (DBM/BC) – 10000 M.T./Month

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
SAND	5726	M.T./Month
ADMIXTURE	375	Liter/Month
AGGREGATE	9131	M.T./Month
BITUMEN	488	M.T./Month

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Bitumen Macadam (DBM/BC)Hot Mix	M.T./Month	10000	Nil	For Road Making
Wet Mix Macadam (WMM)	M.T./Month	5720	Nil	For Construction

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
Septic Tank	20 KLD	1 KLD

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	4	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	2	Recycled	Recycle

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	125 KVA	Covered DG	Diesel	14 LTR/HR
DG Sets	1	250 KVA	Covered DG	Diesel	14 LTR/HR
DG Sets	1	7.5 KVA	Covered DG	Diesel	1 Ltr/Hr
Boilers	1	62.5 KVA	Covered DG	Diesel	3 Ltr/Hr

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic Enclosure	DG Sets	Sun Jan 29 00:03:00 IST 2023	PM<0.14 g/KW-hr	PM<0.14 g/KW-hr
Acoustic Enclosure	DG Sets	Sun Jan 29 00:03:00 IST 2023	90 %	PM<0.15 g/KW-hr
Acoustic Enclosure	DG Sets	Sun Jan 29 00:03:00 IST 2023	90 %	PM<0.14 g/KW-hr
DUST COLLECTOR, WET SCRUBBER and STACK HEIGHT 15m	Others	Sun Jan 29 00:03:00 IST 2023	85 %	PM-77.1 mg/Nm <sup>3</sup>
Acoustic Enclosure	DG Sets	Sun Jan 29 00:03:00 IST 2023	90 %	PM<0.10g/KW-hr

**Sources of emissions and type of pollutants**

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NOX, H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Hot Mix Plant	0.01 kg/hr	PM-77.1 mg/Nm <sup>3</sup>	15 m



PAWAN  
SHARMA

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Date: 2023.04.29 11:37:27 +05'30'

**Approved By**  
**Astt. Env. Engineer**  
**( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

The Member Secretary, HPSPCB Shimla for information please.



PAWAN  
SHARMA

Digitally signed by  
PAWAN SHARMA  
Date: 2023.04.29  
11:37:40 +05'30'

**Er. Pawan Sharma**  
**Astt. Env. Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

## **C. SPECIAL CONDITIONS**

Measures taken for Control of Air and Water Pollution shall be ensured and implemented by the concerned Executive Engineer/Project Director of National Highways Authority of India for all compliances of legislations of State Board till the completion of works for which principal employer shall be held responsible.



**By Order**  
**Astt. Env. Engineer**  
**( H. P. State Pollution Control Board)**



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 2646

Date: 30/05/2024

Industry Registration ID: HP10936335

Application No : 12101187

To,

ABCI Infrastructures Pvt Ltd.  
CH 11 + 000, Near Police Choki, Rajban, Tehsil Paonta Sahib, Distt Sirmour  
Paonta Sahib  
Sirmaur  
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/12101187
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	ABCI Infrastructures Pvt Ltd, (Project Manager Rohit Verma)
Address of Industrial premises	ABCI Infrastructures Pvt Ltd., CH 11 + 000, Near Police Choki, Rajban, Tehsil Paonta Sahib, Distt Sirmour, Paonta Sahib,Sirmaur-173025
Capital Investment of the Industry	336.86 lakhs
Category of Industry	Green
Type of Industry	3037-Ready mix cement concrete
Scale of the Industry	Small
Office District	Sirmaur
Capacity	RMC @ 14400 Cubic Meter/Year in Batching Plant

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Aggregate	1200	M.T./Month
Cement for RMC	480	M.T./Month
Sand for RMC	900	M.T./Month
Admixture	60	K.L./Month

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Ready Mix Concrete (RMC)	Cubic Meter/Year	14400	Nil	For Road Construction

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
Septic Tank	10 KLD KLD	1 KLD

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1	Soak Pit/Septic Tank	Soak Pit/Septic Tank

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	125 KVA	Covered DG	Diesel	14 LTR/HR

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
ACOUSTIC ENCLOSER, MUFFLER, EXHAUST FAN	DG Sets	Fri Jan 26 00:03:00 IST 2024	95 %	PM<0.12g/KW hr

**Sources of emissions and type of pollutants**

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
NO Stack	Fugative Emission PM10< 80.5 g/m3	Fugative Emission PM10< 80.5 g/m3	NIL



Approved By  
Env. Engineer  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

- The Member Secretary, HP State Pollution Control Board, Him Parivesh, Phase-III, Below BCS, New Shimla, HP.
- The Mining Officer Sirmour, Distt: Sirmour at Nahan, HP for the favour of kind information please.
- Case File
- Guard File



ATUL PARMAR  
Env. Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
  - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS
- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order  
Env. Engineer  
( H. P. State Pollution Control Board)



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 24/05/2023

Industry Registration ID: HP10614641

Application No : 9291801

To,

M/s R.G. Buildwell Engineers Ltd  
Village Kaffota Distt Sirmaur

Sirmaur  
173029

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/9291801
Consent valid from:	01/04/2023
Consent valid upto:	31/03/2024
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Yogesh Baliyan, (Manager)
Address of Industrial premises	M/s R.G. Buildwell Engineers Ltd, Village Kaffota Distt Sirmaur, ,Sirmaur-173029
Capital Investment of the Industry	158.17 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Crushed Stone Material- 3600 M.T./Month and Wet Mix Macadam (WMM)- 7500 M.T./Month.

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Cement	37.50	M.T./Month
Aggregate	1500	M.T./Month
Sand	1200	M.T./Month
Admixture	240	Liter/Month
Diesel	60	K.L./Month

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Wet Mix Macadam (WMM)	M.T./Month	7500	NA	Road Construction
Crushed Stone Material	M.T./Month	3600	NA	Road Construction

## Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	20 KLD	1 KLD

## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	2	Soak Pit/Septic Tank	Other

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	365 KVA	Acoustically Enclosed	HSD	18 L/hr
DG Sets	1	35 KVA	Acoustically Enclosed	HSD	8 L/hr
DG Sets	1	7.5 KVA	Acoustically Enclosed	HSD	5 L/hr

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind breaking wall and water sprinklers at dust arising section provided in mobile crusher	Others	Mon Jan 24 00:08:00 IST 2022	80%	SPM<600 mg/Nm <sup>3</sup>
Acoustic Enclosure and stack	DG Sets	Mon Jan 24 00:08:00 IST 2022	80	NO <sub>x</sub> +HC <=4.0(g/kW-hr), CO<=3.5(g/kWh r), PM<=0.2(g/kWh r
Acoustic Enclosure and stack	DG Sets	Mon Jan 24 00:08:00 IST 2022	80	NO <sub>x</sub> +HC <=4.0(g/kW-hr), CO<=3.5(g/kWh r), PM<=0.2(g/kWh r
Acoustic Enclosure and stack	DG Sets	Mon Jan 24 00:08:00 IST 2022	80	NO <sub>x</sub> +HC <=4.0(g/kW-hr), CO<=3.5(g/kWh r), PM<=0.2(g/kWh r

**Sources of emissions and type of pollutants**

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Mobile Crusher	0.2 kg/hr	SPM<600 mg/Nm <sup>3</sup>	NA



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**Approved By**  
**Astt. Env. Engineer**  
**( H. P. State Pollution Control Board)**

Endst. No.:

# 2091

Copy To:-

The Member secretary, HPSPCB Shimla for information please.



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**Er. Pawan Sharma**  
**Astt. Env. Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
  - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS
- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

## C. SPECIAL CONDITIONS

- 1) Compliance of guidelines for stone crusher notified by Dept. of Science and Technology vide notification no. STE-E(5)-09/2018, dated 29.06.2021, orders passed in CWP No. 8459 of 2019 dated 11.03.2020 and CWP no. 2067 of 2019 regarding distance from perennial as well as non-perennial water bodies shall be ensured by the user agency i.e. concerned Executive Engineer/Project Director of National Highways Authority of India for which principal employer shall be held responsible.
- 2) Measures taken for Control of Air and Water Pollution by the stone crusher shall be ensured by the concerned Executive Engineer/Project Director of National Highways Authority of India till the completion of works for which principal employer shall be held responsible.



By Order

**2095**

Astt. Env. Engineer  
( H. P. State Pollution Control Board)



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 04/05/2023

Industry Registration ID: HP10890899

Application No : 9177023

To,

HES Infra Private Limited  
0/0KM, Achoti Padayat link Road Village Shillai Terhsil Shillai Distt Sirmour  
Shillai  
Sirmaur  
173027

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2023/9177023
Date of issue :	04/05/2023
Date of expiry :	31/03/2024
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	P Jagannadha Raju, (Project Coordinator)
Address of Industrial premises	HES Infra Private Limited, 0/0KM, Achoti Padayat link Road Village Shillai Terhsil Shillai Distt Sirmour , Shillai,Sirmaur-173027
Capital Investment of the Industry	177.8 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Mobile Stone Crusher for crushing stone – 807300 M.T./year in Kh No. 6125/3631/1 Mauza Mohal Shillai, Tehsil Shillai, Distt. Sirmaur in area measuring 01-18 bighas for captive use in road widening work of NH-707 in addition to proposed manufacturing of Ready Mix Concrete (RMC) -43200 Cubic Meter/Year, Wet Mix Macadam (WMM) -5720 M.T./Month and Bitumen Macadam (DBM/BC) -10000 M.T./Month.

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Cement	1250	M.T./Month
Aggregate	10082	M.T./Month
Bitumen	488	M.T./Month
Boulder	807300	M.T./Year
Sand	5726	M.T./Month
Admixture	375	Liter/Month
Diesel	60000	Liter/Month

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Bitumen Macadam (DBM/BC)	M.T./Month	10000	NA	Road Construction
Mobile Stone Crusher	M.T./Year	807300	NA	Road Construction
Ready Mix Concrete (RMC)	Cubic Meter/Year	43200	NA	Road Construction
Wet Mix Macadam (WMM)	M.T./Month	5720	NA	Road Construction

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
Septic Tank	20 KL	1 KL

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	9.5	STP	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	125 kva	Acoustically Enclosed	HSD	7 ltr/hr
DG Sets	1	62.5 kva	Acoustically Enclosed	HSD	5 L/hr
DG Sets	1	250 KVA	Acoustically Enclosed	HSD	14 L/hr
DG Sets	1	7.5 kVA	Acoustically Enclosed	HSD	2L/hr

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic Enclosure and stack of height 4m	DG Sets	Wed Jan 04 00:04:00 IST 2023	80%	(NO <sub>x</sub> +HC≤ 4.0, CO≤ 3.5, PM≤ 0.2)g/kWhr
Wet Scrubber and Stack of height 6m	Others	Wed Jan 04 00:04:00 IST 2023	80%	PM<150 mg/Nm <sup>3</sup>
Water Sprinklers, Covered machinery, Wind breaking wall	Others	Wed Jan 04 00:04:00 IST 2023	80%	SPM<600 mg/Nm <sup>3</sup>

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Mobile Stone Crusher	Fugitive Dust Emissions	SPM<600 mg/Nm <sup>3</sup>	NA
Hot Mix Plant	0.1 Kg/hr	PM<150 mg/Nm <sup>3</sup>	6m



# 2099

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**Approved By**  
**Astt. Env. Engineer**  
**( H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

The Member Secretary, HPSPCB Shimla for information please.



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**Er. Pawan Sharma**  
**Astt. Env. Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

## A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
- e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. **OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

## C. SPECIAL CONDITIONS

1. Compliance to relevant conditions of the State Board vide Sr. No. 1, 2 imposed in Provision Registration granted to the unit from Department of Industries vide letter Endst No. Udyog/Bhu(Khani)-Laghu-155/2021-44681-13, dated 03.08.2022 shall be ensured by user agency i.e. concerned Executive Engineer/Project Director of National Highways Authority of India for which principal employer shall be held responsible.
2. Compliance of guidelines for stone crusher notified by Dept. of Science and Technology vide notification no. STE-E(5)-9/2018, dated 29.06.2021, orders passed in CWP No. 8459 of 2019 dated 11.03.2020 and CWP no. 2067 of 2019 regarding distance from perennial as well as non-perennial water bodies shall be ensured by the user agency i.e. concerned Executive Engineer/Project Director of National Highways Authority of India for which principal employer shall be held responsible.
3. Measures taken for Control of Air and Water Pollution by the stone crusher shall be ensured by the concerned Executive Engineer/Project Director of National Highways Authority of India till the completion of works for which principal employer shall be held responsible.

By Order

**2103**



Astt. Env. Engineer  
( H. P. State Pollution Control Board)



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : `

Date: 21/07/2024

Industry Registration ID: HP10784800

Application No : 12356015

To,

HES INFRA PRIVATE LIMITED WMM PLANT  
Shillai RD- 57+900 KM, Mouza Shillai,Package-03 NH-707  
Shillai  
Sirmaur  
173027

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/12356015
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	HES INFRA PRIVATE LIMITED WMM PLANT, (Project Manager)
Address of Industrial premises	HES INFRA PRIVATE LIMITED WMM PLANT, Shillai, Shillai,Sirmaur-173027
Capital Investment of the Industry	53.26 lakhs
Category of Industry	Green
Type of Industry	3999-Miscellaneous (Green)
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Wet Mix Macadam (WMM)- 5720 M.T./Month

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Dust & Aggregate & Cement & Water	9000	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Wet Mix Macadam (WMM)	M.T./Month	5720	NA	highway work

By-Products, if any, (Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
wmm plant	M.T./Month	100 TPH	80 M.T

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	10 KL	1

Mode of Disposal

Description	Quantity (in KLD)	Method of Treatment	Method of Disposal
Industrial Process	1	Other	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	NO DG or Boiler etc installed	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency (% reduction)	Final concentration of pollution being emitted
NA	Others	2024-07-16	NA	NA

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
NA	NA	NA	NA



Approved By  
Env. Engineer  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

- The Member Secretary, HP State Pollution Control Board, Him Parivesh, Phase-III, Below BCS, New Shimla, HP.
- The Mining Officer Sirmour, Distt Sirmour at Nahan HP for the favour of kind information please.
- Case File
- Guard File



Atul Parmar  
Env. Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)

## TERMS AND CONDITIONS

## A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
  - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS
- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order  
Env. Engineer  
( H. P. State Pollution Control Board)



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 10/06/2022

Industry Registration ID: HP10288666

Application No : 5502972

To,

PRL Projects and Infrastructure Ltd Dhatarwal Construction Company Pvt Ltd JV  
Khasra no. 712/478 measuring 05-18 bighas, Khata Khatauni No 63/125 Near minus bridge, Mauza  
Kharkah, Tehsil Shillai, District Sirmour HP  
Minas Shillai  
Sirmaur  
173027

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2022/5502972
Consent valid from:	01/04/2022
Consent valid upto:	26/09/2023
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Deepak Kumar, (Manager)
Address of Industrial premises	PRL Projects and Infrastructure Ltd Dhatarwal Construction Company Pvt Ltd JV, Khasra no. 712/478 measuring 05-18 bighas, Khata Khatauni No 63/125 Near minus bridge, Mauza Kharkah, Tehsil Shillai, District Sirmour HP, Minas Shillai, Sirmaur-173027
Capital Investment of the Industry	472.0 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	Crushed Stone, Aggregate- 432000 M.T./Year, RMC-100000 M.T./year and Asphalt Mixes- 300000 M.T./year.

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Aggregate, sand, Bitumen	400000	M.T./Year
Stones	432000	M.T./Year

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
RMC	M.T./Year	100000	NA	RMC Plant
Crushed Stone, Aggregate	M.T./Year	432000	NA	Road construction
Asphalt Mixes	M.T./Year	300000	NA	Hot mixture plant

## Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	5 KL	1

## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.4 KLD	Soak Pit/Septic Tank	Other

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	2	125 KVA	Acoustic enclosure	Diesel	16 Ltr/Hr

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinklers, Covered Machinery	Others	Sun Jan 09 00:06:00 IST 2022	90 %	RSPM<100 mg/Nm <sup>3</sup>
Acoustic enclosure, Muffler and stack of height 9 meters	DG Sets	Sat Jan 15 00:06:00 IST 2022	90 %	NO <sub>x</sub> +HC<=4.0(g/kWhr), CO<=3.5(g/kWhr), PM<=0.2(g/kWhr)
Wet scrubber and Stack of height approx 12 meters attached to hot mix plant	Others	Sun Jan 16 00:06:00 IST 2022	90 %	PM< 150 mg/Nm <sup>3</sup>

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Stack of height approx 12 meters attached to hot mix plant	PM< 150 mg/Nm <sup>3</sup>	PM< 150 mg/Nm <sup>3</sup>	12 meters
DG Set	NO <sub>x</sub> +HC<=4.0(g/kWhr), CO<=3.5(g/kWhr), PM<= 0.2(g/kWhr)	NO <sub>x</sub> +HC<=4.0(g/kWhr), CO<=3.5(g/kWhr), PM<= 0.2(g/kWhr)	9 meters



PAWAN SHARMA  
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Date: 2022.06.10  
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Er. Pawan Sharma  
Asth. Env. Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1) The Member Secretary, HPSPCB Shimla for information please.

# 2113

- 2) The District Mining Officer Sirmour at Nahan for information please.
- 3) The Concerned Executive Engineer/ Project Director, Ministry of Road Transport & Highways, Project Implementation Unit, Paonta Sahib for implementation and compliance to the conditions being principal employer of the project.



PAWAN  
SHARMA

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**Er. Pawan Sharma**  
**Astt. Env. Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

## A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

#### C. SPECIAL CONDITIONS

1. Compliance to relevant conditions of the State Board vide Sr. No. 1, 2 imposed in Provision Registration granted to the unit from Department of Industries vide letter Endst. No.Udyog-Bhu-(Khani-4)-Laghu-999/2021, dated 03.07.2021 shall be ensured by user agency i.e. concerned Executive Engineer/Project Director of National Highways Authority of India for which principal employer shall be held responsible.
2. Compliance of guidelines for stone crusher notified by Dept. of Science and Technology vide notification no. STE-E(3)-17/2012, dated 29.052014, orders passed in CWP No. 8459 of 2019 dated 11.03.2020 and CWP no. 2067 of 2019 regarding distance from perennial as well as non-perennial water bodies shall be ensured by the user agency i.e. concerned Executive Engineer/Project Director of National Highways Authority of India for which principal employer shall be held responsible.
3. Measures taken for Control of Air and Water Pollution by the stone crusher shall be ensured by the concerned Executive Engineer/Project Director of National Highways Authority of India till the completion of works for which principal employer shall be held responsible.
4. This renewal of consent to operate is subject to condition to the compliance submitted by Principal Employer i.e. concerned project director NHAI to State Geologist, GoHP. The State Board reserved the right to revoke, review and /or alter the conditions of consent as the case may be.
5. This consent is valid upto 26/9/2023 or till the project is complete whichever is earlier.

2197



By Order  
Asth. Env. Engineer  
( H. P. State Pollution Control Board)

80

# H.P. STATE POLLUTION CONTROL BOARD

**REGIONAL OFFICE PAONTA SAHIB**  
HIMUDA Complex, Plot no. 1-3, Shubhkhera  
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025

01704-225870  
<https://hppcb.nic.in/>  
pcbropaonta1@gmail.com



No. PCB/RO Paonta/ R.G. Buildwell Engineers Ltd. /2024-010-012

Dated- 01.04.2024

**From:** The Regional Officer

To

**The Member Secretary  
HPSPCB, Him Parivesh  
Phase-III, New Shimla-09**

**Subject:** Recommendation of Action under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and section 31-A of Air (Prevention and Control of Pollution) Act, 1981 w.r.t R.G. Buildwell Engineers Ltd

Sir,

This is in reference to Joint Inspection of NH-707 stretch carried out by the Joint Committee constituted by Hon'ble NGT in O.A. no. 127 of 2024 titled as Naathu Ram Vs Ministry of Road Transport & Highways & Ors on 12.03.2024 and 21.03.2024 and again by State Board officials on 01.04.2024 During the inspections, following observations were made wrt M/s R.G. Buildwell Engineers Ltd., Vill. Kaffota, Tehsil Kamrau, Distt. Sirmaur, H.P.-

- a) **The stone crusher at the said site is not provided with covered Jaws and conveyors as per the guidelines for Stone crushers notified by the State Govt. & despite notices from this office.**
- b) **An additional Hot Mix Plant (HMP) has been installed near Kamrau and no consent has been acquired by the unit for the same.**

Show cause notices to the unit have been issued from this office vide letter no. 3428-31, dated 14.03.2024 and letter no. 3528-31, dated 23.03.2024. Copies of notices is enclosed herewith as **Annexure-1**. The unit has submitted reply vide letter dated 26.03.2024 which is unsatisfactory.

The above-mentioned facts tantamount to the violation of provisions contained in Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence under the aforesaid acts.

Keeping above-mentioned facts into consideration, it is recommended to initiate action against the unit w.r.t. closure of operations of **(1) Stone crusher (for operating without APCDs), (2) Hot Mix Plant (Installed and being operated without prior Consent)** under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention and Control of Pollution) Act, 1981 immediately please. The above-said units falls under the jurisdiction of Sub-Divisional Magistrate, Kaffota, Distt. Sirmaur, H.P.

Submitted for information and further necessary action please.

Yours faithfully,

Enclosures: As above



Mission LIFE

**Atul Parmar**  
Regional Officer cum  
Environmental Engineer  
HPSPCB Paonta Sahib

**Copy to:**

1. The **Deputy Commissioner Sirmour** cum Chairman of the committees constituted in OA No. 360/2018 for the implementation of Distt. Environment Plan for favor of kind information please.
2. The **Additional District Magistrate Sirmour** cum Chairman of the committee constituted in O.A. No. 603/2019 titled as Rajiv Verma V/s State of HP & Ors. regarding illegal dumping of muck/debris for favor of kind information please.



**Atul Parmar**  
*Regional Officer cum  
Environmental Engineer  
HPSPCB Paonta Sahib*



## HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

Regional Office, Paonta Sahib, HIMUDA Colony, Shubhkhera

Tehsil Paonta Sahib, District Sirmaur, H.P

Email Id: [pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com), Phone: 01704-225870

No. PCB /RO Paonta/RG Buildwell/2023- 2428-31

Dated: 14.03.2024

To: M/s R.G Buildwell Engineers Ltd.,  
Village Kaffota, Tehsil Kamrau,  
District Sirmaur, (H.P)

**Subject: Show Cause notice under Air (Prevention & Control of Pollution) Act, 1981.**

Whereas it has been amply established through physical inspection of NH 707 from Hewna-Ashyari (Km25.000 to 50.000) on dated 13.03.2024, that you have been violating the provisions of Air (Prevention & Control of Pollution) Act, 1981. It has been observed that you are operating a Hot Mix Plant without obtaining prior Consent of the State Board.

Whereas the facts stated above tantamount to violation of the provision of the Air (Prevention and Control of Pollution) Act, 1981 rendering you liable for action as provided in aforesaid Acts, attracting with fine(s) upto Ten Thousand and imprisonment upto six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 31- A of Air (Prevention and Control of Pollution) Act, 1981 or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT

However, before proceeding against you, you are hereby afforded an opportunity to comply the provisions of aforesaid acts and directed to stop all the activities in the Hot mix plant and not to operate without prior consent of the State Board. You are also directed to show cause within 5 days as to why the action under the aforesaid provisions of law should not be taken against you for failure to comply the provisions of Air Act.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations, action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

**Encl: Photographs.**

  
Regional Officer  
HPSPCB, RO, Paonta Sahib

**Copy to:**

1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla for information please.
2. The Deputy Commissioner Sirmour cum Chairman of the committee constituted as per Hon'ble NGT orders in O.A No.360/2018 in the matter of District Environment Plan for information please.
3. The Adl. District Magistrate Sirmour at Nahan for information please.

  
Regional Officer  
HPSPCB, RO, Paonta Sahib

Photographs of M/s R.G Buildwell, taken during the inspection of NH 707 from Hewna-Ashyari (Km25.000 to 50.000) on dated 13.03.2024 :



**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera  
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025

01704-225870  
<https://hppcb.nic.in/>  
[pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com)



No. PCB/RO Paonta/ R.G. Buildwell Engineers Ltd../2023-3528-31

Dated- **23.03.2024**

**From: The Regional Officer**

To

**M/s R.G. Buildwell Engineers Ltd.  
Vill. Kaffota, Tehsil Kamrau  
Distt. Sirmaur, H.P.**

**Subject: Show Cause Notice under Water (Prevention and Control of Pollution Act) 1974, Air (Prevention and Control of Pollution) Act, 1981.**

Whereas the entire stretch of the NH-707 has been inspected in detail by the Joint Committee of officers constituted on OA no- 127/2024 titled as Nathu Ram Vs Ministry of Road Transport and Highways & Ors in the Hon'ble NGT on 12<sup>th</sup> March 2024 and 21<sup>st</sup> March 2024. The Joint Committee comprising of Addl District Magistrate Sirmour, official from Central Pollution Control Board, the MoEF&CC, the HP Forest Department and the State PCB have carried out a detailed inspection of the NH 707 and the various RMCs, HMPs, WMM Plants & Stone Crushers installed by you.

And the following facts have been observed by the committee –

- 1. You have acquired a common consent for Stone Crusher and WMM plant at Khasra No 3238/545 in Mauza Mohal Kamrau.**
- 2. Whereas the stone crusher at the said site is not provided with covered Jaws and conveyors as per the guidelines for Stone crushers notified by the State Govt. (Photograph 1 &2)**
- 3. Whereas an additional HMP has been installed near Kamrau and no consent has been acquired by you for the same. (Photograph 3)**
- 4. Whereas no ladder, platform and port hole has been provided by you for carrying out stack monitoring in the Hot Mix Plants.**

**Whereas a Show Cause Notice was issued to you on dated 14.03.2024 vide letter 3428-31 no but no reply has been received till date.**

And the facts stated above tantamount to clear violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environmental (Protection) Act, 1986 and constituting a cognizable offence.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of –

- 1. Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting with fine(s) up to Rupees Ten Thousand and imprisonment up to seven years or both and/or.**
- 2. Section 37 and 39 of the Air (Prevention and Control of Pollution) Act, 1981 attracting with fine(s) up to Rupees Ten Thousand and imprisonment up to six years or both;**

3. **Imposing of Environmental Compensation as per the orders of Hon'ble NGT @ INR 5000/- per day for the violation period as per the orders of the Hon'ble NGT under the Polluter Pays Principle.**

However, before proceeding further, you are given a **last and final opportunity** and are again hereby directed to make a detailed submission in the matter within 05 days.

You are also hereby directed to submit compliance report w.r.t. afore-mentioned points and show cause within 05 days failing which strict action beside imposing Environmental Compensation as proposed above as per Hon'ble NGT orders shall be initiated/imposed against you without any further notice.

**Treat It as Most Urgent**



Mission LiFE



**Atul Parmar**  
Regional Officer cum  
Environmental Engineer  
HPPCB Regional Office Paonta Sahib

**Copy to:**

1. The **Member Secretary, HPSPCB**, Him Parivesh, Phase-III, New Shimla-09 for information and further necessary action please.
2. The **Deputy Commissioner Sirmour** cum Chairman of the committees constituted in OA No. 360/2018 for the implementation of Distt. Environment Plan for favor of kind information please.
3. The **Additional District Magistrate Sirmour** cum Chairman of the committee constituted in O.A. No. 603/2019 titled as Rajiv Verma V/s State of HP & Ors. regarding illegal dumping of muck/debris for favor of kind information please.

--sd--

**Atul Parmar**  
Regional Officer cum  
Environmental Engineer  
HPPCB Regional Office Paonta Sahib

Photographs



Photograph 1



Photograph 2



Photograph 3

**2125**

87

Through Regd. Post, *Reminder-I*

# H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB  
HIMUDA Complex, Plot no. 1-3, Shubhkhera  
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025

01704-225870  
<https://hppcb.nic.in/>  
pcbropaonta1@gmail.com



No. PCB/RO Paonta/ HES Infra Pvt. Ltd. /2024-013-015

Dated- 01.04.2024

From: The Regional Officer

To

The Member Secretary  
HPSPCB, Him Parivesh  
Phase-III, New Shimla-09

Subject: Recommendation of Action under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and section 31-A of Air (Prevention and Control of Pollution) Act, 1981 wrt M/s HES Infra Pvt. Ltd reg

Sir,

This is in reference to Joint Inspection of NH-707 stretch carried out by the Joint Committee constituted by Hon'ble NGT in O.A. no. 127 of 2024 on 21.03.2024. During the inspections, following observations were made during the inspection of components provided by M/s HES Infra Pvt. Ltd. Village Shillai, Tehsil Shillai, Distt. Sirmaur, H.P.-

- The unit has installed 03 Stone Crushers at the said site instead of only one consented by the State Board.
- The 03 no of stone crushers at the said site have not covered the Jaws and conveyors as per the guidelines for Stone crushers notified by the State Govt.
- RMC plant is installed about 01-1.5 KM away from the said site, i.e. away from the consented site.
- No ladder, platform and port hole has been provided by the unit for carrying out stack monitoring in the Hot Mix Plants.

The 03 no of Stone Crusher & Hot Mix Plant are installed at RD 57+800 km. The RMC has been installed at RD 60.00 km.

Show cause notices to the unit have been issued from this office vide letter no. 3441-44, dated 14.03.2024 and letter no. 3524-27, dated 23.03.2024. Copies of notices is enclosed herewith as **Annexure-1**. The unit has submitted reply through e-mail on dated 01.04.2024 which is mostly unsatisfactory. Copy of reply submitted by the unit is enclosed as **Annexure-2**.

The above-mentioned facts tantamount to the violation of provisions contained in Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence under the aforesaid acts.

Keeping above-mentioned facts into consideration, it is recommended to initiate action against the unit w.r.t. closure of operations of **(1) Three Stone Crushers (without APCDs and 02 without Consent), (2) RMC Plant (installed away from the consented site) (3) Hot Mix Plant (for operating without Sampling platform, ladder and port hole)** under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention and Control of Pollution) Act, 1981 immediately please. The above-said unit falls under the jurisdiction of Sub-Divisional Magistrate, Shillai, Distt. Sirmaur, H.P.

Submitted for information and further necessary action please.

Yours faithfully,



res: As above

Mission LIFE

**Atul Parmar**  
Regional Officer cum  
Environmental Engineer  
HPSPCB Paonta Sahib

**Copy to:**

1. The **Deputy Commissioner Sirmour** cum Chairman of the committee constituted in OA No. 360/2018 for the implementation of Distt. Environment Plan for favor of kind information please.
2. The **Additional District Magistrate Sirmour** cum Chairman of the committee constituted in O.A. No. 603/2019 titled as Rajiv Verma V/s State of HP & Ors. regarding illegal dumping of muck/debris for favor of kind information please.



**Atul Parmar**  
*Regional Officer cum  
Environmental Engineer  
HPSPCB Paonta Sahib*



# 2028 H.P. STATE POLLUTION CONTROL BOARD

Regional Office, Plot No. 1,2&3, HIMUDA Colony, Shubhkhera, Paonta Sahib  
Distt. Sirmaur, H.P. [pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com)

No. HPSPCB/RO(Pt)/HES Infra Private Limited./2023- 3441-44 Dated: 14.03.2024  
To

M/s HES Infra Private Limited, AchotiPadayat  
link Road Village Shillai, Tehsil Shillai  
District Sirmaur, H.P.

**Subject:** Show Cause Notice under Water (Prevention and Control of Pollution Act) 1974, Air (Prevention and Control of Pollution) Act, 1981 and Air (Prevention and Control of Pollution) Act, 1981.

This is in reference to the inspection carried out by the State Board Officer(s) of NH 707 from Km 0+000 (Paonta Sahib) to Km 97+000 (Gumma) on 13.03.2024.

Whereas, following observations have been made during the inspection of the stretch awarded to your unit. - You have installed following machineries on the site:-

**(a) Stone Crusher-**

- (1) The mobile stone crusher was not found at the site instead captive conventional stone crusher with 2 Nos of jaw crusher was installed at the site (Photograph No 1).
- (2) Conveyor belts provided over stone crushers are not properly covered (Photograph No 2).
- (3) No provision for control of fugitive dust has been provided.
- (4) No wind breaking wall has been provided.

**(b) Additional Stone crusher-**

- (1) 1 no of additional jaw crusher has been provided in stone crusher (Photograph No 3).
- (2) No provision for covering of conveyor belt has been provided.
- (3) You have not obtained any consent of State Board for the additional stone crusher.

**(c) Hot mix plant-**

- (1) No sufficient air pollution control equipments have been provided for hot mix plant (Photograph No 4).
- (2) No provision for stack monitoring like ladder, sampling platform and sampling port has been provided.

**(d) Wet mix macadam plant-**

- (1) No provision for control of fugitive dust has been provided.

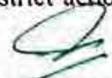
**(e) Ready mix concrete plant-**

- (1) No provision for control of fugitive dust has been provided.
- (2) Waste from RMC plant has been dumped near roadside (Photograph No 5).
- (3) DG set has not been properly enclosed (Photograph No 6).
- (4) No settling chambers have been provided.

Whereas, above-mentioned facts violate the provisions of Water (Prevention and Control of Pollution Act) 1974 and Air (Prevention and Control of Pollution) Act, 1981

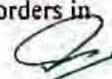
Before proceeding further, you are hereby directed through this letter to submit compliance status/action taken report w.r.t. afore-mentioned points and show cause within 05 days failing which strict action besides imposing Environmental Compensation shall be taken as per relevant provisions of law.

Encl: photographs

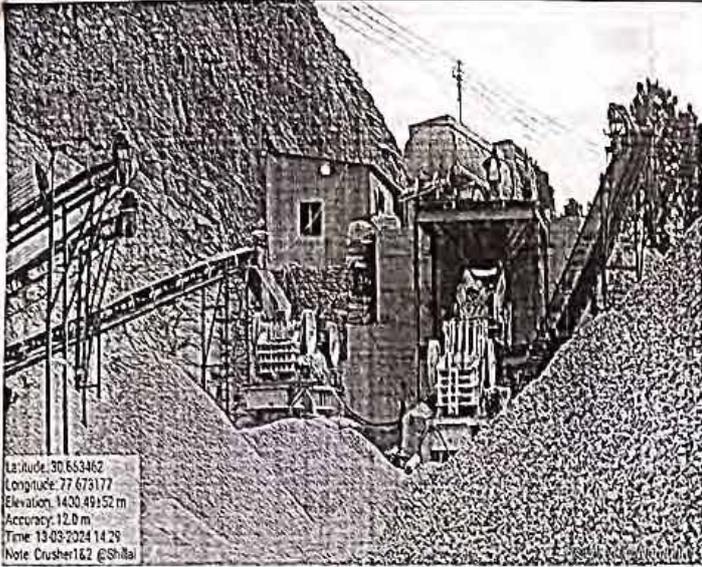
  
Regional Officer  
HPSPCB RO Paonta Sahib

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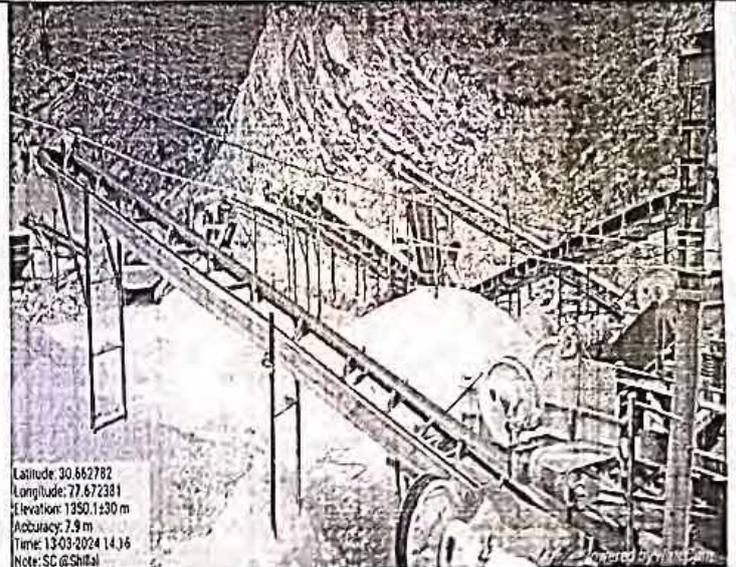
1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla for information please.
2. The Deputy Commissioner Sirmour cum Chairman of the committee constituted as per Hon'ble NGT orders in O.A No.360/2018 in the matter of District Environment Plan for information please.
3. The Adl. District Magistrate Sirmour at Nahan for information please.

  
Regional Officer  
HPSPCB, RO, Paonta Sahib

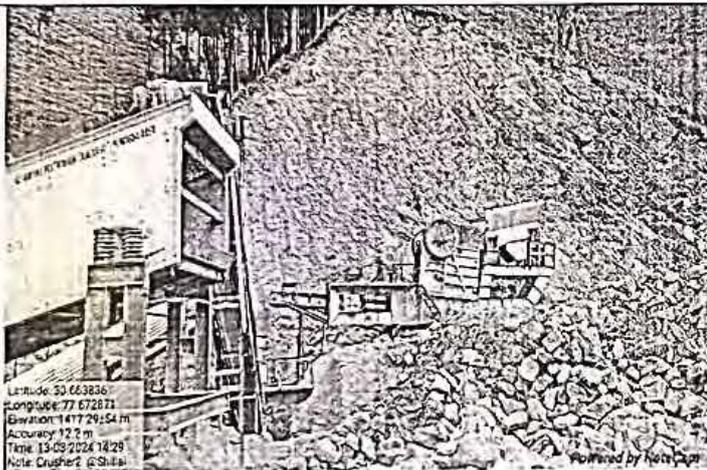
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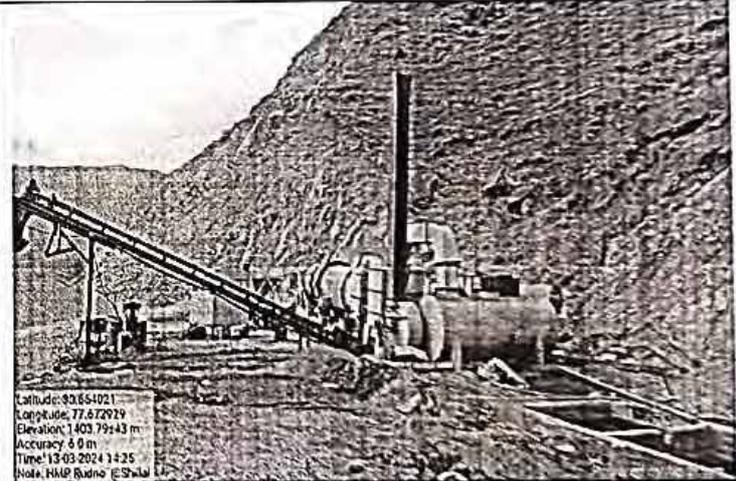
Photograph No 1- Conventional stone crushers with 2 Nos of jaws has been provided instead of mobile stone crusher.



Photograph No 2- Conveyor belts has not been covered.



Photograph No 3- Additional stone crusher installed at the site.



Photograph No 4- No stack monitoring platform and no sufficient air pollution control equipments has been proved for hot mix plant.



Photograph No 5- Dumping of RMC waste near roadside.



Photograph No 6- No acoustic enclosure has been provided for DG set in RMC plant.

**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera  
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025

01704-225870  
<https://hppcb.nic.in/>  
pcbropaonta1@gmail.com



No. PCB/RO Paonta/ HEF Infra Private Ltd./2023-3524-27

Dated- **23.03.2024**

**From: The Regional Officer**

To

**M/s HES Infra Private Ltd.  
Achothi Padayat Link Road, Vill. Shillai,  
Tehsil Shillai, Distt. Sirmaur, H.P.- 173027**

**Subject: Show Cause Notice under Water (Prevention and Control of Pollution Act) 1974, Air (Prevention and Control of Pollution) Act, 1981.**

Whereas the entire stretch of the NH-707 has been inspected in detail by the Joint Committee of officers constituted on OA no- 127/2024 titled as Nathu Ram Vs Ministry of Road Transport and Highways & Ors in the Hon'ble NGT on 12<sup>th</sup> March 2024 and 21<sup>st</sup> March 2024. The Joint Committee comprising of Addl District Magistrate Sirmour, official from Central Pollution Control Board, the MoEF&CC, the HP Forest Department and the State PCB have carried out a detailed inspection of the NH 707 and the various RMCs, HMPs, WMM Plants & Stone Crushers installed by you.

And the following facts have been observed by the committee –

- 1. You have acquired a common consent for Stone Crusher, Hot Mix plant, RMC Plant and WMM plant at Khasra No 125/6361/1 Mauza Mohal Shillai.**
- 2. Whereas you have installed 03 Stone Crushers at the said site instead of only one consented by the State Board.**
- 3. Whereas the 03 no of stone crushers at the said site have not covered the Jaws and conveyors as per the guidelines for Stone crushers notified by the State Govt.**
- 4. Whereas you have installed RMC plant about 01-1.5 KM away from the said site, i.e away from the consented site.**
- 5. Whereas you have installed 01 HMP at the above location, however an additional HMP has been installed on NH near Shillai and no consent has been acquired by you for the same.**
- 6. Whereas no ladder, platform and port hole has been provided by you for carrying out stack monitoring in the Hot Mix Plants.**

**Whereas a Show Cause Notice was issued to you on dated 14.03.2024 vide letter 3441-44 no but no reply has been received till date.**

And the facts stated above tantamount to clear violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environmental (Protection) Act, 1986 and constituting a cognizable offence.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of –

1. Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting with fine(s) up to Rupees Ten Thousand and imprisonment up to seven years or both and/or.
2. Section 37 and 39 of the Air (Prevention and Control of Pollution) Act, 1981 attracting with fine(s) up to Rupees Ten Thousand and imprisonment up to six years or both;
3. Imposing of Environmental Compensation as per the orders of Hon'ble NGT @ INR 5000/- per day per site for the violation period as per the orders of the Hon'ble NGT under the Polluter Pays Principle.

However, before proceeding further, you are given a **last and final opportunity** and are again hereby directed to make a detailed submission in the matter within 05 days.

You are also hereby directed to submit compliance report w.r.t. afore-mentioned points and show cause within 05 days failing which strict action beside imposing Environmental Compensation as proposed above as per Hon'ble NGT orders shall be initiated/imposed against you without any further notice.

**Treat It as Most Urgent**



Mission LIFE



**Atul Parmar**

Regional Officer cum  
Environmental Engineer  
HPPCB Regional Office Paonta Sahib

**Copy to:**

1. The **Member Secretary, HPSPCB**, Him Parivesh, Phase-III, New Shimla-09 for information and further necessary action please.
2. The **Deputy Commissioner Sirmour** cum Chairman of the committees constituted in OA No. 360/2018 for the implementation of Distt. Environment Plan for favor of kind information please.
3. The **Additional District Magistrate Sirmour** cum Chairman of the committee constituted in O.A. No. 603/2019 titled as Rajiv Verma V/s State of HP & Ors. regarding illegal dumping of muck/debris for favor of kind information please.

--sd--

**Atul Parmar**

Regional Officer cum  
Environmental Engineer  
HPPCB Regional Office Paonta Sahib

2032



**Letter No:** HES/NH-707/PKG-III /2024/1028

To  
The Regional Officer,  
H.P.STATE POLLUTION CONTROL BOARD,  
Regional Office, Plot No.1,2&3 HIMUDA Colony,  
Shubhkhera, Paonta Sahib, Sirmaur, H.P.  
Email : pcbropaonta1@gmail.com

Sub:Rehabilitation and up gradation to 2-lane Configuration of Ashyari-Shri Kyari Section (km 50.000 to km 75.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode.

Reply to your show cause notice reference mentioned below.

Ref: 1. HPSPCB/RO(Pt)/M/s HES Infra Private Limited/2023-3441-44

2.. HPSPCB/RO(Pt)/M/s HES Infra Private Limited/2023-3524-27

Dear Sir,

With respect to the above cited references, we would like to bring the following points to your kind notice :

- (1) Our mobile crusher is under Break down for the last three months, in view of urgency of the work we have installed another crusher as an alternative. As of today only one crusher running at our site.
- (2) conveyor belt covered.
- (3) water sprinkling is installed on the crusher.
- (4) Green sheet and G I sheet installed for wind breaking.
- (5) Now only one crusher is running and we have the consent letter for one crusher from the State Board.
- (6) There is pollution control equipment at the hot mix plant. It was break down for some time but now it has been repaired and very well in operation.
- (7) Water sprinkling system is installed on the WMM plant.
- (8) We have applied for permission separately for the Khasra number of the RMC plant and Khasra number of the stone crusher.
- (9) It's to inform you that the second hot mix plant is not of our company, but of someone else has established it well before our work was started.
- (10) The Hot mix plant has platform, ladder and port hole for stack monitoring.

In view of the above facts we request your good self not to impose any penalty and also request you to advise us for any further actions to be taken regarding subject work.

Yours faithfully

For HES Infra Pvt Ltd

Authorised Signatory

CIN # U45400AP2007PTC054641

# 1-89/A/13, Plot No.13, ShilpiEnclave ,Gafoor Nagar,Madhapur,Hyderabad-500081.Tel.: (040) - 29569633

2133

Annexure-6

Water Act/Air Act

## Himachal Pradesh State Pollution Control Board

Him Parivesh, Phase-III, New Shimla-171009

### OFFICE ORDER

Whereas, according to the report received from the Regional Officer, H.P. State Pollution Control Board, Regional Office, Paonta Sahib, Distt. Sirmour, HP, vide letter no. PCB/RO Paonta/R.G. Buildwell Engineers Ltd./2024-353-55 dated 09/05/2024 and no. PCB/RO Paonta/R.G. Buildwell Engineers Ltd./2024-010-012 dated 01/04/2024 it has been informed that components provided by M/s R.G. Buildwell Engineers Ltd., Village Kaffota, Tehsil Kamrau, Distt. Sirmour, HP are operating without prior consent of the State Board and without requisite Pollution Control Devices.

Whereas, as per the report of Regional Officer, following observations have been made during the inspection of NH-707 stretch carried out by the State Board Officer on 08/05/2024 w.r.t components provided by M/s R.G. Buildwell Engineers Ltd., Vill. Kaffota, Tehsil Kamrau, Distt. Sirmour (1) the stone crusher at the said site is not provided with covered Jaws and conveyors as per the guidelines for stone crushers notified by the State Govt. & despite notices issued from the Regional Office (2) An additional Hot mix Plant (HMP) has been installed near Kamrau which is operational and run without PCDs, using banned Light Diesel Oil (LDO) as fuel and no consent has been acquired by the unit for the same.(3) Show Cause Notices to the unit has been issued from this office vide letter no. 3428-31 dated 14/03/2024 and letter no. 3528-31 dated 23/03/2024, reply submitted by the unit vide letter dated 26/03/2024 was found unsatisfactory(4) No reply has been received from the unit till date.

Whereas in view of above stated facts, the Regional Officer, HPPCB, Regional Office Paonta Sahib has recommended to initiate action against the unit w.r.t closure of operation of the stone crusher and hot mix plant under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention & Control of Pollution) Act, 1981

In consideration of the facts stated above H.P. State Pollution Control Board, in exercise of power conferred under section 33-A of the Water (Pollution & Control of Pollution) Act, 1974 and 31-A of Air (Pollution & Control of Pollution) Act, 1981, the proponent is directed to stop the operation of the plant immediately at Village Kaffota, Tehsil Kamrau, Distt. Sirmour, HP and not to operate or carry out production even on DG set and report compliance immediately.

In exercise of powers conferred under aforesaid provisions, the Regional Officer, HPSPCB Paonta Sahib in particular is also hereby directed to seal/prohibit the aforesaid screening plant in association with local Administration and Police authorities & ensure that the plant does not operate.

The non-compliance of the above directions shall constitute a cognizable offence attracting fine up-to Rupees ten thousand and imprisonment up-to seven years under sections 37,38 & 39 of the Air Act, 1981 and under sections 41, 43 and 44 of Water Act,1974 which can also be initiated.

Strict compliance from all concerned is solicited to avoid legal liability on their part.

sd./-

**Member Secretary**  
HP State Pollution Control Board  
Ph. No. 0177-2673766

Endst. No. HPPCB/ RO Paonta(RG Buildwell) /Sirmour/24- 3603-08

Dated:-

**Copy forwarded to the following for information, compliance/action and report:-**

1. The Sub-Divisional Magistrate, Kafota, District Sirmour, H.P. He is requested to seal the plant at Village Shillai, Tehsil Shillai, District Sirmour,HP till the consent is granted by the HP State Pollution Control Board.
2. The Assistant Executive Engineer, HPPWD, Sub Division Kaffota, District- Sirmour to ensure suspension of the operation of the plant.
3. The SHO, Police Station Shillai, District Sirmour, H.P. He is requested to associate with Regional Officer, HPSPCB, Sirmour, District Sirmour, H.P. to seal the illegal operating unit.
4. The System Manager (IT), HPSPCB, Shimla.
5. M/s R.G. Buildwell Engineers Ltd., Vill. Kaffota, Tehsil Kamrau, Distt. Sirmour
6. The Environmental Engineer, HPSPCB, Regional Office Paonta Sahib.

7. District- Sirmour, HP.  
Case File

Signed by  
Anil Joshi

Date: 04-07-2024 11:14:30

**Member Secretary**

HP State Pollution Control Board

Ph. No. 0177-2673766

*[The main body of the document contains several paragraphs of text that are extremely faint and illegible due to low contrast and blurring. The text appears to be a formal letter or report, but the specific details cannot be discerned.]*

Water Act/Air Act

**Himachal Pradesh State Pollution  
Control Board**  
Him Parivesh, Phase-III, New Shimla-171009

**Order under the provisions of Water (Prevention & Control of  
Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act,  
1981-reg.**

Whereas, according to the report received from the Regional Officer, H.P. State Pollution Control Board, Regional Office, Paonta Sahib, Distt. Sirmour, HP, vide letter no. PCB/RO Paonta/HES Infra Pvt. Ltd./ 356-59 dated 09/05/2024 and no. PCB/RO Paonta/ HES Infra Pvt. Ltd./2024-013-015 dated 01/04/2024 it has been informed that components provided by M/s HES Infra Pvt. Ltd., Village Shillai, Tehsil Shillai, District Sirmour,HP are operating without prior consent of the State Board and without requisite Pollution Control Devices.

Whereas, as per the report of Regional Officer, following observations have been made during the inspection of NH-707 stretch carried out by the Joint Committee constituted by Hon'ble NGT in O.A no. 127 of 2024 on 21.03.2024 (1) unit has installed 03 stone crushers at the said site instead of only one consented by the State Board. (2) The 03 no. of stone crushers at the said site were operational without valid consent, have not covered the Jaws and conveyors as per the guidelines for stone crushers notified by the State Govt. (3) RMC plant is installed about 01-1.5 Km away from the said site i.e. away from the consented site. (4) Hot Mix Plants was operational without valid consent and adequate APCDs, using banned Light diesel Oil (LDO) as fuel. No ladder, platform and porthole has been provided by the unit for carrying out the stack monitoring in the same. (6) Show Cause Notices have been issued by the Regional Office vide letter no. 3441-44 dated 14/03/2024 and letter no. 3524-27 dated 23/03/2024 (7) Reply submitted on dated 01/04/2024 by the unit is unsatisfactory.

Whereas in view of above stated facts, the Regional Officer, HPPCB, Regional Office Paonta Sahib has recommended to initiate action against the unit w.r.t closure of operation of the stone crusher and hot mix plant under section 33-A of Water (Prevention & Control of

Pollution) Act, 1974 and Section 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas the facts stated above tantamount to the violation of the provisions of those contained in sections 24 & 25 of the Water (Prevention and Control of Pollution) Act, 1974 and sections 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence punishable under section 41, 43 and 44 of Water Act, 1974 and 37, 38 & 39 of the Air (Prevention and Control of Pollution) Act, 1981.

In consideration of the facts stated above H.P. State Pollution Control Board, in exercise of power conferred under section 33-A of the Water (Pollution & Control of Pollution) Act, 1974 and 31-A of Air (Pollution & Control of Pollution) Act, 1981, the proponent is directed to stop the operation of the plant immediately at Village Shillai, Tehsil Shillai, District Sirmour, HP and not to operate or carry out production even on DG set and report compliance immediately.

In exercise of powers conferred under aforesaid provisions, the Regional Officer, HPSPCB Paonta Sahib in particular is also hereby directed to seal/prohibit the aforesaid screening plant in association with local Administration and Police authorities & ensure that the plant does not operate.

The non-compliance of the above directions shall constitute a cognizable offence attracting fine up-to Rupees ten thousand and imprisonment up-to seven years under sections 37,38 & 39 of the Air Act, 1981 and under sections 41, 43 and 44 of Water Act,1974 which can also be initiated.

Strict compliance from all concerned is solicited to avoid legal liability on their part.

Sd./-

**Member Secretary**

HP State Pollution Control Board

Ph. No. 0177-2673766

Endst. No. HPPCB/ RO Paonta(HES) /Paonta Sahib/24-

Dated:- 04-07-24

3609-14

**Copy forwarded to the following for information.**

2138  
100**compliance/action and report:-**

1. The Sub-Divisional Magistrate, Shillai, District Sirmour, H.P. He is requested to seal the plant at Village Shillai, Tehsil Shillai, District Sirmour, HP till the consent is granted by the HP State Pollution Control Board.
2. The Executive Engineer, HPPWD, Division Shillai, District- Sirmour to ensure suspension of the operation of the plant.
3. The SHO, Police Station Shillai, District Sirmour, H.P. He is requested to associate with Regional Officer, HPSPCB, Sirmour, District Sirmour, H.P. to seal the illegal operating unit.
4. The System Manager (IT), HPSPCB, Shimla.
5. M/s HES Infra Pvt. Ltd., Village Shillai, Tehsil Shillai, District Sirmour, HP .
6. The Environmental Engineer, HPSPCB, Regional Office Paonta Sahib, District- Sirmour, HP.
7. Case File.

Signed by

Anil Joshi

~~Member Secretary~~

HP State Pollution Control Board

Ph. No. 0177-2673766

**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**HIMUDA Complex, Plot No. 1-3, Shubhkhera  
Teh. Paonta Sahib, Distt Sirmour, H.P-173025

01704-225870

<https://hppcb.nic.in/>[pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com)

HPSPCB

**SEALING REPORT**

In compliance to HPPCB Head Office order Endst. No. HPPCB/ RO Paonta(RG Buildwell) /Sirmour/24-3603-08, dated: 04.07.2024 regarding sealing of M/s R.G. Buildwell Engineers Ltd., Village Kaffota, Tehsil Kamrau, Distt. Sirmour, HP for non-compliance of Environmental Laws, the unit i.e. Stone Crusher Plant has been sealed under the Chairmanship of Sh. Rajesh Verma, SDM Kaffota and in the presence of following officials on date 06.07.2024 at 11:30 AM

Sr. No.	Name & Designation	Department	Contact Number	Signature
1.	RAHUL KR. DEY (PM)	R.G. Buildwell Engg Ltd. P.K. 2	7248060605	
2.	H.C. Dharmender Siroa	1/0 PP Rajban	8219979886	
3.	CT-Chamul Singh	PP Rajban	9805572705	
4.	Atul Parmar, Ro	HPPCB	9418049333	
5.	Navreen Bandy, JEG/1/102	HPSPCB	7018058369	
6.	Jitender Singh, JEE	HPSPCB	8894904702	

**Sealing Details/Remarks:-**

1. 10 nos. of seals on Control panel of crusher. plant.
2. 08 no. of seals on motor conveyor of jaw crusher.
3. 03 no. of seals on main conveyor belt from jaw crusher to secondary cone crusher.

06/07/2024  
SDM Kaffota  
District Sirmour, H.P.

**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**HIMUDA Complex, Plot No. 1-3, Shubhkhera  
Teh. Paonta Sahib, Distt Sirmour, H.P-173025

01704-225870

<https://hppcb.nic.in/>[pchropaonta@gmail.com](mailto:pchropaonta@gmail.com)

HPSPCB

**SEALING REPORT**

In compliance to HPPCB Head Office order Endst. No. HPPCB/ RO Paonta(RG Buildwell) /Sirmour/24—3603-08, dated: 04.07.2024 regarding sealing of M/s R.G. Buildwell Engineers Ltd., Village Kaffota, Tehsil Kamrau, Distt. Sirmour, HP for non-compliance of Environmental Laws, the unit i.e. Hot Mix Plant has been sealed under the Chairmanship of Sh. Rajesh Verma, SDM Kaffota and in the presence of following officials on date 06.07.2024 at 12:15 PM

Sr. No.	Name & Designation	Department	Contact Number	Signature
1.	Atul Parmar, RO	HPPCB	9418049333	
2.	HC Dharmender Singh	H/o PP Rajban	8219979886	
3.	Ch. Chandel Singh	PP Rajban	9805872905	
4.	RAHUL K.R. DEY (PM)	R.G. Buildwell Eng. Ltd.	7248060605	
5.	Mareen Barmal, JEE	HPSPCB Paonta Sahib	7018856369	
6.	Jitender Singh, JEE	HPSPCB, Paonta Sahib	8894904701	

**Sealing Details/Remarks: -**

1. 10 no of seals on control panel of hot mix plant.
2. 08 no of seals on diesel generator set of 365 KVA
3. 06 no of seals on main conveyor belt feeder to drum hot mix

06/07/2024  
SDM Kaffota  
Distt. Sirmour, H.P.

**H.P. STATE POLLUTION CONTROL BOARD**

**REGIONAL OFFICE PAONTA SAHIB**  
HIMUDA Complex, Plot No. 1-3, Shubhkhera  
Teh. Paonta Sahib, Distt Sirmaur, H.P.-173025

01704-225870  
<https://hppcb.nic.in/>  
[pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com)

**SEALING REPORT**

In compliance to HPPCB Head Office order Endst. No. HPPCB/ RO Paonta(HES) /Sirmour/24—3609-14, dated: 04.07.2024 regarding sealing of M/s M/s HES Infra Pvt. Ltd., Village Shillai, Tehsil Shillai, District Sirmour, HP for non-compliance of Environmental Laws, the unit i.e. Stone Crusher (GOTPH) has been sealed under the Chairmanship of Sh. Surender Mohan, SDM Shillai and in the presence of following officials on date 08.07.2024 at 04:00 PM

Sr. No.	Name & Designation	Department	Contact Number	Signature
1	Gulab Singh A.E	H.P. P. W. D Shillai	9916620087	
2	Pritam Singh S/SHO	Police Station Shillai	9418065662	
3	Navreen Bano, JEE	HPS PCB Paonta Sahib	708058369	
4	Bipin Mittal	HES infra	7041112522	
5	Jitendra Singh, JEE	HPS PCB, Paonta Sahib	8894904701	

**Sealing Details/Remarks: -**

- 03 no' of seals on motor conveyor of jaw crusher.
- 02 no' of seals on conveyor belt attached to secondary stone crusher.

SDM Shillai  
District Sirmaur, H.P.

# H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB  
HIMUDA Complex, Plot No. 1-3, Shubhkhera  
Teh. Paonta Sahib, Distt Sirmaur, H.P.-173025

01704-225870  
<https://hppcb.nic.in/>  
pcbropaonta1@gmail.com



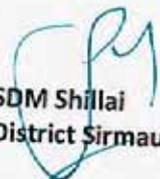
## SEALING REPORT

In compliance to HPPCB Head Office order Endst. No. HPPCB/ RO Paonta(HES) /Sirmour/24—3609-14, dated: 04.07.2024 regarding sealing of M/s M/s HES Infra Pvt. Ltd., Village Shillai, Tehsil Shillai, District Sirmour, HP for non-compliance of Environmental Laws, the unit i.e. Stone Crusher (Jaw type) has been sealed under the Chairmanship of Sh. Suresh Maham, SDM Shillai and in the presence of following officials on date 08.07.2024 at \_\_\_\_\_

Sr. No.	Name & Designation	Department	Contact Number	Signature
1	Gulab Singh A.O	H.P. P.W.D, Shillai	9816620087	
2	Kritam Singh SI/Sno	Police station Shillai	9418065662	
3.	Navneet Banyal, JEE	HPS PCB Paonta Sahib	7018056369	
4	Bijoy Mishra	HES in fr	704000122	
5.	Jitendra Singh, JEE	HPS PCB, Paonta Sahib	8894904702	

### Sealing Details/Remarks: -

1. 03 no' of seals on motor conveyor of stone crusher (jaw type)
2. 12 no' of seals on control panel of common DG set

  
SDM Shillai  
District Sirmaur, H.P.

**H.P. STATE POLLUTION CONTROL BOARD**

**REGIONAL OFFICE PAONTA SAHIB**  
HIMUDA Complex, Plot No. 1-3, Shubhkhera  
Teh. Paonta Sahib, Distt Sirmaur, H.P.-173025

01704-225870  
<https://hppcb.nic.in/>  
pcbropaonta1@gmail.com

**SEALING REPORT**

In compliance to HPPCB Head Office order Endst. No. HPPCB/ RO Paonta(HES) /Sirmour/24—3609-14, dated: 04.07.2024 regarding sealing of M/s M/s HES Infra Pvt. Ltd., Village Shillai, Tehsil Shillai, District Sirmour, HP for non-compliance of Environmental Laws, the unit i.e. Stone Crusher (secondary, 60 TPH) has been sealed under the Chairmanship of Sh. Sumendra Mohan, SDM Shillai and in the presence of following officials on date 08.07.2024 at 08:45 AM

Sr. No.	Name & Designation	Department	Contact Number	Signature
1	Gulab Singh A.E	H.D. P. W. D. Shikw	9816620087	
2	Pritham Singh SI/SW	Police station Shikw	9418065662	
3.	Naveen Bandyop, JEC	HPSPCB Paonta Sahib	7018057369	
4	Bijay Misra	HES Infra	7041111522	
5	Oitender Singh, JEE	HPSPCB, Paonta Sahib	8894904702	

**Sealing Details/Remarks: -**

103 no. of seals on motor conveyor of jaw crusher.

SDM Shillai  
District Sirmaur, H.P.

**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**HIMUDA Complex, Plot No. 1-3, Shubhkhera  
Teh. Paonta Sahib, Distt Sirmour, H.P.-173025

01704-225870

<https://hppcb.nic.in/>[pchropaonta1@gmail.com](mailto:pchropaonta1@gmail.com)

HPSPCB

**SEALING REPORT**

In compliance to HPPCB Head Office order Endst. No. HPPCB/ RO Paonta(HES) /Sirmour/24—3609-14, dated: 04.07.2024 regarding sealing of M/s M/s HES Infra Pvt. Ltd., Village Shillai, Tehsil Shillai, District Sirmour, HP for non-compliance of Environmental Laws, the unit i.e. Hot Mix Plant has been sealed under the Chairmanship of Sh. Surender Mohan, SDM Shillai and in the presence of following officials on date 08.07.2024 at 02:15 PM

Sr. No.	Name & Designation	Department	Contact Number	Signature
1.	Gulab Singh A.E	H.P.P. In D. Shillai	9816628087	
2.	Pritam Singh S/SHO	Police Station Shillai	9418065662	
3.	Navon Bandyal, J.E.E.	HPSPCB Paonta Sahib	718057369	
4.	Bijoy Mishra	HES infra	7041110522	
5.	Jitender Singh, JEE	HPS PCB, Paonta Sahib	8894904701	

**Sealing Details/Remarks: -**

- 09 no' of seals on main conveyor belt feeding to chum hot mix
- 13 no' of seals on control panel of hot mix plant.

SDM Shillai  
District Sirmour, H.P.

**H.P. STATE POLLUTION CONTROL BOARD**

**REGIONAL OFFICE PAONTA SAHIB**  
HIMUDA Complex, Plot No. 1-3, Shubhkhera  
Teh. Paonta Sahib, Distt Sirmour, H.P-173025

01704-225870  
<https://hppcb.nic.in/>  
pcbropaontal@gmail.com

**SEALING REPORT**

In compliance to HPPCB Head Office order Endst. No. HPPCB/ RO Paonta(HES) /Sirmour/24—3609-14, dated: 04.07.2024 regarding sealing of M/s M/s HES Infra Pvt. Ltd., Village Shillai, Tehsil Shillai, District Sirmour, HP for non-compliance of Environmental Laws, the unit i.e. Ready mix plant (RMC) has been sealed under the Chairmanship of Sh. Surinder Maham, S.M. Shillai and in the presence of following officials on date 08.07.2024 at 04:25 PM

Sr. No.	Name & Designation	Department	Contact Number	Signature
1	Gulab Singh A.E	H.P.P. Inl. D. Shillai	9816620087	
2.	Pritam Singh SI/SHO	HP Police	9418065662	
3.	Naveen Banoth, JEE	HPSPCB Paonta Sahib	7018058389	
4	Bijay Mishra	H.E.S. Inl. D.	7041110522	
5.	Jitender Singh, JEE	HPSPCB, Paonta Sahib	8894904701	

**Sealing Details/Remarks: -**

1. 10 no. of seals on control panel of Ready Mix Plant (RMC)
2. 03 no. of seals on DG set of RMC (control panel sealed)

SDM Shillai  
District Sirmour, H.P.

2146

हिमाचल प्रदेश सरकार  
वन विभाग

Annexure-8

File No.- FFE-B-F(2)-2/2021

Dated Shimla-171002, the 20 -02-2021

Order

**Sub :-** Diversion of 22.419 ha of forest land in favour of HPPWD NH Division Nahan, for the Rehabilitation and upgradation of NH 72-B(New No. 707) to 2 lane/2 lane with paved shoulder configuration & strengthening from Km 0/0(Paonta)17/220 (Satuan), within the jurisdiction of Paonta Forest Division, Distt. Sirmour, H.P.(online no. FP/HP/Road/44020/2020).

भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय क्षेत्रीय कार्यालय देहरादून द्वारा वन (संरक्षण) अधिनियम 1980 की धारा-2 के अन्तर्गत जारी स्वीकृति पत्र संख्या **SB/HP/06/24/2020/FC/1435** dated 30-09-2020 के परिणामस्वरूप, राज्यपाल, हिमाचल प्रदेश उपरोक्त विषय में दर्शित **22.419 ha** वन भूमि को HPPWD, को उपयोग के लिए स्वीकृति निम्नलिखित शर्तें पूरी करने पर प्रदान करते हैं:-

1. वन भूमि की विधिक स्थिति अपरिवर्तित रहेगी।
2. परियोजना के लिए आवश्यक गैर वन भूमि प्रयोक्ता अभिकरण को सौंपे जाने के बाद ही वन भूमि सौंपी जाएगी।
3. **प्रतिपूरक वनीकरण**  
क) प्रयोक्ता अभिकरण की लागत पर वन विभाग द्वारा 45.00 हे० RF Habban C-3 (a)-5 ha, RF Habban C-3(b)-25 ha, UF Chukhar Dhangyar C-3-2 ha, UF Chukhar Dhangyar C-3-13 ha of Rajgarh Division and RF Andheri Gurudwara C-1 – 10 ha of Nahan Forest Division पर क्षतिपूरक वनीकरण किया जाएगा जहां तक सम्भव हो, स्थानीय देशी प्रजातियों को लगाया जाए तथा किसी भी प्रजाति की एकल प्लांटेशन से बचें।
4. प्रयोक्ता अभिकरण प्रत्यावर्तित वन भूमि में पेड़ों की कटाई को न्यूनतम रखेगा जिनकी सं० प्रस्ताव के अनुसार 741 trees से अधिक नहीं होगी एवं पेड़ राज्य वन विभाग के सख्त पर्यवेक्षण में कटेंगे।
5. एफआरए, 2006 का पूर्ण अनुपालन संबंधित जिला कलेक्टर से निर्धारित प्रमाण पत्र के माध्यम से सुनिश्चित किया जाएगा।
6. संरक्षित क्षेत्रों / वन क्षेत्रों में निश्चित दूरी पर सड़क के साथ गति विनियमन साइनेज लगाए जाएंगे।
7. This final order is being issued as per the directions/orders of the Hon'ble Supreme Court of India delivered on 15-02-2021 in I.A No. 191338 of 2019, IA No. 55071, 121109, 130847, 87648 of 2020 in WP(C) No.-202/1995 titled as T.N.Godavarman Thirumulpad vs. Uoi & Ors.

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8. पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के अनुसार, यदि आवश्यक हो तो प्रयोक्ता अभिकरण पर्यावरणीय स्वीकृति प्राप्त करेगा।
9. केन्द्र सरकार की पूर्वानुमति के बिना प्रस्ताव का ले-आउट प्लान नहीं बदला जाएगा।
10. वन भूमि पर कोई भी श्रमिक शिविर स्थापित नहीं किया जाएगा।
11. प्रयोक्ता अभिकरण द्वारा गजदूरों को राज्तीय वन विभाग अथवा वन विकास निगम अथवा वैकल्पिक ईंधन के किसी अन्य कानूनी स्रोत से पर्याप्त लकड़ी, विशेषता वैकल्पिक ईंधन दिया जाएगा।
12. संबंधित प्रभागीय वनाधिकारी के निर्देशानुसार, प्रत्यावर्तित वन भूमि की सीमा को परियोजना लागत पर भूमि पर सीमांकन किया जाएगा।
13. परियोजना कार्य के निष्पादन हेतु निर्माण सामग्री के परिवहन के लिए वन क्षेत्र के अन्दर कोई अतिरिक्त या नया मार्ग नहीं बनाया जाएगा।
14. वन भूमि का उपयोग परियोजना के प्रस्ताव में विनिर्दिष्ट प्रयोजनों के अतिरिक्त अन्य किसी प्रयोजन हेतु नहीं किया जाएगा।
15. केन्द्र सरकार की पूर्वानुमति के बिना प्रत्यावर्तन हेतु प्रस्तावित वन भूमि किसी भी परिस्थिति में किसी भी अन्य एजेंसियों, विभाग अथवा व्यक्ति को हस्तांतरित नहीं की जाएगी।
16. प्रयोक्ता अभिकरण पूर्वविर्दिष्ट स्थलों पर इस प्रकार मलवे का निस्तारण करेगा कि वह अनावश्यक रूप से तय सीमा से नीचे न गिरे। राज्य के वन विभाग के पर्यावेक्षण में तथा परियोजना की लागत पर, प्रयोक्ता अभिकरण द्वारा उपयुक्त प्रजातियों के पौधे लगाकर मलवा निस्तारण क्षेत्र को स्थिर एवं पुनर्जीवित करने का कार्य किया जाएगा। मलवे को यथा स्थान रखने हेतु दीवारें बनाई जाएंगी। निस्तारण स्थलों को राज्य के वन विभाग को सौंपने से पूर्व, इनका स्थिरीकरण एवं सुधार कार्य योजनानुसार समयबद्ध तरीके से वन विभाग की देख-रेख में ही पूरा किया जाएगा। मलवा निस्तारण क्षेत्र में वृक्षों की कटाई की अनुमति नहीं होगी।
17. यदि कोई अन्य सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं, तो उनके अधीन जरूरी अनुमति लेना वन विभाग हि0 प्र0/ प्रयोक्ता एजेंसी की जिम्मेवारी होगी।
18. इनमें से किसी भी शर्त का उल्लंघन वन (संरक्षण) अधिनियम, 1980 का उल्लंघन होगा एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के दिशानिर्देश फाइल संख्या 11-42/2017-FC दिनांक 29-01-2018 के अनुसार उस पर कार्रवाई होगी।
19. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा वन एवं वन्यजीवों के संरक्षण व विकास के हित में समय-समय पर निर्धारित शर्तें लागू होंगी।

उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं पाए जाने पर, मन्त्रालय इस स्वीकृति को तत्काल प्रभाव से निरस्त कर सकता है। वन विभाग हि0 प्र0 के माध्यम से इन शर्तों की अनुपालना सुनिश्चित की जायेगी।

आदेश अनुसार  
अतिरिक्त मुख्य सचिव (वन)  
हिमाचल प्रदेश सरकार शिमला -2  
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Endst. No **FFE-B-F(2)-2/2021** Dated, Shimla-171001 the, 20 -02-2021

Copy is forwarded for information and necessary action to :-

1. Additional Director General of Forests, MoEF, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi – 110003.
2. Asstt. Inspector General (Forests), Ministry of Environment, Forests &CC, Integrated Regional Office, Shimla, First & Second Floor, C.G.O Complex Longwood, Shimla-171001 Himachal Pradesh.
3. The Pr.CCF (HoFF) with the request to ensure compliance of all conditions contained in the above order.
4. The Nodal Officer-cum- APCCF(FCA) O/o HPFD HQ Talland Shimla for similar necessary action.
5. The Deputy Commissioner, Sirmour at Nahan, Distt., Sirmour, Himachal Pradesh.
6. DFO Paonta Forest Division, Distt., SirmourH.P.
7. The Ex-Engineer HPPWD NH Division Nahan, Distt. Sirmour HP
8. Guard File.



(R.D.Dhiman )

Addl. Chief Secretary (Forests) to the  
Government of Himachal Pradesh.

2149

हिमाचल प्रदेश सरकार

वन विभाग

Annexure-9

File No.- FFE-B-F(2)-2/2021

Dated Shimla-171002, the  
Order

3 -03-2021

**Sub :-** Diversion of 28.449 ha of forest land in favour of HPPWD NH Division Nahani, for the Rehabilitation and upgradation of NH 72-B(707) to 2 lane/2 with paved shoulder configuration & strengthening from Kms 17/320 (Satun), within the jurisdiction of Renukaji Forest Division, Distt. Sirmour, H.P. (online no. FP/HP/Road/43307/2019).

भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय क्षेत्रीय कार्यालय देहरादून द्वारा वन (संरक्षण) अधिनियम 1980 की धारा-2 के अन्तर्गत जारी स्वीकृति पत्र संख्या **8B/HP/06/23/2020/FC/1436** dated 30-09-2020 के परिणामस्वरूप, राज्यपाल, हिमाचल प्रदेश उपरोक्त विषय में विशेषता 28.449 ha वन भूमि को HPPWD, को उपयोग के लिए स्वीकृति निम्नलिखित शर्तें पूरी करने पर प्रदान करते हैं:-

1. वन भूमि की विधिक स्थिति अपरिवर्तित रहेगी।
2. परियोजना के लिए आवश्यक गैर वन भूमि प्रयोक्ता अभिकरण को सौंपे जाने के बाद ही वन भूमि सौंपी जाएगी।
3. प्रतिपूरक वनीकरण  
क) प्रयोक्ता अभिकरण की लागत पर वन विभाग द्वारा 56.90 हे० RF Bali Koti C6 of Shillai Beat & Shillair Block 15 ha, RF Milla Magnal C3 of Milla Beat & Milla Block 9.41 ha of Sillai Range, RF Sataun C1, Satuan Beat & Satua Block of Kafota Range 13.57 ha and RF Sharli Manpur C1 Jamma Beat & Karota Block 20 ha पर क्षतिपूरक वनीकरण किया जाएगा जहां तक सम्भव हो, स्थानीय देशी प्रजातियों को लगाया जाए तथा किसी भी प्रजाति की एकल प्लांटेशन से बचें। प्रयोक्ता अभिकरण प्रत्यावर्तित वन भूमि में पेड़ों की कटाई को न्यूनतम रखेगा जिनकी सं० प्रस्ताव के अनुसार 598 trees से अधिक नहीं होगी एवं पेड़ राज्य वन विभाग के सख्त पर्यवेक्षण में कटेंगे।
5. Nodal Officer-cum-APCCF(FCA) vide letter No. Ft.48-4034/2019 (FCA) dated 01-03-2021 has informed that stipulation imposed by MoEF&CC, GoI vide above referred letter at Sr. No. 5 has been complied by them and requested the State Government to issue formal orders.
6. एफआरए, 2006 का पूर्ण अनुपालन संबंधित जिला कलेक्टर से निर्धारित प्रमाण पत्र के माध्यम से सुनिश्चित किया जाएगा।
7. संरक्षित क्षेत्रों / वन क्षेत्रों में निश्चित दूरी पर सड़क के साथ गति विनियमन साइनेज लगाए जाएंगे।
8. **This final order is being issued as per the directions/orders of the Hon'ble Supreme Court of India delivered on 15-02-2021 in I.A No. 191338 of 2019, IA No. 55071, 121109, 130847 of 2020 in WP(C) No.-202/1995 titled as T.N.Godavarman Thirumulpad vs. UoI & Ors.**

Contd./2

9. पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के अनुसार, यदि आवश्यक हो तो प्रयोक्ता अभिकरण पर्यावरणीय स्वीकृति प्राप्त करेगा।
10. केन्द्र सरकार की पूर्वानुमति के बिना प्रस्ताव का ले-आउट प्लान नहीं बदला जाएगा।
11. वन भूमि पर कोई भी श्रमिक शिविर स्थापित नहीं किया जाएगा।
12. प्रयोक्ता अभिकरण द्वारा मजदूरों को राज्तीय वन विभाग अथवा वन विकास निगम अथवा वैकल्पिक ईंधन के किसी अन्य कानूनी स्रोत से पर्याप्त लकड़ी, विशेषता: वैकल्पिक ईंधन दिया जाएगा।
13. संबंधित प्रभागीय वनाधिकारी के निर्देशानुसार, प्रत्यावर्तित वन भूमि की सीमा को परियोजना लागत पर भूमि पर सीमांकन किया जाएगा।
14. परियोजना कार्य के निष्पादन हेतु निर्माण सामग्री के परिवहन के लिए वन क्षेत्र के अन्दर कोई अतिरिक्त या नया मार्ग नहीं बनाया जाएगा।
15. वन भूमि का उपयोग परियोजना के प्रस्ताव में विनिर्दिष्ट प्रयोजनों के अतिरिक्त अन्य किसी प्रयोजन हेतु नहीं किया जाएगा।
16. केन्द्र सरकार की पूर्वानुमति के बिना प्रत्यावर्तन हेतु प्रस्तावित वन भूमि किसी भी परिस्थिति में किसी भी अन्य एजेंसियों, विभाग अथवा व्यक्ति को हस्तांतरित नहीं की जाएगी।
17. प्रयोक्ता अभिकरण पूर्वविर्दिष्ट स्थलों पर इस प्रकार मलवे का निस्तारण करेगा कि वह अनावश्यक रूप से तय सीमा से नीचे न गिरे। राज्य के वन विभाग के पर्यावेक्षण में तथा परियोजना की लागत पर, प्रयोक्ता अभिकरण द्वारा उपयुक्त प्रजातियों के पौधे लगाकर मलवा निस्तारण क्षेत्र को स्थिर एवं पुनर्जीवित करने का कार्य किया जाएगा। मलवे को यथा स्थान रखने हेतु दीवारें बनाई जाएंगी। निस्तारण स्थलों को राज्य के वन विभाग को सौंपने से पूर्व, इनका स्थिरीकरण एवं सुधार कार्य योजनानुसार समयबद्ध तरीके से वन विभाग की देख-रेख में ही पूरा किया जाएगा। मलवा निस्तारण क्षेत्र में वृक्षों की कटाई की अनुमति नहीं होगी।
18. यदि कोई अन्य सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं, तो उनके अधीन जरूरी अनुमति लेना वन विभाग हि0 प्र0/ प्रयोक्ता एजेंसी की जिम्मेवारी होगी।
19. इनमें से किसी भी शर्त का उल्लंघन वन (संरक्षण) अधिनियम, 1980 का उल्लंघन होगा एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के दिशानिर्देश फाइल संख्या 11-42/2017-FC दिनांक 29-01-2018 के अनुसार उस पर कार्रवाई होगी।
20. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा वन एवं वन्यजीवों के संरक्षण व विकास के हित में समय-समय पर निर्धारित शर्तें लागू होंगी।

उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं पाए जाने पर, मन्त्रालय इस स्वीकृति को तत्काल प्रभाव से निरस्त कर सकता है। वन विभाग हि0 प्र0 के माध्यम से इन शर्तों की अनुपालना सुनिश्चित की जायेगी।

*him*

आदेश अनुसार

अतिरिक्त मुख्य सचिव (वन)

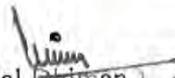
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Endst. No FFE-B-F(2)-2/2021 Dated, Shimla-171001 the, 3-03-2021

Copy is forwarded for information and necessary action :-

1. Additional Director General of Forests, MoEF, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi – 110003.
2. Asstt. Inspector General (Forests), Ministry of Environment, Forests & CC, Integrated Regional Office, Shimla, First & Second Floor, C.G.O Complex Longwood, Shimla-171001 Himachal Pradesh.
3. The Pr.CCF (HoFF) with the request to ensure compliance of all conditions contained in the above order.
4. The Nodal Officer-cum- APCCF(FCA) O/o HPFD HQ Talland Shimla for similar necessary action.
5. The Deputy Commissioner, Sirmour at Nahan, Distt., Sirmour, Himachal Pradesh.
6. DFO Renukaji Forest Division, Distt., Sirmour H.P.
7. The Ex-Engineer HPPWD NH Division Nahan, Distt. Sirmour HP
8. Guard File.

  
(Sat Pal Sharma) 3-3-2021  
Joint Secretary (Forests) to the  
Government of Himachal Pradesh.

कमांक संख्या...../

हि0प्र0 वन विभाग।

PIU Paonta Sahib  
 Ministry of Road Transport & Highways  
 Government of India  
 Query no. - 88  
 Date - 08/02/2021

प्रेषक :-

दिनांक पांवटा साहिब...../

व0म0अ0 पावटा साहिब।

प्रेषित :- व0प0अ0 पांवटा साहिब।

विषय :-

**Regaring permission of felling of tree in favour of user agency i.e Executive Engineer, project Implentation unit, MoRTH, Paonta Sahib.**

ज्ञापन,

उपरोक्त विषय पर जैसा कि मुख्य अरण्यपाल नाहन के कार्यालय पत्र संख्या XII-19/G/6975 दिनांक 22/01/2021 के माध्यम से इस कार्यालय को राष्ट्रीय राजमार्ग 707 मे गैर वानिकी क्षेत्र मे स्थित कुल 280 वृक्षो 212.017 घनमीटर विभिन्न प्रजाति के पेडो को काटने की अनुमति प्राप्त हुई है।

उक्त अनुमति के मुताबिक आपको निर्देश दिये जाते है कि प्रस्तावित 280 वृक्षो को स्वयं मार्क करके मार्किंग लिस्ट व abstract के साथ तीन प्रतियो के साथ शीघ्र इस कार्यालय को भेजना सुनिश्चित करे। ध्यान रहे कोई भी वृक्ष वन आरक्षित भूमि व कब्जा वन विभाग मे मार्क न करे। इसके अलावा इस लोट वन निगम को Possession receipt मौके पर सयुंक्त (वन विभाग व वन निगम) निरिक्षण उपरान्त ही हस्ताक्षर करे।

सलगन यथोपरि।

कुणाल अग्रिंश भा0व0से0,  
 वन मण्डल अधिकारी  
 पांवटा वन मण्डल,  
 पांवटा साहिब।

पृष्ठांकन संख्या...5824-26...../दिनांक पावटा साहिब...06-02-2021/

1. प्रतिलिपि मुख्य अरण्यपाल नाहन को उनके कार्यालय के पत्र संख्या XII&19/G/6975 दिनांक 22-01-2021 के सन्दर्भ मे प्रेषित है।
2. प्रतिलिपि उपायुक्त जिला सिरमोर स्थित नाहन को सुचनार्थ हेतू प्रेषित है।
3. प्रतिलिपि अधिशासी अभियन्ता राष्ट्रीय राजमार्ग परियोजना कार्यान्वयन ईकाई पांवटा साहिब को सूचनार्थ एव आवश्यक कार्यावाही हेतू प्रेषित है। यहा यह स्पष्ट किया जाता है कि गैर वानिकी क्षेत्र मे स्थित इन वृक्षों के पातन की कार्यावाही का वन भूमि हस्तांतरण (Diversion) केस (FP/HP/Road/44020/2020) जिसकी स्वीकृति माननीय सर्वोच्च न्यायालय के निर्देश अनुसार की जानी है, के स्वीकृति पर कोई प्रभाव न होगा।

दिनांक 08-02-2021 को प्राप्त हुआ।

कुणाल अग्रिंश भा0व0से0,  
 वन मण्डल अधिकारी  
 पांवटा वन मण्डल,  
 पांवटा साहिब।

08-02-2021

2153

क्रमांक संख्या.....115...../

हि0प्र0 वन विभाग।

दिनांक रेणुका जी...../

प्रेषक :-

व0म0अ0 रेणुका जी।

प्रेषित :-

व0प0अ0 शिलाई  
व0प0अ0 कफोटा

विषय :-

Regaring permission of felling of tree in favour of user  
agency i.e Executive Engineer, project Implentation  
unit, MoRTH, Paonta Sahib.

ज्ञापन,

उपरोक्त विषय पर जैसा कि मुख्य अरण्यपाल नाहन के कार्यालय पत्र संख्या XII-19/G/6987 दिनांक 22/01/2021 के माध्यम से इस कार्यालय को राष्ट्रीय राजमार्ग 707 मे गैर वानिकी क्षेत्र मे स्थित कुल 1097 वृक्षो 428.5414 घनमीटर विभिन्न प्रजाति के पेडो को काटने की अनुमति प्राप्त हुई है।

उक्त अनुमति के मुताबिक आपको निर्देश दिये जाते है कि प्रस्तावित 1097 वृक्षो को स्वयं मार्क करके मार्किंग लिस्ट व abstract के साथ तीन प्रतियों के साथ शीघ्र इस कार्यालय को भेजना सुनिश्चित करे। ध्यान रहे कोई भी वृक्ष वन आरक्षित भूमि व कब्जा वन विभाग मे मार्क न करे। इसके अलावा इस लोट वन निगम को Possession receipt मौके पर सयुक्त (वन विभाग व वन निगम) निरिक्षण उपरान्त ही हस्ताक्षर करे।

सलगन यथोपरि।

वन मण्डल अधिकारी  
रेणुका जी वन मण्डल,

पृष्ठांकन संख्या 3642-44 / दिनांक रेणुका जी 08/02/2021 /

1. प्रतिलिपि मुख्य अरण्यपाल नाहन को उनके कार्यालय के पत्र संख्या XII-19/G/6987 दिनांक 22-01-2021 के सन्दर्भ मे प्रेषित है।
2. प्रतिलिपि उपायुक्त जिला सिरमौर स्थित नाहन को सुचनार्थ हेतू प्रेषित है।
3. प्रतिलिपि अधिशासी अभियन्ता राष्ट्रीय राजमार्ग परियोजना कार्यान्वयन ईकाई पावंटा साहिब को सूचनार्थ एव आवश्यक कार्यावाही हेतू प्रेषित है। यहा यह स्पष्ट किया जाता है कि गैर वानिकी क्षेत्र मे स्थित इन वृक्षा क पातन की कार्यावाही का वन भूमि हस्तांतरण (Diversion) केस (FP/HP/Road/43307/2020) जिसकी स्वीकृति माननीय रागोव न्यायाल के निर्देश अनुसार की जानी है, के स्वीकृति पर कोई प्रभाव न होगा।

वन मण्डल अधिकारी  
रेणुका जी वन मण्डल

दिनांक 07.02.2021 को प्राप्त प्राप्त।

दिनांक 07.02.2021

P.U. Paonta Sahib  
Ministry of Road Transport & Highways  
Government of India  
Date No. 04  
Date 07.02.2021



**HIMACHAL PRADESH FOREST DEPARTMENT  
FOREST DIVISION PAONTA SAHIB**

E-mail:-[dfopaonta@gmail.com](mailto:dfopaonta@gmail.com).



No./.....54...../

Dated Paonta Sahib the, 02-04-24

To

Dr. Anup Kumar Das, Scientist B,  
GoI MoEF & CC at New Delhi.

Subject:

OA No. 127/2024-Nathu Ram Chauhan Vs Ministry of Road Transport and Highways & Ors.  
Action taken by forest department in case of the unauthorised / violation of forest law/rule against user agency i.e. NH/ MoRTH authority in case forest Clearance case for the rehabilitation /up-gradation from Badripur to Sataun Bridge of NH-707.

Sir,

In continuation to this office letter No. 7616 dated 16.03.2024 and telephonic discussion on dated 02.04.2024, on the subject cited above.

2. In this regard, the details of action taken into the matter already intimated to your good self and further the detail of damage report chalked against the user agency/construction company are given below as discussed telephonically: -

**Detail of Damage report and Mining Challan chalked against Construction Company of NH 707 in respect of Paonta Forest Division as under:-**

S.No	DR. No	Mining Challan No	Date	Name of offender	Name of Offence	Block	Beat	Forest	Total Amount (Rs)
1	66P/21-22	-	10.07.2021	ABCI infrastructure Pvt Ltd.	Illegal extraction in tree root zone	Gorakhpur	Malgi	RF Malgi C-5,9,14,18,27	109872
2		0216279	16.07.2021	Baru Ram S/o Dharam Singh C/o ABCI Infrastructure Pvt Ltd.	Illegal dumping of soil in Forest Land	Gorakhpur	Rajban	RF Rajban C3	18863
3		0216280	16.07.2021	Manoj Kumar S/o Babu Ram C/o ABCI infrastructure Pvt Ltd.	Illegal dumping of soil in Forest Land	Gorakhpur	Rajban	RF Rajban C3	18863
4		0216281	16.07.2021	Sita Ram S/o Kanshi Ram C/o ABCI infrastructure Pvt Ltd.	Illegal dumping of soil in Forest Land	Gorakhpur	Rajban	RF Rajban C3	18863
5		0216282	16.07.2021	Puran Singh S/o Dharam Singh R/o Banor C/o ABCI infrastructure Pvt Ltd.	Illegal dumping of soil in Forest Land	Gorakhpur	Rajban	RF Rajban C3	18863
6	145P/21-22	-	07.12.2021	Devraj S/o Jatti Ram C/o ABCI infrastructure Pvt Ltd.	Illegal dumping of excavated material in Forest Land	Paonta	Gondpur	RF Jambukhala C-1	49500
7		0216285	15.12.2021	Jakir S/o Gulam Mohd. R/o Vikasnagar C/o ABCI infrastructure Pvt Ltd.	Illegal transportation of Bajri 8m3 with M-Form	Paonta	Rampurbeli	Rampurbeli	10000
8	92P/22-23	-	20.06.2022	ABCI infrastructure Pvt Ltd.	Illegal dumping of excavated material in Forest Land of RF Malgi	Gorakhpur	Malgi	RF Malgi C	53375
9	121P/22-23	-	27.08.2022	BRN Infra. Pvt Ltd	Illegal dumping of excavated material in	Gorakhpur	Malgi	RF Malgi C-9	84980

10	95P/23-24	-	06.07.2023	ABCI infrastructure Pvt Ltd.	Forest Land of RF Malgi Illegal extraction in tree root zone	Gorakhpur	Malgi	RF Malgi C- 9,14,23,27	1,24,000
								<b>Total</b>	<b>5,07,179</b>

In addition to the above, as mentioned in the previous letter dated 16.03.2024, details of violation amounting to Rs 93,50,101 has also been already intimated to IRO through proper channel for further action required vide letter no. 3058 dated 21.10.2022 and reminder sent vide letter no. 678/2023 dated 23.05.2023.

This is for favour of information and further necessary action in to the matter at your instance please.

*dey*  
Deputy Conservator of Forests,  
Paonta Forest Division,  
Paonta Sahib (HP).

No.1333/SH/2023-24

H P Forest Department

Dated Shillai, the 27/03/2024.

From:- R.F.O. Shillai.

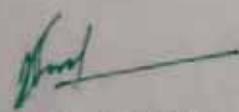
To:- D.F.O. Sri Renuka ji.

Subject:- **Regarding damage report chalked against construction company NH 707 respect in Forest Range Shillai.**

Memo:

Enclosed please find herewith the Detail of damage report chalked against construction company NH 707 respect in Forest Range Shillai for favour of your kind information and further necessary action.

Encl: As above.

  
Range Forest Officer,  
Forest Range Shillai

Detail of damage report chalked against construction company NH 707 respect in Forest Range Shillai.

S.No	DR No	Date	Name of Offender	Name of Offence	Block	Beat	Forest	Total
1	022/133	25/05/2021	M/S Dhatarwal construction company Pvt. Sh. Narender Singh S/O Sh. Bharat Ram Vill Hariyana.	Illegal Dumping in RF Kharkan C-1 (14.30m <sup>3</sup> )	Ronhat	Jhakando	RF Kharkan C-1	50050/-
2	025/133	6/08/2021	Deepak S/o Amar Singh (Minus)	Illegal Dumping in RF Kharkan C-1 (39m <sup>3</sup> )	Ronhat	Jhakando	RF Jhakando C-3	1,36,500/-
3	076/096	28/03/2022	Sh. Jagan (PC)HES infrastructure Con. Company NH-707	Sliding of sapling in RF Bhatnol C-5 (20No)	Shillai	Bhatnol	RF Bhatnol C-5	5000/-
4	077/096	28/03/2022	Sh. Jagan (PC)HES infrastructure Con. Company NH-707	Soil Erosion due to cutting of road in RF Bhatnol C-5	Shillai	Bhatnol	RF Bhatnol C-5	4600/-
5	063/099	11/04/2022	Sh. Devender S/o Sh ajant HES infrastructure Con. Company NH-707	Illegal Extraction of stone in RF Chiyali C-5 (14m <sup>3</sup> )	Shillai	Shillai	RF Chiyali C-5	70000/-
6	078/096	15/04/2022	Sh. Devender S/o Sh ajant HES infrastructure Con. Company NH-707	Digging in the root Zone tree Deodar IV/1,& Sapling 1 No	Shillai	Bhatnol	RF Bhatnol C-5	4282/-
7	067/099	25/05/2022	Sh. Devender S/o Sh ajant HES infrastructure Con. Company NH-707	Illegal Dumping in RF Chiyali C-5 (6.42m <sup>3</sup> )	Shillai	Shillai	RF Chiyali C-5	45000/-
8	080/096	11/10/2022	Sukhbir Singh S/o Sh Dharam Singh Vill Bhatnol (NH 707)	Sliding of sapling in RF Bhatnol C-5 (8No)	Shillai	Bhatnol	RF Bhatnol C-5	2144/-
9	081/096	11/10/2022	Govind S/o Sh Shupa Ram Vill Bhatnol	Sliding of sapling in RF Bhatnol C-5 (4No)	Shillai	Bhatnol	RF Bhatnol C-5	1072/-
10	082/096	12/10/2022	Chamel Singh S/o Sh Hira Singh	Sliding of sapling in RF Bhatnol C-5 (3HL)Fuel wood	Shillai	Bhatnol	RF Bhatnol C-5	548/-
Total								319190.00

Range Forest Officer  
Kafota Range Kaijota

2159

No. 620KF/2023-24

H P Forest Department

Dated ~~Shillai~~ the 27/03/2024.

From:-

R.F.O. Kaffota .

To:- D.F.O. Sri Renuka ji.

Subject:-

Regarding damage report chalked against construction company NH 707 respect in Forest Range Kaffota.

Memo:

Enclosed please find herewith the Detail of damage report chalked against construction company NH 707 respect in Forest Range Shillai for favour of your kind information and further necessary action.

Encl: As above.

  
Range Forest Officer  
Kaffota Range Kaffota

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Detail of damage report chalked against construction company NH 707 respect in Forest Range Kaffota.

S.No	DR No	Date	Name of Offender	Name of Offence	Block	Beat	Forest	Total
1	056/040	29/05/2022	Moni S/O Hemraj, R/o Siumu construction BR 707 company Pvt.	Illegal Dumping in RF Sataun C-1 8m3 approx	Sataun	Sataun	RF Sataun C-4	49000/-
2	028/142	23-06-2022	RGB company NH 707 Kaffota	Heavy land slid due to illegal digging in RF Kahjuri C12 Damage 22 no's of tress Chill spp.	Kaffota	Kahjuri	Kahjuri C12	52800/-
3	057/040	30/06/2022	Kuleep singh S/o Mohinder construction BR company NH 707.	Illegal Dumping in RF Sataun C-4 (14.5 m3) approx.	Sataun	Sataun	RF Sataun C-4	50750/-
4	058/040	28/03/2022	Sh. Subhash chuchan S/o Jiya Ram r/o Sataun infrastructure Con. Company NH-707	Illegal Dumping in RF Sataun C-3 & c-4 (20 m3) 12 trees damage	Sataun	Sataun	RF Sataun C-3&c4	101297/-
5	059/040	15/03/2022	Sh. Moni S/O Hemraj, construction company Pvt. infrastructure Con. Company NH-707	Illegal soli dumping in in RF Sataun C-3 & c4 14m3 approx.	Sataun	Sataun	RF Sataun C-3&C4	49000/-
6	060/040	29/04/2022	Sh. Suresh Kumar S/o Sh Madan R/o manal infrastructure care. Company NH-707.	Illegal Soil muck dumping of stone in RF Sataun C-4 (11.4m3) Approx.	Sataun	Sataun	RF Sataun C-4	39900/-
7	061/040	15/04/2022	Sh. Vinod Kumar S/o Sh Hukam Singh R/o in care of BR infrastructure Con. Company NH-707	Illegal Soil muck dumping of stone in RF Sataun C-4 (8.5m3) approx.	Sataun	Sataun	RF Sataun C-4	29750/-
8	093/729	08-12-2023	RG Builders Eng. Ltd. infrastructure Con. Company NH-707	Illegal Dumping in RF Tatiyana C-4 (2m3) approx.	Kaffota	Tatiyana	RF Tatiyana C-4	7000/-
9	043/142	15-01-24	Harpal S/o Sh. Harbhajan Singh vill Sirsa Haryana illegal infrastructure Con. Company NH-	Illegal Dumping in RF Tatiyana C-4 (2m3) approx.	Kaffota	Kahjuri	RF Kahjuri C-13	7000/-

Range Forest Officer  
Kaffota Range Kaffota

10	45/142	18-03-24	Illegal dumping by RGB Company of NH 707 Approx. 2m <sup>3</sup>	Illegal Damping RF in RF Kahjuri C-13 Approx. (3m <sup>3</sup> )	Kaffota	Kahjuri c13	RF Kahjuri C-13	7000/-
12	47/142	18-03-2024	RGB Company of NH 707 Kaffota 3m <sup>3</sup> illegal dumping in RF Kahjuri C13	Illegal Damping RF in RF Kahjuri C-13 Approx. (3m <sup>3</sup> )	Kaffota	Kahjuri	RF Kahjuri c13	10500/-
Total								403997

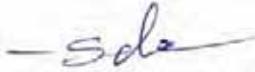
  
Range Forest Officer  
Kafota Range Kafola

No. SDK/SDO ( C ) / SHH/2021- 903  
 Office of the Sub Divisional Magistrate  
 Shillai, District Sirmaur, H.P  
 Dated the, Shillai, 15 February, 2022

**PERMISSION**

Whereas M/s PRL-DCC Pvt. Ltd. (JV) has submitted the schedule of the controlled blasting on dated 15/02/2022, 16/02/2022, 17/02/2022 & 18/02/2022 from 09:00 pm to 11:30 pm. The blasting permission to the undersigned. The permission has already been granted by the District Magistrate vide its order No. Li/ DM/Sir (Blasting Permission) / 2021-166434 dated 17/11/2021. Now the permission granted to PRL-DCC Pvt. Ltd. (JV) on dated 15/02/2022, 16/02/2022, 17/02/2022 & 18/02/2022 from 09:00 pm to 11:30 pm as per schedule & on the terms & condition mentioned below .

1. No inconvenience be caused in the general public except blasting time mentioned above.
2. Road shall not be closed except the period mentioned above.
3. The Police Personnel shall be deployed both the end and all safety measure shall be followed.

  
 Sub- Division Magistrate  
 Sub- Division Shillai,  
 Dated: 15/02/2022

Endest. No. as above  
 Copy is forwarded to:-

1. The District Magistrate, District Sirmaur at Nahan w.r.t. above mentioned orders.
2. ✓ The Project Director, MORTH & Project Implementation Unit, Paonta Sahib, Distt. Sirmaur H.P. for information and n/a please.
3. The SHO Shillai, Police Station Shillai, with direction to deploy the adequate number of Police personnel to control the vehicular and pedestrian traffic during the course of blasting.
4. The Range Officer, Shillai for information please.
5. The Project Manager PRL-DCC Pvt. Ltd. (JV) at Meenus Sub Tehsil Ronhat for information please.

P.I.U. Paonta Sahib  
 Ministry of Road Transport & Highways  
 Government of India  
 Diary No. 541  
 Date: 05.03.2022

  
 Sub- Division Magistrate  
 Sub- Division Shillai,

# 2163

## 125

No. SDK/SDO ( C ) / SHI/2021-*997*  
Office of the Sub Divisional Magistrate  
Shillai, District Sirmaur, H.P  
Dated the, Shillai, 19 February, 2022

### PERMISSION

Whereas M/s PRL-DCC Pvt. Ltd. (JV) has submitted the schedule of the controlled blasting on dated 19/02/2022, 20/02/2022, 21/02/2022, 22/02/2022 & 23/02/2022 from 09:00 pm to 11:30 pm. The blasting permission to the undersigned. The permission has already been granted by the District Magistrate vide its order No. Li/ DM/Sir (Blasting Permission) / 2021-166434 dated 17/11/2021. Now the permission granted to PRL-DCC Pvt. Ltd. (JV) on dated 19/02/2022, 20/02/2022, 21/02/2022, 22/02/2022 & 23/02/2022 from 09:00 pm to 11:30 pm as per schedule & on the terms & condition mentioned below .

1. No inconvenience be caused in the general public except blasting time mentioned above.
2. Road shall not be closed except the period mentioned above.
3. The Police Personnel shall be deployed both the end and all safety measure shall be followed.

*- sdo*

**Sub- Division Magistrate**  
**Sub- Division Shillai,**  
Dated: 19/02/2022

Endest. No. as above  
Copy is forwarded to:-

1. The District Magistrate, District Sirmaur at Nahan w.r.t. above mentioned orders.
2. ✓ The Project Director, MORTH & Project Implementation Unit, Paonta Sahib, Distt. Sirmaur H.P. for information and n/a please.
3. The SHO Shillai, Police Station Shillai, with direction to deploy the adequate number of Police personnel to control the vehicular and pedestrian traffic during the course of blasting.
4. The Range Officer, Shillai for information please.
5. The Project Manager PRL-DCC Pvt. Ltd. (JV) at Meenus Sub Tehsil Ronhat for information please.

P.I.U. Paonta Sahib  
Ministry of Road Transport & Highways  
Government of India  
542  
Date - 05.03.2022

*Amis*  
**Sub- Division Magistrate**  
**Sub- Division Shillai,**

2164

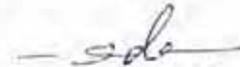
126

No. SDK/SDO ( C )/ SHI/2021- 1819  
Office of the Sub Divisional Magistrate  
Sub Division Shillai, District Sirmaur, H.P  
Dated, Shillai 28<sup>th</sup> December, 2021

**PERMISSION**

Whereas M/s PRL-DCC Pvt. Ltd. (JV) has submitted to the undersigned the schedule of the controlled blasting on dated 28/12/2021 from 10:00 pm to 11:50 pm. The blasting permission has already been granted by the District Magistrate Sirmaur at Nahan vide its Order No. Li/ DM/Sir (Blasting Permission) / 2021-166434 dated 17/11/2021. Now the permission granted to PRL-DCC Pvt. Ltd. (JV) on dated 28/12/2021 at 10:00 pm to 11:50 pm as per schedule on the terms & condition mentioned below .

1. No inconvenience be caused in the general public except blasting time mentioned above.
2. Road shall not be closed except the period mentioned above.
3. The Police Personnel shall be deployed both the end and all safety measure shall be followed.

  
Sub- Division Magistrate  
Sub- Division Shillai,

Dated: 28/12/2021

Endest. No. as above  
Copy is forwarded to:-

1. The District Magistrate, District Sirmaur at Nahan w.r.t. above mentioned orders.
2. ✓ The Project Director, MORTH & Project Implementation Unit, Paonta Sahib, Distt. Sirmaur H.P. for information and n/a please.
3. The SHO, Police Station Shillai, with direction to deploy the adequate number of Police personnel to control the vehicular and pedestrian traffic during the course of blasting.
4. The Range Officer, Shillai for information please.
5. The Project Manager PRL-DCC Pvt. Ltd. (JV) at Meenus Sub Tehsil Ronhat for information please.

  
Sub- Division Magistrate  
Sub- Division Shillai,

2165

No. SDK/SDO ( C )/SHI/2021-1827  
Office of the Sub Divisional Magistrate  
Sub Division Shillai, District Sirmaur, H.P  
Dated the, Shillai, 30 December, 2021

PERMISSION

Whereas M/s PRL-DCC Pvt. Ltd. (JV) has submitted the schedule of the controlled blasting on dated 31/12/2021 from 10:00 Pm to 11:50 Pm. The blasting permission to the undersigned The permission has already been granted by the District Magistrate vide its order No. Li/ DM/Sir (Blasting Permission) / 2021-166434 dated 17/11/2021. Now the permission granted to PRL-DCC Pvt. Ltd. (JV) on dated 31/12/2021 at 10:00Pm to 11:50 Pm as per schedule & on the terms & condition mentioned below .

1. No inconvenience be caused in the general public except blasting time mentioned above.
2. Road shall not be closed except the period mentioned above.
3. The Police Personnel shall be deployed both the end and all safety measure shall be followed.

  
Sub- Division Magistrate  
Sub- Division Shillai,  
Dated: 30/12/2021

Endest. No. as above  
Copy is forwarded to:-

1. The District Magistrate, District Sirmaur at Nahan w.r.t. above mentioned orders.
2. The Project Director, MORTH & Project Implementation Unit, Paonta Sahib, Distt. Sirmaur H.P. for information and n/a please.
3. The SHO Shillai, Police Station Shillai, with direction to deploy the adequate number of Police personnel to control the vehicular and pedestrian traffic during the course of blasting.
4. The Range Officer, Shillai for information please.
5. The Project Manager PRL-DCC Pvt. Ltd. (JV) at Meenus Sub Tehsil Ronhat for information please.

  
Sub- Division Magistrate  
Sub- Division Shillai,



**ABCi INFRASTRUCTURES PVT. LTD.**  
CIN : U45202WB1993PTC058047



PSH/ABCi/NH707/TL/2023-2024/1208

Date: 20.02.2024

To,

The Team Leader  
L.N Malviya Infra Projects Ltd.  
NH-707, Paonta Sahib,  
District- Sirmaur,  
Himachal Pradesh-173025

**Subject: -Rehabilitation and up-gradation to 2-lane/2-lane with paved shoulder/4-lane configuration of Paonta Sahib-Hewna Section (km. 0.000 to km. 25.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC Mode- (Reg. Details of Muck Utilization)**

Dear Sir,

This is to informed that the national highway stretch from Paonta Sahib to Hewna is being upgraded. The projects detail of muck utilization sites as desired are as under: -

**Status of Sites of Project Package – 1 (Paonta Sahib to Hewna)**

Sl. No.	Name of Village	Design Chainage (m)	Type of Land	Capacity (Cum)	Material Dumped till Date (Cum)
1	Jwalapur	5+800	Arranged by Contractor	5805	5800
2	Rajban (CCI Colony)	10+200	Arranged by Contractor	70000	68000
3	Sataun	16+600	Arranged by Contractor	8500	8350
4	Sataun - Renuka Ji Road	18+500	Arranged by Contractor	9000	930
5	Sataun Poka Road	19+450	Arranged by Contractor	23000	3500
6	Sataun (Village)	20+200	Arranged by Contractor	180000	58700
7	Chilaun	21+100	Arranged by Contractor	170000	105000
8	Near Hewana	23+050	Arranged by Contractor	150000	87000
<b>Total</b>				<b>616305</b>	<b>337280</b>

NRK:→

All permission concern Department attached in Annexure-I

Site Office.: Khasra No.: 282 & 283, Village Kunja, Paonta Sahib, Distt. Sirmour (H.P.) 173025

E-mail : paontasahibabc@gmail.com, www.abciinfra.com

Registered Office : "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091

Tel.: 033 4004 4117/18, 4003 4736, Fax : 033 4004 4119, E-mail : kolkata@abciinfra.com, www.abciinfra.com

The muck generated is being utilised in construction of various project components such as Gabion wall, Breast wall, Toe wall, Wearing Coat, Bituminous Base Course, Non-Bituminous Base Course, Sub Base Course, Shoulder and Sub-Grade etc. Further, the muck is also being utilised at aforesaid sites to develop, school playground, community resources etc. with the permission/ consent of concerned landowner/Department. The copy of same is also attached herewith.

Further these sites have been provided with the protection works. The photos in this regard are also attached herewith. Apart from the above, slope protection works have been taken up in Package -1, the photos of which are also attached for kind perusal.

Thanking you and assuring you of our best services always.

Yours faithfully,

For ABCI Infrastructures Pvt. Ltd.

PROJECT MANAGER (Pkg. I)  
M/s ABCI Infrastructures Pvt. Ltd.  
NH-707 Paonta Sahib, H.P.

(Authorized Signatory)

NH-707

Paonta Sahib, Sirmour

Himachal Pradesh

Email ID: -Paonta.sahib@abciinfra.com

Encl:- Annexure I

2168

## Status of Dumping Site of PKG - 1

Sl. No.	Name of Village	Design Chainage (m)	Type of Land	Dumping Capacity (Cum)	Material Dumped Till Date (Cum)
1	Jwalapur	5+800	Arranged by Contractor	5805	5800
2	Rajban (CCI Colony)	10+200	Arranged by Contractor	70000	68000
3	Sataun	16+600	Arranged by Contractor	8500	8350
4	Sataun - Renuka Ji Road	18+500	Arranged by Contractor	9000	930
5	Sataun Poka Road	19+450	Arranged by Contractor	23000	3500
6	Sataun (Village)	20+200	Arranged by Contractor	180000	58700
7	Chilaun	21+100	Arranged by Contractor	170000	105000
8	Near Hewana	23+050	Arranged by Contractor	150000	87000
<b>Total</b>				<b>616305</b>	<b>337280</b>

*[Signature]*

PROJECT MANAGER (Pkg. 1)  
M/s ABCI Infrastructures Pvt. Ltd.  
NH-707, Paonta Sahib, H.P.





Ref: LNM/MoRTH-PIU/PKG-I/2020-21/108(A)

Date: 28.06.2021

To,

**The Project Manager**

Paonta Sahib-Hewna section of NH-707 (Package-I)  
M/s ABCI Infrastructures Pvt. Ltd.  
Paonta Sahib-173025

**Sub.:** "Rehabilitation / Upgradation to 2-lane /2-lane with paved shoulders /4-lane configuration of Paonta Sahib-Hewna Section (km 0.000 to km 25.000) of NH-707 (Package I) in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode." **Reg. Approval of Dumping Sites.**

Ref.: PSH/ABCI/NH707/GL/2021-22/109 dated 26.06.2021

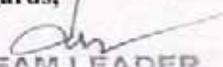
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage **5+800 & 16+600** for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Regards,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
**Authorized Signatory**  
M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director, MoRT&H PIU Paonta Sahib.**
2. **The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.**
3. **Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.**

PSH/ABCI/NH707/GL/2021-22/109

Date: 26.06.2021

To,  
The Divisional Forest Officer,  
Paonta Sahib,  
Dist. Sirmur, Himachal Pradesh.

Project: Rehabilitation and up-gradation to 2-lane/2-lane with paved shoulder/4-lane configuration of Paonta Sahib-Hewna Section (km. 0.000 to km. 25.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC Mode.

Subject: Request for Providing Location for surplus soil dumping for stabilization regarding.

- Ref: 1. LOA no. RW/NH-12014/01/2019/HP/Package-I/EAP dated 11.09.2020  
2. Contract Agreement dated 17/03/2021  
3. Appointed date: 08.04.2021  
4. Morth letter no. MORTH PIU-P.S./Misc./2021-22/437 Dated 01.06.2021  
5. PSH/ABCI/NH707/GL/2021-2022/ 98 dated 21.06.2021

Sir,

With reference to the above cited subject, we wish to inform you that as you well aware that we have been awarded the above-mentioned Road Project.

In this regard, this is to please inform your kind self that the road section from km 11+500 to km 25+000 passes through the forest land where the Construction of road involves generation of substantial surplus earth mainly out of hill cutting that is required to be disposed of.

We would like to draw your kind notice that for dumping of surplus excavated materials provision is not there in our Contract Agreement.

In view of the Above, as per our humble request with your good self and discussion held with you at your good office, to provide us the soil stabilization locations for surplus excavated soil.

We appreciate that, considering our humble request with you, accordingly you have done the site visit jointly along with your team for identification of excavated disposal of soil for soil stabilization locations at your Forest Land.

Site Office.: Khasra No.: 282 & 283, Village Kunja, Paonta Sahib, Distt. Sirmour (H.P.) 173025  
E-mail : paontasahibabci@gmail.com, www.abciinfra.com

Registered Office : "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091  
Tel.: 033 4004 4117/18, 4003 4736, Fax : 033 4004 4119, E-mail : kolkata@abciinfra.com, www.abciinfra.com

We have shown the few locations for dumping of soil at km 16+600, 5+800 and km 6+700 during your joint site visit, subject to providing and Construction of Gabion wall to protect the soil at the dumping locations up to the required level before start up the dumping of any materials at the above mention locations and also to facilitate the Dumping locations as a Green Garden for public use as a Green National corridor project.

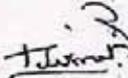
Therefore, we are hereby submitting our proposal along with the detailed drawings as discussed at your good office, and we request you that kindly accord your approval for disposal of excavated materials at above mentioned locations for stabilization of soil.

This is for your kind information and approval please.

Thanking you and assuring you our best services all the times, we remain,

Yours faithfully,

For ABCI Infrastructures Pvt. Ltd.

  
  
 (Vijay Kumar Hiramath)  
 Project Manager

Nh-707

Paonta Sahib, Himachal Pradesh

Email ID:-[Paonta.sahib@abciinfra.com](mailto:Paonta.sahib@abciinfra.com)

Enclosures: Drawing of Breast wall and Location Maps.

Copy for kind information to-

1. Regional Officer, Ministry of Road Transport and Highways, Shimla, Himachal Pradesh
2. Project Director, Ministry of Road Transport and Highways, Paonta Sahib, NH-707, Himachal Pradesh
3. Team Leader, L.N Malviya Infra Project Ltd. Paonta Sahib Himachal Pradesh
4. Resident engineer, L.N Malviya Infra Project Ltd. Paonta Sahib Himachal Pradesh

21372

No./RK/NH /...../109  
HP Forest Department.

Dated Paonta Sahib the, 05/07/2021.

To

The Project Manager,  
ABCI Infrastructures Pvt. Ltd.  
NH-707.

Subject:

Voluntary site-stabilization work at cutting or slide prone sites in  
Paonta sahib Forest Division regarding.

Sir,

Please refer to your office letter No. PSH/ABCI/NH707/GL/2021-22/109 dated 26.06.2021, on the subject cited above.

2. In this regard, it is intimated that as reported through joint inspection of Range Forest Officer, Paonta sahib as well as representative of your company following sites has been selected, which has given as under:-

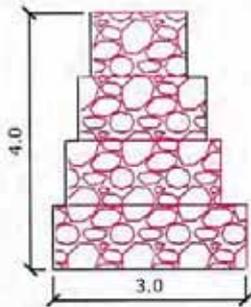
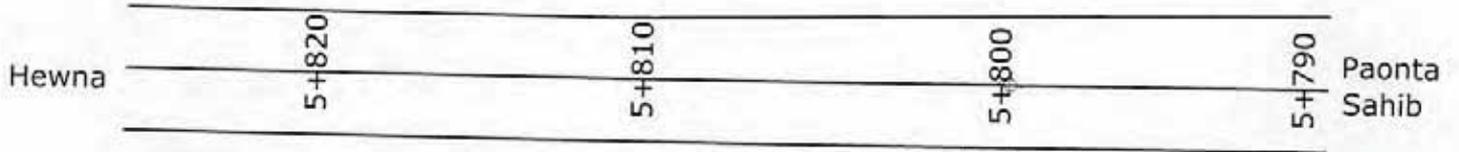
Sr. No	Name of Block/ Beat	Name of Forest	(GPS) Coordinates	Proposed treatment of the site
1	Chhacheti/ Sarah	RF Sarah C-1	N- 30° 33'14.349" E- 77° 37'50.961"	1) Protection work for slope stabilisation towards hill side. 2). Gabion Walls of length approx. 100 meter. 3). Filling of area with soil. 4). Grass sowing and development of walking trail. 5). Closure via chain-link fence & entrance gate.
2.	Gorakhpur/ Gorakhpur	RF Gorakhpur C-18	N- 30° 29'40" E- 77° 38'22"	As per site requirement Gabion walls of length as required as per site.
3.	Paonta sahib/ Gondpur	RF Jambukhala C-1	N- 30° 29'04.18" E- 77° 38'17.29"	Gabion walls of length as required as per site.

It is also informed that the following condition must be kept in view while taking up above work.

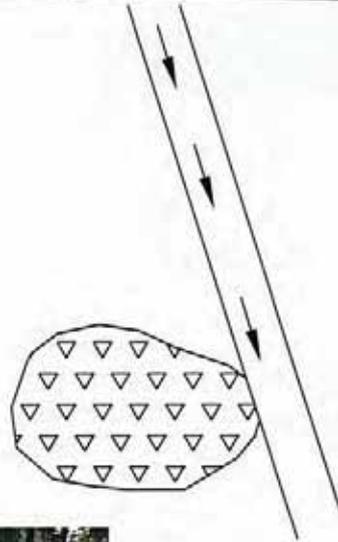
- Above work will be done voluntarily by you for the purpose of forest conservation.
- No ownership or possession of your company and other agency will be considered during and after completion of work.
- The site and work will be subject to jurisdiction of this Forest Division as well as Indian Forest Act as well as Forest Conservation Act.

Kunal Angrish, IFS  
Divisional Forest Officer  
Paonta Forest Division,  
Paonta Sahib (HP).

Dumping Zone at km 5+800



Material Dumped qty.-5800cum.  
Dumping Estimated qty.-5805cum.  
Jwalapur  
Private Dumping point at km 5+800

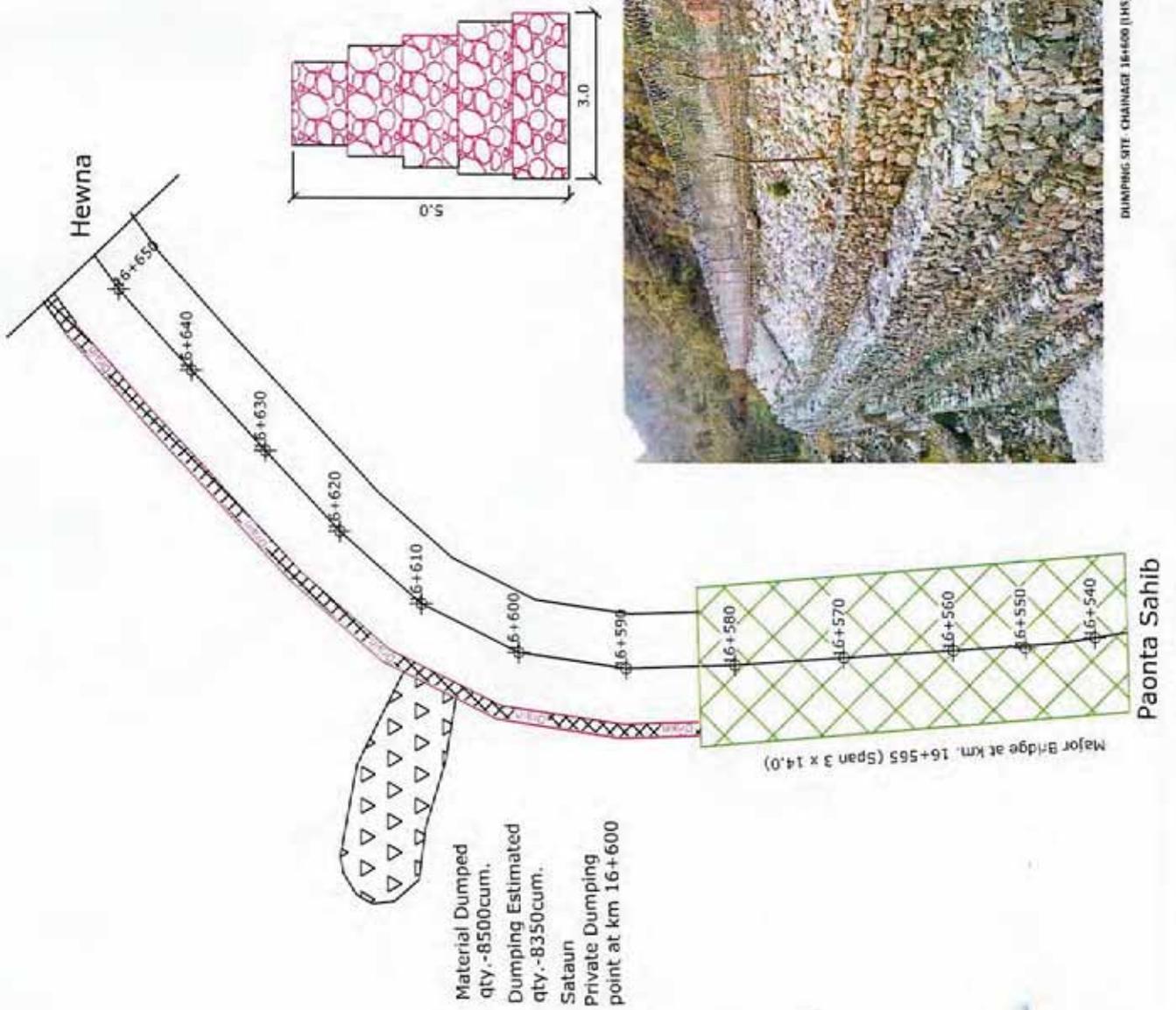


DUMPING SITE- CHAINAGE 05+800 (LHS)

PROJECT MANAGER (Pkg. I)  
M/s ABCI Infrastructures Pvt. Ltd.  
NH-707, Paonta Sahib, H.P.



136  
Dumping Zone at km  
16+600



PROJECT MANAGER (Pkg. I)  
 M/s ABCI Infrastructures Pvt. Ltd.  
 NH-707, Paonta Sahib, H.P.





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@rediffmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-I/2021-22/111

Date: 28.06.2021

To,  
The Project Manager  
Paonta Sahib-Hewna section of NH-707 (Package-I)  
M/s ABCI Infrastructures Pvt. Ltd.  
Paonta Sahib-173025.

Subject: Rehabilitation/ Up-gradation to 2-lane configuration of Paonta Sahib - Hewna section (Km 0.000 to Km 25.000) of NH-707 (Package I) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode. Reg. Dumping of surplus cutting soil at CCI premises.

Dear sir,

With reference to your Letter number PSH/ABCI/NH707/TL/2021-2022/103, regarding dumping of surplus soil obtained from hill cutting at Cement Corporation of India Ltd (CCI) - Rajban and letter from DGM of Cement Corporation of India to M/s ABCI Infrastructure Pvt Ltd (Ref: RCF/RJO/Prod/2021-22), the request for disposal of the surplus hill cutting soil at CCI premises is permitted with necessary protection work if required and approved by the Authority's Engineer and the Contractor is directed to proceed with the work.

We are assuring our best services all the time.

Thanking You

Regards,

  
**TEAM LEADER**  
Team Leader L.N.M. Infra Projects  
L.N. Malviya Infra Projects Pvt. Ltd.  
Paonta Sahib

Copy to:

1. The Project Director, MoRTH PIU Paonta Sahib- for kind information please.
2. The CMD, L.N. Malviya Infra Projects Pvt. Ltd.- for kind information please.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, 11th Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



## CEMENT CORPORATION OF INDIA LIMITED

(A GOVERNMENT OF INDIA ENTERPRISE)

RAJBAN CEMENT FACTORY (ISO 9001:2015 Certified Company)

Tehsil Paonta Sahib Distt. Sirmour - (HP)-173028

Tel: (01704)266223 / Fax 266270

Email: [prodn\\_rjo@ccilttd.in](mailto:prodn_rjo@ccilttd.in) CIN-U74899DL1965GOI004322

RCF/RJO/Prod/2021-22

Dated :19.6.2021

To,

The Project Manager  
ABC Infrastructure Private limited  
Paonta Sahib

Sub: Dumping of overburden /waste material generated during the widening of road by  
ABC Infrastructure Private limited -reg

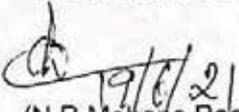
Sir,

It is observed that road widening work is going on near the Rajban Cement factory on Rajban Sataun Road by ABC Infrastructure Private limited under NHI. The Material generated is being dumped near kacchidhang. This material can be useful to CCI Ltd in future. CCI is having sufficient space for dumping of overburden /waste material generated during the widening of road.

It is requested to kindly instruct the concern to dump the waste material in our factory yard. CCI will handle the dumped material inside the plant.

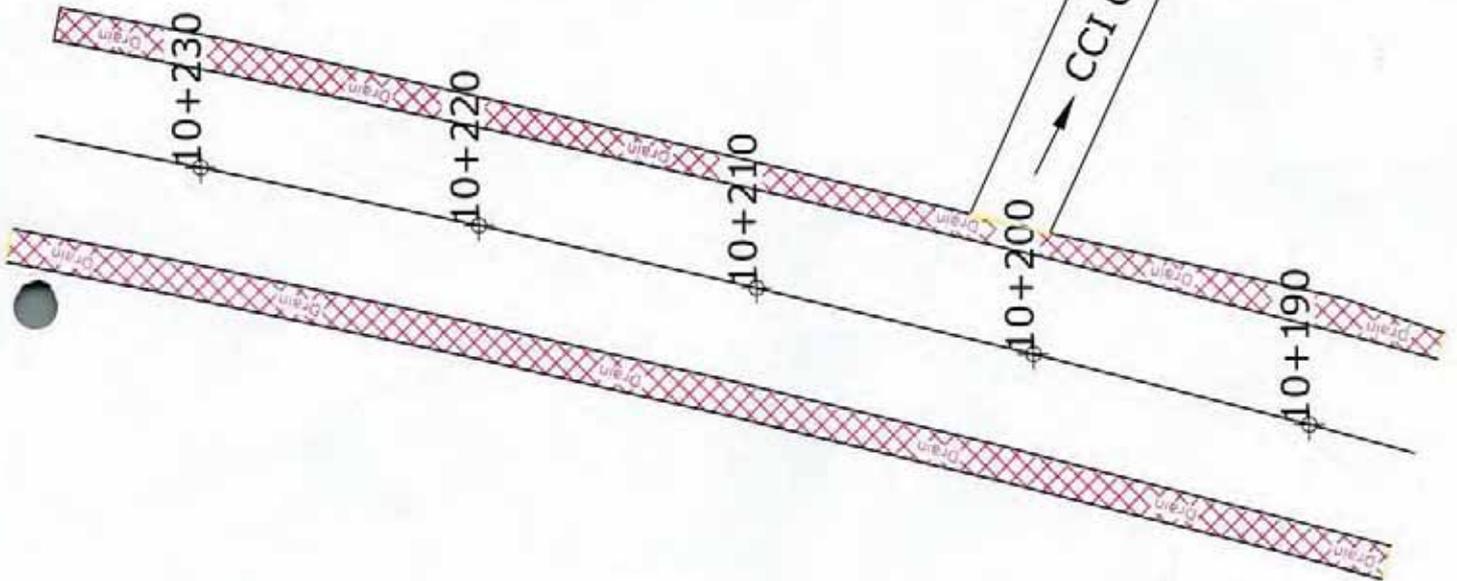
Your kind consideration and permission in the above matter will be appreciated.  
Thanking you.

Yours faithfully,

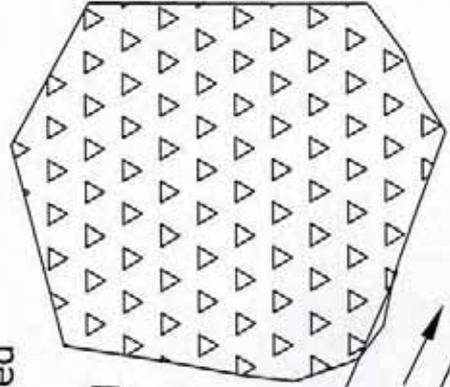
  
(N.R. Moharja Rao)  
DGM(P), CCILTD

Cement Corporation of India Ltd.  
P.O. Rajban Cement Factory  
Distt. Sirmour (H.P.)-173028

Dumping Zone at km 10+200



Private Dumping point at km 10+200  
 Rajban (CCI Colony)  
 Dumping Estimated qty.-70000cum.  
 Material Dumped qty.-68000cum.



PROJECT MANAGER (Pkg. I)  
 M/s ABCI Infrastructures Pvt. Ltd.  
 NH-707, Paonta Sahib, H.P.

*[Handwritten signature]*





Ref: LNM/MoRTH-PIU/PKG-I/2020-21/640(A)

Date: 20.05.2022

To,

**The Project Manager**

Paonta Sahib-Hewna section of NH-707 (Package-I)  
M/s ABCI Infrastructures Pvt. Ltd.  
Paonta Sahib-173025

**Sub.:** "Rehabilitation / Upgradation to 2-lane /2-lane with paved shoulders /4-lane configuration of Paonta Sahib-Hewna Section (km 0.000 to km 25.000) of NH-707 (Package I) in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode." **Reg. Approval of Dumping Sites.**

Ref.: PSH/ABCI/NH707/GL/2022-23/691 dated 19.05.2022

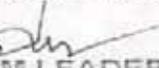
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 18+500 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Regards,

  
TEAM LEADER  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

Authorized Signatory

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

**ABCI****ABCI INFRASTRUCTURES PVT. LTD.**

CIN : U45202WB1993PTC058047



As ISO 9001:2015 Certified Company

PSH/ABCI/NH707/GL/2022-23/691

Date:19.05.2022

To,  
DFO  
Renukaji, Sirmour  
Himachal Pradesh

Project - Rehabilitation & Upgradation of 02-lane/02-lane with paved shoulder/04-lane configuration of Paonta Sahib-Hewna Section (km.0.000 to km.25.000) of NH-707 in the state of Himachal Pradesh under Green National Highway Corridor Project (GNHCP) with the loan assistance of World Bank on EPC Mode.-

Subject: Development of degraded forest area in Sataun village.

Dear Madam,

We would like to inform you that we have been awarded the contract for development of NH-707 from Paonta Sahib to Hewna.

As a part of our company CSR initiatives, we want to develop a degraded forest land in Sataun village. A request for development of the same degraded forest area has also been received from local panchayat. (copy attached)

Please grant us permission to develop this land so that we can complete the activity before monsoon period.

Thanking you and assuring you of our best services at all times.

Yours faithfully,

For ABCI INFRASTRUCTURES PVT. LTD.

(Authorized Signatory)

NH 707.

Paonta Sahib, Sirmour

Himachal Pradesh, 173025

E-mail

Site Office.: Khasra No.: 282 & 283, Village Kunja, Paonta Sahib, Distt. Sirmour (H.P.) 173025

E-mail : paontasahibabci@gmail.com, www.abciinfra.com

Registered Office : "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091

Tel.: 033 4004 4117/11 4003 4236, Fax : 033 4004 4119, E-mail : kolkata@abciinfra.com, www.abciinfra.com

Copy to: -

1. **The Project Director**, Ministry of Road Transportation Highways Paonta Sahib, NH-707 Himachal Pradesh.
2. **The Team Leader** L.N. Malviya Infra Projects Pvt. Ltd. Paonta Sahib, Himachal Pradesh.



No./NH 707/Vol-II 1383  
H.P. Forest Department.

Dated Renuka Ji, the 28/5/2022

To Project Manager,  
ABCI Infrastructures Pvt. Ltd  
Paonta Sahib, District- Sirmour, HP.

Subject: Regarding development of degraded forest area under Corporate Social Responsibility.

Sir,

This is in reference to your office letter No. PSH/ABCL/NH707/GL/2022-23/691 dated 19.05.2022 on the subject mentioned above.

In this context, it is intimated that as requested vide above referred letter a Reserve Forest area named Sataun-C2 which is currently being used for dumping of garbage by locals and is prone to soil erosion has been identified by Range Officer for development of degraded forest area under CSR. You are advised to submit proposal for development of degraded forest area as per site specific conditions and also includes following activities.

Sr. No	Name of Range/Block/Beat	Name of work	Name of Area	Particulars of Work to be carried out	Completion of work :
1.	Sataun/Sataun /Sataun	Development of degraded forest area	RF Sataun -C4	<ol style="list-style-type: none"> <li>1. Removal of garbage from forest area.</li> <li>2. Construction of retaining walls, wherever required.</li> <li>3. Filling with soil and top layer of the surface should be covered with 30-50-meter-deep fertile soil (top soil).</li> <li>4. Plantation of native plant species</li> <li>5. Slope stabilization by Geo-Jute techniques.</li> <li>6. Fencing of developed forest area with interlink chain fence.</li> <li>7. Channelization of seasonal Nala etc.</li> </ol>	Two months period



# कार्यालय ग्राम पंचायत सतौन

तहसील कमराऊ जिला सिरमौर ( हि० प्र० )

आज दिनांक 03-11-2021 को ग्राम पंचायत सतौन की मासिक बैठक / विशेष / ग्राम गभा की बैठक प्रधान श्रीमती ममता देवी की अध्यक्षता में समय 11.00 बजे कार्यालय ग्राम पंचायत में बुलाई गई। जिसमें निम्न कार्यवाही अमल में लाई गई। कोरम 11/11 रहा।

नक़ल प्रस्ताव संख्या- 6

विषय -ग्राम पंचायत सतौन के रेणुका रोड की निचली तरफ भूमि कटाव को रोकने व इस जमीन के विकास के लिए पक्के ढंगे लगाने व मिट्टी भराई बारे -

पंचायत बैठक में प्रस्ताव सर्वसहमति से रखा गया कि ग्राम पंचायत सतौन में रेणुका रोड के साथ जो पुलिया है उसके साथ की भूमि पर कटाव लग रहा है। पंचायत NH-707 पर जो अभी रोड कटिंग का कार्य चल रहा है उनके द्वारा इस साथ लगती जमीन पर भूमि कटाव को रोकने तथा इस जमीन का विकास करने के लिए पंचायत पक्के ढंगे तथा मिट्टी की भरवाई करवाना चाहती है। यहाँ पर साथ में एक बरसाती बहू भी है जिसके पानी की निकासी का भी अच्छे से प्रबंध किया जाये। यदि इस जगह के विकास के लिए NH द्वारा यह कार्य किया जाता है तो यहाँ पर एक सामूहिक पार्क ग्राम पंचायत सतौन के लोगों के लिए बन सकता है। क्योंकि यह भूमि वन विभाग की है इसलिए पंचायत चाहती है की इस कार्य को करने से पहले वन विभाग की NOC अवश्य ली जाये।

अतः पंचायत उपरोक्त प्रस्ताव सर्व सहमति से पारित करके श्रीमान अधिशाषी अभियंता & प्रोजेक्ट निदेशक Ministry of Road Transport & Highways, Project Implementation Unit- Paonta Sahib Himachal Pradesh से निवेदन करती है की उपरोक्त भूमि के विकास के लिए वन विभाग की NOC उपरांत कार्य करवाने की कृपा करें।



हस्ताक्षर.....  
दिनांक.....

*S. J. Singh*  
पंचायत सचिव  
गा० पं० सतौन  
विकास खण्ड पांवटा (हि० प्र०)



Ref: LNM/MoRTH-PIU/PKG-I/2020-21/103(A)

Date: 11.06.2021

To,

**The Project Manager**

Paonta Sahib-Hewna section of NH-707 (Package-I)  
M/s ABCI Infrastructures Pvt. Ltd.  
Paonta Sahib-173025

**Sub.:** "Rehabilitation / Upgradation to 2-lane /2-lane with paved shoulders /4-lane configuration of Paonta Sahib-Hewna Section (km 0.000 to km 25.000) of NH-707 (Package I) in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode." **Reg. Approval of Dumping Sites.**

Ref.: PSH/ABCI/NH707/GL/2021-22/83(A) dated 08.06.2021

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 19+450 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Regards,

**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib  
**Authorized Signatory**  
M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRTH&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

PSH/ABCI/NH707/TL/2021-2022/83(A)

Date: 08.06.2021

To  
The Team Leader,  
M/S L N Malviya Infra Projects Pvt Ltd  
NH-707, Paonta Sahib,  
Himachal Pradesh

**Project: -Rehabilitation and up-gradation to 2-lane/2-lane with paved shoulder/4-lane configuration of Paonta Sahib-Hewna Section (km. 0.000 to km. 25.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC Mode.**

**Subject: Regarding Dumping Site Approval.**

Dear Sir

With reference to above subject cited, we have required approval of Dumping site at Chainage - 19+450

You are requested to please accord approval the same.

Thanking you and assuring you of our best services always.

Yours faithfully,  
For ABCI Infrastructures Pvt. Ltd.

  
(Authorized Signatory)

NH-707  
Paonta Sahib, Sirmour  
Himachal Pradesh  
Email ID: -Paonta.sahib@abciinfra.com  
Copy to: -

1. The Project Director, Ministry of Road Transportation Highways Paonta Sahib, NH-707  
Himachal Pradesh.

**OFFICE OF THE PRINCIPAL**  
**GOVT. MODEL SR. SEC. SCHOOL SATAUN**

Distt. Sirmour (H.P.) 173029

Ref. No.....

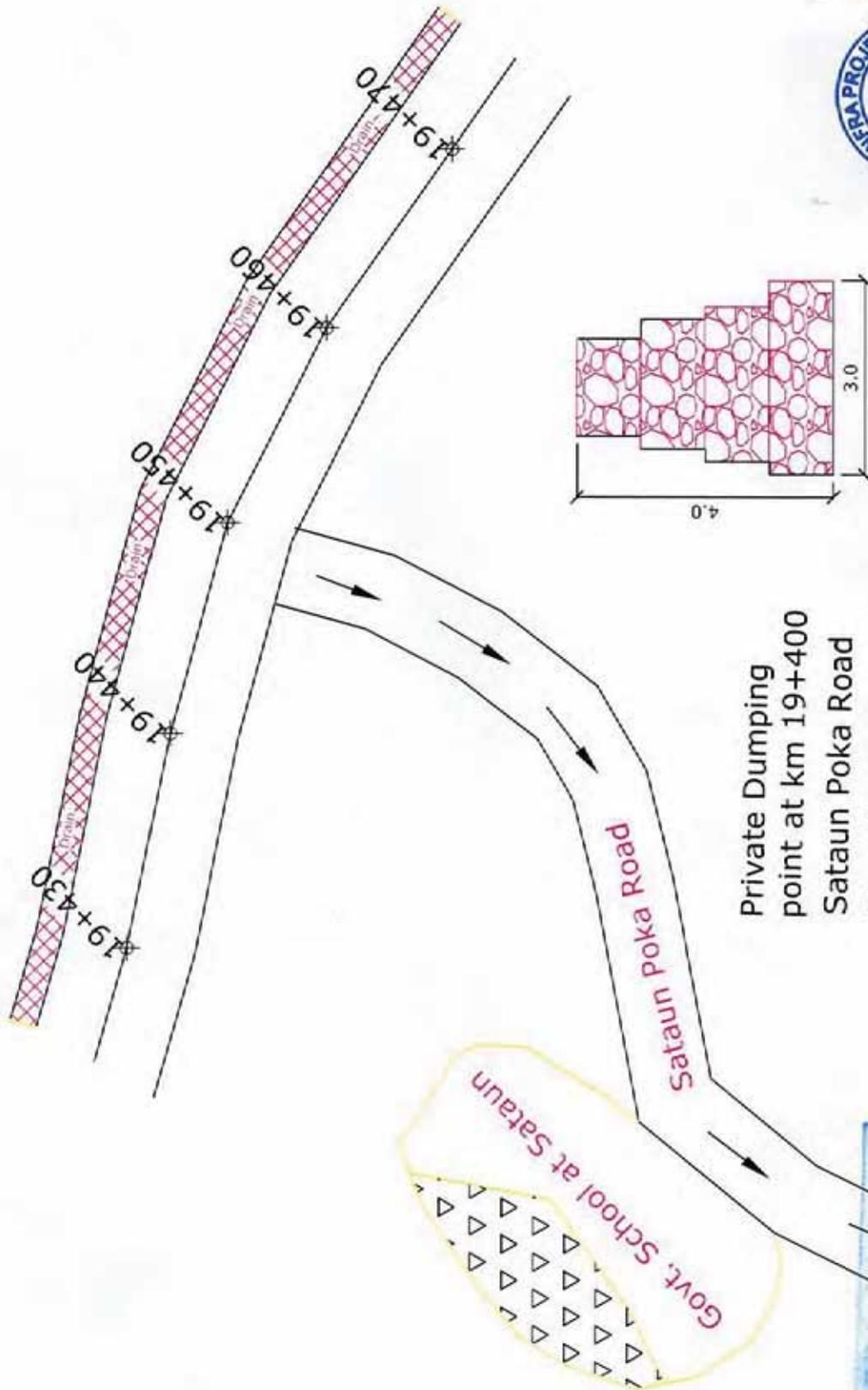
Dated: 10-6-2021

अनापत्ति प्रमाण पत्र

प्रमाणित किया जाता है कि NH-707 में काम कर रही  
 कम्पनी ABCi द्वारा इस विद्यालय में मिट्टी को भरा (Dumping)  
 जा रहा है। जिसकी विद्यालय में आवश्यकता थी।  
 कम्पनी को जरूरत के अनुसार मिट्टी भरने पर समतल  
 करने की शर्त पर कम्पनी को अनापत्ति प्रमाण पत्र  
 प्रदान किया जाता है।  
 ट्रफो के आवगमन का समय विद्यालय द्वारा निर्धारित होगा

  
 Principal  
 G.M.S.S. School  
 S. S. Distt. Sirmour (H.P.)

Dumping Zone at km 19+400



Private Dumping point at km 19+400  
 Sataun Poka Road  
 Dumping Estimated qty. - 23000cum.  
 Material Dumped qty. - 3500cum.

PROJECT MANAGER (Pkg. II)  
 M/s ABCI Infrastructures Pvt. Ltd.  
 NH-707, Poontia Sahib, H.P.



**Ref:** LNM/MoRTH-PIU/PKG-1/2020-21/1720(A)

**Date:** 05.09.2022

To,

**The Project Manager**

Paonta Sahib-Hewna section of NH-707 (Package-I)  
M/s ABCI Infrastructures Pvt. Ltd.  
Paonta Sahib-173025

**Sub.:** "Rehabilitation / Upgradation to 2-lane /2-lane with paved shoulders /4-lane configuration of Paonta Sahib-Hewna Section (km 0.000 to km 25.000) of NH-707 (Package I) in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode." **Reg. Approval of Dumping Sites.**

**Ref.:** PSH/ABCI/NH707/GL/2021-22/844 dated 30.08.2022

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 20+200 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Regards,

**TEAM LEADER**

L.N.M. Infra Projects

Pvt. Ltd. (NH-707),

Paonta Sahib

**Authorized Signatory**

**M/s L.N. Malviya Infra Projects Pvt. Ltd.**

Copy to: -

1. **The Project Director, MoRT&H PIU Paonta Sahib.**
2. **The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.**
3. **Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.**

PSH/ABCI/NH707/TL/2021-2022/844

Date: 30.08.2022

To  
 The Team Leader,  
 M/S L N Malviya Infra Projects Pvt Ltd  
 NH-707, Paonta Sahib,  
 Himachal Pradesh

**Project: -Rehabilitation and up-gradation to 2-lane/2-lane with paved shoulder/4-lane configuration of Paonta Sahib-Hewna Section (km. 0.000 to km. 25.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC Mode.**

**Subject: Regarding Dumping Site Approval.**

Dear Sir

With reference to above subject cited, we have required approval of Dumping site at Chainage – 20+200

You are requested to please accord approval the same.

Thanking you and assuring you of our best services always.

Yours faithfully,  
 For ABCI Infrastructures Pvt. Ltd.



(Authorized Signatory)

Paonta Sahib, Sirmour  
 Himachal Pradesh  
 Email ID: -Paonta.sahib@abciinfra.com

Copy to: -

1. The Project Director, Ministry of Road Transportation Highways Paonta Sahib, NH-707  
 Himachal Pradesh.

Site Office.: Khasra No.: 282 & 283, Village Kunja, Paonta Sahib, Distt. Sirmour (H.P.) 173025

E-mail : paontasahibabci@gmail.com, www.abciinfra.com

Registered Office : "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091

Tel : 033 4004 4117/18, 4003 4736, Fax : 033 4004 4119, E-mail : kolkata@abciinfra.com, www.abciinfra.com



# कार्यालय ग्राम पंचायत सतौन

विकास खंड तिलोरधार जिला सिरमौर (हि० प्र०)

आज दिनांक 02/09/2022 को ग्राम पंचायत सतौन की ग्राम पंचायत / ग्राम सभा की बैठक प्रधान श्रीमति ममता देवी की अध्यक्षता में समय 11.00 बजे कार्यालय ग्राम पंचायत में बुलाई गई जिसमें निम्न कार्यवाही की गई। कोरम..11/11/22

नकल प्रस्ताव संख्या - 08

विषय :- ग्राम पंचायत सतौन में ज.स.स. खतौन के साथ खाली राजस्व की भूमि को विकसित करने बारे :-

ग्राम सभा बैठक में प्रस्ताव सर्वसहमति से

करी उपरान्त श्रद्धा ठायी के ग्राम पंचायत सतौन में ज.स.स. खतौन के साथ जो पुर की तरफ राजस्व विभाग की जमीन है यह भूमि तिलोरधार के साथ खाली हुई है। खाली के रोज कठप के कारण कई बार इस भूमि में कटाव खाई का भी खतरा रहता है। वर्तमान समय में NH 60 पर रोज का निर्माण कार्य चल रहा है। जो कंपनी इस निर्माण कार्य को कर रही है वह कंपनी ग्राम पंचायत सतौन की इस राजस्व भूमि को खाली के कटाव से बचाने के लिए यहां पर डीगे लगाकर मिट्टी भरान फले इस जमीन को विकसित करना चाह रही है यदि इस प्रकार से भूमि पर पक्के डीगे लगाकर तथा मिट्टी से भरने कले इस जगह को विकसित किया जाता है तो इस जमीन का इस्तेमाल फल दिना के लोगों के लिए पार्क के रूप में भी विकसित किया जा सकता है। यह भूमि राजस्व विभाग की है। अतः इसके विकास के लिए राजस्व विभाग की NOC भी आवश्यक रूप से ली जाना। अतः ग्राम सभा उक्त प्रस्ताव सर्वसहमति से पारित कले माननीय तथापुनल मध्यस्थ सिरमौर स्थित बाहन से निवेदन करती है कि उक्त भूमि को विकसित करने बारे (राजस्व विभाग की NOC उपरान्त) आदेश जारी करने की कृपा करे।



मुख्य बुलाविका कार्यवाही असल की है।

*[Signature]*  
ग्राम पंचायत सतौन  
विकास खंड तिलोरधार (हि० प्र०)

21/90

क्रमांक-30म0अ0(ना0)-कफोटा/एस0डी0के/आपटा/2022 - 07

कार्यालय उप मण्डलाधिकारी (ना0), कफोटा, जिला सिरमौर, (हि0प्र0)

दिनांक,

कफोटा,

02 जनवरी, 2023

कार्यालय आदेश

चूंकि, उपायुक्त महोदय जिला सिरमौर स्थित नाहन में कार्यालय पत्र क्रमांक नं० 2491 दिनांक 23-12-2022 के संदर्भ में भूमि खसरा नम्बर 293 तादादी 17-14 बीघा स्थित मौजा सतौन, तहसील कमरऊ, जिला सिरमौर को पार्क/पार्किंग हेतु विकसीत करने हेतु अधोहरताहारी को अधिकृत किया गया है।

चूंकि, प्रस्तावित भूमि को विकसीत करने हेतु मौका की रिपोर्ट अनुशंसा सहित तहसील कार्यालय कमरऊ के कार्यालय पत्र क्रमांक तह0कमरऊ/कग0का0डी-07/2022-1532 के अन्तर्गत पहले ही प्राप्त हो चुकी है, तथा प्रस्तावित भूमि पर किसी भी प्रकार के इमारती एवं फलदार पेड़ मौजूद नहीं है। इसके अतिरिक्त ग्राम पंचायत सतौन द्वारा भी प्रस्ताव सख्या 08/2022 के अन्तर्गत प्रस्तावित भूमि को विकसीत करने हेतु अपनी सहमति प्रकट की है।

अतः उपायुक्त महोदय, जिला सिरमौर स्थित नाहन द्वारा जारी निर्देशों की अनुपालना एवं क्षेत्रीय कर्मचारीयों द्वारा प्रस्तुत मौका की वस्तुस्थिति एवं अनुशंसा रिपोर्ट को मध्यनजर मौजा सतौन, तहसील कमरऊ के खाता खतौनी नम्बर 331 मिन /436 मिन खसरा नम्बर 293, रकबा तादादी 17-14 बीघा (गै0मु0बुर्द) सरकार हिमाचल प्रदेश कब्जा राजस्व विभाग को पार्क / पार्किंग हेतु विकसीत करने हेतु पर सहर्ष अनुमति प्रदान करता हूँ।

संतन (उपरोक्त)

उपमण्डल अधिकारी (ना0)  
कफोटा मण्डलाधिकारी (ना0)

कफोटा, जिला सिरमौर, (हि0प्र0)

जनवरी, 2023

पृष्ठांकन क्रमांक:- यद्योपरि,  
प्रतिलिपि:-

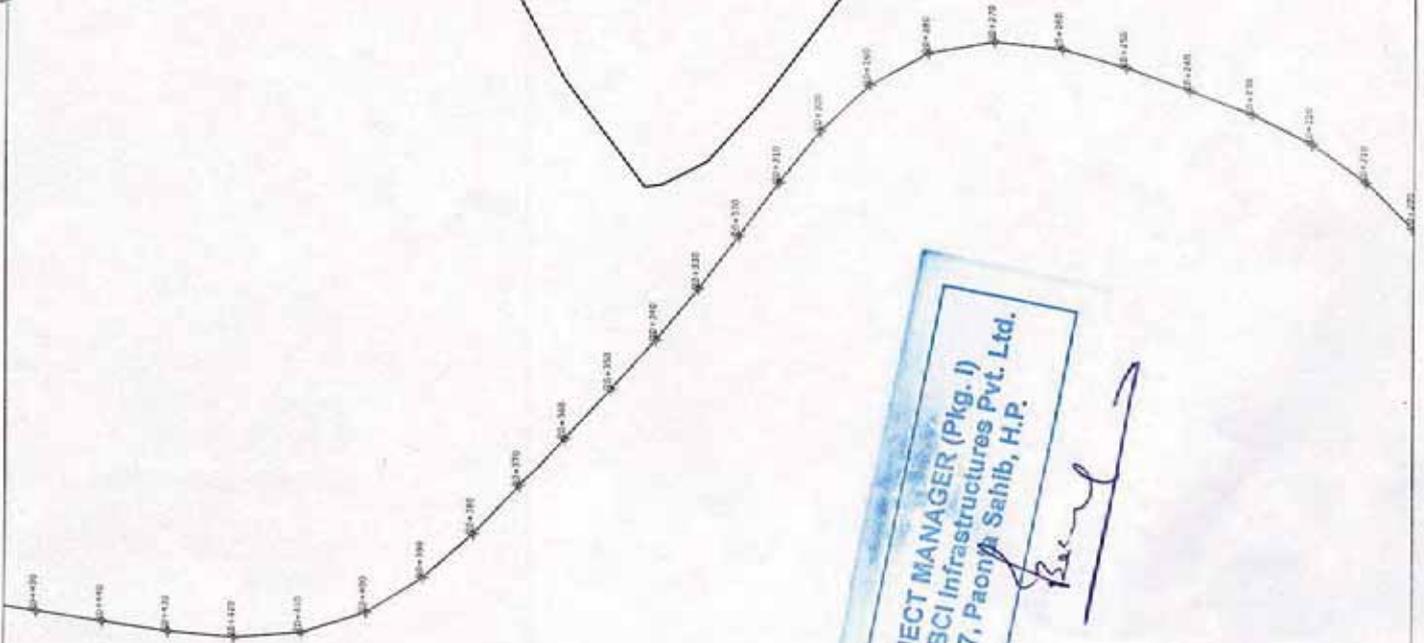
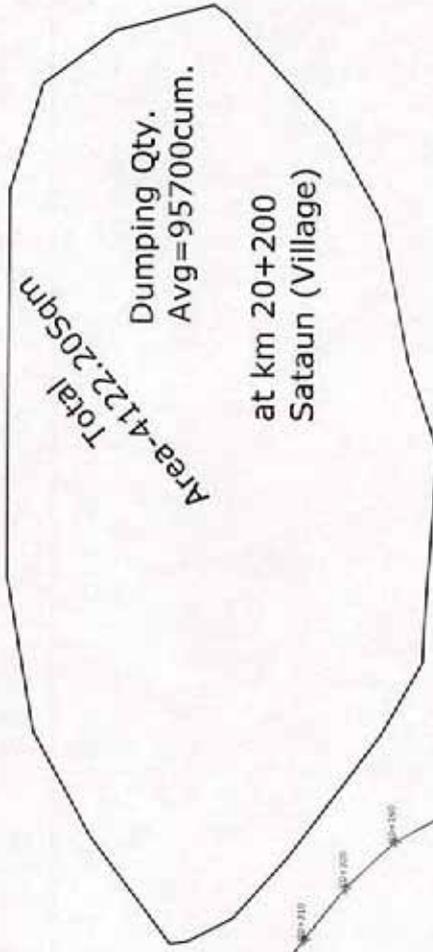
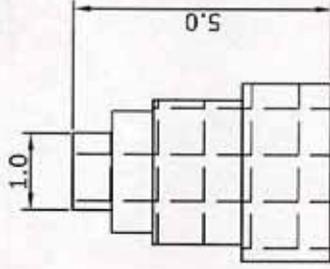
दिनांक,

कफोटा,

1. उपायुक्त महोदय, जिला सिरमौर स्थित नाहन को उनके उपरोक्त वर्णित पत्र की अनुपालना में सूचनार्थ प्रेषित है।
2. मण्डलीय वन अधिकारी, रेणुकाजी, जिला सिरमौर, हिमाचल प्रदेश को बरायें सूचनार्थ प्रेषित है।
3. तहसीलदार कमरऊ, जिला सिरमौर को बरायें सूचनार्थ एवं आगामी आवश्यक कार्यावाही हेतु प्रेषित है।
4. पटवारी हल्का सतौन को प्रेषित निर्देश दिये जाते हैं कि वह अपनी देखरेख में उक्त कार्य को प्रायोजन करवाना सुनिश्चित करें।
5. प्रधान ग्राम पंचायत सतौन को नकल प्रस्ताव क्रमांक 08/2022 के संदर्भ में सूचनार्थ प्रेषित है।
6. परियोजना प्रबन्धक ABCI Infrastructure Pvt. Ltd. Package 1 पावटा साहिब को प्रेषित कर निर्देश दिये जाते हैं कि आप प्रस्तावित भूमि में सुव्यवस्थित तरिके से योजना तैयार कर सभी सुरक्षा उपाय को मध्यनजर उक्त भूमि को विकसीत करें।

उपमण्डल अधिकारी (ना0)

कफोटा, जिला सिरमौर (हि0प्र0)



PROJECT MANAGER (Pkg. I)  
 M/s ABCI Infrastructures Pvt. Ltd.  
 NH-707, Paon Sahib, H.P.



Ref: LNM/MoRTH-PIU/PKG-I/2020-21/111

Date: 29.06.2021

To,

**The Project Manager**

Paonta Sahib-Hewna section of NH-707 (Package-I)  
M/s ABCI Infrastructures Pvt. Ltd.  
Paonta Sahib-173025

**Sub.:** "Rehabilitation / Upgradation to 2-lane /2-lane with paved shoulders /4-lane configuration of Paonta Sahib-Hewna Section (km 0.000 to km 25.000) of NH-707 (Package I) in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode." **Reg. Approval of Dumping Sites.**

Ref.: PSH/ABCI/NH707/GL/2021-22/110 dated 28.06.2021

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 21+100 & 23+050 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Regards,

**TEAM LEADER**

L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director, MoRT&H PIU Paonta Sahib.**
2. **The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.**
3. **Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.**

PSH/ABCi/NH707/GL/2021-22/110

Date: 28.06.2021

To,  
 The Divisional Forest Officer,  
 Renukaji,  
 Dist. Sirmur, Himachal Pradesh.

**Project: Rehabilitation and up-gradation to 2-lane/2-lane with paved shoulder/4-lane configuration of Paonta Sahib-Hewna Section (km. 0.000 to km. 25.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC Mode.**

**Subject: Request for Providing Location for surplus soil dumping for stabilization regarding.**

- Ref: 1. LOA no. RW/NH-12014/01/2019/HP/Package-I/EAP dated 11.09.2020  
 2. Contract Agreement dated 17/03/2021  
 3. Appointed date: 08.04.2021  
 4. Morth letter no. MORTH PIU-P.S./Misc./2021-22/437 Dated 01.06.2021  
 5. PSH/ABCi/NH707/GL/2021-2022/ 98 dated 21.06.2021

Sir,

With reference to the above cited subject, we wish to inform you that as you well aware that we have been awarded the above- mentioned Road Project.

In this regard, this is to please inform your kind self that the road section from km 11+500 to km 25+000 passes through the forest land where the Construction of road involves generation of substantial surplus earth mainly out of hill cutting that is required to be disposed of.

We would like to draw your kind notice that for dumping of surplus excavated materials provision is not there in our Contract Agreement.

In view of the Above, as per our humble request with your good self and discussion held with you at your good office, to provide us the soil stabilization locations for surplus excavated soil.

We appreciate that, considering our humble request with you, accordingly you have done the site visit jointly along with your team for identification of excavated disposal of soil for soil stabilization locations at your Forest Land.

Site Office.: Khasra No.: 282 & 283, Village Kunja, Paonta Sahib, Distt. Sirmour (H.P.) 173025

E-mail : paontasahibabci@gmail.com, www.abciinfra.com

Registered Office : "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 391

Tel.: 033 4004 4117/18, 4003 4736, Fax : 033 4004 4119, E-mail : kolkata@abciinfra.com, www.abciinfra.com

We have shown the few locations for dumping of soil at km 21+100 to km 21+200, and km 23+050 to km 23+150 during your joint site visit, subject to providing and Construction of Gabion wall to protect the soil at the dumping locations up to the required level before start up the dumping of any materials at the above mention locations and also to facilitate the Dumping locations as a Green Garden for public use as a Green National corridor project.

Therefore, we are hereby submitting our proposal along with the detailed drawings as discussed at your good office, and we request you that kindly accord your approval for disposal of excavated materials at above mentioned locations for stabilization of soil.

This is for your kind information and approval please.

Thanking you and assuring you our best services all the times, we remain,

Yours faithfully,

For ABCI Infrastructures Pvt. Ltd. s

*T. H. H. H.*

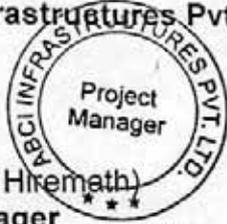
(Vijay Kumar Hiremath)

Project Manager

Nh-707

Paonta Sahib, Himachal Pradesh

Email ID: [Paonta.sahib@abciinfra.com](mailto:Paonta.sahib@abciinfra.com)



Enclosures: Drawing of Breast wall and Location Maps.

Copy for kind information to-

1. Regional Officer, Ministry of Road Transport and Highways, Shimla, Himachal Pradesh
2. Project Director, Ministry of Road Transport and Highways, Paonta Sahib, NH-707, Himachal Pradesh
3. Team Leader, L.N Malviya Infra Project Ltd. Paonta Sahib Himachal Pradesh
4. Resident engineer, L.N Malviya Infra Project Ltd. Paonta Sahib Himachal Pradesh

21195

No/FCA Nh/707/Vol./ 1550 /  
H.P. Forest Department

Dated Sri Renuka ji the 22-07-2021

To: The Project Manager,  
ABCI Infrastructures Pvt. Ltd.  
Nh 707 Paonta Sahib, District Sirmour HP.

Subject: Voluntary site -stabilization work at cutting or slide prone sites in  
Sataun village Forest Division Regarding.

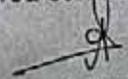
Sir, Please refer to your office letter No. PSH/ABCI/NH707/GL/2021-  
2022/110 dated 28.06.2021 on the subject cited above.

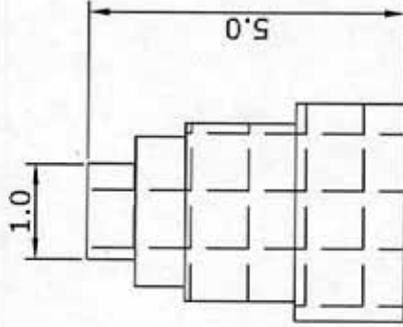
2. In this regard, intimated that as reported through joint inspection of  
Range Forest officer, Shillai as well as as representative of your company following  
sites has been selected, which has given as under:-

Sr. No.	Name of block/Beat	Name of Forest	(GPS) Coordinates	Proposed treatment of the site .
1.	Sataun/ Sataun	RF Sataun/ C-3	N-30°33'54" E-77°38'55"	1. Protection work for slope stabilisation towards uphill side as well as down side 2. Gabin Walls of leanth approx. 60 mtr. 3. Felling of area with soil.
2	Sataun/ Sataun	RF Sataun C-4	N-30°34'25" E-77°39'11"	1. Protection work for slope stabilisation towards uphill side as well as down side 2. Gabin Walls of leanth approx. 40 mtr. 3. Felling of area with soil.

It is also informed that the following condition must be kept in view while taking up above work.

- Above will be done voluntarily by you for the purpose of forest conservation.
- No. Ownership of possession of your company and other agency will be considered during and after complication of work.
- The site and work will be subject to jurisdiction of this Forest Division as well as Indian Forest Act as well as Forest Conservation Act.
- ABCI Infrastructures Pvt. Ltd. will not deviate from the drawing and dimensions given in the proposal. Violation of conditions will be viewed seriously and action will be taken as per norms/rules.

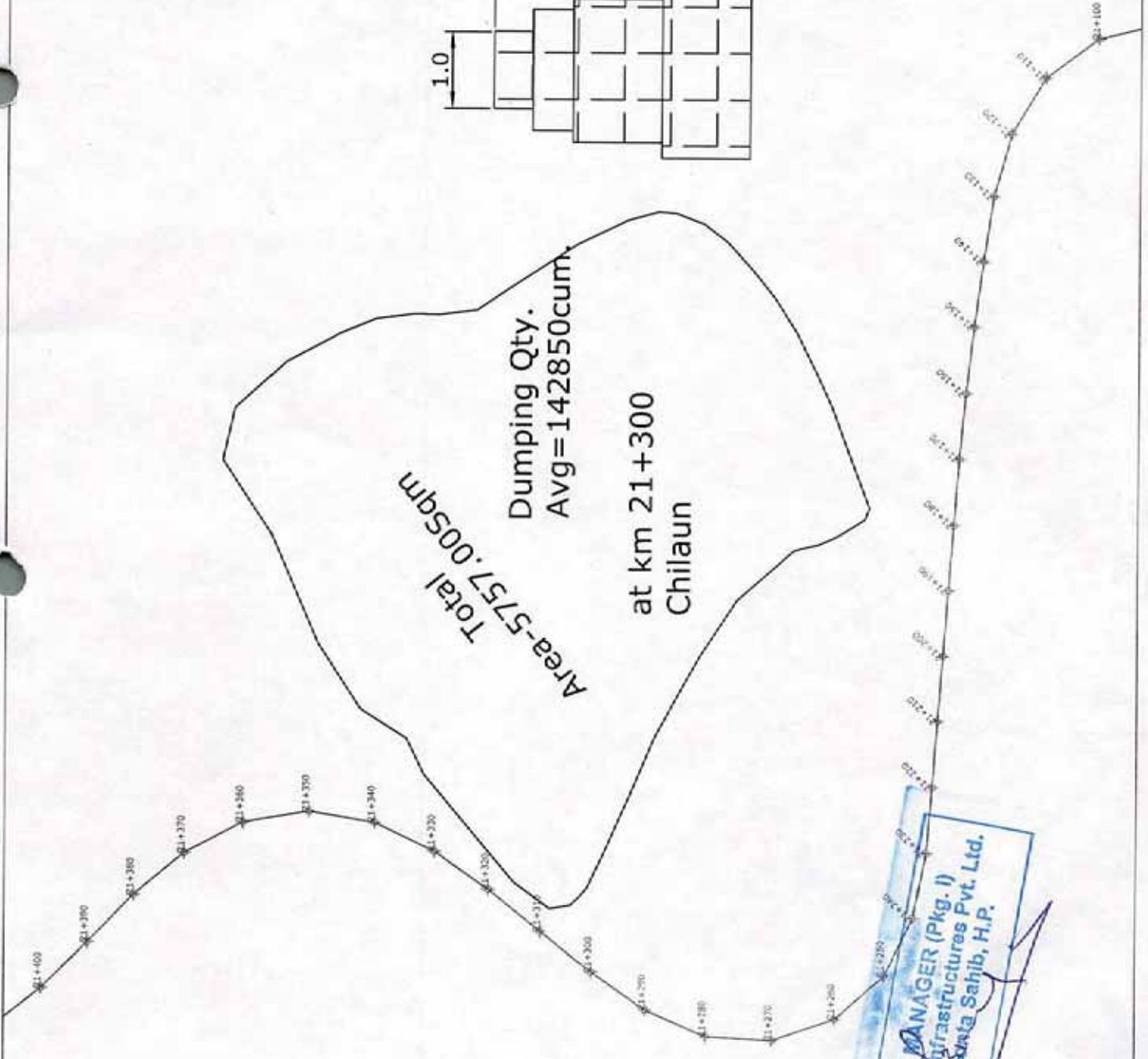
  
Divisional Forest Officer,  
Renuka Ji Forest Division,



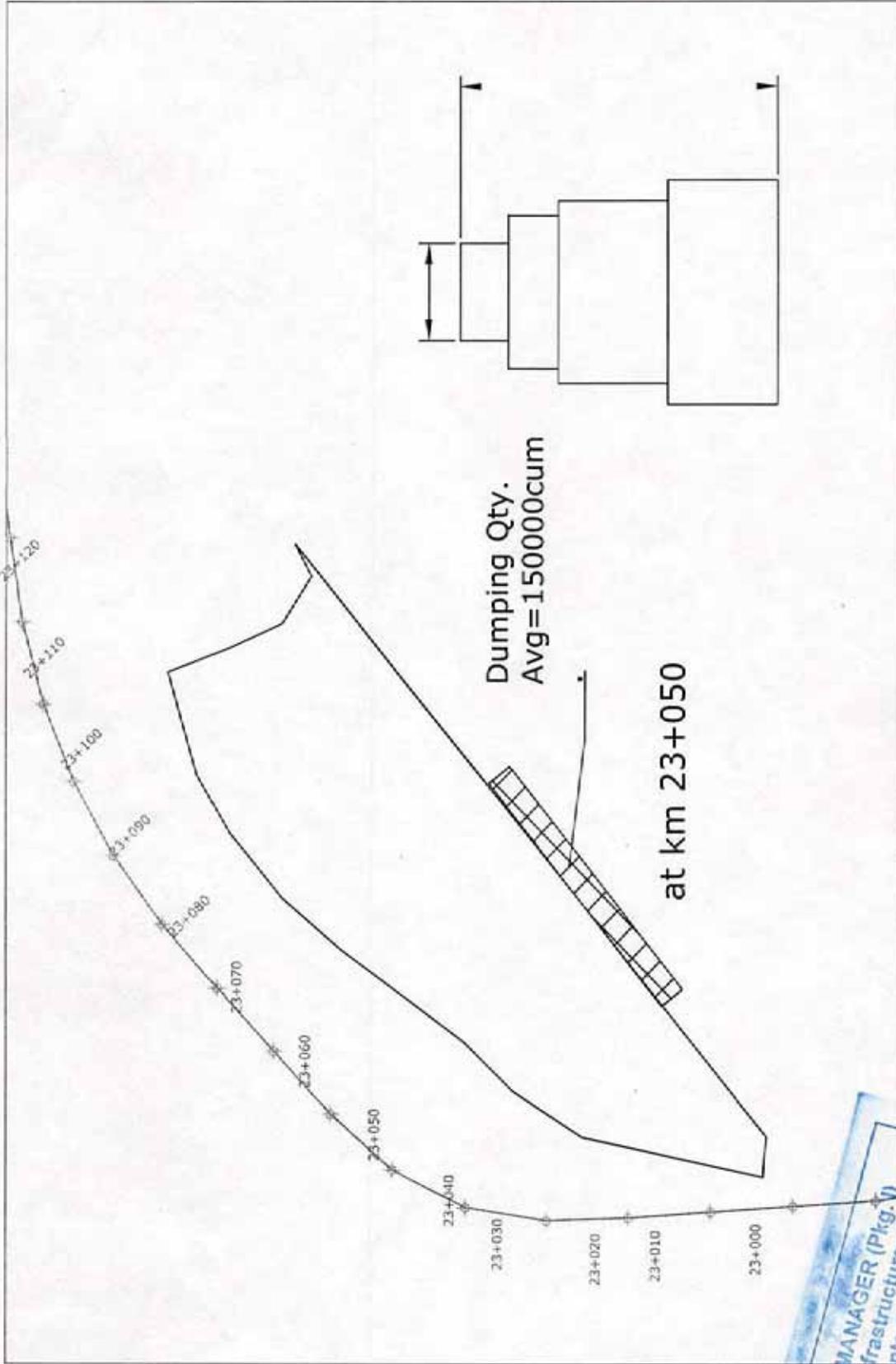
Total  
Area-5757.00sqm

Dumping Qty.  
Avg=142850cum

at km 21+300  
Chilaun



**PROJECT MANAGER (Pkg. I)**  
 M/s ABC Infrastructures Pvt. Ltd.  
 NH-707, Panta Sahib, H.P.



PROJECT MANAGER (Pkg. V)  
M/e ABCI Infrastructures Pvt. Ltd.  
NH-707, Padana Sahib, H.P.

Handwritten signature and initials.



2198

Annexure-15  
(colly.)

R.G. BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2023-2024/ 611

Date: 21.02.2024

To,

The Team Leader

L.N. Malviya Infra Projects Pvt. Ltd.

H. No. 202/2 Durga Colony

Paonta Sahib HP-173025

Project: Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

Sir,

This is to inform that the national highway stretch from Hewna-Ashyari is being upgraded. The project details of muck utilization sites as desired are as under:-

Status of Sites of Project Package-2 (Hewna to Ashiyari)

Sr.No.	Name of Village	Design Chainage (m)	Land Type
1	Hewna	25+450	Arranged by Contractor
2	Hewna	25+690	Acquired Land
3	Barwas	27+390	Acquired Land
4	Khajlyar	29+400	Arranged by Contractor
5	Khajlyar	30+180	Acquired Land
6	kamrau	32+930	Acquired Land
7	Baldwa	33+950	Arranged by Contractor
8	Dugana	36+900	Arranged by Contractor
9	Chareu	47+030	Arranged by Contractor
10	Chareu	48+010	Acquired Land
11	Chareu (Near school)	48+800	Acquired Land
12	Titiyana	43+230- Dumping 1	Arranged by Contractor
13	Titiyana	43+230- Dumping 2	Arranged by Contractor

L.N. Malviya Infra Projects Pvt. Ltd.  
Authority Engineers, NH-707Received  
Date 21/02/24

Note.- All permission concern Department attached in Annexure

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com



21/99



## R.G. BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

The muck generated is being utilized in construction of various project compounds such as Gabion Wall, Breast Wall, Toe Wall, Bituminous Base Course, Non-Bituminous Base Course, sub base course, Shoulder and Sub Grade etc.

Further these sites have been provided with the protection works. The photos in this regard are also attached herewith. Apart from the above, slop protection works have been taken up in Package-II, the photos of which are also attached for kind perusal.

Thanking you and assuring of our best services at all times.

For R.G Buildwell Engineers Limited

A handwritten signature in black ink, appearing to be 'R.D.C.', is written over a vertical line.

Project Manager



Enclosed Annexure 1

CC. 1. Project Director, MoRT&H, PIU-Panta Sahib (HP) -173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com

## Status of Dumping Site of Package -2

Sr.No.	Name of Village	Design Chainage (m)	Type of Land	Dumping Capacity (Cum)	Total Dumped Till Date Cum)
1	Hewna	25+450	Arranged by Contractor	88000	11000
2	Hewna	25+690	Acquired Land	25000	25000
3	Barwas	27+390	Acquired Land	80000	50000
4	Khajlyar	29+400	Arranged by Contractor	44000	32000
5	Khajlyar	30+180	Acquired Land	120000	120000
6	kamrau	32+930	Acquired Land	50000	50000
7	Baldwa	33+950	Arranged by Contractor	130339	110000
8	Dugana	36+900	Arranged by Contractor	22000	16000
9	Tityana	43+230 - On Link Road	Arranged by Contractor	210000	190000
10	Tityana	43+230 - On Link Road	Arranged by Contractor	180000	130000
11	Chareu	47+030	Arranged by Contractor	18000	15000
12	Chareu	48+010	Acquired Land	36210	36210
13	Chareu (Near school)	48+800	Acquired Land	91830	91830
<b>Total</b>				<b>1095379</b>	<b>877040</b>





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmprnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/2520(A)

Date: 04.11.2023

To,

The Project Manager  
Hewna - Ashyari section of NH-707 (Package-II)  
R.G. Buildwell Engineers Ltd.  
Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2023-2024/567 dated 03.11.2023  
RGB/NH707/PKG-2/AE/2023-2024/556 dated 10.10.2023

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 25+450 to 25+550 & 29+400 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

Authorized Signatory

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. The Project Director, MoRT&H PIU Paonta Sahib.
2. The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. The Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, IIIrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2022

R.G.BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2023-2024/ 567

Date: 03.11.2023

To,

The Team Leader

L.N. Malviyal nfra Projects Pvt. Ltd.

H. No. 202/2 Durga Colony

Paonta Sahib HP-173025

**Project:** Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Regarding proposal of ground improvement of private land with soil at Km 25.450 to 25.550.

Sir,

With reference to above cited subject, we would like to inform you that Sri. Guman Singh S/O Shobharam , Jay Singh S/o Nain Singh, Purn Singh S/o Mohar Singh Village - Badwas , Tehsil- Kamrau Dist- Sirmaour Himachal Pradesh requested to fill up the excavated soil in their ownership land located nearby to the NH-707 at Chainage- Km 25.450 to 25.550 at RHS. As such we decided to improve the land with excavated material and the same request is being forwarded for further approval please.

This is for your kind approval please.

Thanking you and assuring of our best services at all times.

For R.G Buildwell Engineers Limited

Project Manager



Enclosed 1. Copy of Land Agreement.

CC. 1. Project Director, MoRT&H, PIU-Ponta Sahib (HP) -173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email I.d – info@rgbuildwell.com

2203

गणेश प्रसाद 10-7-2023 11:21 AM

INDIA NON JUDICIAL

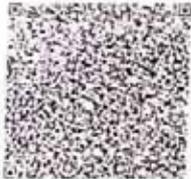
गणेश प्रसाद 10-7-2023 11:21 AM  
दिनांक अथवा पाठानुसार तारीख  
27-10-2023 (P.H.) (08:00)

Government of Himachal Pradesh

e-Stamp



Certificate No.	: IN-HP08436293347371V
Certificate Issued Date	: 27-Oct-2023 11:21 AM
Account Reference	: NONACC (BK)/ hpcanbk02/ PAUNTA-SAHIB/ HP-SR
Unique Doc. Reference	: SUBIN-HPHPCANBK0214110260989517V
Purchased by	: GUMAN SINGH SO LATE SOBHA RAM
Description of Document	: Article 5 Agreement or Memorandum of an Agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: GUMAN SINGH SO LATE SOBHA RAM
Second Party	: RG BUILDWELL ENGINEERS LTD DELHI
Stamp Duty Paid By	: GUMAN SINGH SO LATE SOBHA RAM
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



ATTESTED  
  
 27/10/2023  
 Advocate & Public  
 Reetia, Sahib (H.P.) India





2

6 यह कि उपरोक्त राशि का भुगतान तीन किश्तों में देने में असमर्थ रहता है या कोई भी किश्त टूट जाती है तो प्रथमपक्षगण को द्वितीय पक्ष का काम रोकने का पूरा अधिकार होगा जिस वारे द्वितीय पक्ष को कोई एतराज नहीं होगा।

7 यह कि यदि द्वितीय पक्ष के कार्य में गांव का कोई आदमी बाधा उत्पन्न करता है तो उसको सुलझाने की जिम्मेवारी प्रथमपक्षगण की होगी।

8 यह कि यदि द्वितीय पक्ष उपरोक्त समय अनुसार प्रथमपक्षगण को शिर्ते देता है तो प्रथमपक्षगण द्वितीय पक्ष के कार्य में किसी भी प्रकार की बाधा उत्पन्न नहीं करेगा।

9 यह कि दोनों पक्षों की सहमति से इकरारनामा बनाया गया है।

10 यह कि दोनों पक्षों के जायज वारसान इस इकरारनामे की शर्तों पर पाबंद रहेंगे।

आज दिनांक 27/10/2023 को हम दोनों पक्षों ने इस इकरारनामे को पढ़ सुन लिया है एवम सोच समझकर बिना किसी दवाब के एवम पूर्ण रूप से संतुष्ट होकर अपनी मर्जी से अपने अपने हस्ताक्षर गवाहों के सामने इस इकरारनामे पर कर दिए हैं।

गवाहन :

1 खतरी सिंह ठाकुर पुत्र श्री मोही राम  
निवासी गांव कामरऊ चोकी तहसील कमरऊ  
जिला सिरमौर हि० प्र०।

2 कुलदीप सिंह पुत्र स्व० श्री नीत सिंह  
निवासी गांव कमरऊ डाकघर कमरऊ  
तहसील कमरऊ जिला सिरमौर हि० प्र०।

प्रथम पक्षगण Jasdev Singh  
AN- 568397025991

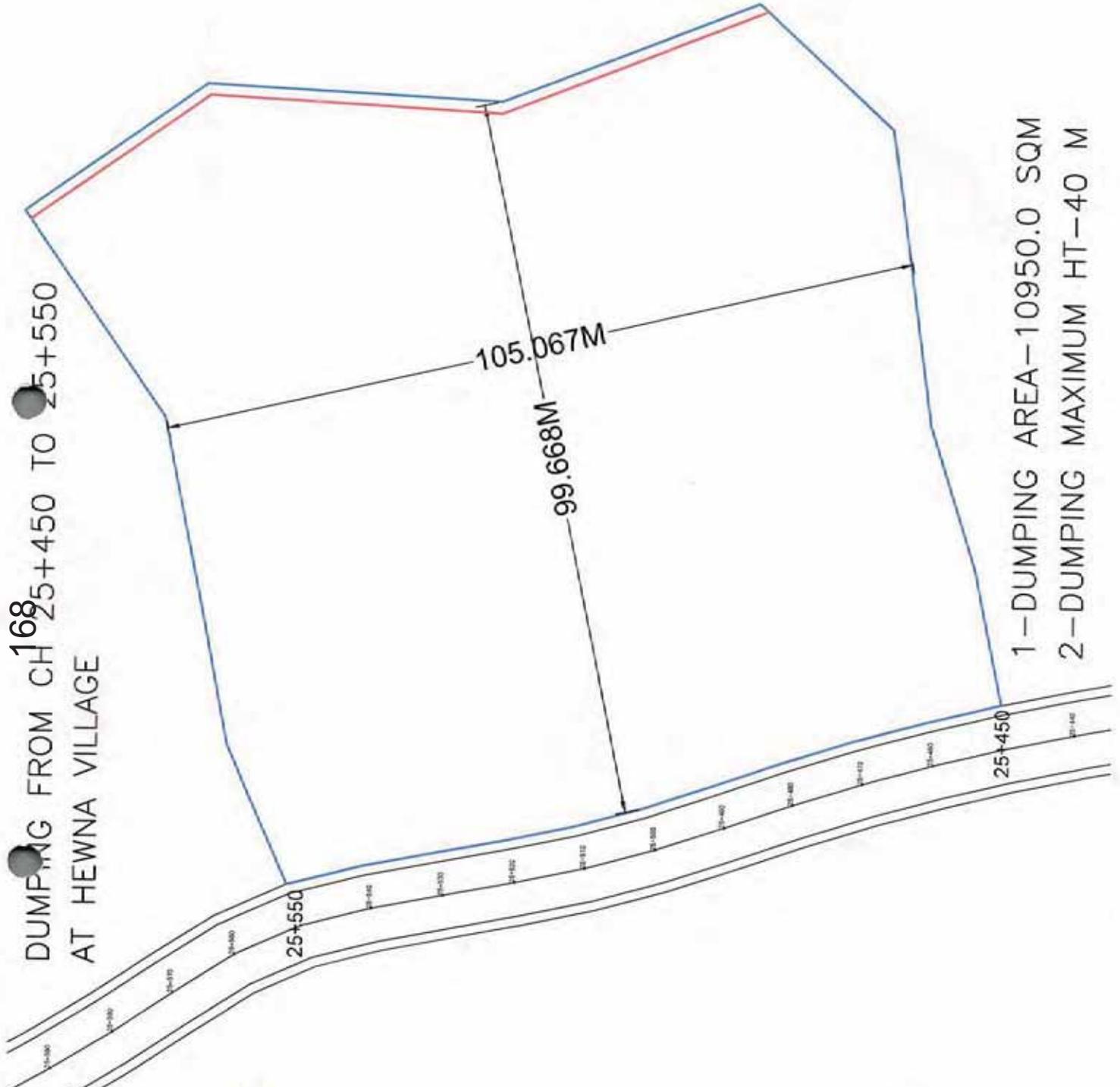
द्वितीय पक्ष  
Puran Singh  
AN 595571337883

27/10/2023

Sh...kuldeep Singh  
who is personally present and  
attested

27/10/2023

168  
DUMPING FROM CH 25+450 TO 25+550  
AT HEWNA VILLAGE



1-DUMPING AREA-10950.0 SQM  
2-DUMPING MAXIMUM HT-40 M





# L.N. MALVIYA <sup>2207</sup> INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/13(A)

Date: 24.04.2021

To,

**The Project Manager**  
Hewna - Ashyari section of NH-707 (Package-II)  
R.G. Buildwell Engineers Ltd.  
Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/04 dated 10.04.2021

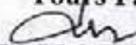
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 25+690, 27+390, 30+180, 32+930, 48+010 & 48+800 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, 11th Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal


**R.G.BUILDWELL ENGINEERS LTD.**

 AN ISO 9001 : 2008 CERTIFIED COMPANY  
 NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/04

Date: 10.04.2021

 To,  
 The Team Leader  
 Team Leader Office,  
 L.N. Malviya Infra Projects Pvt.Ltd.  
 Adarsh Nagar Colony, Ward No.-3  
 Badripur, Ponta Sahib  
 HP-173025

Project: Rehabilitation and Up-gradation to 2-lane configuration of Hewna-Ashyari Section (Km. 25.000 to Km. 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

Subject: Intimation of Dumping Zone Provided by Authority as per signed memorandum.

Dear Sir,

With reference to above cited subject, we are apprise about the dumping zone provided by MoRT&amp;H i.e Authority of the Project at varies locations. The details is given below-

1. 25+690 RHS
2. 27+390 RHS
3. 30+180 RHS
4. 32+930 RHS
5. 48+070 RHS
6. 48+800 RHS

The copy of memorandum is being attached for reference please.

This is for kind information and record please.

Thanking you and assuring of our best services at all times.

For, R.G. BUILDWELL ENGINEERS LTD.

  
 Rahul Kr. Dey  
 (Project Manager)

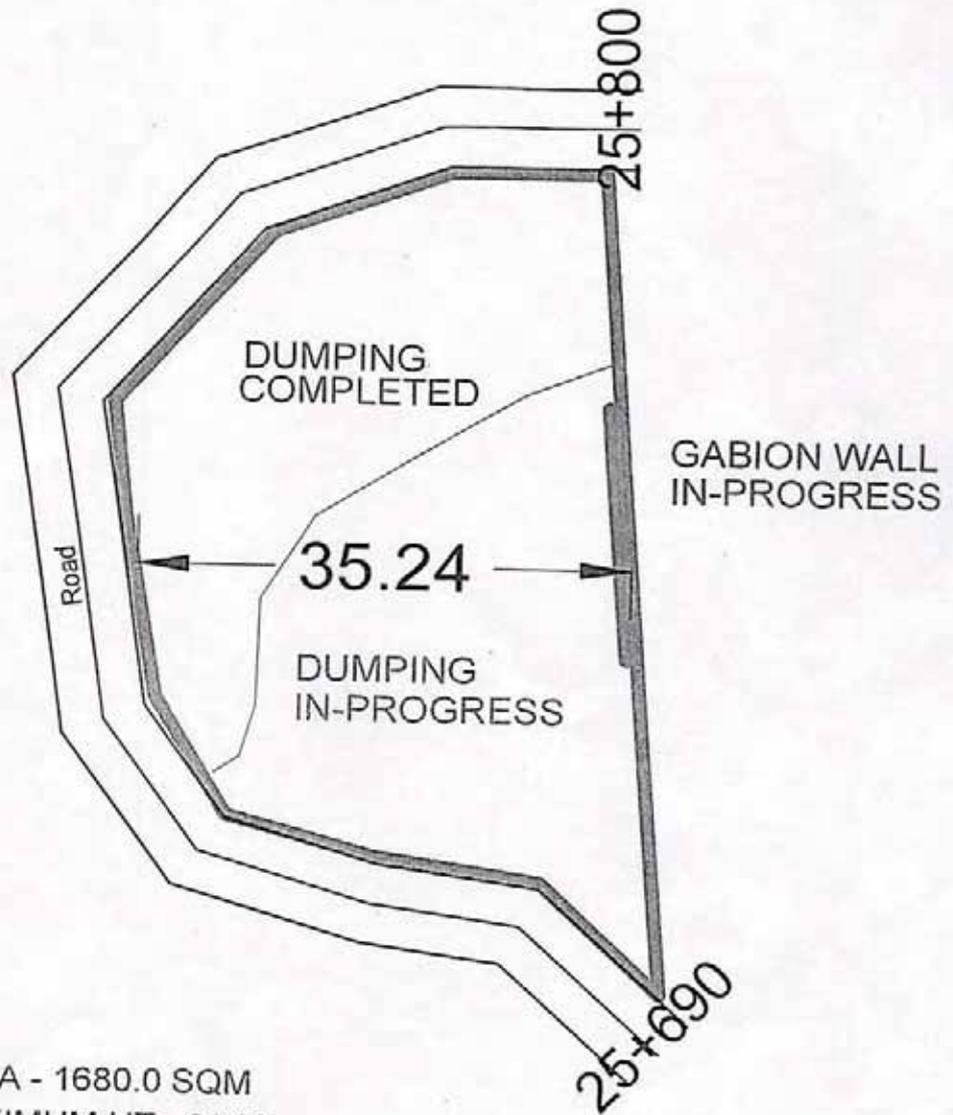

Enclosure: 1. Copy of Memorandum.

CC. 1. Project Director, MoRT&amp;H, PIU Ponta Sahib (HP)-173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com

DUMPING FROM CH - 25+690 TO 25+800  
AT HEWNA



- 1-DUMPING AREA - 1680.0 SQM
- 2-DUMPING MAXIMUM HT - 30 M





# L.N. MALVIYA <sup>22/10</sup> INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/13(A)

Date: 24.04.2021

To,

**The Project Manager**

Hewna - Ashyari section of NH-707 (Package-II)

R.G. Buildwell Engineers Ltd.

Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/04 dated 10.04.2021

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 25+690, 27+390, 30+180, 32+930, 48+010 & 48+800 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, IIIrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



# R.G. BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/04

Date: 10.04.2021

To,  
The Team Leader  
Team Leader Office,  
L.N. Malviya Infra Projects Pvt.Ltd.  
Adarsh Nagar Colony, Ward No.-3  
Badripur, Ponta Sahib  
HP-173025

**Project:** Rehabilitation and Up-gradation to 2-lane configuration of Hewna-Ashyari Section (Km. 25.000 to Km. 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Intimation of Dumping Zone Provided by Authority as per signed memorandum.

Dear Sir,

With reference to above cited subject, we are apprise about the dumping zone provided by MoRT&H i.e Authority of the Project at varies locations. The details is given below-

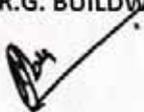
1. 25+690 RHS
2. 27+390 RHS
3. 30+180 RHS
4. 32+930 RHS
5. 48+070 RHS
6. 48+800 RHS

The copy of memorandum is being attached for reference please.

This is for kind information and record please.

Thanking you and assuring of our best services at all times.

For, R.G. BUILDWELL ENGINEERS LTD.

  
Rahul Kr. Dey  
(Project Manager)



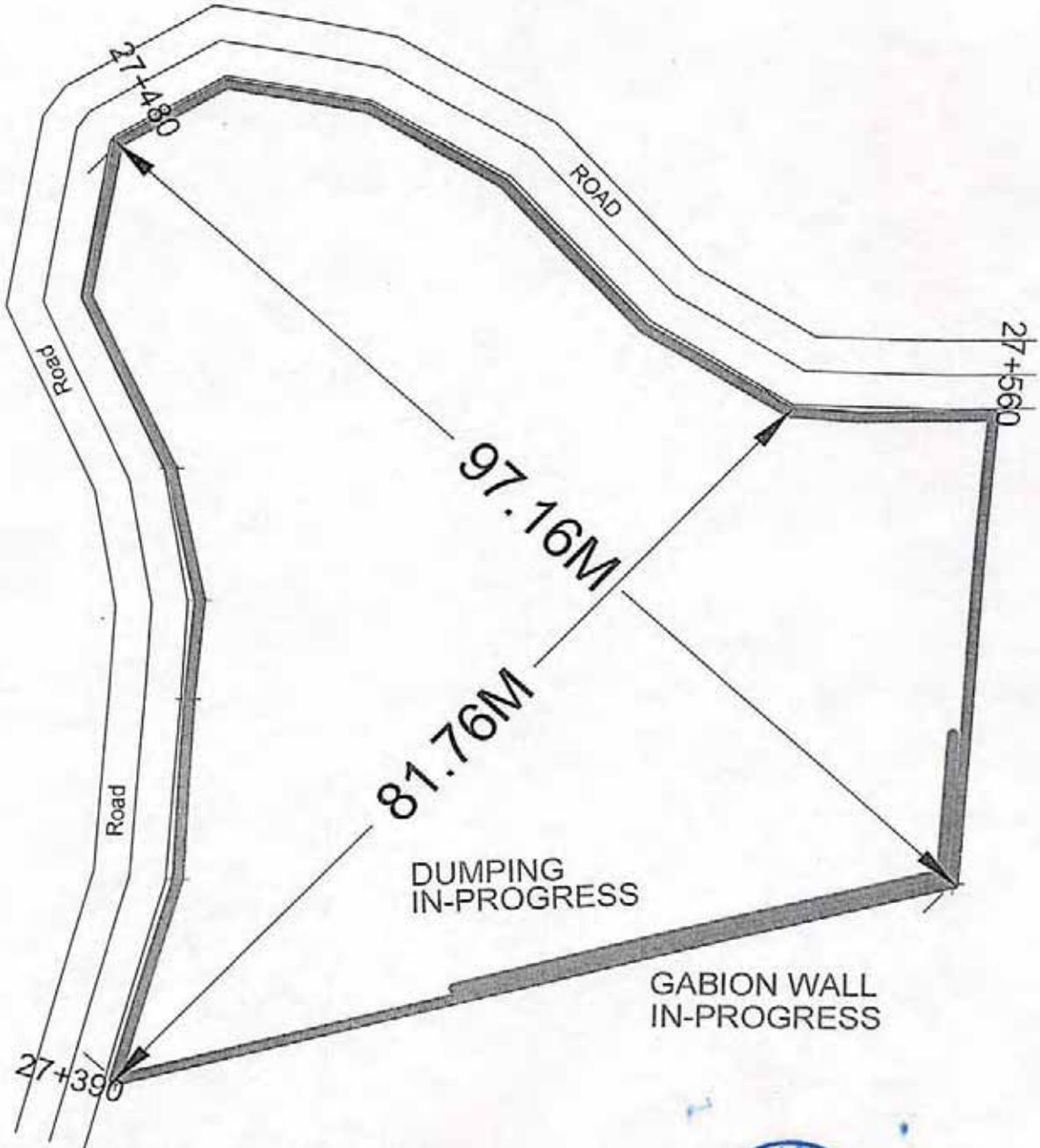
Enclosure: 1. Copy of Memorandum.

CC. 1. Project Director, MoRT&H, PIU Ponta Sahib (HP)-173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com

DUMPING FROM CH 27+390 TO 27+560  
AT BARWAS



1-DUMPING AREA - 4450.0 SQM  
2-DUMPING MAXIMUM HT - 70





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/2520(A)

Date: 04.11.2023

To,

**The Project Manager**  
Hewna - Ashyari section of NH-707 (Package-II)  
R.G. Buildwell Engineers Ltd.  
Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2023-2024/567 dated 03.11.2023  
RGB/NH707/PKG-2/AE/2023-2024/556 dated 10.10.2023

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 25+450 to 25+550 & 29+400 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

Authorized Signatory  
M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D.**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, 11th Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2024

R.G. BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2023-2024/556

Date: 10.10.2023

To,

The Team Leader

L.N. Malviyal nfra Projects Pvt. Ltd.

H. No. 202/2 Durga Colony

Paonta Sahib HP-173025

**Project:** Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Regarding proposal of ground improvement of private land with soil at Km 29.400

Sir,

With reference to above cited subject, we would like to inform you that Sri. Daleep Singh S/o Ram Lal, Mahendra Singh S/o Preetam Singh Village - Choki, Tehsil- Kamrau Dist- Sirmaour Himachal Pradesh requested to fill up the excavated soil in their ownership land located nearby to the NH-707 at Chainage- Km 29.400 at RHS. As such we decided to improve the land with excavated material and the same request is being forwarded for further approval please.

This is for your kind approval please.

Thanking you and assuring of our best services at all times.

For R.G Buildwell Engineers Limited



Project Manager

Enclosed 1. Copy of Land Agreement.

CC. 1. Project Director, MoRT&H, PIU-Ponta Sahib (HP) -173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuidwell.com

22/15



हिमाचल प्रदेश HIMACHAL PRADESH

इकरारनामा

यह इकरारनामा आज दिनांक 30/09/2023 को निम्न पक्षों के बीच पोंटा साहिब में निम्न शर्तों पर तहरीर किया गया :-

हम दलीप सिंह पुत्र श्री राम लाल व महेन्द्र सिंह पुत्र श्री प्रीतम सिंह निवासी ग्राम चोकी तहसील कमरऊ जिला सिरमौर हि प्र.

Mahendra (प्रथम पक्ष)

Dalip Singh

व

मैसर्स आर.जी. बिल्डर्स इंजीनियरिंग लि. through its authorized signatory श्री राहुल कुमार प्रोजेक्ट ऑफिस कफोला जिला सिरमौर हि प्र आधार न. \_\_\_\_\_

..... दीउत्य पक्ष

यह किई प्रथम पक्ष भूमि खाता खतौनी न.566 मिन /1403 मिन खसरा न. 2174 तादादी 5-19 बीघा जो मोहाल कमरऊ तहसील कमरऊ जिला सिरमौर हि प्र में हिसेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है /

यह कि प्रथम पक्ष की जमीन काफी निचे होने की वजह से प्रथम पक्ष, दीउत्य पक्ष मैसर्स आर.जी. बिल्डर्स इंजीनियरिंग लि. कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपनी जमीन पर मिटटी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाए जो दीउत्य पक्ष उपरोक्त खाता खतौनी न. 566 मिन /1403 मिन खसरा न. 2174 तादादी 5-19 बीघा जो मोहाल कमरऊ तहसील कमरऊ जिला सिरमौर हि प्र में से 5-19 बीघा भूमि प्रथम पक्ष से मु. 1,25,000/- रु प्रति बीघा किराये पर ले रहे है /

यह कि मिटटी भरान के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी विवाद की सियति में दीउत्य पक्ष की कोई भूमिका नहीं होगी / जो भूमि हम कम्पनी को दे रहे है उस पर बाद में कम्पनी या किसी ओर एजेन्सी को कोई अधिकार नहीं रहेगा /



हिमाचल प्रदेश HIMACHAL PRADESH

-2-

503526

यह कि दीउत्य पक्ष भूमि की सुरक्षा के लिए उचित प्रबन्ध करेगा तथा भूमि की सुरक्षा की पूरी जमेवारी दीउत्य पक्ष को होगी / उक्त जमीन के आस पास के मालिक अगर कोई विवाद करते है तो प्रथम पक्ष उनके साथ खुद विवाद समाप्त करेगा दीउत्य पक्ष की कोई जमेवारी न आज न कल होगी /

यह कि उपयोग में लाई गयी जमीन का भुगतान पाँच किस्तों में प्रथम पक्ष को किया जायगा जो प्रथम पक्ष के बचत खाता न. 39642161765 SBI कफोटा व खाता न. 5701013229 State Co. Bank कमरऊ में जमा किया जायगा / दोनों पक्षों के जायज वारसान इकरारनामा की शर्तों से पाबन्द रहेगे /

यह चन्द अल्फाज लिख दिए है ताकि वक्त पर काम आवे / दोनों पक्षों को पढकर सुनाया वा समझाया गया जिसे सही मानकर दोनों पक्षों ने अपने-अपने हस्ताक्षर किये /

गवाहन

- कँवर ठाकुर पुत्र श्री चतर सिंह  
निवासी ग्राम चोकी कमरऊ तहसील कमरऊ  
जिला सिरमौर हि प्र.

- विक्रम सिंह पुत्र श्री रामलाल  
निवासी ग्राम चोकी कमरऊ  
तहसील कमरऊ जिला सिरमौर हि प्र.

71014348  
5370

ATQ SJD  
30/9/2023  
Advocate & Notary Public  
Himachal Pradesh (H.P.) India

परथम पक्ष

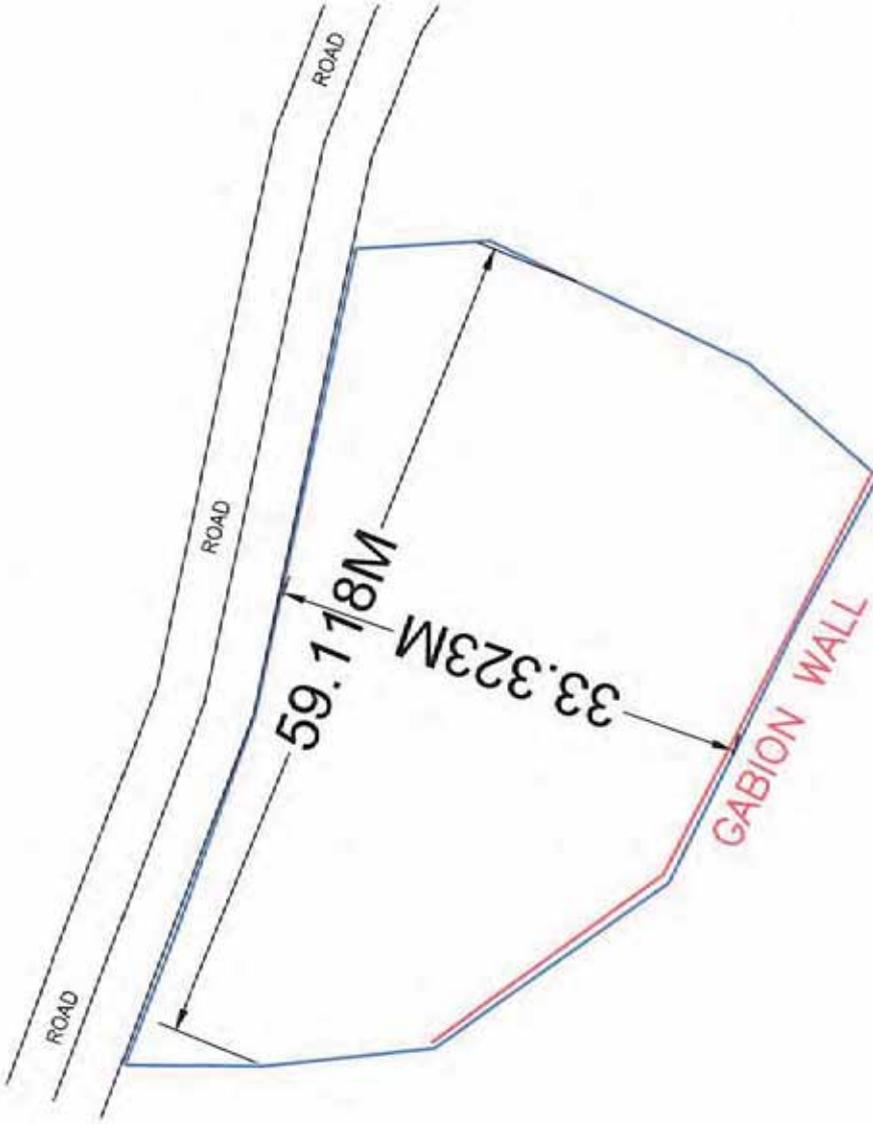
Mahandya  
Dahi Singh.

दीउत्य पक्ष

Sh...

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Sh... Vikram Singh  
who is...

179  
DUMPING FROM CH 29+400  
AT KHAJIYAR VILLAGE



- 1-DUMPING AREA-1790.0 SQM
- 2-DUMPING MAXIMUM HT-20 M





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/13(A)

Date: 24.04.2021

To,

**The Project Manager**

Hewna - Ashyari section of NH-707 (Package-II)

R.G. Buildwell Engineers Ltd.

Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/04 dated 10.04.2021

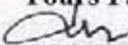
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 25+690, 27+390, 30+180, 32+930, 48+010 & 48+800 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, IIIrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2019

R.G. BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/04

Date: 10.04.2021

To,  
The Team Leader  
Team Leader Office,  
L.N. Malviya Infra Projects Pvt.Ltd.  
Adarsh Nagar Colony, Ward No.-3  
Badripur, Ponta Sahib  
HP-173025

**Project:** Rehabilitation and Up-gradation to 2-lane configuration of Hewna-Ashyari Section (Km. 25.000 to Km. 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Intimation of Dumping Zone Provided by Authority as per signed memorandum.

Dear Sir,

With reference to above cited subject, we are apprise about the dumping zone provided by MoRT&H i.e Authority of the Project at varies locations. The details is given below-

1. 25+690 RHS
2. 27+390 RHS
3. 30+180 RHS
4. 32+930 RHS
5. 48+070 RHS
6. 48+800 RHS

The copy of memorandum is being attached for reference please.

This is for kind information and record please.

Thanking you and assuring of our best services at all times.

For, R.G. BUILDWELL ENGINEERS LTD.

Rahul Kr. Dey  
(Project Manager)



Enclosure: 1. Copy of Memorandum.

CC. 1. Project Director, MoRT&H, PIU Ponta Sahib (HP)-173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com

DUMPING FROM CH 30+180 TO 30+540  
AT KHAJIYAR



- 1-DUMPING AREA - 12910.0 SQM
- 2-DUMPING MAXIMUM HT - 40 M





# L.N. MALVIYA <sup>2221</sup> INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/13(A)

Date: 24.04.2021

To,

**The Project Manager**

Hewna - Ashyari section of NH-707 (Package-II)

R.G. Buildwell Engineers Ltd.

Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/04 dated 10.04.2021

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Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D.**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, IIIrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2022

R.G.BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/04

Date: 10.04.2021

To,  
The Team Leader  
Team Leader Office,  
L.N. Malviya Infra Projects Pvt.Ltd.  
Adarsh Nagar Colony, Ward No.-3  
Badripur, Ponta Sahib  
HP-173025

**Project:** Rehabilitation and Up-gradation to 2-lane configuration of Hewna-Ashyari Section (Km. 25.000 to Km. 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

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The copy of memorandum is being attached for reference please.

This is for kind information and record please.

Thanking you and assuring of our best services at all times.

For, R.G. BUILDWELL ENGINEERS LTD.

  
Rahul Kr. Dey  
(Project Manager)



Enclosure: 1. Copy of Memorandum.

CC. 1. Project Director, MoRT&H, PIU Ponta Sahib (HP)-173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com

DUMPING FROM CH 32+930 TO 33+110  
AT KAMRAU



1-DUMPING AREA - 4330 SQM  
2-DUMPING MAXIMUM HT - 40





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: IL No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/817

Date: 29.01.2022

To,

**The Project Manager**  
Hewna - Ashyari section of NH-707 (Package-II)  
R.G. Buildwell Engineers Ltd.  
Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/147 dated 29.01.2022  
RGB/NH707/PKG-2/AE/2021-2022/133 dated 29.12.2021  
RGB/NH707/PKG-2/AE/2021-2022/117 dated 23.11.2021

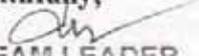
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 43+230, 33+950 to 34+000 & 46+950 to 47+050 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
TEAM LEADER  
L.N.M. Infra Projects

Paonta Sahib (NH-707),  
Paonta Sahib  
L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. The Project Director, MoRT&H PIU Paonta Sahib.
2. The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. The Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, IIIrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2025

**R.G.BUILDWELL ENGINEERS LTD.**

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/133

Date: 29.12.2021

To,  
The Authority Engineer  
Team Leader Office,  
L.N. Malviya Infra Projects Pvt.Ltd.  
Adarsh Nagar Colony ,Ward No.-3  
Badripur ,Ponta Sahib  
HP-173025

Project: Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

Subject: Regarding proposal for ground improvement of private land with soil.

Ref: 1. LNM/MoRTH-PIU/Pkg-II/2020-2021/690 Dated: 29.12.2021

Sir,  
With reference to above cited subject, we would like to inform you that Sri. Sanjay Kumar S/o- Sri. Dalip Singh Village- Baldava Tahsil-Kamrau, District-Sirmour(HP-173029) requested to fill up the excavated soil in their ownership land located nearby to the NH-707 at Chainage-33+950 to 34+000.

This is for your kind information and approval please.

Thanking you and assuring of our best services at all times.

For R.G Buildwell Engineers Limited

  
(Rahul Kumar Dey)  
Project Manager

Enclosure: 1: Copy of Land Agreement.

CC. 1.Project Director,MoRT&H ,PIU Ponta Sahib (HP)-173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002  
Email i.d – info@rgbuildwell.com

email sent 29/12/2021

2026

भारतीय गैर न्यायिक

पचास  
रुपये  
रु.50

FIFTY  
RUPEES

RS.50

INDIA NON JUDICIAL

C 970287

हिमाचल प्रदेश HIMACHAL PRADESH

ईकरारनामा / ब्यानहल्फी

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 25.11.2021 को निम्न पक्षों के बीच पौटा साहिब में तहरीर हुआ है।

संजय कुमार पुत्र दलीप सिंह ग्राम - बलदवा बोहल कमरऊ तहसील - कमरऊ जिला - सिरमौर हि० प्र० - 173029

 प्रथम पक्ष

मेसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

 द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 38/73, खसरा न० 508/227 तदादी 08-00 बीघा जो ग्राम - बलदवा बोहल कमरऊ तहसील - कमरऊ जिला - सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिट्टी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० 38/73, खसरा न० न० 508/227 तदादी 08-00 बीघा जो ग्राम - बलदवा बोहल कमरऊ

  
Rajiv K. Dahiya

  
Rajesh Negi  
Advocate & Notary Public  
Panta Sahib

  
SAWJAY KUMAR  
S/o Sh. Dalip Singh

जिला सिरमौर हि० प्र० में से 08-00 बीघा भूमि प्रथम पक्ष से मु० 1,25,000/- रु० प्रति बीघा किराये ले रहे है।

यह कि मिटटी भ्रान के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी विवाद की स्थिति में द्वितीय पक्ष की कोई भूमिका नहीं होगी।

जो भूमि में डंपिंग साइट के लिए दे रहा है उस पर बाद में द्वितीय पक्ष या किसी और एजेंसी का कोई अधिकार नहीं रहेगा।

डंपिंग करने के दौरान उचित Protection Work किया जायेगा।

उपयोग में लाई गयी जमीन का भुगतान 4 किस्तों में द्वितीय पक्ष द्वारा देय किया जायेगा।

सत्यापन,

मैं संजय कुमार पुत्र दलीप सिंह यह ईकरारनामा / ब्यानहल्फी तसदीक करता हूँ कि उपरोक्त ईकरारनामा / ब्यानहल्फी हमारे इल्म व यकीन से सब सही व दुरुस्त है। मैंने उपरोक्त ईकरारनामा / ब्यानहल्फी सुनकर व समझकर इस पर हस्ताक्षर किये है।

  
प्रथम पक्ष

Sanjay Kumar  
S/o Sh. Dalip Singh  
V.P.O. & Teh- Kamra

  
द्वितीय पक्ष

Sh. K. 04

ATTESTED  
  
25/11/20  
Jagdish Kumar  
Advocate & Notary Public  
Pantha Sahar, S. P. O. Kamra

This  
been presented before me for attestation by  
the Executives of Kamra S. P. O. 25/11/20  
The contents of the document have been read over  
and explained to the parties and they have  
understood the contents of the document.  
The document is attested by  
Sr. Jagdish Kumar  
Advocate & Notary Public  
Pantha Sahar, S. P. O. Kamra

22781-50259  
-प्राविण

नकल शुल्क : 2  
सेवा शुल्क : 20  
कुल शुल्क : 22

रसीद संख्या : 1107214912  
नाम : sandhi  
पिता/पति : daya ram

राजस्व विभाग, हिमाचल प्रदेश - नकल जमानाबंदी

जिला : सिरमौर  
तहसील : कमराड  
मन्गनीचुल : कमराड  
पटवार वृत्त : कमराड  
हदबस्त नं. : 26

सोहाल : बलदवा बोहल

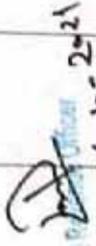
रकब: ईकाई: बीघा-वि.-बि.

क्र.सं.	खतीनी नं.	नाम मासिक - एवात	नाम कारतकार व एहवाल	नाम घाह व दीगर बसायल आबपासी	नाम्बर खसरा हाल	रकबा हर खेत व मिजान खाता लय किस्म अराजी मीट्रीक ईकाइयो में	हिस्सा या पैमाना हकीयत व तरीका बाउ	कैफियत
1	2	3	4	5	6	7	8	9
38	73	श्री. बल (8072) आर. सिंह पुत्र कल्याण सिंह पुत्र साहू (4368) भाग राहिन	कचड़ा स्वयं मालकान	508/27 म	13-16-00	मालकान जंगल बाग	बका व पहाड़ बाग	हकीयत
38	73	श्री. बल (8072) आर. सिंह पुत्र कल्याण सिंह पुत्र साहू (4368) भाग राहिन	कचड़ा स्वयं मालकान	508/27 म	13-16-00	मालकान जंगल बाग	बका व पहाड़ बाग	हकीयत
0.31	अन्य	श्री. बल (8072) आर. सिंह पुत्र कल्याण सिंह पुत्र साहू (4368) भाग राहिन	कचड़ा स्वयं मालकान	508/27 म	13-16-00	मालकान जंगल बाग	बका व पहाड़ बाग	हकीयत
0.17	स्वाह	श्री. बल (8072) आर. सिंह पुत्र कल्याण सिंह पुत्र साहू (4368) भाग राहिन	कचड़ा स्वयं मालकान	508/27 म	13-16-00	मालकान जंगल बाग	बका व पहाड़ बाग	हकीयत
0.14		श्री. बल (8072) आर. सिंह पुत्र कल्याण सिंह पुत्र साहू (4368) भाग राहिन	कचड़ा स्वयं मालकान	508/27 म	13-16-00	मालकान जंगल बाग	बका व पहाड़ बाग	हकीयत

Handwritten notes in red ink: 5-2/1/1, 2/1/1, 2-0, 9072

Village Revenue Officer  
PIC Kamrau 26-10-2021  
Teh. Kamrau Distt. Sirmour H.P.

Village Revenue Officer  
PIC Kamrau 26-10-2021  
Teh. Kamrau Distt. Sirmour H.P.

1	2	3	4	5	6	7	8	9
				 Prakash Chandra Tehsil Officer Tehsil Kamra, Dist. Sirmour HP 26-10-2021	2	15-12-00 16-12-00 17-12-00 18-12-00 19-12-00		

Certified that this copy has been generated from the database of Revenue Department at Tehsil KAMRAU as accessed by Tehsil Operator TEHKAMRAU on 26-October-2021 from Tehsil Kamra

To Verify, enter the Copy No above Bar Code at <https://himbhoomilmk.nic.in>

For Validity Refer - Notific. No Rev-C/(F.Y)10-1/2009 Dated 14-Feb-2011

Jam1107214912



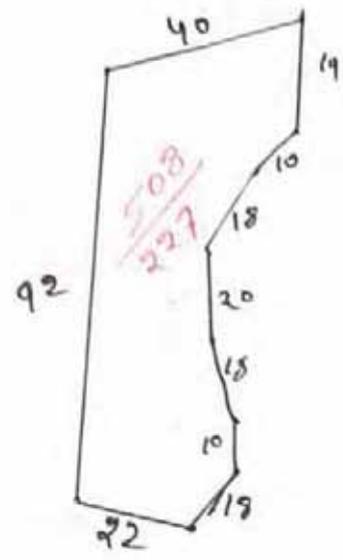
जिल्हा : सिमाचल प्रदेश - शिमला

दिनांक : 26-Oct-2021

पृष्ठ संख्या : 2



पैमाना - 40 मीटरम प्रति सेंटी



श्रीमानजी,   
श्रीमान राजरा  
मिश्रतुकार मुल्तकिक समल  
लखनऊ/मुल्तकिक साधर  
एन्व मेन्श तैयार/लेखा  
गद्य।





# L.N. MALVIYA <sup>2231</sup> INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2022-23/2270(A)

Date: 26.05.2023

To,

**The Project Manager**

Hewna - Ashyari section of NH-707 (Package-II)

R.G. Buildwell Engineers Ltd.

Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2023-2024/484 dated 25.05.2023

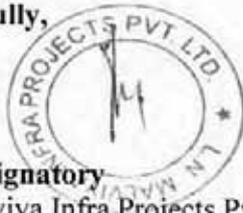
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 36+900 to 37+000 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,



**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, IIIrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2232

R.G. BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2023-2024/484

Date: 25.05.2023

To,

The Team Leader

L.N. Malviyal nfra Projects Pvt. Ltd.

H. No. 202/2 Durga Colony

Paonta Sahib HP-173025

**Project:** Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Regarding proposal of ground improvement of private land with soil at KM – 36.950 to 37.000

Sir,

With reference to above cited subject, we would like to inform you that Sitaram S/o Jalam Singh, Shanti Prasad S/o Telu Ram Guman Singh S/o Jalam Singh Village- Kando Dugana Tehsil- Kamrau Dist- Sirmaour Himachal Pradesh 173029 requested to fill up the excavated soil in their ownership land located nearby to the NH-707 at Chainage- Km 36.950 to 37.000 at RHS. As such we decided to improve the land with excavated material and the same request is being forwarded for further approval please.

This is for your kind approval please.

Thanking you and assuring of our best services at all times.

For R.G Buildwell Engineers Limited



Project Manager

Enclosed 1. Copy of Land Agreement.

CC. 1. Project Director, MoRT&H, PIU-Ponta Sahib (HP) -173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com



हिमाचल प्रदेश HIMACHAL PRADESH

ईकरारनामा / ब्यानहल्फी



यह ईकरारनामा / ब्यानहल्फी आज दिनांक 24.05.2023 को निम्न पक्षों के बीच पीटा साहिब में तैहरीर हुआ है।

मैं सीता राम पुत्र श्री जालम सिंह, शान्ति प्रसाद पुत्र श्री तेलू राम, गुमान सिंह पुत्र श्री जालम सिंह,  
निवासी ग्राम- काण्डो दुगाना तहसील- कमरऊ जिला सिरमौर हि० प्र०-173029

..... प्रथम पक्ष

मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

.....द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 231/232, खसरा न० 3712/3562 तदादी 7-7 जो मोहाल काण्डो दुगाना तहसील कमरऊ जिला सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिटटी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० न० 231/232, खसरा न० 3712/3562 तदादी 7-7 बीघा जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में से 7-7 बीघा भूमि प्रथम पक्ष से मु० 82,000/- रु० प्रति बीघा किराये ले रहे है।

ATTESTED

Jagdish Negi  
Advocate & Notary Public  
Paonta Sahib, Himachal Pradesh  
20/06/2023



यह कि नोटरी भ्रान के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी विवाद की स्थिति में द्वितीय पक्ष की कोई भूमिका नहीं होगी ।

जो भूमि में कम्पनी को देरहा हु उस पर बाद में कम्पनी या किसी और एजेंसी का कोई अधिकार नहीं रहेगा

उक्त ज़मीन के आस पास में उपस्थित ज़मीन मालिक से किसी विवाद की स्थिति में प्रथम पक्ष ही समझौता करेगा द्वितीय पक्ष की इसमें वर्तमान व भविष्य में कोई जिमेवारी नहीं होगी ।

भूमि की सुरक्षा के लिए उचित Protection Work किया जायेगा ।

उपयोग में लाई गयी जमीन का भुगतान 5 किस्तों में किया जायेगा।

सत्यापन,

मैं सीता राम पुत्र श्री जालम सिंह, शान्ति प्रसाद पुत्र श्री तेलू राम, गुमान सिंह पुत्र श्री जालम सिंह, यह ईकरारनामा / ब्यानहल्फी तसदीक करता हूँ कि उपरोक्त ईकरारनामा / ब्यानहल्फी हमारे इल्म व यकीन से सब सही व दुरुस्त है। मैंने उपरोक्त ईकरारनामा / ब्यानहल्फी सुनकर व समझकर इस पर हस्ताक्षर किये है।

प्रथम पक्ष

1)

श्री जालम सिंह

2)

Sita Ram

3)

गुमान सिंह

द्वितीय पक्ष

*[Signature]*

IDENTIFY THE DEPENDENT

his... *[Signature]* has  
personally known me for attestation  
on read  
at which  
I have identified a  
personally known to me  
attested

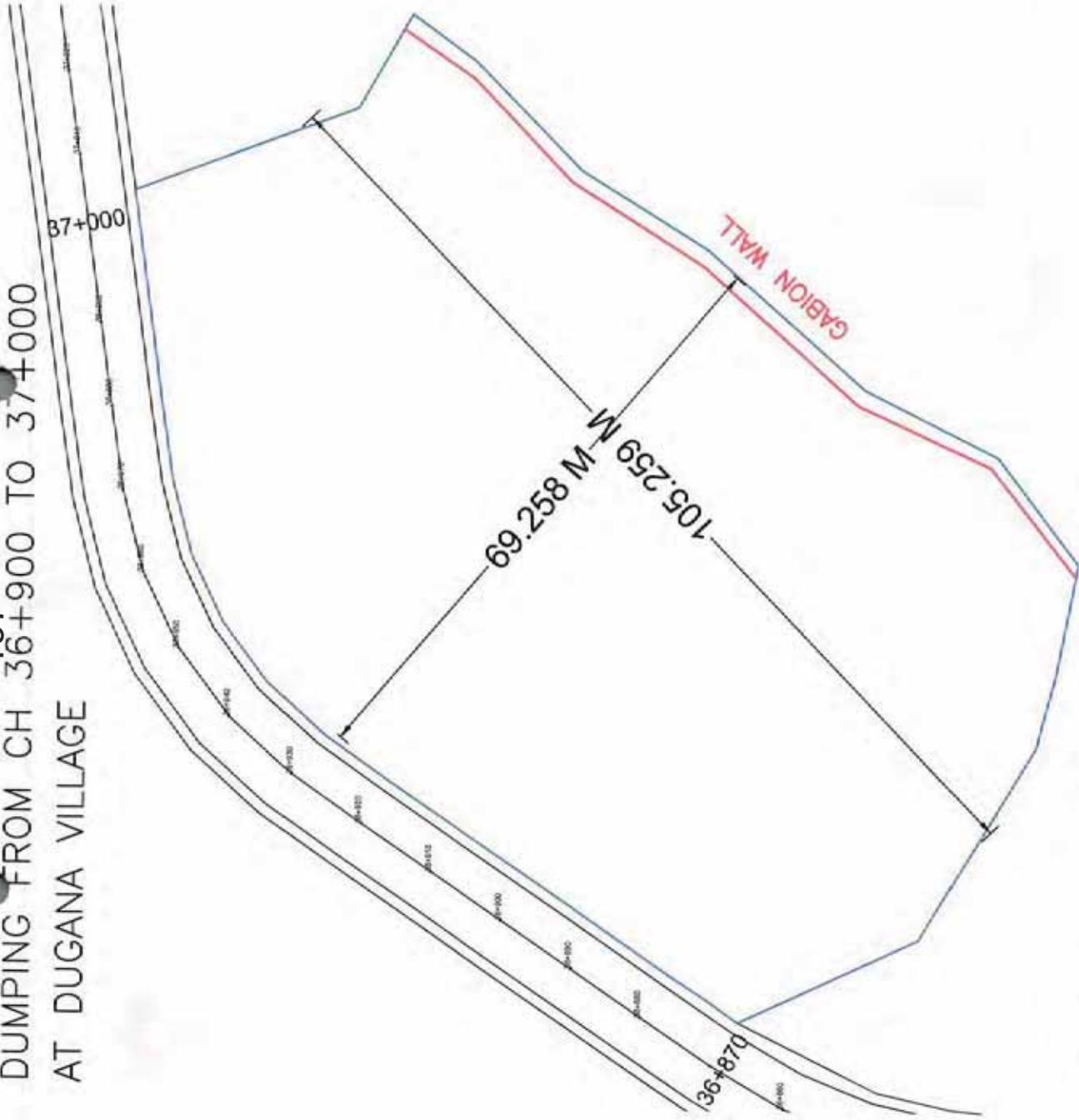
Guman Singh  
9901 7571 0492

22/6/2023

ATTESTED

*[Signature]*  
22/6/2023  
Advocate & Notary Public  
Bhonia Sanb (H.P.)

197  
DUMPING FROM CH 36+900 TO 37+000  
AT DUGANA VILLAGE



1-DUMPING AREA-6219.0 SQM  
2-DUMPING MAXIMUM HT-25





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/817

Date: 29.01.2022

To,

**The Project Manager**  
Hewna - Ashyari section of NH-707 (Package-II)  
R.G. Buildwell Engineers Ltd.  
Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/147 dated 29.01.2022  
RGB/NH707/PKG-2/AE/2021-2022/133 dated 29.12.2021  
RGB/NH707/PKG-2/AE/2021-2022/117 dated 23.11.2021

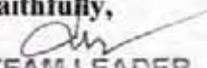
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 43+230, 33+950 to 34+000 & 46+950 to 47+050 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
TEAM LEADER

L.N.M. Infra Projects  
Paonta Sahib (NH-707),  
Paonta Sahib  
L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director, MoRT&H PIU Paonta Sahib.**
2. **The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.**
3. **The Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.**

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, 11th Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



## R.G.BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/117

Date: 23.11.2021

To,  
The Team Leader  
L.N. Malviyal nfra Projects Pvt. Ltd.  
H. No. 202/2 Durga Colony  
Paonta Sahib HP-173025

**Project:** Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Regarding proposal of ground improvement of private land with soil at Titiyana Dumping-01.

**Ref.** 1. EPC Letter No- RGB/NH707/PKG-2/AE/2021-2022/102, dated: 03.10.2021

Sir,

With reference to above cited subject, we would like to inform you that Sri. Suresh Kumar S/o Baldev Singh Village- Shilla tehsil- Kamrau Dist- Sirmaour Himachal Pradesh 173029 requested to fill up the excavated soil in their ownership land located nearby to the NH-707 at Location- Titiyana Dumping at RHS. As such we decided to improve the land with excavated material and the same request is being forwarded for further approval please.

This is for your kind approval please.

Thanking you and assuring of our best services at all times.

For R.G Buildwell Engineers Limited


Project Manager

Enclosed 1. Copy of Land Agreement.

CC. 1. Project Director, MoRT&H, PIU-Ponta Sahib (HP) -173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com



हिमाचल प्रदेश PRADESH

C 970278

ईकरारनामा / ब्यानहल्फी

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 16.11.2021 को निम्न पक्षों के बीच पौटा साहिब में तहरीर हुआ है।

में सुरेश कुमार पुत्र श्री बलदेव सिंह निवासी ग्राम शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० -173029

*Suresh Kumar*  
..... प्रथम पक्ष

मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

*Arjun*  
.....द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 87/137, खसरा न० 817 तदादी 09/00 जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर फिट्टी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० 87/137, खसरा न० 817 तदादी 09/00 बीघा जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में से 9-00 बीघा भूमि प्रथम पक्ष से मु० 1,50,000/- रु० प्रति बीघा किराये ले रहे है।

Identify by me.

*Anil K. Thakur*  
*Anil K. Thakur*

*Anil K. Thakur*  
*Anil K. Thakur*

*Suresh Kumar*

TESTED  
19/11/2021  
NARESH KUMAR TOMAR  
ADVOCATE & NOTARY PUBLIC  
Prorate Sahib (H.P) India



हिमाचल प्रदेश HIMACHAL PRADESH 15AA 225833

यह कि मिटटी भरण के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी विवाद की स्थिति में द्वितीय पक्ष की कोई भूमिका नहीं होगी।

जो भूमि में डंपिंग साइट के लिए दे रहा है उस पर बाद में कम्पनी या किसी और एजेंसी का कोई अधिकार नहीं रहेगा।

बरसाती सड़क के पानी की निकासी का प्रबन्धन द्वितीय पक्ष करेगी।

डंपिंग करने के दौरान उचित Protection Work किया जायेगा।

उपयोग में लाई गयी जमीन का भुगतान किस्तों में किया जायेगा।

सत्यापन,

मैं सुरेश कुमार पुत्र श्री बलदेव सिंह यह ईकरारनामा / ब्यानहल्फी तसदीक करता हूँ कि उपरोक्त ईकरारनामा / ब्यानहल्फी हमारे इल्म व यकीन से सब सही व दुरुस्त है। मैंने उपरोक्त ईकरारनामा / ब्यानहल्फी सुनकर व समझकर इस पर हस्ताक्षर किये है।

~~This Agreement~~  
 has been presented before me for attestation by the Executant personally today on... The contents of the same has been read over and explained to the executant, which have been admitted to be correct. The executant has been identified by Sh. Harish K. Chakraborty who is personally known to me. Hereby attested.

TESTED

19/11/2021  
 Suresh Kumar Jomar  
 & NOTARY PUB. &  
 Poonia Sahib (H.P. India)

202  
DUMPING FROM CH 43+230  
AT TATIYANA ROAD

2240



- 1-DUMPING AREA-5061.0 SQM
- 2-DUMPING MAXIMUM HT-15 M





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2022-23/2018

Date: 19.01.2023

To,

**The Project Manager**  
Hewna - Ashyari section of NH-707 (Package-II)  
R.G. Buildwell Engineers Ltd.  
Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2023-2024/416 dated 17.01.2023

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 43+230 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,



**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D.**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, 11th Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2242

**R.G.BUILDWELL ENGINEERS LTD.**

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2023-2024/ **416**

**Date: 17.01.2023**

To,

The Team Leader

L.N. Malviyal nfra Projects Pvt. Ltd.

H. No. 202/2 Durga Colony

Paonta Sahib HP-173025

**Project:** Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Regarding proposal of ground improvement of private land with soil at Titiyana Dumping-02.

Sir,

With reference to above cited subject, we would like to inform you that Sri. Suresh Kumar S/o Baldev Singh Village- Shilla tehsil- Kamrau Dist- Sirmaour Himachal Pradesh 173029 requested to fill up the excavated soil in their ownership land located nearby to the NH-707 at Location- Titiyana Dumping at RHS. As such we decided to improve the land with excavated material and the same request is being forwarded for further approval please.

This is for your kind approval please.

Thanking you and assuring of our best services at all times.

**For R.G Buildwell Engineers Limited**



**Project Manager**

*Enclosed 1. Copy of Land Agreement.*

*CC. 1. Project Director, MoRT&H, PIU-Ponta Sahib (HP) -173025 for kind information please.*

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com



हिमाचल प्रदेश HIMACHAL PRADESH

ईकरारनामा / ब्यानहल्फी

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 13.01.2023 को निम्न पक्षों के बीच पौटा साहिब में तहरीर हुआ है।

में सुरेश कुमार पुत्र श्री बलदेव सिंह, निवासी ग्राम शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० -173029

*S. Kumar* प्रथम पक्ष

मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

*S. Kumar* द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 137/133, खसरा न० 895, 896 तदादी 16-18 जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिटटी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० 137/133, खसरा न० 895 & 896 तदादी 16-18 बीघा जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में से 16-18 बीघा भूमि प्रथम पक्ष से मु० 1,15,000/- रु० प्रति बीघा किराये ले रहे है।

ATTESTED

*S. Kumar*  
Name: Kumar Suresh  
ADVOCATE & NOTARY PUBLIC  
SIRMAUR  
(HIMACHAL PRADESH)

*S. Kumar*

होमम 7/18

2244

गुणवत्ता और विश्वसनीयता के लिए  
भारतीय नॉन जूडिशियल स्टैम्पिंग कर्पोरेशन लिमिटेड

INDIA NON JUDICIAL

गुणवत्ता और विश्वसनीयता के लिए  
भारतीय नॉन जूडिशियल स्टैम्पिंग कर्पोरेशन लिमिटेड  
(भारत में पंजीकृत)

Government of Himachal Pradesh

e-Stamp



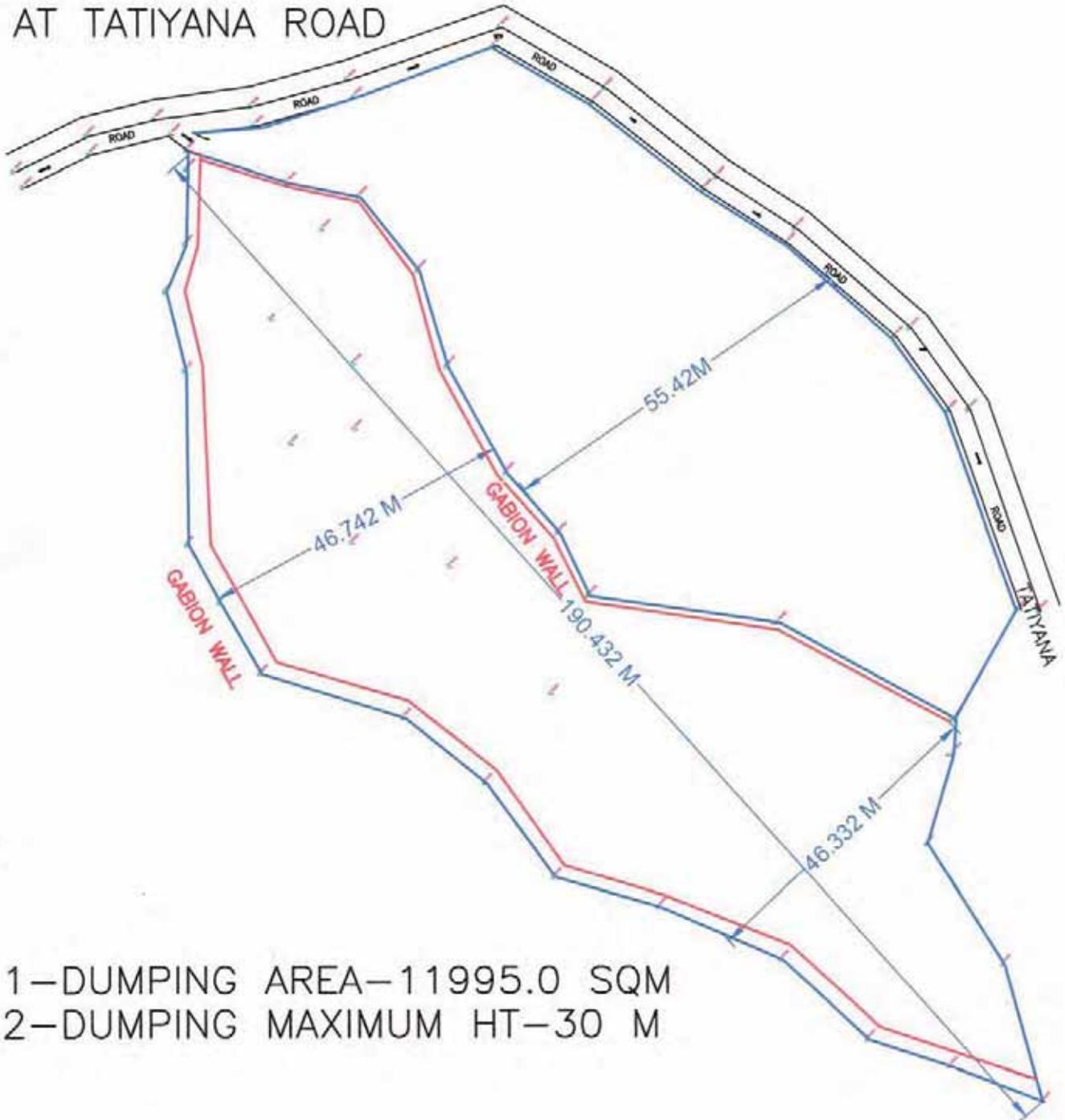
Certificate No	: IN-HP08436293347371V
Certificate Issued Date	: 27-Oct-2023 11:21 AM
Account Reference	: NONACC (BK)/ hpcanbk02/ PAUNTA SAHIB
Unique Doc. Reference	: SUBIN-HPHPCANBK0214110260989517V
Purchased by	: GUMAN SINGH SO LATE SOBHA RAM
Description of Document	: Article 5 Agreement or Memorandum of an Agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: GUMAN SINGH SO LATE SOBHA RAM
Second Party	: RG BUILDWELL ENGINEERS LTD DELHI
Stamp Duty Paid By	: GUMAN SINGH SO LATE SOBHA RAM
Stamp Duty Amount (Rs.)	: 100 (One Hundred only)



27/10/2023

DUMPING FROM CH 43+230

AT TATIYANA ROAD



- 1-DUMPING AREA-11995.0 SQM
- 2-DUMPING MAXIMUM HT-30 M





# L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/13(A)

Date: 24.04.2021

To,

**The Project Manager**

Hewna - Ashyari section of NH-707 (Package-II)

R.G. Buildwell Engineers Ltd.

Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/04 dated 10.04.2021

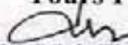
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 43+230, 33+950 to 34+000 & 46+950 to 47+030 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, Illrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal

2247



**R.G. BUILDWELL ENGINEERS LTD.**

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/147

Date: 29.01.2022

To,  
The Authority Engineer  
Team Leader Office,  
L.N. Malviya Infra Projects Pvt.Ltd.  
Adarsh Nagar Colony ,Ward No.-3  
Badripur ,Ponta Sahib  
HP-173025

**Project:** Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Regarding proposal for ground improvement of private land with soil at km-46+950 to 47+050.

**Ref:** 1. Nil.

Sir,

With reference to above cited subject, we would like to inform you that Sri. Kakuram, Suratram, Kriparam, Mayaram & Kailash Chand S/o- Sri. Dashuram Village- Tetiyana Tahsil-Kamrau, District-Sirmour (HP-173029) requested to fill up the excavated soil in their ownership land located nearby to the NH-707 at Chainage-46+950 to 47+050 at RHS.

This is for your kind information and approval please.

Thanking you and assuring of our best services at all times.

For R.G Buildwell Engineers Limited

  
(Rahul Kumar Dey)  
Project Manager



Enclosure: 1. Copy of Land Agreement.

CC. 1. Project Director, MoRT&H, PIU Ponta Sahib (HP)-173025 for kind information please.

Mrs. L.N. Malviya Infra Projects Pvt. Ltd.  
501-207, Ponta Sahib  
Received: Pantcaj  
Date: 19/02/2022  
Sign: \_\_\_\_\_

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002  
Email i.d – info@rgbuildwell.com



हिमाचल प्रदेश HIMACHAL PRADESH



### ईकरारनामा / ब्यानहल्फी

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 26.01.2022 को निम्न पक्षों के बीच षोटा साहिब में तहरीर हुआ है।

में काकू राम, सुरत राम, कृपा राम, माया राम, कैलाश चंद पुत्र श्री दासु राम और तुलसा देवी पत्नी श्री दासु राम  
विवासी ग्राम - टेटीयाना तहसील - कमरऊ जिला - सिरमौर हि० प्र० -173029

..... प्रथम पक्ष

मेसर्स आर० जी० बिल्डवेल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र० -173029

..... द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 166/2, खसरा न० 375/317/255/2 तदादी 9-0 बीघा मौजा वास  
म शान घटवार खाना - शिला तहसील - कमरऊ जिला - सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा  
प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के कजह से प्रथम पक्ष, द्वितीय पक्ष (R G Buildwell Engineers  
L d.) कम्पनी जो कि NH-707 पैकेज - 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिट्टी डालने  
का अनुरोध करती है जिससे की जमीन समतल व उपयोगी हो सके।

किरपागु

सुरत सिंह

Kaka Ram

Maam

Kailash

*(Handwritten signature in green ink)*

*(Handwritten signature in black ink)*

यह कि मिट्टी भरान के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी। विवाद की स्थिति में द्वितीय पक्ष की कोई भूमिका नहीं होगी।

यह कि प्रथम पक्ष व द्वितीय पक्ष के बीच सहमति अनुसार द्वितीय पक्ष को रुपये एक लाख दस हजार (Rs. 110000/-) प्रति बीघा के हिसाब से किराते में देय होगा।

जो भूमि में ड्रिपिंग साइट के लिए दे रहा है उस पर बाद में द्वितीय पक्ष या किसी और एजेंसी का कोई अधिकार नहीं रहेगा।

ड्रिपिंग करने के दौरान उचित प्रोटेक्शन कार्य किया जायेगा।

उपरोक्त नई लाई गमी जमीन का भुगतान 5 किस्तों में द्वितीय पक्ष द्वारा देय किया जायेगा।

सत्यापन

मैं कालू राम सूरत राम कृपा राम माया राम कैलाश चंद पुत्र श्री दासु राम और तुलसा देवी पत्नी श्री दासु राम (प्रथम पक्ष) यह इत्फ ब्यान व तसदीक करता हूँ कि उपरोक्त ब्यानहत्फी हमारे इत्फ व यकीन से सब सही व दुरुस्त है। मैंने उपरोक्त ब्यानहत्फी सुनकर व समझकर इस पर हस्ताक्षर किये है।

किरणरठ

सूरत राम

Kaloo Ram

Mam

Kailash



Thumb of

Kaloo Ram

*[Handwritten signature]*

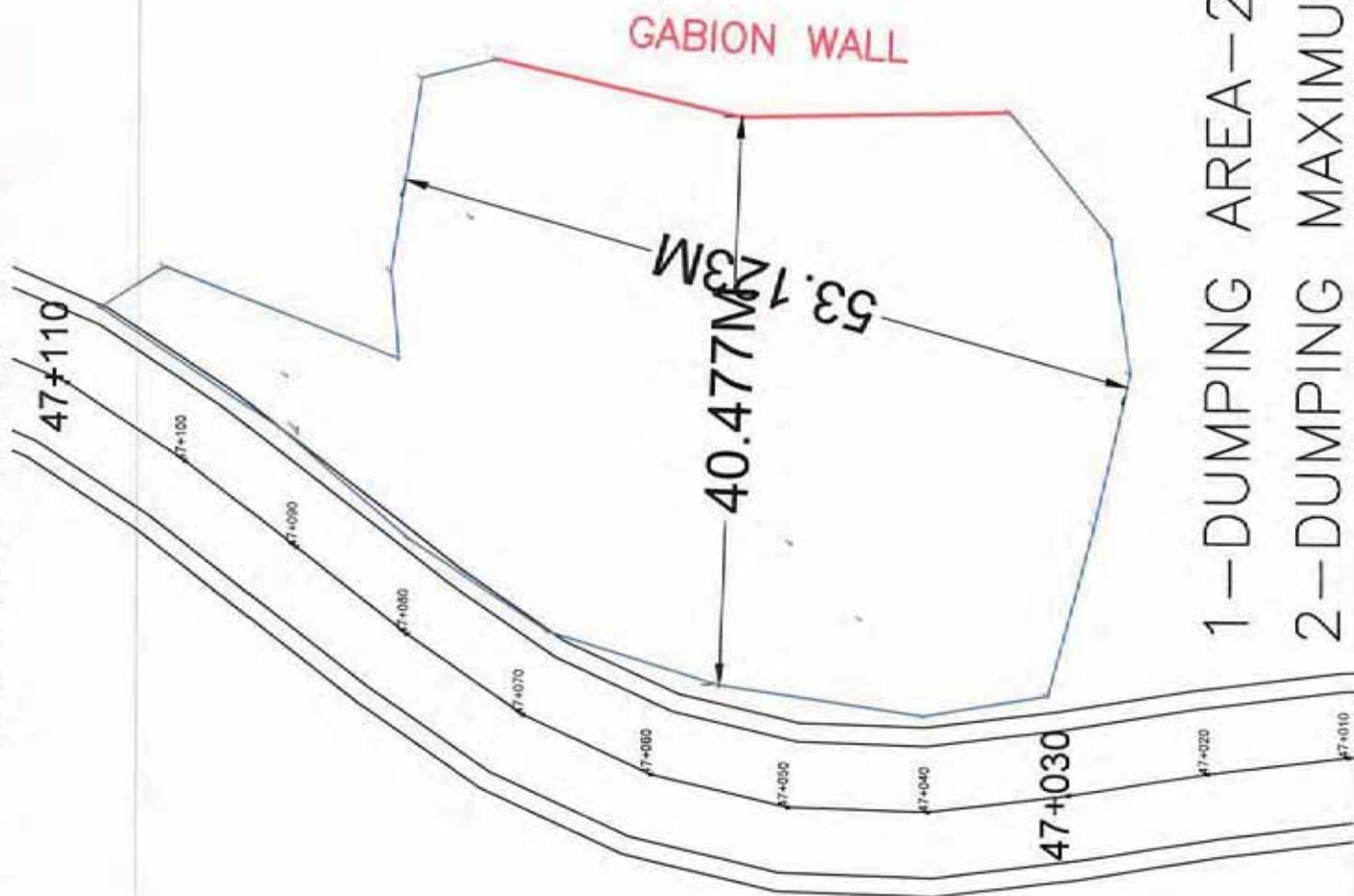
The *[Signature]* has been presented to the association by the *[Signature]* on 27/11/2022

*[Handwritten signature]*

*[Handwritten signature]*

27/11/2022

DUMPING FROM CH<sub>212</sub> / +0.50. 10 4 / +100  
AT CHAREU VILLAGE



1-DUMPING AREA-2129.0 SQM  
2-DUMPING MAXIMUM HT-28 M





# L.N. MALVIYA <sup>2251</sup> INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lnmpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/13(A)

Date: 24.04.2021

To,

**The Project Manager**

Hewna - Ashyari section of NH-707 (Package-II)

R.G. Buildwell Engineers Ltd.

Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/04 dated 10.04.2021

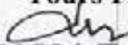
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 25+690, 27+390, 30+180, 32+930, 48+010 & 48+800 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

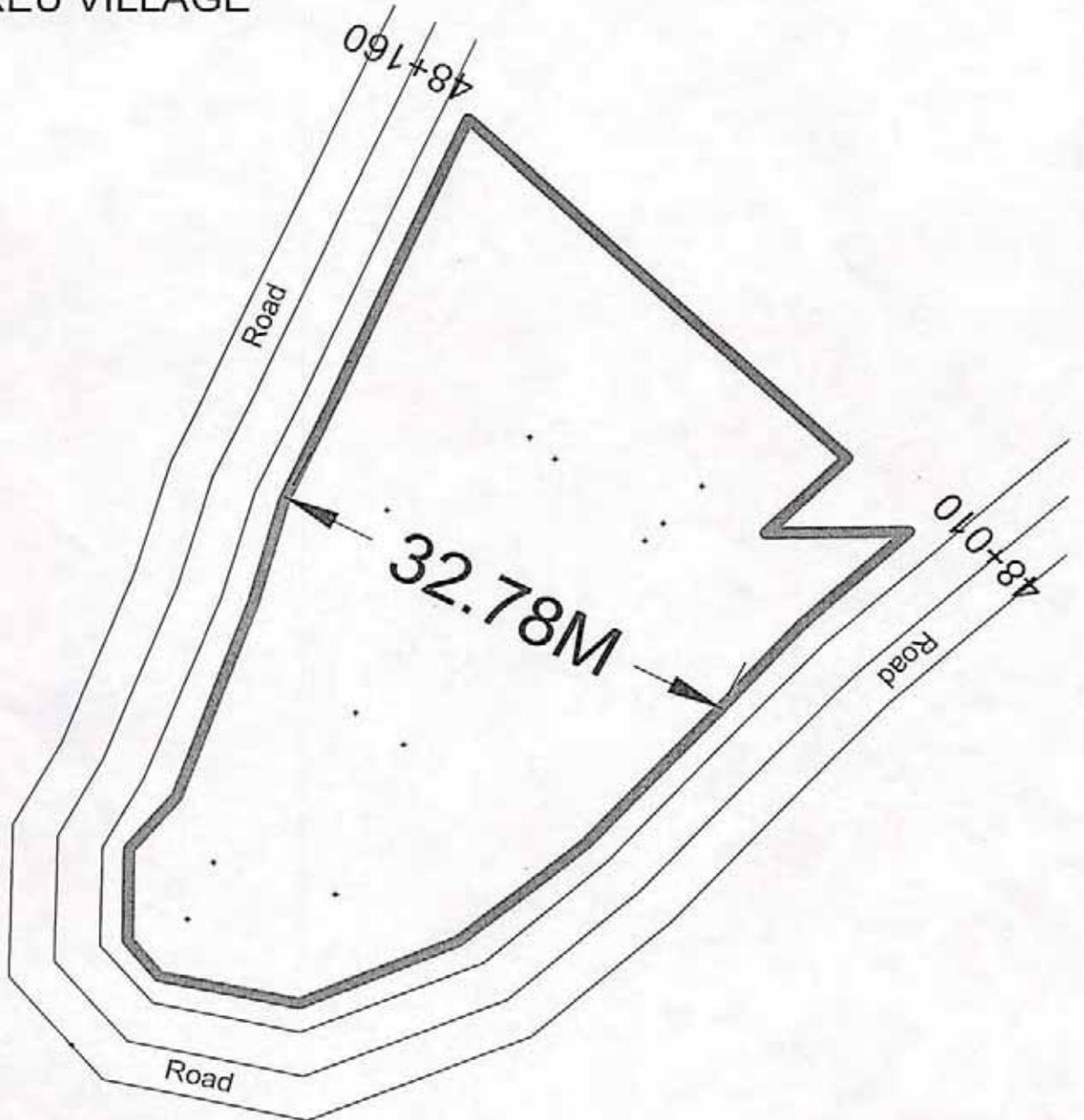
Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, IIIrd Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal

DUMPING FROM CH 48+010 TO 48+160  
AT CHAREU VILLAGE



1-DUMPING AREA - 1620.0 SQM  
2-DUMPING MAXIMUM HT - 10





2253

R.G.BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/04

Date: 10.04.2021

To,  
The Team Leader  
Team Leader Office,  
L.N. Malviya Infra Projects Pvt.Ltd.  
Adarsh Nagar Colony, Ward No.-3  
Badripur, Ponta Sahib  
HP-173025

**Project:** Rehabilitation and Up-gradation to 2-lane configuration of Hewna-Ashyari Section (Km. 25.000 to Km. 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Intimation of Dumping Zone Provided by Authority as per signed memorandum.

Dear Sir,

With reference to above cited subject, we are apprise about the dumping zone provided by MoRT&H i.e Authority of the Project at varies locations. The details is given below-

1. 25+690 RHS
2. 27+390 RHS
3. 30+180 RHS
4. 32+930 RHS
5. 48+070 RHS
6. 48+800 RHS

The copy of memorandum is being attached for reference please.

This is for kind information and record please.

Thanking you and assuring of our best services at all times.

For, R.G. BUILDWELL ENGINEERS LTD.

  
Rahul Kr. Dey  
(Project Manager)



Enclosure: 1. Copy of Memorandum.

CC. 1.Project Director, MoRT&H, PIU Ponta Sahib (HP)-173025 for kind information please.

Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com



# L.N. MALVIYA <sup>2254</sup> INFRA PROJECTS PVT. LTD.

Office: H.No. 122/2, B Block, Adarsh Colony, Ward No.3, Badripur, Paonta Sahib  
Email: lumpsnh707@gmail.com

CIN No. U45201DL2010PTC373715

Ref: LNM/MoRTH-PIU/PKG-II/2020-21/13(A)

Date: 24.04.2021

To,

**The Project Manager**

Hewna - Ashyari section of NH-707 (Package-II)

R.G. Buildwell Engineers Ltd.

Kaffota-173029, Sirmour, HP

**Sub:** "Rehabilitation/ Up-gradation to 2-lane configuration of Hewna - Ashyari section (Km 25.000 to Km 50.000) of NH-707 (Package II) in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Approval of Dumping Sites.**

Ref: RGB/NH707/PKG-2/AE/2021-2022/04 dated 10.04.2021

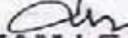
Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 25+690, 27+390, 30+180, 32+930, 48+010 & 48+800 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Assuring you of best services at all times.

Yours Faithfully,

  
**TEAM LEADER**  
L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Director**, MoRT&H PIU Paonta Sahib.
2. **The C.M.D.**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.

Registered Office: Plot No.29, F/F, Sector 11, Dwarka, New Delhi-110078

Corporate Office: T-10, 11th Floor, City Center, Press Complex, Plot No.1, M.P. Nagar zone I Bhopal



2255

R.G.BUILDWELL ENGINEERS LTD.

AN ISO 9001 : 2008 CERTIFIED COMPANY  
NATIONAL & STATE HIGHWAYS CONSTRUCTION

Ref: RGB/NH707/PKG-2/AE/2021-2022/04

Date: 10.04.2021

To,  
The Team Leader  
Team Leader Office,  
L.N. Malviya Infra Projects Pvt.Ltd.  
Adarsh Nagar Colony, Ward No.-3  
Badripur, Ponta Sahib  
HP-173025

**Project:** Rehabilitation and Up-gradation to 2-lane configuration of Hewna-Ashyari Section (Km. 25.000 to Km. 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode.

**Subject:** Intimation of Dumping Zone Provided by Authority as per signed memorandum.

Dear Sir,

With reference to above cited subject, we are apprise about the dumping zone provided by MoRT&H i.e Authority of the Project at varies locations. The details is given below-

1. 25+690 RHS
2. 27+390 RHS
3. 30+180 RHS
4. 32+930 RHS
5. 48+070 RHS
6. 48+800 RHS

The copy of memorandum is being attached for reference please.

This is for kind information and record please.

Thanking you and assuring of our best services at all times.

For, R.G. BUILDWELL ENGINEERS LTD.

  
Rahul Kr. Dey  
(Project Manager)



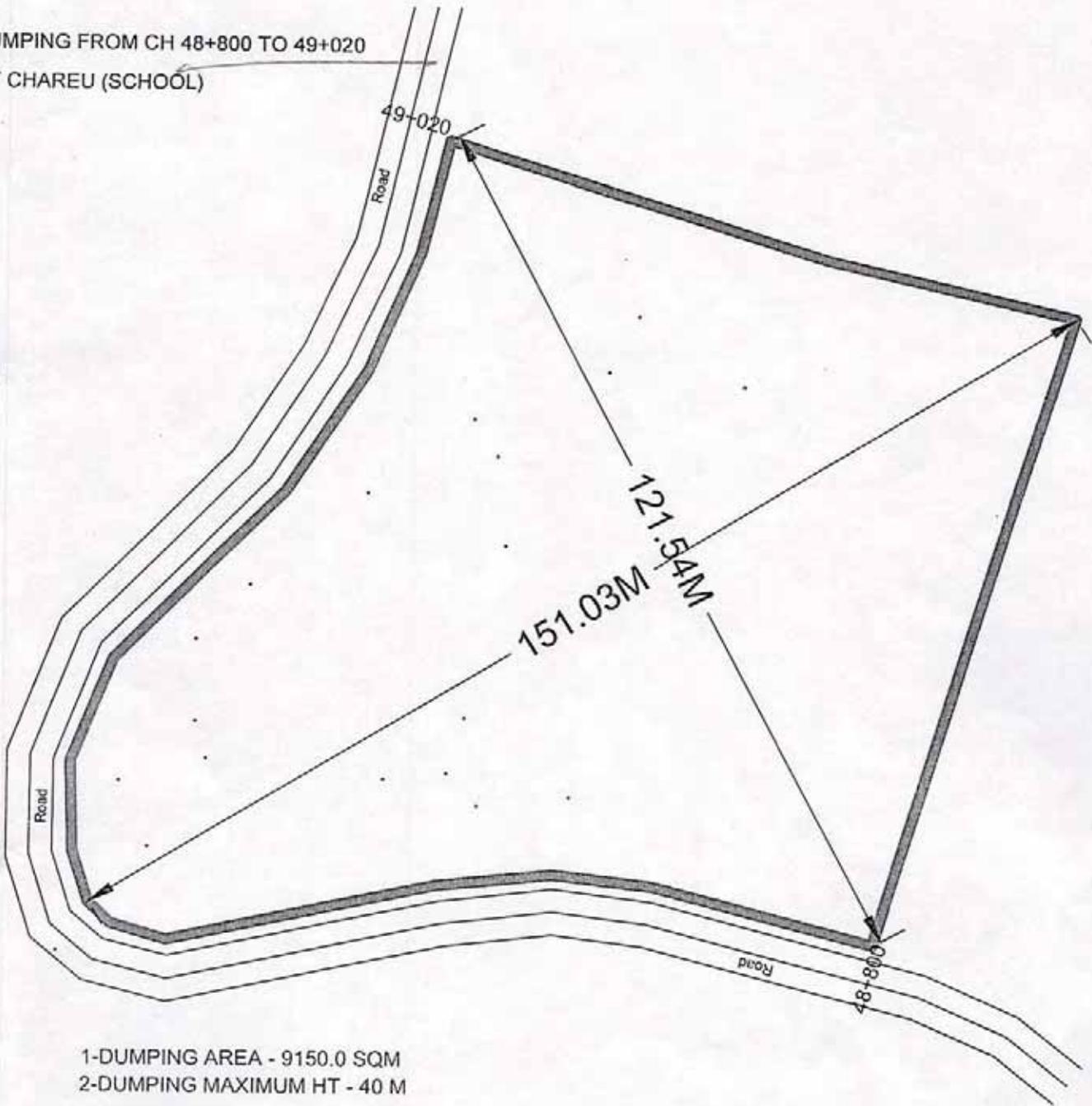
Enclosure: 1. Copy of Memorandum.

CC. 1. Project Director, MoRT&H, PIU Ponta Sahib (HP)-173025 for kind information please.

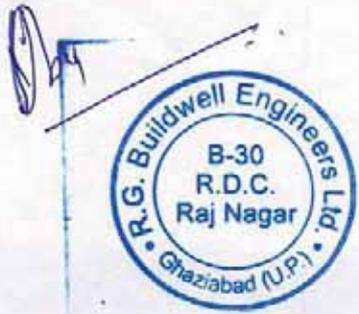
Corporate Office :B- 30 , R.D.C Raj Nagar, Ghaziabad ( U.P ) – 201002

Email i.d – info@rgbuildwell.com

DUMPING FROM CH 48+800 TO 49+020  
AT CHAREU (SCHOOL)



- 1-DUMPING AREA - 9150.0 SQM
- 2-DUMPING MAXIMUM HT - 40 M





**Letter No: HES/NH-707/PKG III /2024/986**

**Dated: 20.02.2024**

To,

The Team Leader,  
M/S L N Malviya Infra Projects Pvt Ltd  
NH-707, Paonta Sahib, H.P.

**Sub:** Rehabilitation and up gradation to 2-lane Configuration of Ashyari-Shri Kyari Section (km 50.000 to km 75.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode- **Details of Muck Utilisation - Reg**

Dear Sir,

The projects wise details of muck utilisation sites as desired are as under: -

Sl. No.	Name of Village	Design Chainage (m)	Type of Land	Capacity (Cum)	Material Dumped till Date (Cum)
1	Gangtoli	52+200	Arranged by Contractor	70000	70000
2	Gangtoli	52+760	Arranged by Contractor	6486	3522
3	Gangtoli	54+020	Arranged by Contractor	23500	23500
4	Gangtoli	55+070	Arranged by Contractor	28558	28558
5	Gangtoli	55+420	Arranged by Contractor	88040	48575
6	Uttari	57+750	Arranged by Contractor	341740	285650
7	Pab Manal	59+150	Arranged by Contractor	926677	402745
8	Naya	60+080	Acquired Land	137500	128013
9	Kando Dhar	68+950	Arranged by Contractor	183600	181200
10	Kando Dhar (Girnol temple)	69+540	Arranged by Contractor	30530	28400
11	Nayal	73+470	Arranged by Contractor	36414	36020
12	Shiri kiyari	73+720	Acquired Land	155000	144305
<b>Total</b>				<b>2028045</b>	<b>1380488</b>

The muck generated is being utilised in construction of various project components such as Gabion wall, Breast wall, Toe wall, Bituminous Base Course, Non-Bituminous Base Course, Sub Base Course, Shoulder and Sub-Grade etc.

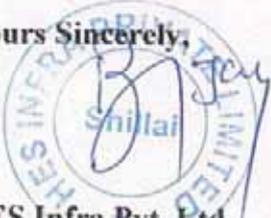
Further these sites have been provided with the protection works. The photos in this regard are also attached herewith. Apart from the above, slop protection works have been taken up in all projects. The photos of which are also attached for kind perusal.





Thanking you and assuring you of our best services at all times.

Yours Sincerely,



**HES Infra Pvt. Ltd.**  
**Authorised Signatory**

**Copy to:**

1. **The Project Director. MoRTH, PIU, Paonta Sahib, H.P.**



Ref: LNM/MoRTH-PIU/PKG-III/2021-22/805

Date: 07.02.2022

To,

**The Project Manager**

Ashyari – Shri Kyari section of NH-707 (Package-III)

HES Infra Pvt Ltd.

Hyderabad - 500034, Telangana

**Sub:** “Rehabilitation/ Up-gradation to 2 - lane Configuration of Ashyari - Shri Kyari Section (Km.50.000 to Km 75.000) of NH – 707 (Package III) in the State of Himachal Pradesh Under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode.” **Reg. Approval of Dumping Sites**

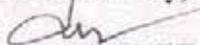
Ref: HES/NH-707/Pkg III/2022/A-142, Dated 07.01.2022  
HES/NH-707/Pkg III/2022/A-03, Dated 15.01.2022  
HES/NH-707/Pkg III/2022/A-05, Dated 19.01.2022  
HES/NH-707/Pkg III/2022/A-17, Dated 07.02.2022

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 60+080, 54+020, 52+760 & 52+200 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Yours Faithfully,

  
TEAM LEADER

L.N.M. Infra Projects

Authorized Signatory

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. The Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.
2. The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. The Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.



**Letter No:HES/NH-707/Pkg III /2022/A-17**

**Dated: 07.02.2022**

To  
The Team Leader,  
M/S L N Malviya Infra Projects Pvt Ltd  
NH-707, Paonta Sahib,  
Himachal Pradesh  
Sir,

**Sub:** Rehabilitation and up gradation to 2-lane Configuration of Ashyari-Shri Kyari Section (km 50.000 to km 75.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode – **Regarding Dumping Site Approval.**

Dear Sir

With reference to above subject cited, we have required approval of Dumping site at at Gangtoli Chainage - **52+200**.

You are requested to please accord approval the same.

Yours faithfully

For HES Infra Pvt Ltd

Authorised Signatory

Copy to:



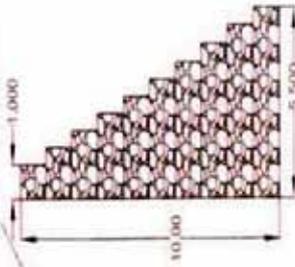
**The Project Director. MoRTH, PIU, Paonta Sahib, H.P.**

223

**PRIVATE DUMPING POIN**

FROM CH-52+200 TO 52+430  
VILL- GANGTOLI  
DUMPING ESTIMATED QTY - 70,000 CUR  
TOTAL AREA = 7176 SQM  
= 8.80 BIGHA

GABION WALL



TYPICAL CROSS SECTION FOR GABION WALL

Row-02

DRAIN

Row-01

GABION WALL

PROPOSED ROAD ALIGNMENT

Reasons:-

- ① Bio-Engineering measures should be adopted.
- ② Pile and 2 grain should be implemented.
- ③ Geo Grid upto 10 mts.
- ④ Gabion height should be

TEAM LEADER  
DATE: 15/05/2023  
SIGNED: [Signature]  
M. B. SINGH  
M. B. SINGH





हिमाचल प्रदेश HIMACHAL PRADESH

D 124685

हलफीया ब्यान

मैं जालम सिंह पुत्र श्री रती राम ग्राम अशियाडी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न0 1681/1321/218 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी द्वारा सडक निर्माण के मलबे को अराजी खसरा न0 1681/1321/218 मे डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलबा डालने के एवज मे उपरोक्त कम्पनी मुझे 2,00,000 (दो लाख रुपये) दे रही है। मैं सहमत हूँ और बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

*Singh*  
 verified by me  
 Vipin Singh Chandel  
 S/o Sh. Kundan Singh  
 Chandel R/o Vill  
 Cheyog, P.O. Jamma,  
 Teh. Kangra  
 Dist. Sirmaour, H.P.  
 Adhar no.  
 250342891345

ATTESTED

*Naresh Kumar Tomar*  
 3/3/2022  
 ADVOCATE & NOTARY PUBLIC  
 Paonta Sahib (H.P.) India



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैने अपने हस्ताक्षर किए है।

जालम सिंह

हस्ताक्षर ब्यान हल्फी

मै जालम सिंह पुत्र श्री रती राम  
ग्राम अशियाडी तहसील शिलाई  
जिला सिरमौर हिमाचल प्रदेश

गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on..... 3/3/2022..... contents of the same has been read over and explained to the executant, which have been admitted to be correct by him

The deponent has been identified by Sh..... J. Singh..... who is personally known to me, hence attested

ATTESTED

3/3/2022  
Nareesh Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 2057154325247711

जिला : सिरमौर

तहसील : शिलाई

कानूनगोवत : गंगटोली

पटवार वत : गंगटोली

हदबस्त नं. : 220

मोहाल : अश्याड़ी

साल : 2014-2015

रकबा ईकाई: बीघा-वि.-वि.

नकल शुल्क :

सेवा शुल्क : 10

कुल शुल्क : 11

खेवट नं.	खेत/तीली नं.	नाम मातृक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर बराबर आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिलान खाता मय किस्म अराली मीट्रीक ईकाइयो में	हिस्सा या पैमाना हकीयत व तरीका बाछ	किफियत
1	2	कुल भाग (136) जालमसिंह (46) भाग पुर व नीताराम (23) भाग पुर रतीराम पुर काशिका तुलसीराम पुर मुखाम पुर घाटदू (14) भाग गुमान सिंह पुर व श्रीमति दुर्गा भाग बराबर (19) भाग विद्या व नरेश पुर व श्रीमति सीता देवी भाग बराबर (34) भाग पुके बुद्धिका पुर बाबर स्थानिय वासी	अराम स्वय	शिरकाई की खाले की कुल	168/132/218	02-13-00 कुल अछल	रकबा व पुरा बराबर खेवट नं.(1)	नं.ई. 2635 बरसत मोट : बरसो रपट नं. 132 मिति 02-01-2013 को खाता हज में अचल गिर पुर सीराम म बाबल किस्म जो बरसो म. 1,00,000/रु एक लख खप में अछ रत या अ बराबर 1,50,000/रु एक लाख पचान हजार बरसो में एक सठ बैक जो बरसियल बाबल किस्म में पचान ल अठवली कजी अछ रहल रहेगा 2744 खारल
188 मिन	369 मिन							
182	363							
अचल काल म.								
(97)								
9.03								
माल								
4.88								
स्वयं								
4.15								

जोड़ भू-सम्पत्ति

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Digitized by eGangotri  
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Certified that this copy has been generated from the database of Revenue Department at Tehsil SHILLAI as accessed by the Lok Mitra Kendra Dhanveer Singh on 26-February-2022

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For Validity Refer: Notific. No:Rev-C(F)/10-17/2009 Dated 14-Feb-2011

दिनांक: 26-Feb-2022

निकनट : हिमाचल प्रदेश - शिमला

Jam11082112854



पृष्ठ संख्या: 1





जालमाह



हिमाचल प्रदेश HIMACHAL PRADESH

D 124686

## हलफीया ब्यान

मै गुमान सिंह पुत्र श्री बुधिया राम ग्राम अशियाडी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हूँ। मै अपनी जमीन खसरा न0 1681/1321/218 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी द्वारा सडक निर्माण के मलबे को अराजी खसरा न0 1681/1321/218 मे डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नही है। मलबा डालने के एवज मे उपरोक्त कम्पनी मुझे 2,00,000 (दो लाख रुपये) दे रही है। मै सहमत हूँ और बिना किसी दबाव के मै ब्यान कर रहा हूँ।

*Vidya Singh*  
*Vidya Singh Chandel*  
*Sh. Kundan Singh Chandel*  
*P.O. Yamana, Teh.*  
*Kamra, Dist. H.P.*  
*Adhar No.*  
*54289/3 '15*

ATTESTED

*Naresh Kumar Nohar*  
 3/3/2022  
 ADVOCATE & NOTARY PUBLIC  
 Paonta Sahib (H.P.) India

*गुमान सिंह*



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

गुमान सिंह

हस्ताक्षर ब्यान हल्फी

मै गुमान सिंह पुत्र श्री बुधिया राम  
ग्राम अशियाडी तहसील शिलाई  
जिला सिरमौर हिमाचल प्रदेश

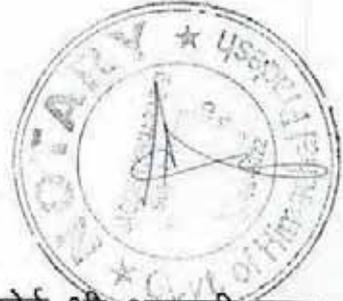
गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on... 3/3/2022. The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him. Deponent has been identified by

ATTESTED

Naresh Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

3/3/2022



बिना किसी दबाव के मैं ब्यान कर रहा हूँ ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा न डालें जिसे पढ़ कर व समझ कर मैंने अपने हस्ताक्षर किये हैं !

हस्ताक्षर ब्यान हलफी

दलीप सिंह

दलीप सिंह पुत्र श्री जालम सिंह, गाँव बान्दली, तहसील शिलाई, जिला सिरमौर, हि०प्र० !

गवाहन :-

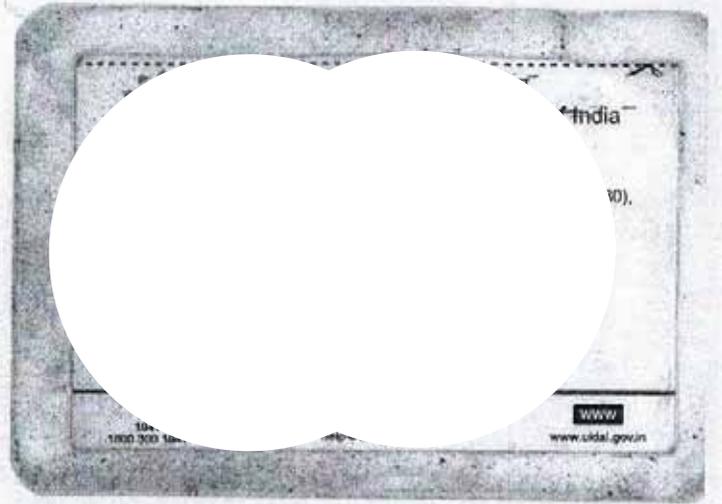
*R. Lankar*

1. रमेश चौहान पुत्र श्री गुलाब सिंह,  
गाँव बांदली, तहसील शिलाई, जिला सिरमौर, हि०प्र० !  
*गुलाब सिंह*
2. भवान सिंह पुत्र श्री परमा, गाँव बान्दली,  
तहसील शिलाई, जिला सिरमौर, हि० प्र० !

This matter has been presented before me in relation to the deponent personally in my presence on 5/11/2022. The contents of the same have been read and explained to the deponent and he has acknowledged the same. The deponent has been advised to sign the document in my presence. The deponent has signed the document in my presence. The deponent is known to me and is a resident of the village of Bandli, Tehsil Shilahi, District Sirmaur, Haryana.

ATTESTED  
5/11/2022  
*Tagaish Nay*  
Advocate & Notary Public  
Panita Sahar...

2270



## Generally used abbreviations

acc = Account	dep = Deposit	Pr = Principal
adj = Adjustment	Dft = Draft	proc = Processing Charge
Amt = Amount	dish/dsh = Dishonour	rd = Recurring Deposit
Ar = Arrear	DR = Debit	ret/rn = Return
bal = Balance	DoB = Date of Birth	Rnd = Round of
Capn = Capitalization	eft = Electronic Fund Transfer	sb = Savings Bank
chg/ch = Charge	Inop = Inoperative	SC = Short Credit
chq = Cheque	ins = Insurance	SI/So/SORD = Standing Instruction
Clos = Closure	int/in = Interest	S/D/W/H/o = Son/Daughter/Wife/Husband of
coll = Collection	lon/ln = Loan	tr/trf/xfer = Transfer
comm = Commission	min = Minimum	TT = Telegraphic Transfer
COR/CORR = Correction	os = Outstanding	txn = Transaction
CR = Credit	P & T = Postage & Telegram	Wdl = Withdrawal
esh = Cash	Pos = Point of sale	+MOD bal = total balance (SB+linked MOD acc)

WELCOME TO

हि०प्र० राज्य सहकारी बँक सीमित



H.P. State Co-operative Bank Ltd.

Branch : SHILLAI IFSC Code: HPS0000568 ✓

Contact No : 01704278545 Nominee No:

Customer Name: DALIP SINGH

Account No : 56810106671 ✓ CIN: 1356158

Address : VILL BANDLI PO KANDO BHATNOL  
TEH SHILLAI

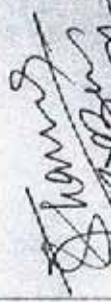
SHILLAI

Date : 25/09/2019



प्रबंधक  
Branch Manager

2	3	4	5	6	7	8	9
				2310503 ₹	नाकावित नाकावित जगत पीठ 85-02-00 घारानी		
				2314364	02-00-00 श्री. मु. आल		
				2321289	04-12-00 घारानी		
				2323288	18-03-00 घारानी		
				2328352/1	02-02-00 श्री. मु. आल		
				2331353	06-12-00 घारानी		
				2335379	07-09-00 घारानी		
				2337508 ₹	20-00-00 नाकावित नाकावित		
				2340510 ₹	97-15-00 नाकावित नाकावित		
				2342381	00-18-00 00-10-00 घारानी		
				23584276	00-08-00 नाकावित नाकावित		
				23722883	17-02-00 घारानी		
				23762363	00-01-00 श्री. मु. आल		
				23772851	00-01-00 श्री. मु. आल		
				23782368	56-12-00 नाकावित नाकावित जगत पीठ		

  
 P. G. Bhandari  
 P.G. Bhandari, Jajp. Shullai  
 Distt. Narmada H.P.



हिमाचल प्रदेश HIMACHAL PRADESH

D 124750

## हलफीया ब्यान

मै गुलाब सिंह पुत्र श्री मोही राम, ग्राम कुहन्ट तहसील शिलाई जिला सिरमौर हि0 प्र0 का स्थाई निवासी हूँ। मै अपनी जमीन खसरा न0 715/60 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न0 715/60 में डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलवा डालने के एंवज में उपरोक्त कम्पनी मुझे 7,00,000/-रूपये दे रही है। मै सहमत हूँ और बिना किसी दबाव के मै ब्यान कर रहा हूँ।

*Gulab Singh*

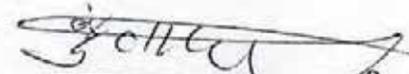
ATTESTED

*Pinesh Singh*  
Pinesh Singh  
Advocate & Public Notary  
Paonta Sahib (H.P.)

*Vipin Chandra*  
Sh. Ch. Kundan Singh Under  
Bla. Vill. Chayog, P.O. Jamma,  
Teh. Kamrau,  
Distt. Sirmaour, H.P.  
Mar 16.  
2503 42896345



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मेरे ब्यानात है जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

  
हस्ताक्षर ब्यान-हल्फी

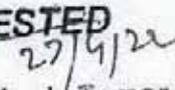
गुलाब सिंह पुत्र श्री मोही राम,  
ग्राम कुहन्ट तहसील शिलाई  
जिला सिरमौर हि0 प्र0

गवाहान:-

Affidavit has been presented before me for attestation by the deponent personally to me on 27/4/22. The contents of the affidavit have been read over and explained to the deponent which have been admitted to be correct by him.

The deponent has been identified to me by Vijay Chaurasiya of Kundwa personally known to me. I have attested M. Deep Kumar

**ATTESTED**

  
27/4/22  
Dinesh Singh Tomar  
Advocate & Public Notary  
Paonta Sahib (H.P.)

### राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर  
तहसील : शिलाई  
कानूनगोबत : गंगटोली  
पटवार वृत्त : गंगटोली  
इदकस्त नं. : 223

मोहाल : गंगटोली

एस.सी.ए रसीद संख्या: 2087102723087367

नाम : 9  
पिता/पति : 9

नकल शुल्क :  
सेवा शुल्क :  
कुल शुल्क :

रकबा ईकाई: बीघा-बि.-बि.

साल : 2015-2016

खेवट नं.	खतौनी नं.	नाम मालिक व एहवाल	नाम कारतकार व एहवाल	नाम चाह व दीगर बसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अरजी मीटीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाड	कैफियत
1	2							
35	144	शामलाल देह हस्व रस्त खेवट	कुल 105 भाग जीत सिंह,सीता,अमर सिंह, संध्याम पुत्र मनीषम सम्भाग 20 भाग रामबक्य पुत्र व श्रीमति संगीता देवी पुत्री व श्रीमति कमला देवी विद्या अशाराम सम्भाग 4 भाग और सिंह पुत्र व श्रीमति कलमी,मनसो,जमनी पुत्रीया हरिराम सम्भाग 16भाग,सिंघा, 30भाग,कुन्दीया पुत्र शैलू सम्भाग 30 भाग हिन्दोराम कच्चा गुलाब सिंह पुत्र मोहराम पुत्र विश्वकृ निवासी कुहुट कादिज दोयम		715/60	09-00-00 घासनी	कच्चा व खेवट नं.(1)	9
47)		जोड अ-सम्पत्ति						
4.14								
4.67								
9.47								

Erudition  
GSDS - Government Engineering  
GSDS - Government Engineering  
GSDS - Government Engineering

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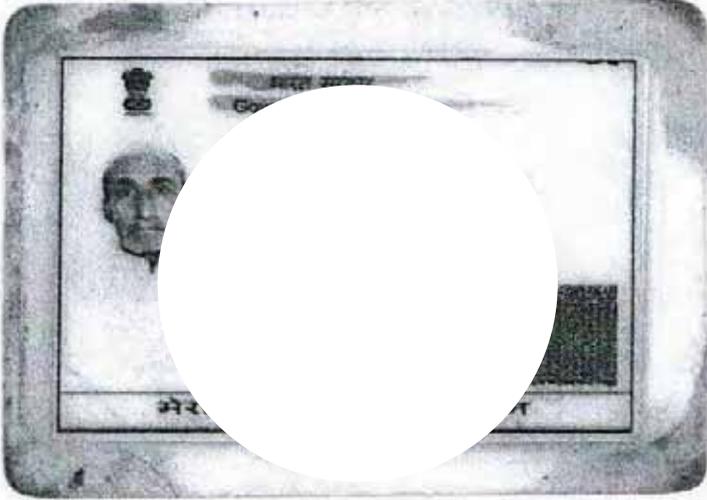
Jam 11082114081



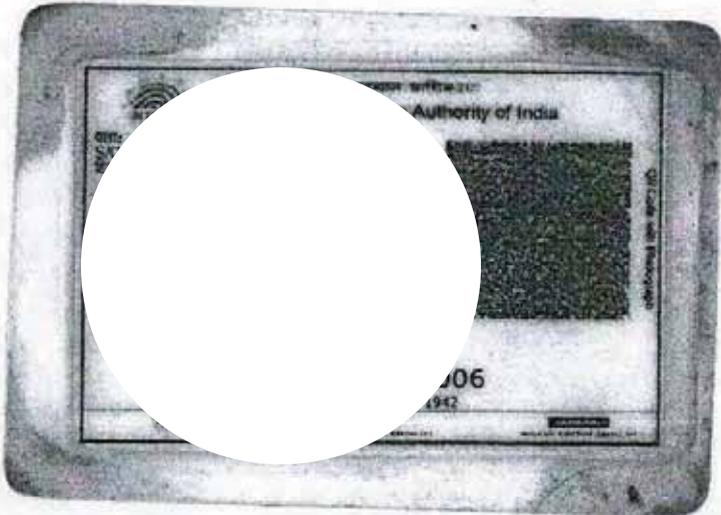
दिनांक: 28-Mar-2022

पृष्ठ संख्या: 1

पृष्ठ संख्या: 1



*Handwritten signature or scribble in black ink.*



22397

Savings Bank Account

भारतीय स्टेट बैंक 78597234767  
Account No : 65005800373



TIMBI

VPO-TIMBI

State Bank of India

Customer Name: Mr. GULAB SINGH CHAUHAN

S/D/W/H/o: MOHI RAM

Address: S/O SH MOHI RAM

VILL.-GANGTOLI PO-TIMBI,  
TEH-SHILAI

Phone:

Email:

D.O.B. (If Minor):

MOP.: SINGLE

Nom. Reg. No.:

Phone: 270023

Email: sbi.50569@sbi.co.in

Branch Code: 50569

Date of Issue: 16/01/2020

16/01/2020 7510985 50569

IFSC: SBIN0050569

MICR: 173002105

CONTINUATION

शाखा प्रबंधक  
Branch Manager

5/01/2020



Identity by हिमाचल प्रदेश HIMACHAL PRADESH

D 125645

Singh  
Vijay Singh Chauhan  
S/o Kundan Singh  
Chauhan  
P.O. Jemna,  
Teh. Kamroon,  
950342896345

### हलफिया ब्यान

मैं कि लाल सिंह पुत्र श्री जाती राम, ग्राम वासी ग्राम कुहन्ट (अश्याडी) तहसील शिलाई जिला सिरमौर हि० प्र० का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न० 1402/340, जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच०ई०एस० इन्फ्रा प्रा० लि० कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न० 1402/340, में डम्प करने अनुमति देता हूँ। कम्पनी का काम पूरा होने पर उपरोक्त खसरा न० 1402/340, पर कम्पनी का कोई अधिकार न होगा। इसके एवज में हमे कम्पनी मु० 2,25,000/-रुपये दे रही है। मुझे कोई एतराज नहीं है। मैं सहमत हूँ और बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

*(Signature)*

ATTESTED  
3/29/8/2022  
Anand Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मेरे ब्यानात है जिसे पढ कर व समझ कर मैने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

मालासिंह

लाल सिंह पुत्र श्री जाती राम,  
ग्राम वासी ग्राम कुहन्ट  
(अश्याडी) तहसील शिलाई  
जिला सिरमौर हि० प्र०

गवाहान:-

This affidavit has been presented before me  
for attestation by the deponent personally  
on..... 24/8/2022. The contents  
of the affidavit has been read over and explained  
to the deponent, which have been admitted  
to be correct by him  
The deponent has been identified by  
..... Vipin Chauhhan  
who is personally known to me, Notary Public

ATTESTED

Naresh Kumar Tomar 24/8/2022  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर

तहसील : शिलाई

कानूनगोवृत : गंगटोली

पटवार वृत : गंगटोली

हदबस्त नं. : 220

नाम : h

पिता/पति : h

नकल शुल्क : 1

सेवा शुल्क : 10

कुल शुल्क : 11

मोहाल : अश्याड़ी

साल : 2019-2020

रकबा ईकाई: बीघा-दि.-बि.

खेचट नं.	खतौनी नं.	नाम मालिक व एहवाल	नाम कार्तकार व एहवाल	नाम चाई व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना इकीयत व तरीका बाउ	कैफियत
297 मिन	550 मिन	लाल सिंह, मदन सिंह पुत्र जलौराम पुत्र पुनपू भाग बराबर स्थानिय वाली	कश्चित व कच्ची खंय	5	6	7	8	9
294	550				1402340	00-06-00 बंगल कटोम	कच्चा व चाल कपड़ खेचट नं.(1)	नोट-ब.र.न.110 मिति 09-12-2013 के अनुसार लाल सिंह जलौ राम का खता हजा से लाल सिंह मय मीजान कौटी अराउ मी पहले 1500000 में था अब कच्चा 1500000 (एक लाख नोट-ब.र.न.087 मिति 03-09-2019 के अनुसार मदन लाल हजा) में एक रोउट ईक अराउ पटिकल राज किस्मो के मय लाल अश्याड़ी कमी अराउ खेत इलाहा

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To Verify, enter the Copy No above Bar Code at

<https://himbhoomilmk.nic.in>

For Validity Refer : Notific. No:Rev-C(FY)10-12009 Dated 14-Feb-2011

Jam11012214886



निकाजत : हिमाचल प्रदेश - शिमला

दिनांक: 10-Aug-2022

पृष्ठ संख्या: 1

सामान्यतः उपयोग किए जाने वाले संक्षिप्त रूप / Generally Used Abbreviations

a/c = Account	dep = Deposit	Pr = Principal
adj = Adjustment	Dft = Draft	proc = Processing Charge
Amt = Amount	dish/dsh = Dishonour	rd = Recurring Deposit
Ar = Arrear	DR = Debit	ret/rtn = Return
bal = Balance	DOB = Date of Birth	Rnd = Round of
Capn = Capitilization	eft = Electronic Fund Transfer	sb = Savings Bank
chg/ch = charge	Inop = Inoperative	SC = Short Credit
chg = cheque	ins = insurance	SI/SO/SORD = Standing Instruction
Clos = Closure	int/in = Interest	S/D/W/H/o = Son/Daughter/Wife/Husband of
Coll = Collection	lon/ln = Loan	tr/tr/xfer = Transfer
Comm = Commission	min = Minimum	TT = Telegraphic Transfer
COR/CORR = Correction	os = Outstanding	txn = Transaction
CR = Credit	P & T = Postage & Telegram	Wd = Withdrawal
cash = Cash	Pos = Point of sale	+MOD bal=total balance (SB+linked MOD a/c)

**SBI**

भारतीय स्टेट बैंक  
STATE BANK OF INDIA

Branch: TIMBT Code: 50569  
VPO-TIMBT

Email: sbi\_50569@sbi.co.in  
Phone No.: 270023  
IFSC: SBIN0050569

Bus. Hrs: 10:00:00-16:00:00  
MICR: 173002106

Name: LAL SINGH S/O SH JATTI RAM  
/H/o :  
Number : 78597223631  
Print No.: 55138178230  
Type : SAVINGS BANK ACCOUNT  
Address : VIII-ASHVARY PO-TIMBT  
TEH-SHILLAI DISTT-SIRMOUR H.P.  
SIRMOUR H.P.

No. : 0

MOP: SINGLE  
A/c Opening Dt: 07/01/2002  
Nom Reg No:  
Customer's PAN:  
Date of Issue: 07/08/2021  
DUPLICATE शाखा प्रबन्धक

(Branch Manager)



*MIRIS*



मामासि





हिमाचल प्रदेश HIMACHAL PRADESH

15AA 812141

## हल्फिया बयान

मै कि गुमान सिंह चौहान पुत्र श्री तेलु राम ग्राम वासी ग्राम आशियारी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। मै अपनी जमीन खसरा नंबर 1704/188, जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच० ई० एस० इंफ्रा प्राइवेट लिमिटेड कंपनी को सड़क निर्माण के मलबे को अराजी खसरा नंबर 1704/188, मै डंप करने कि अनुमति देता हु। कंपनी का काम पूरा होने पर उपरोक्त खसरा नंबर 1704/188 पर कंपनी का कोई अधिकार न होगा। इसके एवज मै कंपनी मुझे मु० 400000 /- रूपए दे रही है। मुझे कोई ऐतराज नहीं है। मै सहमत हु और बिना किसी दवाब के मै बयान कर रहा हु।

ATTESTED

Navet Kumar Domar  
 ADVOCATE & NOTARY PUBLIC  
 Pacota Sahib (H.P.) Himachal Pradesh



ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले यह मेरे बयानात है जिसे पढ़ कर वो समझ कर मैंने अपने हस्ताक्षर किये है।

हस्ताक्षर बयान हल्फी

This affidavit has been presented before me for attestation by the deponent personally today on 23/2/2023. The contents of the same has been read over and explained to the deponent, which have been admitted to be correct by him. The deponent has been identified by Sh. [Signature] who is personally known to me, hence attested.

गुमान सिंह चौहान पुत्र श्री तेलु राम  
ग्राम वासी ग्राम आशियारी तहसील  
शिलाई जिला सिरमौर हिमाचल प्रदेश

ATTESTED

23/2/2023  
Naresh Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

2285



www

HL 388 621 432 65

सामान्यतः प्रयोग किए जाने वाले संक्षेप / GENERALLY USED ABBREVIATIONS		
A/c = Account/खाता	Csh = Cash/रकम	Pos = Point of Sale/बिंदु खरीद
Adj = Adjustment/संशोधन	dep = Deposit/जमा	Pr = Principal/मूल
Am = Amount/रकम	Dft = Draft/चुकी	proc = Processing Charge/संसाधन शुल्क
Ar = Arrear/अग्रणी	dish/dsh = Dishonor/असंग	rd = Recurring Deposit/आवृत्त जमा
bal = Balance/बैलेंस	DR = Debit/अभ	ret/rtn = Return/वापस
Capn = Capitalisation/संचयन	DOB = Date of Birth/जन्म तिथि	Rnd = Round off/संगत
Chg/ch = Charge/शुल्क	eft = Electronic Fund Transfer/इलेक्ट्रॉनिक फंड ट्रांसफर	sb = Savings Bank/संचय बैंक
Chq = Cheque/चेक	Insop = Inoperative/असंग	SC = Short Credit/छोटा क्रेडिट
CIF = Customer Information File/ग्राहक सूचना फाइल	Ins = Insurance/बीमा	SI/So/SORD = Standing Instruction/स्थायी आज्ञा
Cls = Closure/समाप्ति	Int / In = Interest/ब्याज	S/D/W/I/o = Son/Daughter/Wife/Husband of/पुत्र/पुत्री/पत्नी/पति
Coll = Collection/संग्रह	lon/loan/अम	trf/trfcr = Transfer/वहन
Comm. = Commission/आयोग	min = Minimum/न्यूनतम	txn = Transaction/वहन
COR/CORR = Correction/संशोधन	os = Outstanding/अग्रणी	Wd = Withdrawal/संग्रह
CR = Credit/क्रेडिट	P&T = Postal Charges/पोस्ट शुल्क	+MOD bal = Total balance (SB-linked MOD a/c) पर खाते के (एक बैंक + अग्रणी खाते)



भारतीय स्टेट बैंक  
STATE BANK OF INDIA



Branch: TIMBARI VPO-TIMBARI Code: 50569

Email: sbi.50569@sbi.co.in  
Phone No.: 370023  
IFSC: SBIN0050569

Bus. Hrs: 10:00:00-16:00:00  
MTCR: 173002106

Name: Mr. GURMAN SINGH CHAUHAN  
S/D/H/o : S/O SH TELU RAM  
CIF Number : 78597212427  
Account No.: 65018709730  
A/c Type : REGULAR SAVINGS BANK ACCOUNT PENSIONER  
Address : S/O SH TELU RAM  
TEH-VILL-ASHYARI PO-TIMBARI  
TEH-SHILLAI

MOP: SINGLE  
A/c Opening Dt: 09/04/2017  
Nom Reg No:  
Customer's PAN: AFSPCL5178  
Date of Issue: 26/11/2023  
CONTINUATION



### राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरगौर  
 तहसील : शिलाई  
 कानूनमोबूल : गंगटोली  
 पटवार वृत्त : गंगटोली  
 हदबस्त नं. : 220

मोहाल : अश्याड़ी

एस.सी.ए रसीद संख्या: 2064105328321713

नाम : Y  
 पिता/पति : Y

नकल शुल्क : 1  
 सेवा शुल्क : 10  
 कुल शुल्क : 11

रकबा ईकाई: बीघा-वि.-वि.

क्र.सं.	खेत नं.	नाम मालिक व एहवाल	नाम कार्तकार व एहवाल	नाम चाह व दीगर परायल आवपासी	नम्बर खसरा हात	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना एकीयत व तरीका बाड	कैफियत
1	2							
281	537	मुकनसिंह पुत्र लेखुवाम पुत्र भूप सिंह			1704/188	00-04-00	अकाल व पुरा खसरा	म.ई.
273	517	स्थानिक वासी	वांशित व कब्जा स्वयं	आर्यवर्ध की बाले की काल	1705/194 1712/480	अकर मदीर 00-05-00 मी.मु.मुं 00-03-00 गुहल अफाल	खसरा व पुरा खसरा खसरा नं.(1)	2579 म.ई. तकसीम हुकूमत
1-55	अरल					00-13-00		
0.84	खाई					अकाल 00-10-00 अकर मदीर 00-04-00 मि.मु.मु.मु.मु.		
0.71						00-05-00		

Certified that this copy has been generated from the database of Revenue Department at Tehsil SHILLAI as accessed by the Lok Mitra Kendra Dhanveer Singh on 05-March-2022

To Verify, enter the Copy No above Bar Code at  
<https://himbhoomilnk.nic.in>

For Validity Refer : Notific. No Rev-C(F)/10-1/2009 Dated 14-Feb-2011

दिनांक: 05-Mar-2022

जिल्ला : हिमाचल प्रदेश - शिलाई

Jam11082113093



पृष्ठ संख्या: 1



हिमाचल प्रदेश HIMACHAL PRADESH

GAUTH COMMISSIONER  
SHILLON  
15AA 812140  
2014

## हल्फिया बयान

मै कि बस्ती राम पुत्र श्री काशी राम ग्राम वासी ग्राम चिखाड़ तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। मै अपनी जमीन खसरा नंबर 1562/1464/1457 , जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच० ई० एस० इंफ्रा प्राइवेट लिमिटेड कंपनी को सड़क निर्माण के मलबे को अराजी खसरा नंबर 1562/1464/1457 , मै डंप करने कि अनुमति देता हु। कंपनी का काम पूरा होने पर उपरोक्त खसरा नंबर 1562/1464/1457 पर कंपनी का कोई अधिकार न होगा। इसके एवज मै कंपनी मुझे मु० 300000 /- रूपए दे रही है। मुझे कोई ऐतराज नहीं है। मै सहमत हु और बिना किसी दवाब के मै बयान कर रहा हु।

*(Handwritten signature)*  
Virender Singh  
Dr. Jagat Singh  
Ho Village - Chikhal  
P.O. Ashyori (T. Imbi)  
Tehsil - Shikhar  
M.P. - Shimla  
Address No - 612550445292

Attested  
Anil K Negi  
District & Civil Commissioner



ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले यह मेरे बयानात है जिसे पढ़ कर वो समझ कर मैंने अपने हस्ताक्षर किये है।

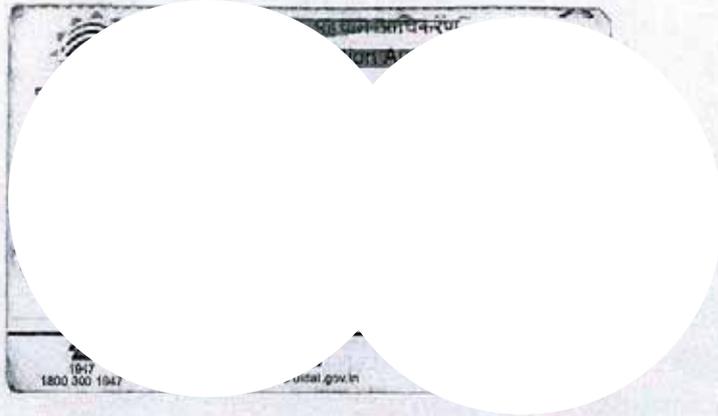
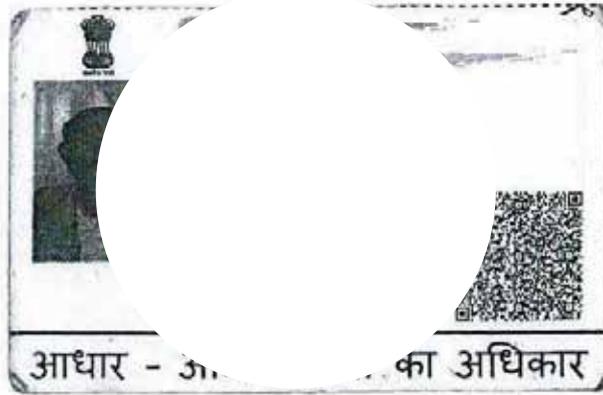
हस्ताक्षर बयान हल्फी



बस्ती राम पुत्र श्री काशी राम  
ग्राम वासी ग्राम चिखाड़ तहसील  
शिलाई जिला सिरमौर हिमाचल प्रदेश

Attested  
Anil K. Negi  
Advocate & Oath Commissioner  
HP Him/50/2014

Certified that this affidavit has been made by  
Serr. Bash Raw  
Oath. 18-02-2023  
Who has been Sworn Thru. Virender  
Singh who is personally  
know to me the contents of the affidavit  
drawn and verified by the deponent who  
admits to understand, never contested.



राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर  
तहसील : शिलाई  
कानूनगोवृत : गंगटोली  
पटवार वृत : गंगटोली  
हदबस्त नं. : 220

नकल शुल्क :  
सेवा शुल्क : 1  
कुल शुल्क : 1

मोहाल : अश्याड़ी

साल : 2019-2020

रकबा ईकाई: बीघा-बि.-बि.

खेचट नं.	खेत नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिलान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीमत व तरीका बाछ	कैफियत
1	2	शामलात देह हस्व रस्द खेचट	कारत व कब्जा रस्य मान तिह, वस्तीयम पुष काशियम पुष नामालूम भाल बरवार स्थानिय वस्ती काबिजान		1562/1464/1457 24-16-00	8	कब्जा व फदल बरवार.	
385 मिन	748					7		
382	748							
एकल खेचट नं.	X.							
(183)								

जन सेवा केंद्र  
USER ID: 33446700  
KASHI PAWAN  
MOB: 9816530404

certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra Pawan on 16-February-2023

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Jam11012241657

1. Round off / राउन्ड ऑफ  
 2. Savings Bank / बचत बैंक  
 3. Short Credit / शॉर्ट क्रेडिट  
 4. Standing Instruction / स्टैंडिंग इंस्ट्रक्शन  
 5. Son / Daughter / Wife / Husband of / पुत्र / पुत्री / पत्नी / पति  
 6. Transfer / ट्रांसफर  
 7. Transaction / ट्रांजैक्शन  
 8. Withdrawal / वॉथड्रॉल  
 9. Total balance (SB + Fixed MCD) / कुल संचयन (बचत + निश्चित)

जन्म तिथि: 11-04-2013  
 वि. सं. 1239



भारतीय स्टेट बैंक  
 STATE BANK OF INDIA

Branch: TIMRI Code: 50569  
 505 TIMRI

Email: sbi.50569@sbi.co.in  
 Phone No.: 270023  
 TPSC: SRIN0850569

Name: Mrs. MURENDER SINGH  
 KYD/AY/S: 11/04/2013

C/P Number: 86687117576  
 Account No.: 12936241298

A/C Type: RECURRING SAVINGS BANK ACCOUNT  
 Address: M T, TIMRI

City: TIMRI  
 State: BIHAR

Phone No:  
 Branch Manager

Busn. Hrs: 10:00-16:00:00  
 MTCR: 173002106

MOP: SINGLE  
 A/c Opening Dt: 11/04/2013

Nom Reg No:  
 Customer's PAN: MYPSS5530  
 Date of Issue: 21/10/2013





हिमाचल प्रदेश HIMACHAL PRADESH

15AA 812550



## हल्फिया बयान

मै कि बस्ती राम पुत्र श्री काशी राम ग्राम वासी ग्राम चिखाड़ तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। मै अपनी जमीन खसरा नंबर 1562/1464/1457 , जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैने जो अपनी जमीन पहले भी कंपनी को मलबा डंप करने के लिए दी है ,उसके साथ लगती अपनी जमीन एच० ई० एस० इंफ्रा प्राइवेट लिमिटेड कंपनी को सड़क निर्माण के मलबे को अराजी खसरा नंबर 1562/1464/1457 , मै डंप करने कि अनुमति देता हु। कंपनी का काम पूरा होने पर उपरोक्त खसरा नंबर 1562/1464/1457 पर कंपनी का कोई अधिकार न होगा। इसके एवज मै कंपनी मुझे मु० 500000 /- रूपए दे रही है। यदि इसमें कोई किसी प्रकार की कोई समस्या आती है तो उसका जुम्मेवार मै स्वयं हूँगा। मुझे कोई ऐतराज नहीं है। मै सहमत हु और बिना किसी दवाब के मै बयान कर रहा हु।

Identified by me  
Virender Singh  
S/o Sh. Jagat Singh  
P/O Vill. Chikhad, PO  
Timbi, Teh. Shilai,  
Distt. Sirmaour (H.P.)  
Address No-761255044  
5292

Attested  
Anil K. Negi  
Advocate & Oath Commissioner  
Shilai HP Him/59/2014





ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले यह मेरे बयानात है जिसे पढ़ कर वो समझ कर मैंने अपने हस्ताक्षर किये है।

हस्ताक्षर बयान हल्फी



बस्ती राम पुत्र श्री काशी राम  
ग्राम वासी ग्राम चिखाड़ तहसील शिलाई जिला सिरमौर  
हिमाचल प्रदेश

Attested  
Anil K. Negi  
Advocate & Oath Commissioner  
Shilla HP Him/50/2014

Certified that this affidavit has been made by  
Shri. Basti Ram  
Oath 01/03/2023  
Who has been personally known to me  
Singh personally  
know to me The Contents of the affidavit  
deponent and explains to the deponent who  
admits to understand. Hence Attested

एस.सी.ए रसीद संख्या: 3060105726450631

नकल शुल्क : 1  
सेवा शुल्क : 10  
कुल शुल्क : 11

नाम : i  
पिता/पति : i

सात : 2019-2020 रकबा ईकाई: बीघा-वि.-वि.

## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

खेट नं.	खेती नं.	नाम मालिक व एहवाल	नाम कारतकार व एहवाल	नाम चाह व दीगर बसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी	हिस्सा या पैमाना हकीयत व तरीका बाह	कैफियत
1	2	शामलात देह इत्य रस्ट खेत	मनत व मन्जा स्वंग मन सिंह, बदरियम पुत्र कारिया पुत्र नामलूम माग इत्यर स्थानिय वाली काठिजान	5	6	7	8	9
385 मिग	748				1562/1464/1457	24-16-00	कम्मा व पहा नपहर खेत नं.(1)	
382	748							
नक्का खेत नं.	X							
(193)								

*ASHYAR*  
CSC ID 235737760011  
CSC VLE G.P. ASHYAR  
(TIMBI) PIN 173029  
Mob. 7018768770

दिकनेट : हिमाचल प्रदेश - शिमला

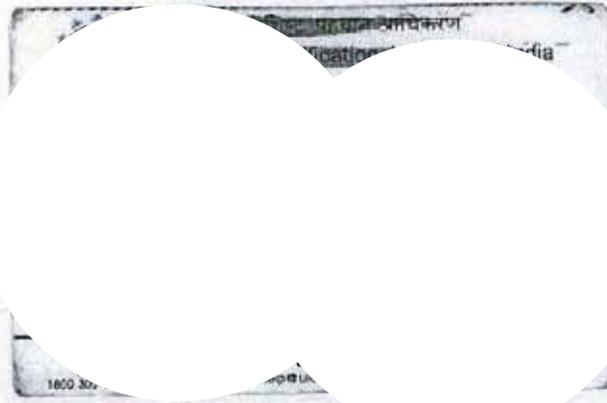
दिनांक: 01-Mar-2023

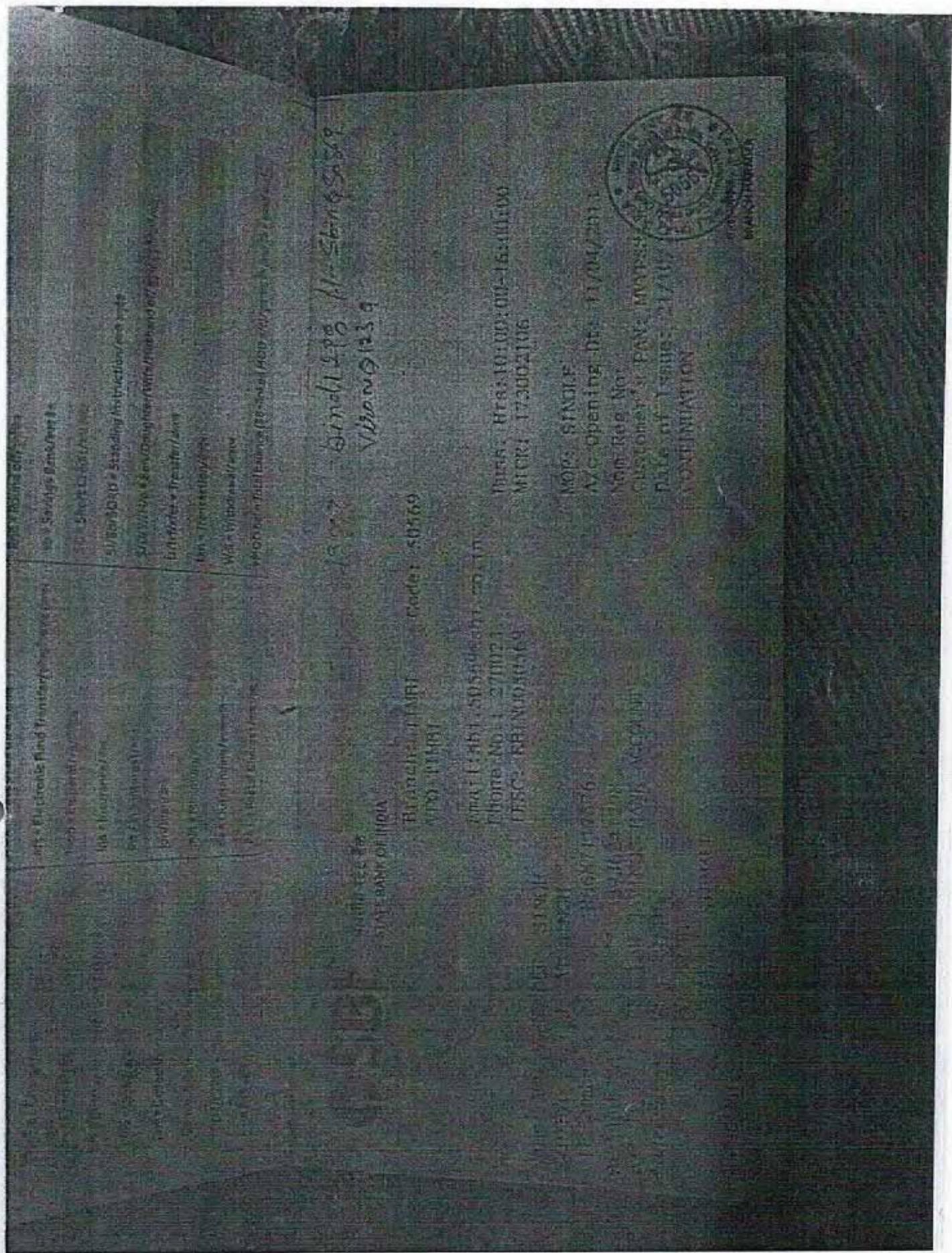
Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra Dinesh Sharma on 01-March-2023

To Verify, enter the Copy No above Bar Code at <https://himbhoomilk.nic.in> For Validity Refer: Notific. No/Rev-CIF/10-12009 Dated 14-Feb-2011

Jam:11012243974







1509  
b 521 Enigma  
V  
b 521 Enigma  
V



MISS: HRS: 10:00-16:00:00  
MERC: 173002106

MOP: SINDIF  
A/c Opening Dt: 11/04/2011  
Custome'r PAN: MWPSA  
Date of Issue: 21/01/2011  
CONTINUATION

Code: 50569

Branch: HARI  
Code: 50569  
Phone No: 270071  
DISC: RB.N.09.00.19

STATE BANK OF INDIA

31687110006

STATE BANK OF INDIA

## बयान हल्फी

मै की गीता राम पुत्र , श्री बिशन सिंह ग्राम अशियारी पोस्ट ऑफिस टिम्बी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। में अपनी जमीन खसरा नंबर 293/317 जो पहले भी मैंने कंपनी को डंप करने के लिए दिया था , में उसके साथ लगती जमीन को कंपनी को मलबे के डंप करने के लिए दे रहा हु। इसके एवेज में कंपनी मुझे मु 100000 / रूपए दे रही है। कंपनी के द्वारा मलबा डालने पर मुझे कोई ऐतराज नहीं है। में सहमत हु और बिना किसी दवाब के में बयान कर रहा हु। ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले। यह मेरे बयानात है जिसे पढ़ कर समझ कर मैंने अपने हस्ताक्षर किये है।

गीता राम

गीता राम पुत्र , श्री बिशन सिंह  
ग्राम अशियारी तहसील शिलाई  
जिला सिरमौर हिमाचल प्रदेश ।



हिमाचल प्रदेश HIMACHAL PRADESH

D 124448

हलफीया ब्यान

मैं गीता राम पुत्र श्री बिशन सिंह ग्राम अशियाडी पोस्ट ऑफीस टिम्बी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न0 293/317 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न0 293/317 में डमप करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलबा डालने के एवज में उपरोक्त कम्पनी मुझे मु0 2,70,000/- रुपये (दो लाख सत्तर हजार मात्र ) दे रही है। बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

Identified by me

Vipin Singh Chauhan  
S/O of Kundan Singh  
Rto Vill: P.O. & Tehsil  
Shillai,  
Aadhar No.  
2503 42896345

गीता (2/2)

TESTED

29/1/2022  
Aakash Kumar Jontar  
ADVOCATE & NOTARY PUB  
Pronta Sahib (H.P) India



ताकि कोई भी शरारती तत्व सडक विभागा में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी  
 गीता राम पुत्र श्री बिशन सिंह  
 ग्राम अशियाडी पोस्ट ऑफीस  
 टिम्बी तहसील शिलाई  
 जिला सिरमौर हिमाचल प्रदेश

गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on... 29/11/2022... The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him.  
 The deponent has been identified by Sh... Vipin Singh Chauhan... who is personally known to me, and is attested

TESTED  
 29/11/2022  
 Aresh Kumar Tomar  
 ADVOCATE & NOTARY PUB.  
 Pronta Sahib (HLP) India

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4380503201602427

नकल शुल्क : 3  
 सेवा शुल्क : 40  
 कुल शुल्क : 43

नाम : 1  
 पिता/पति : 1

जिला : सिरमौर  
 हसील : शिलाई  
 गन्तगोबत : शिलाई  
 टवारा वृत्त : गंधटोली  
 दफ्तरी नं. : 220

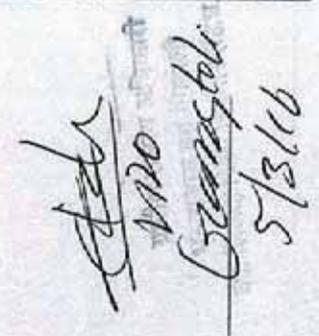
मोहाल : अश्याड़ी

रकबा ईकाई: बीघा-बि.-बि.

साल : 2009-2010

क्र.सं.	खतीनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाई व दीगर वसायल आबपाशी	तन्वर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाउ	कैफियत
1	2	कुल भाग (6) सुन्दर सिंह पुत्र व श्रीमति मन्तो देवी पुत्री लखन पुत्र बुष्पा भाग बराबर (3) भाग गीताराम, राजेन्द्रसिंह, आत्म राम, बलबीर सिंह पुत्र व श्रीमति समीला देवी पुत्री व श्रीमति विष्णो देवी लिखा विधान सिंह पुत्र शिबिया भाग बराबर (1) भाग श्रीमति सन्तो, श्रीमति लक्ष्मी बुशिया शिबिया पुत्र बुष्पा भाग बराबर (2) भाग स्थानिय वासी	कल्या स्वयं		293	00-03-00 बंजर कटौत 01-15-00 बंजर कटौत 01-18-00 अकृष बंजर कटौत 01-18-00	कच्चा व पुराना बाबर खेत नं.(1) 2672 000000	न.ई. कि.ई. 2507 तबदील मलकियत 2637 तब. हकक मालकियत (Smt. Sanku जी Shivya जी Shucan, Smt. Rukmaa Devi जी, Shubbya जी - /his Executed Instrument of release. Deed. Vada Reg.No. 732/2014 Dated. 04/04/2014 In Favour Of Geeta Bain जी Bishan Singh जी Shubhya, Rajender Singh जी Bishan Singh जी, Alina Bain जी Bishan Singh जी, Dhair Singh जी Bishan
66	342				293			
112	216				317			
92	X							
1275								
1770								

दिनांक: 05-Mar-2016  
 नेकलेट : हिमाचल प्रदेश - शिमला  
 09/03/2016 13:55  
 11-8 1-10  
 20085585  
 5-7

1	2	3	4	5	6	7	8	9
5.05	043 217 X.		काशरत व कसजा स्वयं सुन्दरगिरि, श्रीमति मन्थो रिस्तेदारान	आपकाटे की खाले की कुल्ल अपकाटे की खाले की कुल्ल अपकाटे की खाले की कुल्ल अपकाटे की खाले की कुल्ल अपकाटे की खाले की कुल्ल	257 263 1388/306 1370/309 318 म 324 म 377	05-11-00 कुल्ल अखल 00-07-00 ओबड रोप्या 00-10-00 ओबड अखल 01-12-00 कुल्ल अखल 01-08-00 कुल्ल अखल 00-11-00 00-05-00 कुल्ल अखल 00-06-00 नाकाबिल साकाबिल 01-11-00 कुल्ल अखल 11-10-00		Singh (P.T.)
					रिज 7 साल 5 दिन 2 बटा 2 कुट 11-04-00 कुल्ल अखल 10-07-00 ओबड अखल 00-10-00 ओबड रोप्या 00-07-00			

1	2	3	4	5	6	7	8	9
344			कागत व कजा स्वयं गीतराम, राजेन्द्रसिंह, आराम राम, बलवोर सिंह, श्रीमति सगीता देवी, श्रीमति विगो देवी, श्रीमति सती, श्रीमति सुमती हिस्सादारान	अश्याडे की खाले की कुलम	161	04-02-00		
218				अश्याडे की खाले की कुलम	307	03-02-00 कुलम अखलर		
X.				अश्याडे की खाले की कुलम	314	01-00-00 अश्याडे अखलर		
				अश्याडे की खाले की कुलम	316	02-04-00 कुलम अखलर		
				अश्याडे की खाले की कुलम	318 म	01-00-00 अश्याडे अखलर		
				अश्याडे की खाले की कुलम	324 म	05-07-00 कुलम अखलर		
				अश्याडे की खाले की कुलम		01-09-00 कुलम अखलर		
				अश्याडे की खाले की कुलम		00-10-00 कुलम अखलर		
				अश्याडे की खाले की कुलम		00-05-00 कुलम अखलर		
				अश्याडे की खाले की कुलम		00-05-00 साकारित मकरविल		
						14-12-00		
					माकर	दिना 6		
					दिना	4		
					रुड	2		
					14-07-00	अकर		
					कुलम अखलर	माकरविल		
					12-07-00	00-05-00		
					अश्याडे अखलर			
					02-00-00	28-00-00		
					माकर	दिना 15		
					दिना	11		
					रुड	4		
					25-11-00	2		
						अकर		
						02-09-00		

2-राजेश्वरी गीतराम हिस्सादारान  
 2683/9  
 3-2-031  
 जोड भरामपति  
 5/3/16

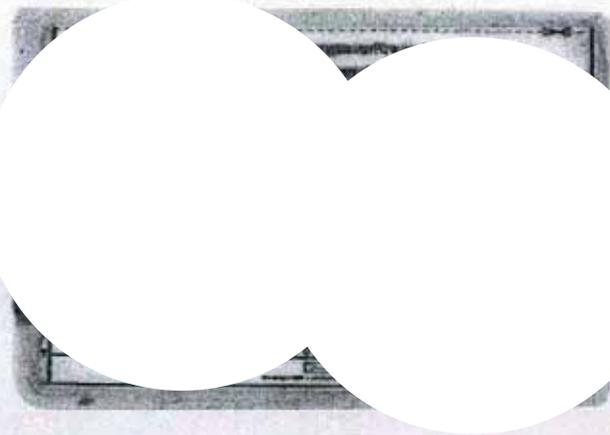
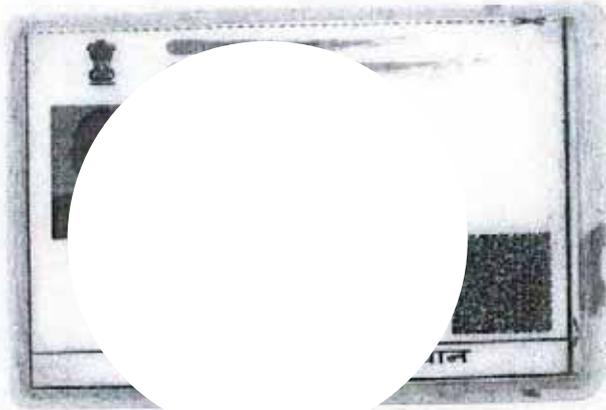
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					कृषक अकाउंट 22-14-00 अर्थस अकाउंट 02-10-00 अर्थस शेषानु 00-07-00	बचत खाते 01-18-00 गारंटी 00-11-00 		

E-Chanel Singh  
 C. P. Shillai  
 Shillai  
 Nirmour  
 9736525223  
 EIPFNC  
 Amount  
 Date: 05/03/2016

To Verify, enter the Copy No above Bar Code at <http://admis.hp.nic.in/himbhoomlkm>  
 For Validity Refer : Notific. No-Rev-C(F)/10-1/2009 Dated 14-Feb-2011  
 दिनांक: 05-Mar-2016  
 पृष्ठ संख्या: 4

स्रोत : हिमाचल प्रदेश - शिमला

2305



गीतामका

संक्षेप में प्रयोग होने वाले संक्षेप / GENERALLY USED ABBREVIATIONS

Account/खाता	Csh = Cash/रकम	Pos = Point of Sale/बिक्री का बिंदु
Adjustment/संशोधन	dep = Deposit/व्यय	Pr = Principal/मूल
Amount/राशि	Dft = Draft/चुके	proc = Processing Charge/संसाधन व्यय
Arrear/अग्रिम	dish/dsh = Dishonor/असंगत	rd = Recurring Deposit/संचालित व्यय
Balance/बैलेंस	DR = Debit/देबिट	ret/rtn = Return/वापस
Capitalisation/पूंजीकरण	DOB = Date of Birth/जन्म तिथि	Rnd = Round off/दुबारा
Ch = Charge/चार्ज	eft = Electronic Fund Transfer/इलेक्ट्रॉनिक फंड ट्रांसफर	sb = Savings Bank/संचालित बैंक
Cheque/चेक	Inop = Inoperative/निष्क्रिय	SC = Short Credit/संक्षेप क्रेडिट
Customer Information File/ग्राहक सूचना फाइल	Ins = Insurance/बीमा	SI/Sa/SORD = Standing Instruction/संचालित निर्देश
Closure/समाप्ति	Int / In = Interest/ब्याज	S/D/W/H/o = Son/Daughter/Wife/Husband of/पुत्र/पुत्री/पत्नी/पति
Collection/संग्रह	lon/loan/भूत	tr/trf/xfer = Transfer/संचालित
m = Commission/आयोग	min = Minimum/न्यूनतम	txn = Transaction/संचालित
CORR = Correction/संशोधन	os = Outstanding/अग्रिम	Wd = Withdrawal/संचालित
Credit/क्रेडिट	P&T = Postal Charges/संचालित व्यय	*MOD bal = Total balance (SB-linked MOD a/c)/कुल बैलेंस (संचालित बैंक + संचालित खाते)



भारतीय स्टेट बैंक  
STATE BANK OF INDIA

Branch: TIMBT Code: 50569  
VRO-TIMBT

Email: sbi.50569@sbi.co.in  
Phone No.: 270023  
IFSC: SBIN0050569

Busn. Hrs: 10:00:00-16:00:00  
MICR: 173002106

ETA RAM S/O SH BISHAN SINGH  
: BISHAN SINGH  
er : 78597213555  
No. : 55138174348  
: REGULAR SAVINGS BANK ACCOUNT  
: S/O SH BISHAN SINGH  
VILL-ASHYARI PO-TIMBT  
TEH-SHILAI

MOP: SINGLE  
A/c Opening Dt: 06/05/2003  
Nom Reg No:  
Customer's PAN: DEVP0931N  
Date of Issue: 26/11/2021  
CONTINUATION



श्रीमान राम



हिमाचल प्रदेश HIMACHAL PRADESH

D 124600

हलफीया ब्यान

मैं राजेन्द्र शर्मा पुत्र श्री बिशन सिंह शर्मा , शर्मा निवास, घोडा चौकी, शिमला अर्बन टी, शिमला, हिमाचल प्रदेश का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न0 314 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी द्वारा सडक निर्माण के मलबे को अराजी खसरा न0 314 मे डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नही है। मलबा डालने के एवज मे उपरोक्त कम्पनी मुझे 3,00,000 (तीन लाख रुपये) दे रही है। मैं सहमत हूँ और बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

ATTESTED

Narender Kumar Tomar  
 ADVOCATE AT LARGE & PUBLIC  
 Paonta Sahib (H.P.) India

Binay  
 Vipin Chauhhan  
 S/o Sh. Kundan Singh  
 Chayog P.O. Tamam  
 Teh-Karnah Distt  
 Shimla, H.P.  
 Adhar No-  
 42894345



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

मै राजेन्द्र शर्मा पुत्र श्री बिशन सिंह शर्मा,  
शर्मा निवास,घोडा चौकी,शिमला अर्बन टी

जिला शिमला, हिमाचल प्रदेश

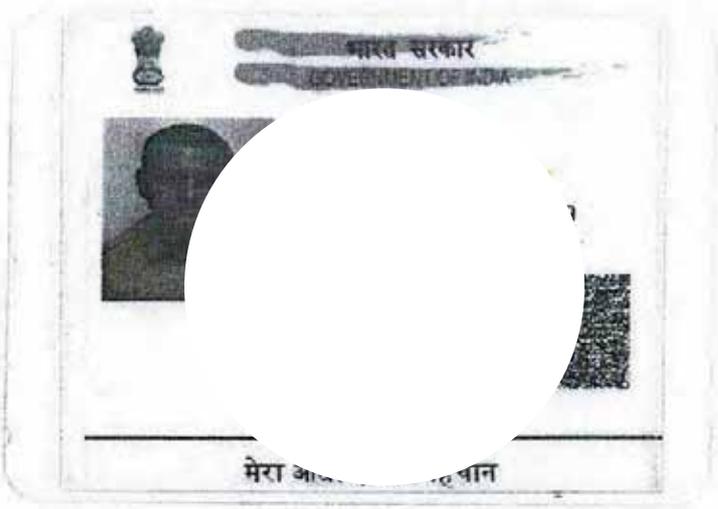
गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on...10/3/2022... The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him

The deponent has been identified by Sh.....*Chauhan*..... who is personally known to me, hence attested.

ATTESTED

*Narash Kumar Jomar* 10/3/2022  
ADVOCATE & SHERIFF PUBLIC  
Paonta Sahib (H.P.) India



*Plup*



## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर  
तहसील : शिलाई  
कानूनगोवृत : गंगटोली  
पटवार वृत : गंगटोली  
हदबस्त नं. : 220

एस.सी.ए रसीद संख्या: 2063104323754351

नाम : Q  
पिता/पति : Q

नकल शुल्क : 1  
सेवा शुल्क :  
कुल शुल्क :

मोहाल : अश्याड़ी

रकबा ईकाई: बीघा-दि.-चि.

साल : 2014-2015

खेपट नं.	खर्तानी नं.	नाम मालिक व पहवाल	नाम कारतकार व पहवाल	नाम चाह व दीगर बसावाल आवपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयो में	हिस्सा या पैमाना हकीयत व तरीका बाण	कैफियत
1	2	3	4	5	6	7	8	9
172 मिन	350 मिन	कुल भाग (18) मुन्दर सिंह पुत्र व श्रीमति मन्को देवी पुत्री सोभा पुत्र शुष्मा माता बराबर (9) भाग गीताराम, राजेन्द्रसिंह, आत्मा राम, बलवीर सिंह भाग बराबर (8) भाग पुत्र व श्रीमति संगीता देवी पुत्री व श्रीमति विशो देवी भाग बराबर (1) भाग विष्वा विेशन सिंह पुत्र विधिया रमजिय वासी	कारत व कच्छा स्वयं आत्मा राम, गीताराम, बलवीर सिंह, राजेन्द्रसिंह, श्रीमति विशो देवी, श्रीमति संगीता देवी हिस्सादारम	01-00-00 ओबड अक्वाल	314	ब-का व पहल बरकर खेपट नं.(1)	न.ई. कि.ई. 2837 तर्क हकुक मलकियत नोट : नरेश एपट न. 156 मिति 24-01-2013 के अनुसार खाता हला से मुन्दर सिंह पुत्र सोभाराम का सालम हिसा मय मीजान कटौत जलवेड बढावे गु. 2,50,000/रु. दो लाख पक्वान हुवार एपडे में बरकर स्टेट बैंक आफ पणियाला शाका टिन्को के पास में अवपनी कर्जी जाह चल रहेगा। 2883 तकसीम हुक्मद 2881 तर्क हकुक मलकियत 2792 उरारत 2802 बसास Lika Ram गुड Sunder Singh गु Sobha Has Enclosed Enclosure without	
568	344							
97)	X.							
12.75								
मात								
7.70								
चाई								
5.05								
		जोड भूसम्पति						

कमेट : हिमाचल प्रदेश - शिमला

दिनांक: 04-Mar-2022

पृष्ठ संख्या: 1

274

1	2	3	4	5	6	7	8	9
								Possession Deed. With Reg. No. 238/ 2020 Dated: 14/10/ 2020 in Favour of A

certified that this copy has been generated from the database of Revenue Department at Tehsil HILLAI as accessed by the Lok Mitra Kendra Dhanveer Singh on 04-March-2022

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<https://himbhoomitmk.nic.in>

For Validity Refer : Notific. No-Rev-C(F)/10-1/2009 Dated 14-Feb-2011



दिनांक: 04-Mar-2022

मकान्ट : हिमाचल प्रदेश - शिमला

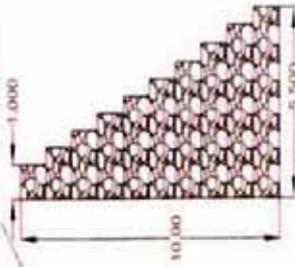
पृष्ठ संख्या: 2

275

**PRIVATE DUMPING POIN**

FROM CH-52+200 TO 52+430  
 VILL- GANGTOLI  
 DUMPING ESTIMATED QTY - 70,000 CUR  
 TOTAL AREA = 7176 SQM  
 = 8.80 BIGHA

GABION WALL



TYPICAL CROSS SECTION FOR GABION WALL

Row-02

DRAIN

Row-01

GABION WALL

PROPOSED ROAD ALIGNMENT

- Reasons:-
- ① Bio-Engineering measures should be adopted.
  - ② Pile and 2 granular should be complementary.
  - ③ Geo Grid upto 10 mts.
  - ④ Gabion height should be

TEAM LEADER  
 DATE: 15/05/2023  
 0.15/10/2023





हिमाचल प्रदेश HIMACHAL PRADESH

D 124685

हलफीया ब्यान

मैं जालम सिंह पुत्र श्री रती राम ग्राम अशियाडी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न० 1681/1321/218 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच०ई०एस० इन्फ्रा प्रा० लि० कम्पनी द्वारा सडक निर्माण के मलबे को अराजी खसरा न० 1681/1321/218 में डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलबा डालने के एवज में उपरोक्त कम्पनी मुझे 2,00,000 (दो लाख रुपये) दे रही है। मैं सहमत हूँ और बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

*Singh*  
 verified by me  
 Vipin Singh Chandel  
 S/o Sh. Kundan Singh  
 Chandel R/o Vill  
 Cheyog, P.O. Jamma,  
 Teh. Kangra  
 Dist. Sirmaour, H.P.  
 Adhar no.  
 250342891345

ATTESTED

*Naresh Kumar Tomar*  
 3/3/2022  
 ADVOCATE & NOTARY PUBLIC  
 Paonta Sahib (H.P.) India



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैने अपने हस्ताक्षर किए है।

जालम सिंह

हस्ताक्षर ब्यान हल्फी

मै जालम सिंह पुत्र श्री रती राम  
ग्राम अशियाडी तहसील शिलाई  
जिला सिरमौर हिमाचल प्रदेश

गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on.....3/3/2022..... contents of the same has been read over and explained to the executant, which have been admitted to be correct by him

The deponent has been identified by Sh.....Jalim Singh..... who is personally known to me, hence attested

ATTESTED

3/3/2022  
Nareesh Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 2057154325247711

जिला : सिरमौर

तहसील : शिलाई

कानूनगोवत : गंगटोली

पटवार वत : गंगटोली

हदबस्त नं. : 220

मोहाल : अश्याड़ी

साल : 2014-2015

रकबा ईकाई: बीघा-वि.-वि.

नकल शुल्क :

सेवा शुल्क :

कुल शुल्क :

10

11

खेवट नं.	खेत/मं.	नाम मातृक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर बराबल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिलान खाता मय किस्म अराली मीट्रीक ईकाइयो में	हिस्सा या पैमाना हकीयत व तरीका बाछ	किफियत
1	2	कुल भाग (136) जालमसिंह (46) भाग पुर व नीताराम (23) भाग पुर रतीराम पुर काशिका तुलसीराम पुर मुखाम पुर घाटदू (14) भाग गुमान सिंह पुर व श्रीमति दुर्गा भाग बराबर (19) भाग विष्णु व नरेश पुर व श्रीमति सीता देवी भाग बराबर (34) भाग पुके बुधिका पुर बाबर स्थानिय वासी	अराम स्वय	318/काई की खाले की कुल	168/1132/218	02-13-00 सुलत अछल	कच्चा व चना बराबर खेवट नं.(1)	नं.ई. कि.ई. 26335 बराबर नोट : -रसीद एच नं. 132 त्रिति 02-01-2013 से खाता हज से अचल गिर पुर सीराम म बाबर किस्म जो बरत म. 1,00,000/र. एक लख स्वामी में अछल वत या जम बराबर 1,50,000/र. एक लाख पचास हजार अरब से बरक स्टेट बैंक अचल परिचालन सहाय किस्म के पास लो अचलकी कच्ची अछल रहल रवेगा 2744 जयपुर
188 मिन	369 मिन							
182	363							
अचल काल म.	(97)							
9.03								
माल								
4.88								
स्वयं								
4.15								

जोड़ भू-सम्पत्ति

Digitized by - Lok Mitra Kendra  
 Digitized by - Lok Mitra Kendra  
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Certified that this copy has been generated from the database of Revenue Department at Tehsil SHILLAI as accessed by the Lok Mitra Kendra Dhanveer Singh on 26-February-2022

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For Validity Refer : Notific. No:Rev-C(F)/10-17/2009 Dated 14-Feb-2011

दिनांक: 26-Feb-2022

निकेत : हिमाचल प्रदेश - शिमला

पृष्ठ संख्या: 1

Jam11082112854



अनुमान	adj= Adjustment	उपार	उपार	मूल राशि	Pr= Principal
प्रकार	Ar= Arrear	नकार राशि	DR= Draft	संशुद्ध राशि	Prnc= Processing Charge
शेष	bal= Balance	नाम	DR= Dabit	आवृत्ति/साप्ताहिक	rd= Recurring Deposit
पूंजीकरण	Capn= Capitalization	जन्मतिथि	DOB= Date of Birth	आवृत्ति	rdn= Return
प्रकार	chg/chr= Charge	इलेक्ट्रॉनिक ट्रांसफर	el= Electronic Fund Transfer	संचय बैंक	rdn= Round of
चैक	chq= Cheque	निष्क्रिय	Inop= Inoperative		sl= Savings Bank
समाप्ति	clse= Closure	बीमा	ins= Insurance	जुम्रा के लिए लिखत	SC= Short Credit
संग्रही	coll= Collection	स्वाज	int/in= Interest	स्वाई अग्रिम	S1/S0/SORD= Standing Instruction
समय	comm= Commission	अग्रण	lon/in= Loan	का	S/D/W/H/O= Son/ Daughter/ Wife/ Husband of
सुधार/सोपान	COR/CORR= Correction	न्यूनतम	min= Minimum	अग्रण	tr/trf= Transfer
जमा	CR= Credit	वकाया	os= Outstanding	संयोजक/सं/वैम	txn= Transaction
मार्ग/संकेत	cash=Cash	बैंक खाते	P & T= Postage & Telegram	अग्रण	Wdl= Withdrawal
		विक्रय	Pos= Point of Sale		
		सफल		+ प्रयोगी	+MOD bal= total balance (SB+linked)
				वकाया=मूल से / वकाय	MOD a/c)
				केन्द्र-संबंधित एकत्री	
				स्वा	

स्टेट बैंक ऑफ़ पटियाला

State Bank of Patiala



SBCHO-GEN-PUB-IND-RURAL-INDR  
 CIF No : 78597220095  
 Account No : 55138175126  
 Customer Name: JALAM SINGH S/O SH RATTI RAM

TIMBI  
 VPO-TIMBI

S/D/W/H/o:S/O SH RATTI RAM  
 Address:S/O SH RATTI RAM  
 VILL-JIMTIWARD PO-TIMBI  
 TEH-SHILLAI

Phone: 270023

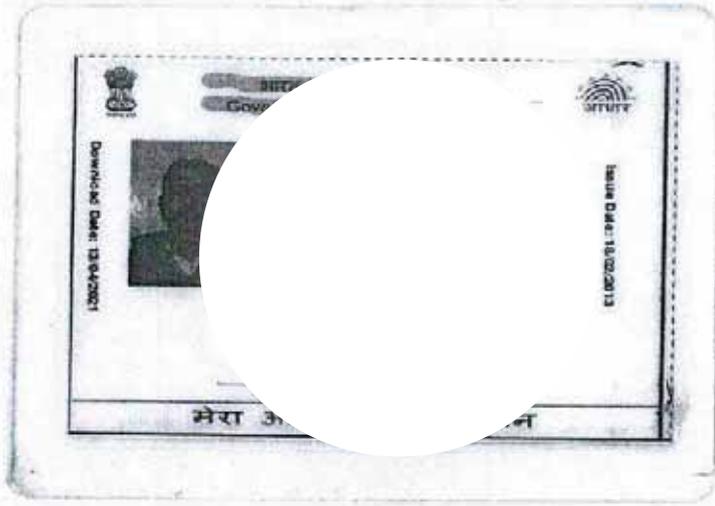
Email:

STATE BANK OF INDIA  
 VPO, TIMBI, DISTT. SIRMOUR (R.P.) PIN-173023  
 शाखा कोड: 55138175126

Branch Code: 50569  
 Date of Issue: 08/10/2013  
 Issue No: 107537  
 FSC Code: SBIN0050569  
 CONTINUATION

51121102

100,000



जालमाह



हिमाचल प्रदेश HIMACHAL PRADESH

D 124686

## हलफीया ब्यान

मै गुमान सिंह पुत्र श्री बुधिया राम ग्राम अशियाडी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हूँ। मै अपनी जमीन खसरा न0 1681/1321/218 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी द्वारा सडक निर्माण के मलबे को अराजी खसरा न0 1681/1321/218 मे डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नही है। मलबा डालने के एवज मे उपरोक्त कम्पनी मुझे 2,00,000 (दो लाख रुपये) दे रही है। मै सहमत हूँ और बिना किसी दबाव के मै ब्यान कर रहा हूँ।

*Vidya Singh*  
*Vidya Singh Chandel*  
*Sh. Kundan Singh Chandel*  
*No Vill. Cheljog*  
*P.O. Tamana, Teh.*  
*Kamra, Dist. H. P.*  
*Adhar No.*  
*54289/3 '15*

ATTESTED

*Naresh Kumar Nohar*  
 3/3/2022  
 ADVOCATE & NOTARY PUBLIC  
 Paonta Sahib (H.P.) India

*गुमान सिंह*



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

गुमान सिंह

हस्ताक्षर ब्यान हल्फी

मै गुमान सिंह पुत्र श्री बुधिया राम  
ग्राम अशियाडी तहसील शिलाई  
जिला सिरमौर हिमाचल प्रदेश

गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on... 3/3/2022. The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him. Deponent has been identified by

ATTESTED

Naresh Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

3/3/2022



बिना किसी दबाव के मैं ब्यान कर रहा हूँ ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा न डालें जिसे पढ़ कर व समझ कर मैंने अपने हस्ताक्षर किये हैं !

हस्ताक्षर ब्यान हलफी

दलीप सिंह

दलीप सिंह पुत्र श्री जालम सिंह, गाँव बान्दली, तहसील शिलाई, जिला सिरमौर, हि०प्र० !

गवाहन :-

*R. Lankar*

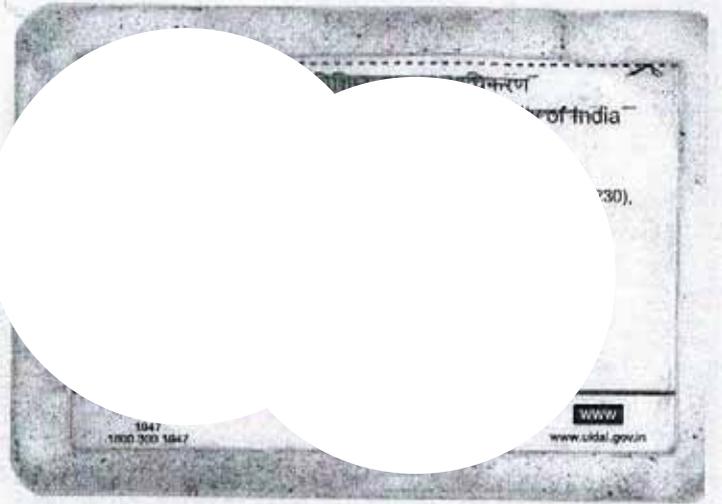
1. रमेश चौहान पुत्र श्री गुलाब सिंह,  
गाँव बांदली, तहसील शिलाई, जिला सिरमौर, हि०प्र० !  
*गुलाब सिंह*
2. भवान सिंह पुत्र श्री परमा, गाँव बान्दली,  
तहसील शिलाई, जिला सिरमौर, हि० प्र० !

This matter has been presented before me in relation to the deponent personally in my presence on 5/11/2022. The contents of the same have been read and explained to the deponent and he has acknowledged the same. The deponent has signed and affixed his signature and seal on the document.

Sh. *Nipin Kumar*

ATTESYED  
5/11/2022  
*Tagaish Nay*  
Advocate & Notary Public  
Panipat Sahar

2322



## Generally used abbreviations

acc = Account	dep = Deposit	Pr = Principal
adj = Adjustment	Dft = Draft	proc = Processing Charge
Amt = Amount	dish/dsh = Dishonour	rd = Recurring Deposit
Ar = Arrear	DR = Debit	ret/rm = Return
bal = Balance	DoB = Date of Birth	Rnd = Round of
Capn = Capitalization	eft = Electronic Fund Transfer	sb = Savings Bank
chg/ch = Charge	Inop = Inoperative	SC = Short Credit
chq = Cheque	ins = Insurance	SI/So/SORD = Standing Instruction
Clos = Closure	int/in = Interest	S/D/W/H/o = Son/Daughter/Wife/Husband of
coll = Collection	lon/ln = Loan	tr/trf/xfer = Transfer
comm = Commission	min = Minimum	TT = Telegraphic Transfer
COR/CORR = Correction	os = Outstanding	txn = Transaction
CR = Credit	P & T = Postage & Telegram	Wdl = Withdrawal
esh = Cash	Pos = Point of sale	+MOD bal = total balance (SB+linked MOD acc)

WELCOME TO

हि०प्र० राज्य सहकारी बँक सीमित



H.P. State Co-operative Bank Ltd.

Branch : SHILLAI IFSC Code: HPS0000568 ✓

Contact No : 01704278545 Nominee No:

Customer Name: DALIP SINGH

Account No : 56810106671 ✓ CIN: 1356158

Address : VILL BANDLI PO KANDO BHATNOL  
TEH SHILLAI

SHILLAI

Date : 25/09/2019



प्रबंधक  
Branch Manager

2	3	4	5	6	7	8	9
				2310503 ₹	नाकावित नाकावित जगत पीठ 85-02-00		
				2314364	घारणी 02-00-00		
				2321289	श्री. मु. आल 04-12-00		
				2323288	घारणी 18-03-00		
				2328352/1	घारणी 02-02-00		
				2331353	श्री. मु. पन्थ 06-12-00		
				2335379	घारणी 07-09-00		
				2337508 ₹	घारणी 20-00-00		
				2340510 ₹	नाकावित नाकावित 97-15-00		
				2342381	नाकावित नाकावित 00-18-00		
					00-10-00		
					घारणी		
					00-08-00		
				23584276	नाकावित नाकावित 17-02-00		
					घारणी		
				23722883	00-01-00		
				23762363	श्री. मु. आल 00-01-00		
				23772851	श्री. मु. आल 00-01-00		
				23782368	श्री. मु. आल 56-12-00		
					नाकावित नाकावित जगत पीठ		

*[Signature]*  
 18/11/2021  
 Village: Taji, Shulai  
 P.O. Bandhwa, H.P.  
 Dist: Sirmour H.P.



हिमाचल प्रदेश HIMACHAL PRADESH

D 124750

## हलफीया ब्यान

मै गुलाब सिंह पुत्र श्री मोही राम, ग्राम कुहन्ट तहसील शिलाई जिला सिरमौर हि0 प्र0 का स्थाई निवासी हूँ। मै अपनी जमीन खसरा न0 715/60 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न0 715/60 में डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलवा डालने के एंवज में उपरोक्त कम्पनी मुझे 7,00,000/-रूपये दे रही है। मै सहमत हूँ और बिना किसी दबाव के मै ब्यान कर रहा हूँ।

*(Handwritten signature)*

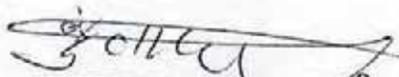
ATTESTED

*(Handwritten signature)*  
 Pinesh Singh  
 Advocate & Public Notary  
 Paonta Sahib (H.P.)

*(Handwritten signature)*  
 Vipin Chandra  
 Sh. Ch. Kundan Singh  
 Bha. Vill. Chayog, P.O. Jamma,  
 Teh. Kamru,  
 Distt. Sirmaour, H.P.  
 Mar 16,  
 2503 42896345



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मेरे ब्यानात है जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

  
हस्ताक्षर ब्यान-हल्फी

गुलाब सिंह पुत्र श्री मोही राम,  
ग्राम कुहन्ट तहसील शिलाई  
जिला सिरमौर हि0 प्र0

गवाहान:-

Affidavit has been presented before me for attestation by the deponent personally to me on 27/4/22. The contents of the affidavit have been read over and explained to the deponent which have been admitted to be correct by him.

The deponent has been identified to me by Vijay Chauri & Kundan Singh personally known to me & attested by Mr. Dey Kumar

**ATTESTED**  
27/4/22  
Dinesh Singh Tomar  
Advocate & Public Notary  
Paonta Sahib (H.P.)

### राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर  
तहसील : शिलाई  
कानूनगोबत : गंगटोली  
पटवार वृत्त : गंगटोली  
इदकस्त नं. : 223

मोहाल : गंगटोली

एस.सी.ए रसीद संख्या: 2087102723087367

नाम : 9  
पिता/पति : 9

नकल शुल्क :  
सेवा शुल्क :  
कुल शुल्क :

साल : 2015-2016 रकबा ईकाई: बीघा-बि.-बि.

खेवट नं.	खतौनी नं.	नाम मालिक व एहवाल	नाम कारतकार व एहवाल	नाम चाह व दीगर बसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अरजी मीटीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाड	केफियत
1	2	शमलाल देह हस्व रस्त खेवट	कुल 105 भाग जीत सिंह,सीता,अमर सिंह, संध्याम पुत्र मनीषम सम्भाग 20 भाग रामलक्ष्म पुत्र व श्रीमति संगीता देवी पुत्री व श्रीमति कमला देवी विन्दा अशाराम सम्भाग 4 भाग और सिंह पुत्र व श्रीमति कलमी,मनसो,जमनी पुत्रीया हरिराम सम्भाग 16भाग,सिंघा, 30भाग,कुन्दीया पुत्र शौल् सम्भाग 30 भाग हिस्सेदारान कब्जा गुलब सिंह पुत्र मोहोराम पुत्र किशंकु निवासी कुहुट कादिज दोयम		715/60	09-00-00 घासनी	कब्जा व खेवट नं.(1)	9
35	144							
33	144							
47)		जोड अ-सम्पत्ति						
4.14								
4.67								
9.47								

Erudition  
GSDS Group of Institutions  
GSDS Group of Institutions  
GSDS Group of Institutions

Verified that this copy has been generated from the database of Revenue Department at Tehsil HILLAI as accessed by the Lok Mitra Kendra Dhanveer Singh on 28-March-2022

To Verify, enter the Copy No above Bar Code at <https://himbhoomilrk.nic.in>  
For Validity Refer : Notific. No:Rev-C(FY)10-1/2009 Dated 14-Feb-2011

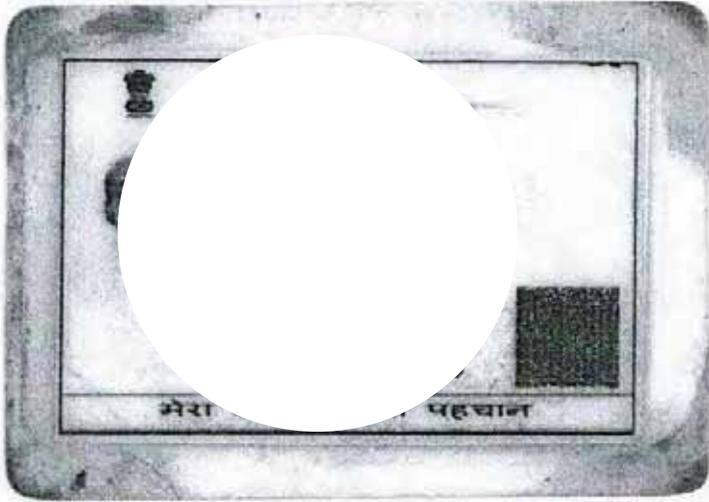
Jam 11082114081



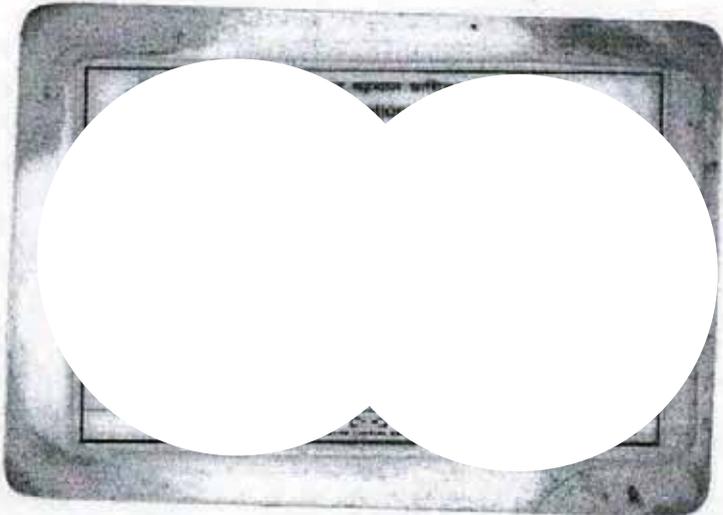
दिनांक: 28-Mar-2022

पृष्ठ संख्या: 1

पृष्ठ संख्या: 1



गुजरा



2329

Savings Bank Account

भारतीय स्टेट बैंक 78597234767  
Account No : 65005800373



TIMBI

VPO-TIMBI

State Bank of India

Customer Name: Mr. GULAB SINGH CHAUHAN

S/D/W/H/o: MOHI RAM

Address: S/O SH MOHI RAM

VILL.-GANGTOLI PO-TIMBI,  
TEH-SHILLAI

Phone:

Email:

D.O.B. (If Minor):

MOP.: SINGLE

Nom. Reg. No.:

Phone: 270023

Email: sbi.50569@sbi.co.in

Branch Code: 50569

Date of Issue: 16/01/2020

16/01/2020 7510985 50569

IFSC: SBIN0050569

MICR: 173002105

CONTINUATION

शाखा प्रबंधक  
Branch Manager

5/01/2020



Identity by <sup>116</sup>हिमाचल प्रदेश HIMACHAL PRADESH

D 125645

*Singh*  
Vijay Singh Chauhan  
S/o Kundan Singh  
Chauhan  
Plot Village Chaug  
P.O. Jamma,  
Teh. Kamroon  
950342896345

### हलफिया ब्यान

मैं कि लाल सिंह पुत्र श्री जाती राम, ग्राम वासी ग्राम कुहन्ट (अश्याडी) तहसील शिलाई जिला सिरमौर हि० प्र० का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न० 1402/340, जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच०ई०एस० इन्फ्रा प्रा० लि० कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न० 1402/340, में डम्प करने अनुमति देता हूँ। कम्पनी का काम पूरा होने पर उपरोक्त खसरा न० 1402/340, पर कम्पनी का कोई अधिकार न होगा। इसके एवज में हमे कम्पनी मु० 2,25,000/-रुपये दे रही है। मुझे कोई एतराज नहीं है। मैं सहमत हूँ और बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

*मि/म/सि/ए*

ATTESTED  
3/29/8/2022  
Anand Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मेरे ब्यानात है जिसे पढ कर व समझ कर मैने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

मालासिंह

लाल सिंह पुत्र श्री जाती राम,  
ग्राम वासी ग्राम कुहन्ट  
(अश्याडी) तहसील शिलाई  
जिला सिरमौर हि० प्र०

गवाहान:-

This affidavit has been presented before me  
for attestation by the deponent personally  
on..... 24/8/2022. The contents  
of the affidavit has been read over and explained  
to the deponent, which have been admitted  
to be correct by him  
The deponent has been identified by  
..... Vipin Chauhhan  
who is personally known to me, Notary Public

ATTESTED

Naresh Kumar Tomar 24/8/2022  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.), India

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर

तहसील : शिलाई

कानूनगोवत : गंगटोली

पटवार वृत्त : गंगटोली

हदबस्त नं. : 220

नकल शुल्क : 1

सेवा शुल्क : 10

कुल शुल्क : 11

मोहाल : अषाढाड़ी

साल : 2019-2020

रकबा ईकाई: बीघा-दि.-बि.

खेपट नं.	खतौनी नं.	नाम मालिक व एहवाल	नाम कार्तकार व एहवाल	नाम चाई व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना इकीयत व तरीका बाउ	कैफियत
1	2	लाल सिंह, मदन सिंह पुत्र जलौराम पुत्र पुनपू भाग बराबर स्थानिय वाली	कश्चित व कच्ची खंय	5	6	7	8	9
297 मिन	550 मिन				1402840	00-06-00		मोट-ब.र.न.110 मिति 09-
294	550					बंगल कटोम		12-2013 के अनुसार लाल सिंह जमी रम का खता हजा से लाल सिंह मय मीजान कौटी अराउ मी पहले 1500000 में था अब 15000000 (एक लाख मोट-ब.र.न.087 मिति 03-09-2019 के अनुसार मदन लाल हजा) में एक रोड डीक अराउ पटिकल राजा रिन्की के पास लाल अरवली कमी अराउ खेत हैगा। सिंह पुत्र जलौराम का खता हजा से लाल हिस्सा 3000000 दो लाख ० में एक कि.प. राज, सलवरी एक भाउडा शिल्ड के पास लाल अरवली कमी अराउ खेत हैगा

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra Dinesh Sharma on 10-August-2022

To Verify, enter the Copy No above Bar Code at <https://himbhoomilmk.nic.in>

For Validity Refer : Notific. No:Rev-C(FY)10-12009 Dated 14-Feb-2011

Jam11012214886



निकाजत : हिमाचल प्रदेश - शिमला

दिनांक: 10-Aug-2022

पृष्ठ संख्या: 1

सामान्यतः उपयोग किए जाने वाले संक्षिप्त रूप / Generally Used Abbreviations

a/c = Account	dep = Deposit	Pr = Principal
adj = Adjustment	Dft = Draft	proc = Processing Charge
Amt = Amount	dish/dsh = Dishonour	rd = Recurring Deposit
Ar = Arrear	DR = Debit	ret/rtn = Return
bal = Balance	DOB = Date of Birth	Rnd = Round of
Capn = Capitilization	eft = Electronic Fund Transfer	sb = Savings Bank
chg/ch = charge	Inop = Inoperative	SC = Short Credit
chg = cheque	ins = insurance	SI/So/SORD = Standing Instruction
Clos = Closure	int/in = Interest	S/D/W/H/o = Son/Daughter/Wife/Husband of
Coll = Collection	lon/ln = Loan	tr/tr/xfer = Transfer
Comm = Commission	min = Minimum	TT = Telegraphic Transfer
COR/CORR = Correction	os = Outstanding	txn = Transaction
CR = Credit	P & T = Postage & Telegram	Wd = Withdrawal
cash = Cash	Pos = Point of sale	+MOD bal=total balance (SB+linked MOD a/c)



भारतीय स्टेट बैंक  
STATE BANK OF INDIA

Branch: TIMBT Code: 50569  
VPO-TIMBT

Email: sbi\_50569@sbi.co.in  
Phone No.: 270023  
IFSC: SBIN0050569

Bus. Hrs: 10:00:00-16:00:00  
MICR: 173002106

Name: LAL SINGH S/O SH JATTI RAM  
/H/o :  
Number : 78597223631  
Print No.: 55138178230  
Type : SAVINGS BANK ACCOUNT  
Address : VIII-ASHVARY PO-TIMBT  
TEH-SHILLAI DISTT-SIRMOUR H.P.  
SIRMOUR H.P.

MOP: SINGLE  
A/c Opening Dt: 07/01/2002  
Nom Reg No:  
Customer's PAN:  
Date of Issue: 07/08/2021  
DUPLICATE

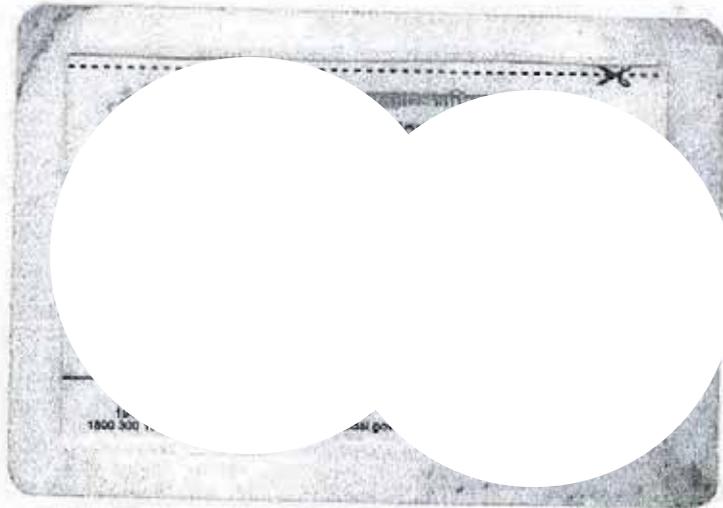
शाखा प्रबन्धक  
(Branch Manager)



*MIRIS*



मामसि





हिमाचल प्रदेश HIMACHAL PRADESH

15AA 812141

## हल्फिया बयान

मै कि गुमान सिंह चौहान पुत्र श्री तेलु राम ग्राम वासी ग्राम आशियारी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। मै अपनी जमीन खसरा नंबर 1704/188, जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच० ई० एस० इंफ्रा प्राइवेट लिमिटेड कंपनी को सड़क निर्माण के मलबे को अराजी खसरा नंबर 1704/188, मै डंप करने कि अनुमति देता हु। कंपनी का काम पूरा होने पर उपरोक्त खसरा नंबर 1704/188 पर कंपनी का कोई अधिकार न होगा। इसके एवज मै कंपनी मुझे मु० 400000 /- रूपए दे रही है। मुझे कोई ऐतराज नहीं है। मै सहमत हु और बिना किसी दवाब के मै बयान कर रहा हु।

ATTESTED

Navet Kumar Domar  
 ADVOCATE & NOTARY PUBLIC  
 Pacota Sahib (H.P.) Himachal Pradesh



ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले यह मेरे बयानात है जिसे पढ़ कर वो समझ कर मैंने अपने हस्ताक्षर किये है।

हस्ताक्षर बयान हल्फी

This affidavit has been presented before me for attestation by the deponent personally today on 23/2/2023. The contents of the same has been read over and explained to the deponent, which have been admitted to be correct by him. The deponent has been identified by Sh. [Signature] who is personally known to me, hence attested.

गुमान सिंह चौहान पुत्र श्री तेलु राम  
ग्राम वासी ग्राम आशियारी तहसील  
शिलाई जिला सिरमौर हिमाचल प्रदेश

ATTESTED

23/2/2023  
Naresh Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

2337



HL 388 621 422 65

सामान्यतः प्रयोग किए जाने वाले संक्षेप / GENERALLY USED ABBREVIATIONS

A/c = Account/खाता	Csh = Cash/रकम	Pos = Point of Sale/बिंदु खरीद
Adj = Adjustment/संशोधन	dep = Deposit/भुगतान	Pr = Principal/मूल
Am't = Amount/रकम	Dft = Draft/चुकी	proc = Processing Charge/संसाधन शुल्क
Ar = Arrear/अग्रणी	dish/dsh = Dishonor/अभियोग	rd = Recurring Deposit/आवृत्त भुगतान
bal = Balance/बैलेंस	DR = Debit/अभियोग	ret/rtn = Return/वापस
Capn = Capitalisation/संचयन	DOB = Date of Birth/जन्म तिथि	Rnd = Round off/गुणित
Chg/ch = Charge/शुल्क	eft = Electronic Fund Transfer/इलेक्ट्रॉनिक फंड ट्रांसफर	sb = Savings Bank/संचय बैंक
Chq = Cheque/चेक	Insop = Inoperative/अकार्य	SC = Short Credit/छोटा क्रेडिट
CIF = Customer Information File/ग्राहक सूचना फाइल	Ins = Insurance/बीमा	SI/So/SORD = Standing Instruction/स्थायी सूचना
Cls = Closure/समाप्ति	Int/In = Interest/ब्याज	S/D/W/H/o = Son/Daughter/Wife/Husband of/पुत्र/पुत्री/पत्नी/पति
Coll = Collection/संग्रह	lon/loan/अम	trf/trfcr = Transfer/ट्रांसफर
Comm. = Commission/आयोग	min = Minimum/न्यूनतम	txn = Transaction/व्यय
COR/CORR = Correction/संशोधन	os = Outstanding/अग्रणी	Wd = Withdrawal/संग्रह
CR = Credit/क्रेडिट	P&T = Postal Charges/पोस्ट शुल्क	+MOD bal = Total balance (SB-linked MOD a/c)/एक साथ दो (एक बैंक + दूसरे बैंक)



भारतीय स्टेट बैंक  
STATE BANK OF INDIA



Branch: TIMBI VPO-TIMBI Code: 50569

Email: sbi.50569@sbi.co.in  
Phone No.: 370023  
IFSC: SBIN0050569

Bus. Hrs: 10:00:00-16:00:00  
MTCR: 173002106

Name: Mr. GURMAN SINGH CHAUHAN  
S/D/H/o : S/O SH TELU RAM  
CIF Number : 78597212427  
Account No.: 65018709730  
A/c Type : REGULAR SAVINGS BANK ACCOUNT PENSIONER  
Address : S/O SH TELU RAM  
TEH-VILL-ASHYARI PO-TIMBI  
TEH-SHILLAI

MOP: SINGLE  
A/c Opening Dt: 09/04/2017  
Nom Reg No:  
Customer's PAN: AFSPCL5178  
Date of Issue: 26/11/2023  
CONTINUATION



### राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरगौर  
 तहसील : शिलाई  
 कानूनमोबूल : गंगटोली  
 पटवार वृत्त : गंगटोली  
 हदबस्त नं. : 220

मोहाल : अश्याड़ी

एस.सी.ए रसीद संख्या: 2064105328321713

नाम : Y  
 पिता/पति : Y

नकल शुल्क : 1  
 सेवा शुल्क : 10  
 कुल शुल्क : 11

रकबा ईकाई: बीघा-वि.-वि.

क्र.सं.	खेत नं.	नाम मालिक व एहवाल	नाम कार्तकार व एहवाल	नाम चाह व दीगर परायल आवपासी	नम्बर खसरा हात	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना एकीयत व तरीका बाड	कैफियत
1	2					7	8	
281	537	मुकनसिंह पुत्र लेखुवाम पुत्र भूप सिंह	व्यक्ति व कब्जा स्वयं	नाम चाह व दीगर परायल आवपासी	1704/188	00-04-00 असर मदीर	अकबा व खता बरकर खेवर नं.(1)	न.ई. 2579 तकसीम हुकूमत
273	517	मुकनसिंह पुत्र लेखुवाम पुत्र भूप सिंह स्थानिक वासी			1705/194	00-05-00 मी.मु.हुंटे		
1-55					1712/480	00-03-00 गुहल अफाज		
0.84						00-13-00		
0.71						अकृष्ट 00-10-00 अरर अरर 00-04-00 अर मुकमिल 00-05-00		

Certified that this copy has been generated from the database of Revenue Department at Tehsil SHILLAI as accessed by the Lok Mitra Kendra Dhanveer Singh on 05-March-2022

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<https://himbhoomilnk.nic.in>

For Validity Refer : Notific. No Rev-C(F)/10-1/2009 Dated 14-Feb-2011

दिनांक: 05-Mar-2022

जिल्ला : हिमाचल प्रदेश - शिमला

Jam11082113093



पृष्ठ संख्या: 1



हिमाचल प्रदेश HIMACHAL PRADESH

GAUTH COMMISSIONER  
ANIL K. NEGI  
SHILLON  
15AA 812140

## हल्फिया बयान

मै कि बस्ती राम पुत्र श्री काशी राम ग्राम वासी ग्राम चिखाड़ तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। मै अपनी जमीन खसरा नंबर 1562/1464/1457 , जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच० ई० एस० इंफ्रा प्राइवेट लिमिटेड कंपनी को सड़क निर्माण के मलबे को अराजी खसरा नंबर 1562/1464/1457 , मै डंप करने कि अनुमति देता हु। कंपनी का काम पूरा होने पर उपरोक्त खसरा नंबर 1562/1464/1457 पर कंपनी का कोई अधिकार न होगा। इसके एवज मै कंपनी मुझे मु० 300000 /- रूपए दे रही है। मुझे कोई ऐतराज नहीं है। मै सहमत हु और बिना किसी दवाब के मै बयान कर रहा हु।

*(Handwritten signature)*  
Virender Singh  
Dr. Jagat Singh  
Ho Village - Chikhal  
P.O. Ashyori (T. Imbi)  
Tehsil - Shikhar  
M.P. - Shimla  
Address No - 612550445292

Attested  
Anil K. Negi  
GAUTH COMMISSIONER



ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले यह मेरे बयानात है जिसे पढ़ कर वो समझ कर मैंने अपने हस्ताक्षर किये है।

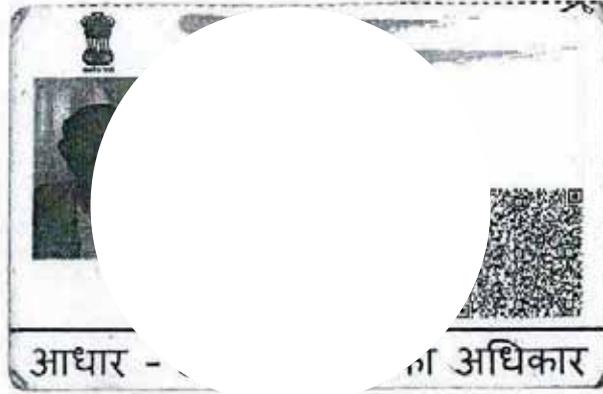
हस्ताक्षर बयान हल्फी



बस्ती राम पुत्र श्री काशी राम  
ग्राम वासी ग्राम चिखाड़ तहसील  
शिलाई जिला सिरमौर हिमाचल प्रदेश

Attested  
Anil K. Negi  
Advocate & Oath Commissioner  
HP Him/50/2014

Certified that this affidavit has been made by  
Serr. Bash Raw  
Oath. 18-02-2023  
Who has been Sworn Thru. Virender  
Singh who is personally  
know to me the contents of the affidavit  
drawn and verified by the deponent who  
admits to understand, never contested.



राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर  
तहसील : शिलाई  
कानूनगोवृत : गंगटोली  
पटवार वृत : गंगटोली  
हदबस्त नं. : 220

नाम : X  
पिता/पति : X

नकल शुल्क :  
सेवा शुल्क : 1  
कुल शुल्क : 1

मोहाल : अश्याड़ी

साल : 2019-2020

रकबा ईकाई: बीघा-बि.-बि.

खेचट नं.	खेतौनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर बसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिलान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	शामलात देह हस्ब रस्द खेचट	कारत व कब्जा रस्य मान तिह, बस्तीयाम पुष काशियाम पुष नामालूम भाल बरवार स्थानिय वारी काबिजान		6	7	8	9
385 मिन	748				1562/1464/1457 24-16-00			
382	748							
एकल खेचट नं.	X							
(183)								

जन सेवा केंद्र  
USER ID: 33446700  
KASHI PAWAN  
MO: 9816530404

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<https://himbhoomilmk.nic.in>  
For Validity Refer : Nofific. No:Rev-C(FY)10-1/2009 Dated 14-Feb-2011



Jam11012241657





हिमाचल प्रदेश HIMACHAL PRADESH

15AA 812550



हल्फिया बयान

मै कि बस्ती राम पुत्र श्री काशी राम ग्राम वासी ग्राम चिखाड़ तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। मै अपनी जमीन खसरा नंबर 1562/1464/1457 , जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैने जो अपनी जमीन पहले भी कंपनी को मलबा डंप करने के लिए दी है ,उसके साथ लगती अपनी जमीन एच० ई० एस० इंफ्रा प्राइवेट लिमिटेड कंपनी को सड़क निर्माण के मलबे को अराजी खसरा नंबर 1562/1464/1457 , मै डंप करने कि अनुमति देता हु। कंपनी का काम पूरा होने पर उपरोक्त खसरा नंबर 1562/1464/1457 पर कंपनी का कोई अधिकार न होगा। इसके एवज मै कंपनी मुझे मु० 500000 /- रूपए दे रही है। यदि इसमें कोई किसी प्रकार की कोई समस्या आती है तो उसका जुम्मेवार मै स्वयं हूँगा। मुझे कोई ऐतराज नहीं है। मै सहमत हु और बिना किसी दवाब के मै बयान कर रहा हु।

Identified by me  
Virender Singh  
S/o Sh. Jagat Singh  
P/o Vill. Chikhad, P.O  
Tumbi, Teh. Shilail,  
Distt. Sirmaour (H.P.)  
Address No-761255044  
5292

Attested  
Anil K. Negi  
Advocate & Oath Commissioner  
Shilail HP Him/50/2014



2346



ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले यह मेरे बयानात है जिसे पढ़ कर वो समझ कर मैंने अपने हस्ताक्षर किये है।

हस्ताक्षर बयान हल्फी



बस्ती राम पुत्र श्री काशी राम  
ग्राम वासी ग्राम चिखाड़ तहसील शिलाई जिला सिरमौर  
हिमाचल प्रदेश

Attested  
Anil K. Negi  
Advocate & Oath Commissioner  
Shilla HP Him/50/2014

Certified that this affidavit has been made by  
Shri. Basti Ram  
Oath 01/03/2023  
Who has been personally known to me  
Singh personally  
know to me The Contents of the affidavit  
deponent and explains to the deponent who  
admits to understand. Hence Attested

एस.सी.ए रसीद संख्या: 3060105726450631

नाम : i  
पिता/पति : iनकल शुल्क : 1  
सेवा शुल्क : 10  
कुल शुल्क : 11

## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर  
तहसील : शिलाई  
कानूनगोवत : गंगटोली  
पटवार वृत : गंगटोली  
हुदबस्त नं. : 220

मोहाल : अरयाड़ी

रकबा ईकाई: बीघा-वि.-वि.

साल : 2019-2020

खेवट नं.	खतौनी नं.	नाम मालिक व एहवाल	नाम कारतकार व एहवाल	नाम चाह व दीगर बसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिलाज खाता मय किस्म अरजी	हिस्सा या पैमाना इकीयत व तरीका बाह	कैफियत
1	2	शामलात देह इत्य रस्ट खेवट	मनत व मन्जा स्यंग मन सिंह, बदरियम पुत्र कारिया पुत्र नामलूम माग इरावर स्थानिय वाली काठिजान	5	6	7	8	9
385 मिग	748				1562/1464/1457	24-16-00	कम्मा व पहाल बाध	
382	748					नकबयित नकबयित	खेवट नं.(1)	
नकबयल खेवट नं.	X							
(193)								

CSA  
CSC ID 235737760011  
CSC VLE G.P. ASHYAR  
(TIMBI) PIN 173029  
Mob. 7018768770

दिलोक: 01-Mar-2023

निक्नेट : हिमाचल प्रदेश - शिमला

दिनांक: 01-Mar-2023

पृष्ठ संख्या: 1

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For Validity Refer: Notific. No/Rev-CIF/10-12009 Dated 14-Feb-2011

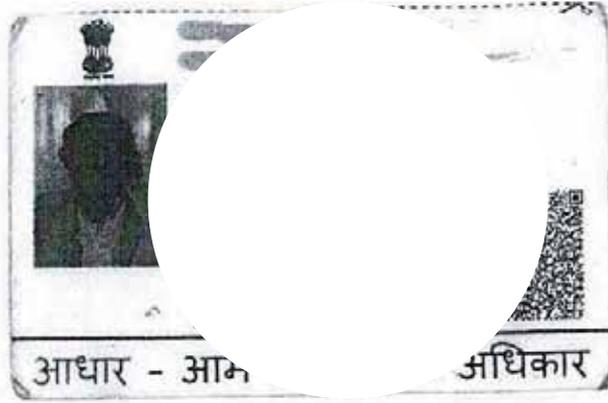
Jam:11012243974

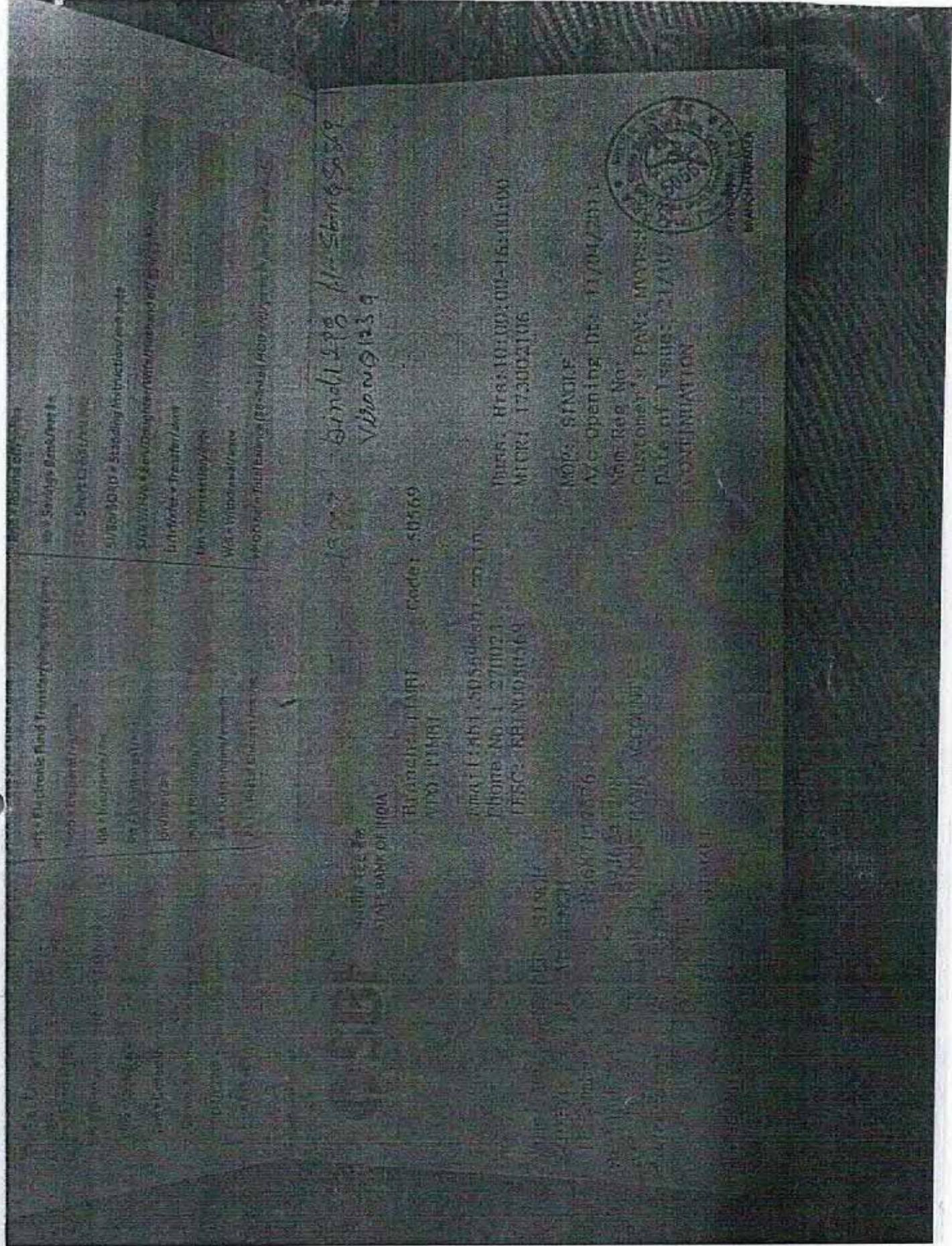


14-Feb-2011

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Central Server- HP as accessed by the Lok Mitra Kendra Dinesh Sharma on 01-March-2023





Handwritten text: *6888 Central Postal Directory  
Albany, NY*



Printed text: *ISS: HRS: 10:09:09-16:00:00  
MTCR: 173002106*

Printed text: *NO: SINDIF  
A/c Opening Dt: 11/04/2011  
Custome'r PAN: MWPSA  
Date of Issue: 21/01/2011  
CONTINUATION*

Printed text: *Code: 50569*

Printed text: *Branch: HARI  
Code: 50569  
Phone No: 270071  
DISC: RB.N.09.00.19*

Printed text: *STATE BANK OF INDIA*

Printed text: *3191F  
1687110006*

Printed text: *ACCT NO: 1687110006*

Printed text: *STATE BANK OF INDIA*

## बयान हल्फी

मै की गीता राम पुत्र , श्री बिशन सिंह ग्राम अशियारी पोस्ट ऑफिस टिम्बी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हु। में अपनी जमीन खसरा नंबर 293/317 जो पहले भी मैंने कंपनी को डंप करने के लिए दिया था , में उसके साथ लगती जमीन को कंपनी को मलबे के डंप करने के लिए दे रहा हु। इसके एवेज में कंपनी मुझे मु 100000 / रूपए दे रही है। कंपनी के द्वारा मलबा डालने पर मुझे कोई ऐतराज नहीं है। में सहमत हु और बिना किसी दवाब के में बयान कर रहा हु। ताकि कोई भी शरारती तत्व सड़क निर्माण कार्य में बाधा ना डाले। यह मेरे बयानात है जिसे पढ़ कर समझ कर मैंने अपने हस्ताक्षर किये है।

गीता राम

गीता राम पुत्र , श्री बिशन सिंह  
ग्राम अशियारी तहसील शिलाई  
जिला सिरमौर हिमाचल प्रदेश ।



हिमाचल प्रदेश HIMACHAL PRADESH

D 124448

हलफीया ब्यान

मैं गीता राम पुत्र श्री बिशन सिंह ग्राम अशियाडी पोस्ट ऑफीस टिम्बी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न0 293/317 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न0 293/317 में डमप करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलबा डालने के एवज में उपरोक्त कम्पनी मुझे मु0 2,70,000/- रुपये (दो लाख सत्तर हजार मात्र ) दे रही है। बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

Identified by me

Vipin Singh Chauhan  
 5/20 & Kundan Singh  
 P.O. & Tehsil  
 Shillai,  
 Adhar No.  
 2303 42896345

TESTED

29/1/2022  
 - Arush Kumar Jontar  
 ADVOCATE & NOTARY PUB  
 Pronta Sahib (H.P. India)

गीता (2/2)



ताकि कोई भी शरारती तत्व सडक विभागाबाधा न  
डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैने  
अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी  
गीता राम पुत्र श्री बिशन सिंह  
ग्राम अशियाडी पोस्ट ऑफीस  
टिम्बी तहसील शिलाई  
जिला सिरमौर हिमाचल प्रदेश

गवाहान:-

This affidavit has been presented before me  
for attestation by the deponent personally  
today on... 29/11/2022... The contents of  
the same has been read over and explained  
to the executant, which have been admitted  
to be correct by him  
The deponent has been identified by  
Sh... Vipin Singh Chauhan  
who is personally known to me, and attested

TESTED  
29/11/2022  
Aresh Kumar Tomar  
ADVOCATE & NOTARY PUB.  
Paonta Sahib (H.P.) India

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4380503201602427

नाम : 1  
पिता/पति : 1

नकल शुल्क : 3  
सेवा शुल्क : 40  
कुल शुल्क : 43

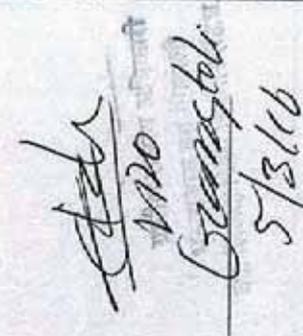
मोहाल : अश्याड़ी

रकबा ईकाई: बीघा-बि.-बि.

दस्तावेज नं. : 220

क्र.सं.	खतीनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाई व दीगर वसायल आबपाशी	तन्वर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाउ	कैफियत
1	2	कुल भाग (6) सुन्दर सिंह पुत्र व श्रीमति मन्तो देवी पुत्री लखन पुत्र बुष्पा भाग बराबर (3) भाग गीताराम, राजेन्द्रसिंह, आत्म राम, बलबीर सिंह पुत्र व श्रीमति समीला देवी पुत्री व श्रीमति विचो देवी लिखा विधान सिंह पुत्र शिबिया भाग बराबर (1) भाग श्रीमति सन्तो, श्रीमति लक्ष्मी बुशिया शिबिया पुत्र बुष्पा भाग बराबर (2) भाग स्थानिय वासी	कल्या स्वयं		293	00-03-00 बंजर कटौत 01-15-00 बंजर कटौत 01-18-00 अकृष बंजर कटौत 01-18-00	कच्चा व पुराना बाबर खेत नं. (1) 2672 000000	न.ई. 2507 2637 मालिकाना (Smt. Sanku जी) Shikha जी Shucan, Smt. Rukmaa Devi जी, Shikha जी - /his Executed Instrument of release deed. vide Reg. No. 732/2014 dated 04/04/2014 in favour of Geeta Bai जी Bishan Singh जी Shikha, Rajender Singh जी Bishan Ram जी Bishan Singh जी - Bhabir Singh जी Bishan
66	342							
112	216							
92	X							
1275								
1770								

नेकनोट : हिमाचल प्रदेश - शिमला  
दिनांक: 05-Mar-2016  
पृष्ठ संख्या: 1  
11-8 20/05/15 5-7

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5.05	043 217 X.		काशरत व कसजा मन्थ सुन्दरसिंह, श्रीमति मन्थी हिस्सेदारान	आपदाई की खाले की कुल आपदाई की खाले की कुल	257 263 1388/306 1370/309 318 म 324 म 377	05-11-00 कुल अखल 00-07-00 ओबड रोपा 00-10-00 ओबड अखल 01-12-00 कुल अखल 01-08-00 कुल अखल 00-11-00 00-05-00 कुल अखल 00-06-00 नाकाबिल साकाबिल 01-11-00 कुल अखल 11-10-00		Singh J.T.J.
			 <p>5/3/16</p>		<p>किज 7 5 2 2</p> <p>11-04-00 कुल अखल 10-07-00 ओबड अखल 00-10-00 ओबड रोपा 00-07-00</p>			



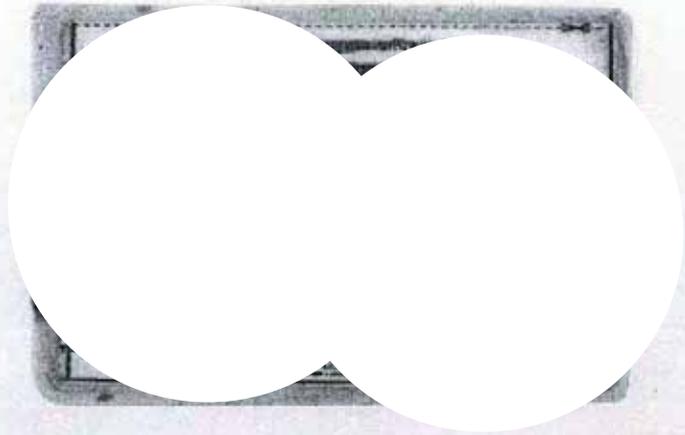
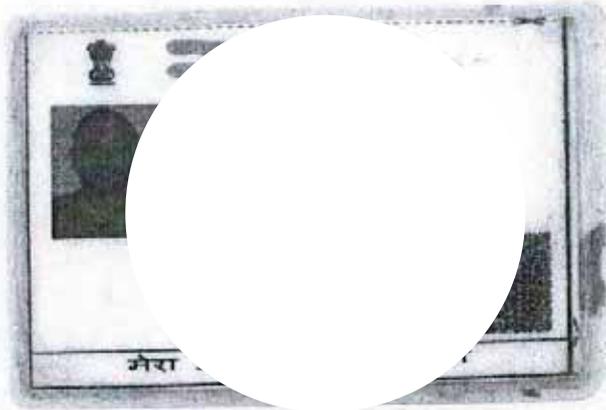
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					<p>कृषक अकाउंट 22-14-00 अभिस अकाउंट 02-10-00 अभिस शेवरा 00-07-00</p>	<p>बंकर कडीम 01-18-00 नाकादिसर 00-11-00</p> 		

E-Chanel Singh  
 C. P. Shillai  
 Shillai  
 Nimgur  
 9736525223  
 EIPFNC  
 Amount  
 Date: 05/03/2016

To Verify, enter the Copy No above Bar Code at <http://admis.hp.nic.in/himbhoomlkm>  
 For Validity Refer : Notific. No-Rev-C(F)/10-1/2009 Dated 14-Feb-2011  
 दिनांक: 05-Mar-2016  
 पृष्ठ संख्या: 4

सिस्टम : हिमाचल प्रदेश - शिमला

2357



गीतामका

संक्षेप में प्रयोग होने वाले संक्षेप / GENERALLY USED ABBREVIATIONS

Account/खाता	Csh = Cash/रकम	Pos = Point of Sale/बिक्री का बिंदु
Adjustment/संशोधन	dep = Deposit/व्यय	Pr = Principal/मूल
Amount/राशि	Dft = Draft/चुकी	proc = Processing Charge/संसाधन व्यय
Arrear/अग्रिम	dish/dsh = Dishonor/असंगत	rd = Recurring Deposit/संचालित व्यय
Balance/बैलेंस	DR = Debit/देबिट	ret/rtn = Return/वापस
Capitalisation/पूंजीकरण	DOB = Date of Birth/जन्म तिथि	Rnd = Round off/दुबारा
Ch = Charge/चार्ज	eft = Electronic Fund Transfer/इलेक्ट्रॉनिक फंड ट्रांसफर	sb = Savings Bank/संचालित बैंक
Cheque/चेक	Inop = Inoperative/निष्क्रिय	SC = Short Credit/संक्षेप क्रेडिट
Customer Information File/ग्राहक सूचना फाइल	Ins = Insurance/बीमा	SI/Sa/SORD = Standing Instruction/संचालित निर्देश
Closure/समाप्ति	Int / In = Interest/ब्याज	S/D/W/H/o = Son/Daughter/Wife/Husband of/पुत्र/पुत्री/पत्नी/पति
Collection/संग्रह	lon/loan/लोन	tr/trf/xfer = Transfer/संचालित
Com = Commission/आयोग	min = Minimum/न्यूनतम	txn = Transaction/संचालित
CORR = Correction/संशोधन	os = Outstanding/अग्रिम	Wd = Withdrawal/संचालित
Credit/क्रेडिट	P&T = Postal Charges/संचालित व्यय	MOD bal = Total balance (SB-linked MOD a/c)/कुल बैलेंस (संचालित बैंक + संचालित खाते)



भारतीय स्टेट बैंक  
STATE BANK OF INDIA

Branch: TIMBT Code: 50569  
VRO-TIMBT

Email: sbi.50569@sbi.co.in  
Phone No.: 270023  
IFSC: SBIN0050569

Busn. Hrs: 10:00:00-16:00:00  
MICR: 173002106

ETA RAM S/O SH BISHAN SINGH  
: BISHAN SINGH  
er : 78597213555  
No. : 55138174348  
: REGULAR SAVINGS BANK ACCOUNT  
: S/O SH BISHAN SINGH  
VILL-ASHYARI PO-TIMBT  
TEH-SHILAI

MOP: SINGLE  
A/c Opening Dt: 06/05/2003  
Nom Reg No:  
Customer's PAN: DEVP0931N  
Date of Issue: 26/11/2021  
CONTINUATION



श्रीमान राम



हिमाचल प्रदेश HIMACHAL PRADESH

D 124600

हलफीया ब्यान

मैं राजेन्द्र शर्मा पुत्र श्री बिशन सिंह शर्मा , शर्मा निवास, घोडा चौकी, शिमला अर्बन टी, शिमला, हिमाचल प्रदेश का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न0 314 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी द्वारा सडक निर्माण के मलबे को अराजी खसरा न0 314 मे डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नही है। मलबा डालने के एवज मे उपरोक्त कम्पनी मुझे 3,00,000 (तीन लाख रुपये) दे रही है। मैं सहमत हूँ और बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

ATTESTED

Narender Kumar Tomar  
 ADVOCATE AT LARGE & PUBLIC  
 Paonta Sahib (H.P.) India

B Singh  
 Vipin Chauhhan  
 S/o Sh. Kundan Singh  
 Chayog P.O. Tamam  
 Teh - Kamran Distt  
 Shimla, H.P.  
 Adhar No.  
 42894345



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

मै राजेन्द्र शर्मा पुत्र श्री बिशन सिंह शर्मा,  
शर्मा निवास,घोडा चौकी,शिमला अर्बन टी

जिला शिमला, हिमाचल प्रदेश

गवाहान:-

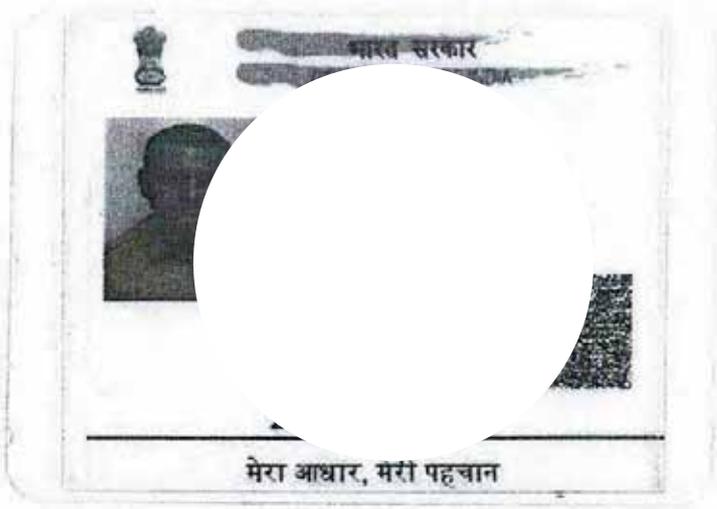
This affidavit has been presented before me for attestation by the deponent personally today on...10/3/2022... The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him

The deponent has been identified by Sh...*Chauhan*... who is personally known to me, hence attested.

ATTESTED

*Narash Kumar Jomar* 10/3/2022  
ADVOCATE & SHERIFF PUBLIC  
Paonta Sahib (H.P.) India

2361



*Plup*









Ref: LNM/MoRTH-PIU/PKG-III/2021-22/805

Date: 07.02.2022

To,

**The Project Manager**

Ashyari – Shri Kyari section of NH-707 (Package-III)

HES Infra Pvt Ltd.

Hyderabad - 500034, Telangana

**Sub:** “Rehabilitation/ Up-gradation to 2 - lane Configuration of Ashyari - Shri Kyari Section (Km.50.000 to Km 75.000) of NH – 707 (Package III) in the State of Himachal Pradesh Under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode.” **Reg. Approval of Dumping Sites**

Ref: HES/NH-707/Pkg III/2022/A-142, Dated 07.01.2022

HES/NH-707/Pkg III/2022/A-03, Dated 15.01.2022

HES/NH-707/Pkg III/2022/A-05, Dated 19.01.2022

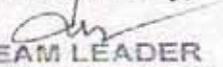
HES/NH-707/Pkg III/2022/A-17, Dated 07.02.2022

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 60+080, 54+020, 52+760 & 52+200 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Yours Faithfully,

  
TEAM LEADER  
L.N.M. Infra Projects  
**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
2. **The C.M.D.**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.



**Letter No:HES/NH-707/Pkg III /2022/A-05**

**Dated: 19.01.2022**

To  
The Team Leader,  
M/S L N Malviya Infra Projects Pvt Ltd  
NH-707, Paonta Sahib,  
Himachal Pradesh  
Sir,

**Sub:** Rehabilitation and up gradation to 2-lane Configuration of Ashyari-Shri Kyari Section (km 50.000 to km 75.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode – **Regarding Dumping Site Approval.**

Dear Sir

With reference to above subject cited, we have required approval of Dumping site at at Gangtoli Chainage - **52+760.**

You are requested to please accord approval the same.

Yours faithfully

For HES Infra Pvt Ltd

Authorised Signatory

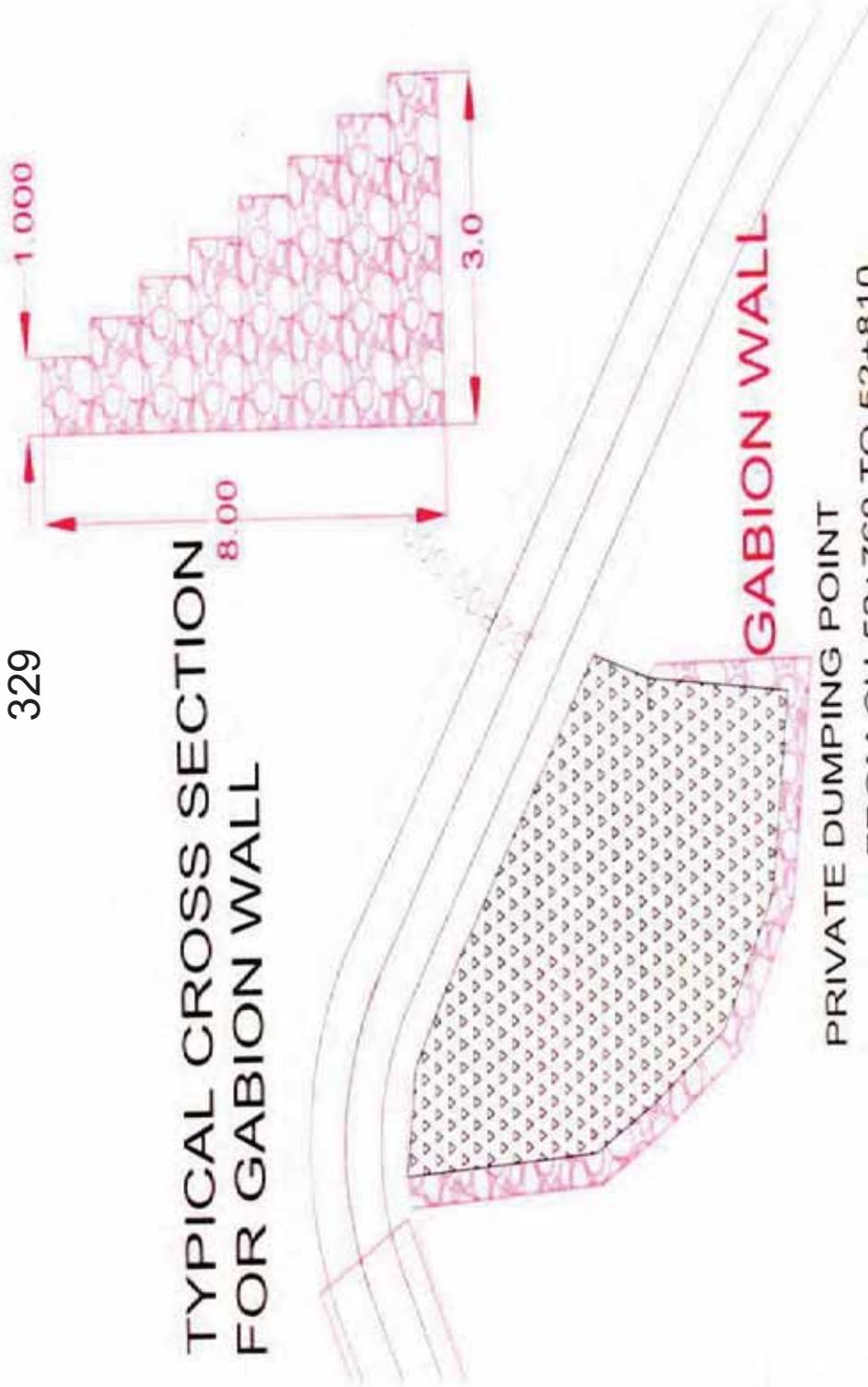
Copy to:



**The Project Director. MoRTH, PIU, Paonta Sahib, H.P.**

329

# TYPICAL CROSS SECTION FOR GABION WALL



**GABION WALL**

PRIVATE DUMPING POINT

FROM CH-52+760 TO 52+810

VILL- GANGTOLI

DUMPING ESTIMATED QTY - 6486 CUM

TOTAL AREA = 810.854 SQM

= 1.0 BIGHA

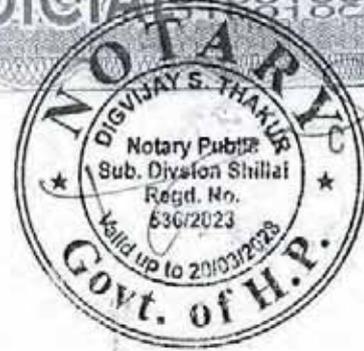


*S. Srinivas Engineer*

*dn*  
 TEAM LEADER  
 L.N.M. Infra Projects  
 Pvt. Ltd. (NRI-707),  
 Paonta Sathib



हिमाचल प्रदेश HIMACHAL PRADESH



159561

हलफीया ब्यान

Identified by me

मै कि गीता राम पुत्र श्री ध्यान सिंह ग्राम वासी ग्राम नाया तहसील शिलाई जिला सिरमौर हि० प्र० का स्थाई निवासी हूँ। मै अपनी जमीन खसरा न० 6065/5074/3613, जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच०ई०एस० इन्फ्रा प्रा० लि० कम्पनी को सडक निर्माण के मलबे को अपनी मलकियति जमीन के भूमि खसरा न० 6065/5074/3613 में डम्प करने अनुमति देता हूँ। कम्पनी का काम पूरा होने पर उपरोक्त जमीन पर कम्पनी का कोई अधिकार न होगा। इसके एवज में मुझे कम्पनी मु० 7,50,000/-रूपये दे रही है। कम्पनी को मुझे यह धनराशि दो किशतों में, पहली किशत 1 एग्रीमेन्ट के हफते बाद व दुसरी किशत 45 दिनों के बाद देनी होगी।

WITNESSED  
Digvijay S. Thakur  
Advocate & Notary  
SHILLAI (H.P.)

गीतराम शर्मा



मुझे कोई एतराज नहीं है। मैं सहमत हूँ और बिना किसी दबाव के मैं ब्यान कर रहा हूँ। ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मेरे ब्यानात है जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

गीताराम शर्मा

गीता राम पुत्र श्री ध्यान सिंह  
ग्राम वासी ग्राम नाया तहसील  
शिलाई जिला सिरमौर हि0 प्र0।

गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on 25/02/23. The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him. The deponent has been identified by Sh. Bhanu Singh who is personally known to me, hence

Identified by  
Sh. Bhanu Singh  
ex Bhanu Singh  
Teh Shilahi Distt Sirma  
(H.P.)

ATTESTED

Digvijay S. Thakur  
Advocate & Notary  
SHILAH (H.P.)



1	2	3	4	5	6	7	8	9	
		<p>विद्यया देवी, श्रीमति बाली देवी, श्रीमति पार्वती, श्रीमति सुमित्रा, श्रीमति विमला देवी पुत्रिया व श्रीमति भागी देवी विद्या मोहर्तु पुत्र दयाना भाग बराबर (33311250) भाग श्रीमति इन्दा देवी पुत्री व श्रीमति दुर्गा देवी विद्या नैनासिंह पुत्र मोहर सिंह भाग बराबर (17786000) भाग श्रीमति दुर्गा, श्रीमति झूनी पुत्रिया मंडर सिंह पुत्र केदार भाग बराबर (35532000) भाग विराल सिंह, ज्योति सिंह पुत्र व श्रीमति दीप्ती पुत्री व श्रीमति जेनो विद्या मेहर सिंह पुत्र मीना भाग बराबर (8290800) भाग मोहन सिंह, मोहनसिंह, इन्दर सिंह पुत्र व श्रीमति जतरा देवी पुत्री व श्रीमति तुलसा देवी विद्या चण्डर सिंह पुत्र मीना भाग बराबर (8290800) भाग श्रीमति सीमा पुत्री मीना पुत्र भुटिया (8290800) भाग सल्लाम, कुन्दर सिंह, इन्दर सिंह पुत्र कपूर पुत्र भुटिया भाग बराबर (18654300) भाग मनीष पुत्र जाली राम पुत्र हवालू (6218100) भाग जगिन्दर सिंह पुत्र रामसिंह पुत्र भुटिया (24872400) भाग अमर सिंह पुत्र व श्रीमति सीता पुत्री हार्य पुत्र मूनी भाग बराबर (74617200) भाग सुरेश, रमेश पुत्र व श्रीमति अजिता पुत्री जाल सिंह पुत्र धाली भाग बराबर (49744800) भाग कल्याण सिंह, जाली राम, सिया राम, नरिन्दर सिंह पुत्र व श्रीमति सुरमी देवी धाली पुत्र मुन्डू भाग बराबर (248724000) भाग मेहर सिंह पुत्र सिद्धु पुत्र सुमनू (59693760) भाग कल्याण सिंह, मदन सिंह, कहराम, जगदर पुत्र भुटिया पुत्र सिंह, भाग बराबर</p>							<p>मोट-ब ड म 4802 आर रत्न दयाल कला एन. से. अद्वयम पु व हनु मन्दि २२ २२ २२ न. 300782 नं 852, 57/1/2680ला 1209 668/1496 भा रावरा विरवा ४६६ नं ३० ०००१६ नं बनाम वि व रावरा महुकरी पुत्री व जयलाल विरवा महुकरी व भा मन्दि ४ नं ३० ३० ३० दिनां ०७-०४-२०१६ का नं ३० ३० ३०</p> <p>(M/s. Ram ए. Son. Ram ए. Dheeraj. M/s. Exposed ४६६ २३३३ ३०३ ३०३ ३०३ ३०३ 23/15. 0000 14.05.2013. ३० Favour D.L. Smt. Jyoti. Son. ए. Man Smt. ए. Karshya. Son Smt. ए. Man. Son. ए. Karshya. M/s. Exposed M/s. M/s. M/s. M/s. M/s. K/s. No. 142. 2013. ३०३ 23/05/2013. In Favour. D.L. ३० Lone. Son. ए. Man. Son. ए. ए. Son. Son. ए. Ratan Singh ए. ए. ए. M/s. ए. Man. Son. ए. ए. Son. Son. ए. M/s. Son. ए. ए. ए. D.L. ए. Man. Son. ए. ए. (M. P. M/s. ए. Man. Son. ए. ए. M/s. Exposed)</p>

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		(179081280) भाग अंगणविकास पुत्र पंचराम पुत्र मोहन, (54719280) भाग शिवा सिंह पुत्र मोहन, पुत्र रामचंद्र (223851600) भाग ध्यान सिंह, पत्नीराम, तुलसा सिंह पुत्र अजय, पुत्र गोरख, भाग बराबर (309128400) भाग मीना पुत्र कालीराम पुत्र दौंगी (373096000) भाग जगदीश, अनोल, सुनील पुत्र व श्रीमति सुनील भाग बराबर (332579520) भाग पुरी व श्रीमति चान्दनी, श्रीमति दुर्गा भाग बराबर (83144880) भाग विष्णुशं भुण पुत्र नान्दरू जलम सिंह पुत्र रम सिंह पुत्र चन्ना (88830980) भाग जीतसिंह नारायण, कर्तव्य सिंह, खजान सिंह पुत्र व श्रीमति गान्ध, श्रीमति रजनी, श्रीमति अरुणी पुत्रिया व श्रीमति सुरमी शिवाधर ध्यान सिंह पुत्र चन्ना भाग बराबर (78960000) भाग शिवराम, सहाराम, पत्नीराम पुत्र चन्ना पुत्र गोरख भाग बराबर (26649240) भाग जगतसिंह, विद्यासिंह, जलसिंह पुत्र श्रीमति देवा पुत्री जन्नी भाग बराबर (88830980) भाग रम सिंह पुत्र कालू पुत्र मोतीराम (174108800) भाग रतन सिंह, कलर सिंह, दीपचन्द पुत्र व श्रीमति दिव्यी श्रीमति सुनील, श्रीमति सुरमी पुत्रिया व श्रीमति तुलसा भाग, बराबर (101562300) भाग विट्ठा व पृथ्वी सिंह (246651300) भाग पुत्र भुलद पुत्र देवराज टाकवराम पुत्र मदन सिंह पुत्र रामदास (543639600) भाग अमर सिंह, बन्धरा सिंह पुत्र नैनासिंह पुत्र मल्लू भाग बराबर (569831200) भाग मोहर सिंह पुत्र भरतू पुत्र ज्वाल (29-915600)								Deed. Vite Reg. No. 7/2014 Date: 15/12/2018 In Favour O.L. Gest. Court of Dist. Court of -- Has. Executed mortgage without possession Deed. Vite Reg. No. 11/2017 Date: 27/12/2017 In Favour O.L. Mortg. Reg. of Dist. Court of Siba Has. Executed of Deed. Vite Reg. No. 232 2017. Dated: 08/09/2017 In Favour O.L. Mortg. Reg. of Dist. Court of MDD. Has. Executed document of mortgage Deed. Mort. Reg. No. 20017 Dated: 04/02/2017 In Favour O.L. Mortg. Reg. of Dist. Court of Siba Has. Executed of Deed. Vite Reg. No. 21/2016 Date: 09/12/2018 In Favour O.L. Siba Has. Exec. of Court Mort. Reg. of Siba Has. of Dist. Court Has. Executed Mort. Reg. No. 20017 Dated: 04 08/2017 In Favour O.L. Siba Mort. Reg. of Dist. Court of Mort. Reg. No. 20017 Dated: 04



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		<p>श्रीमति सेना, श्रीमति भागो पुषिया                      काशीया पुत्र गुलू भाग बराबर                      (204309000) भाग प्रताप सिंह,                      लक्ष्मी सिंह पुत्र व श्रीमति रखा देवी,                      श्रीमति विद्या देवी, श्रीमति सत्या देवी,                      श्रीमति अलती देवी, श्रीमति कल्या देवी                      पुषिया सबला पुत्र अष्टरु भाग बराबर                      (108816750) भाग दलीप, कपिल,                      राजेश, लक्ष्मी पुत्र श्रीमति सुरली देवी                      पुरी सबला भाग बराबर (15545250)                      भाग कल्या, सुन्दर सिंह पुत्र व श्रीमति                      भद्रो, श्रीमति रतो भाग बराबर                      (124362000) भाग पुषिया व जालम                      सिंह (244282500) भाग पुत्र अष्टरु                      पुत्र विजय लक्ष्मी, दिनेश, वरुण, अमित                      भाग बराबर (244315400) भाग पुत्र व                      श्रीमति सत्या, श्रीमति रखा, श्रीमति                      नीम पीरिया व श्रीमति मुलावी भाग बराबर                      (132981800) भाग विद्या हिरा सिंह                      पुत्र लक्ष्मीराम जगत सिंह, सुन्दर सिंह पुत्र                      व श्रीमति विद्या, श्रीमति शान्ती भाग                      बराबर (250500600) भाग पुषिया व                      नन्दन सिंह (55666800) भाग पुत्र व                      श्रीमति जिमीती (27833400) भाग                      विद्या लक्ष्मी पुत्र इसरु श्रीमति तुलसा                      पुरी गन्या पुत्र इसरु (290704400)                      भाग लक्ष्मी, देवदत्त सिंह पुत्र व                      श्रीमति नाराणी, श्रीमति सीता देवी                      पुषिया व श्रीमति चन्द्रको विद्या मेहरु                      पुत्र सबला भाग बराबर (442373400)                      भाग श्रीमति रुखा देवी विद्या जगत सिंह                      पुत्र शोभित (38864450) भाग पतञ्ज                      सिंह, कल्याण सिंह, लक्ष्मीराम पुत्र व                      श्रीमति नमी पुषी व श्रीमति पुनी विद्या                      शेरसिंह पुत्र चन्दा भाग बराबर</p>							<p>12/03/2018 In favour of Ram                      Suresh ji Ganga Ram ji                      Malvi                      (Dr. Prakash ji Chandu                      ji Rudra Has Executed                      mortgage without possession                      Court. File Reg.No. 112/2012                      Date. 20/05/2019 In favour                      of A.                      (Devi Ram ji Dhanu Singh                      ji - Has Executed                      mortgage without possession                      Court. File Reg.No. 147/2019                      Date. 20/05/2019 In favour                      of )                      (Dhanu Singh ji Ravi                      ji Dhochu, Madan Singh                      ji Khari ji Dhanu Has                      Executed sale conveyance                      Court. File No. 144/2019                      Date. 20/05/2019 In favour                      of Khari Singh ji Ravi                      Singh ji Dhanu, Prakash                      ji Sanjay Ram ji                      Dharmu,                      (Shanti Devi ji Dhanu                      ji Gobru Has Executed                      mortgage conveyance Court. File                      No. 75/2019 Date. 28/05                      2019 In favour of Raju Ram                      ji Nandu ji Ganga,                      (Ravi Singh ji Ganga, Ganga                      ji Singha Has Executed                      lease deed. File Reg. No. 25                      2019 Date. 12/03/2019 In</p>

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		(184322250) भाग कुन्दन सिंह, गुमान सिंह पुत्र व श्रीमति अतरो पुरी बलीया पुत्र बालू भाग बराबर (221186700) भाग जगत सिंह, लालसिंह पुत्र कलीराम पुत्र कालीया भाग बराबर (458362800) भाग रतन सिंह, सायबखान पुत्र व श्रीमति जयानी, श्रीमती सखी मुखिया नैनासिंह पुत्र कालीया भाग बराबर (458362800) भाग श्रीमति वावरो पुरी रामदास पुत्र जयाना (89812800) भाग केदार सिंह (134719200) भाग पुत्र व श्रीमति तुलसा (22453200) भाग पुरी बलिया पुत्र रामदास कुमारी काला, कुमारी अला, कुमारी बलवाना, कुमारी किरण मुखिया केदार सिंह पुत्र बलिया भाग बराबर (16839900) भाग दिवडू पुत्र सुवाल पुत्र किडवा (85276800) भाग बखीर सिंह पुत्र दिवडू पुत्र सुवाल (42638400) भाग कमलेश पुत्र व श्रीमति गुलबी देवी विद्या ध्यान सिंह पुत्र तेवरु भाग बराबर (127915200) भाग गुमान सिंह पुत्र धर्मसिंह पुत्र कलीराम (287809200) भाग गुलाब सिंह पुत्र कलीराम पुत्र रूपसिंह (287809200) भाग हरि सिंह पुत्र मनीराम पुत्र रूपसिंह (159894000) भाग जालम सिंह उर्फ जगपाल सिंह, अमर सिंह, देवीसिंह, श्रीसिंह, भैरवसिंह, सुलत सिंह पुत्र नान्दू पुत्र साहबू भाग बराबर (592064640) भाग रामेश, अलरसिंह, टीपसकर, बट जयान पुत्र जयान सिंह उर्फ जगपाल सिंह पुत्र नान्दू भाग बराबर (98677440) भाग भवान सिंह, जगलसिंह पुत्र व श्रीमति भागो पुरी रयान पुत्र								<p> <i>                     Favour Of Yashpal Choudhary                      श्री बरान, सांग, चौधन                      श्री बरु, सिंग                      (1000) श्री मन्दा, श्री                      भा. शाह, श्री मन्दा                      श्री अरु भा. एवमुद                      adjustment of release bond                      Vite Reg.Nr. 1024330 Court                      08/01/2020 In Favour Of LMR                      श्री अरुम, सिंग                      मन्दा, वीर श्री जगत                      सांग, श्री मन्दा, अरु                      श्री जगत, सिंग, श्री                      मन्दा, चौधन, मन्दा, श्री                      जगत, सांग, श्री मन्दा,                      (1000) श्री अरु, श्री                      (1000) श्री अरु, श्री                      टीका भा. एवमुद, श्री                      डाल, वीर, भा. No. 2112020                      डाल, 08/01/2020 In Favour                      Of Shakti Devi, श्री दादा                      श्री गजबु,                      जगत, देवी, श्री मन्दा                      श्री कल, राम, हरि, देवी                      श्री, मन्दा, श्री कल, राम,                      सुबोध, देवी, श्री, मन्दा                      श्री, कल, राम, सेना, देवी                      श्री, मन्दा, श्री कल, राम                      मन्दा, देवी, भा. मन्दा, श्री                      कल, राम भा. एवमुद                      adjustment of release bond,                      Vite Reg. No. 2024200 Court                      20/1/2020 In Favour Of                      Manda, Saing, श्री मन्दा, श्री                      कल, राम, पुर्या, भा. श्री                      मन्दा, श्री कल, राम, दादा                 </i> </p>

1	2	3	4	5	6	7	8	9	
		<p>तुलीया भाग बराबर (69953625) भाग ग्यारू पुर तुलीया पुर नामानुस (23317875) भाग पताप सिंह, राजू पुर गुलाब सिंह पुर सोधाराम भाग बराबर (63957600) भाग नीताराम पुर व श्रीमति सुषी कुंजी जालेयम पुर नमनदुस भाग बराबर (76749120) भाग ग्यारू, जगती पुर श्रीमति सुगा पुरी रजदरस भाग बराबर (87941700) भाग मोहनू, बबलू पुर व श्रीमति सुनीता पुरी अजर सिंह पुर नैनसिंह भाग बराबर (98700000) भाग शैलाराम पुर व श्रीमति बरो बिच्छा सन्तराम पुर नैनसिंह भाग बराबर (74617200) भाग सुरेश चन्द, नरेस, मोरी चन्द पुर इत्याम पुर कश्चिका भाग बराबर (127915200) भाग रतीराम, ध्यान सिंह, भगतराम, कबूलम पुर व श्रीमति सत्या देवी पुरी व श्रीमति जगन्ती देवी बिच्छा चूट पुर रूद्र भाग बराबर (127915200) भाग पवन कुमार पुर राजीव कुमार पुर चान्दनु (127915200) भाग श्रीमति शान्ती देवी, श्रीमति बिच्छा देवी, श्रीमति विमला देवी, श्रीमति आशा देवी, श्रीमति उर्मिला, श्रीमति माया, श्रीमति सरला पुष्पिका व श्रीमति चान्दनी भाग बराबर (198979200) भाग बिच्छा व नरेन्द्र सिंह (29846880) भाग पुर पंचराम पुर मोहनू स्वामिय वाली</p>							<p>Bam. Pr. Mewar Pr. Kati Bam. Balandar Singh Pr Mewar Pr. Kati Bam. Alwar Bam. Pr. Mewar Pr. Kati Bam. नोट : बरवी आउठ पुर प्रमाणक 447 दिनांक 12-9- 2000 के अन्तर्गत बनाए गए है प्रमाणक नं. 12 दिनांक एका 5-0 शीघ्र बदले नं. 35 000-क नं रा अटवर्गी कती बरवी पुरी का बिनाई के पुर्ण अंक एका है । एका नं. 11 दिनांक 12-9-2000</p>

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27-January-2023

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निकनेट : सिमाचल प्रदेश - शिमला

दिनांक : 27-Jan-2023

पृष्ठ संख्या: 7

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 3027155128232035

जिला : सिरमौर  
 तहसील : शिलाई  
 कानूनगोबत : शिलाई  
 पटवार वृत्त : शिलाई  
 हदबस्त नं. : 240

नकल शुल्क : 1  
 सेवा शुल्क : 20  
 कुल शुल्क : 21

मोहाल : शिलाई

साल : 2009-2010

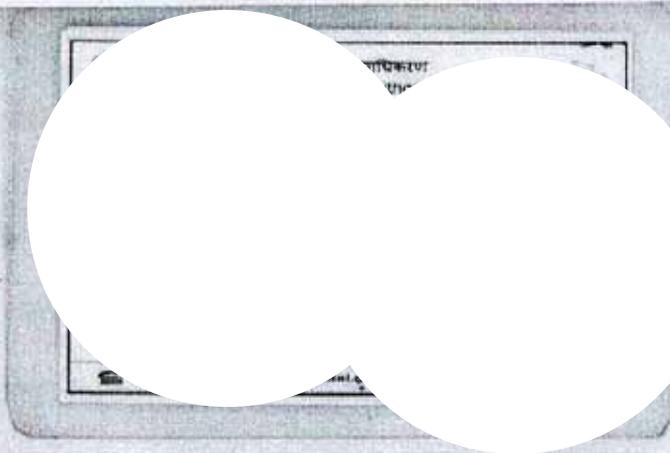
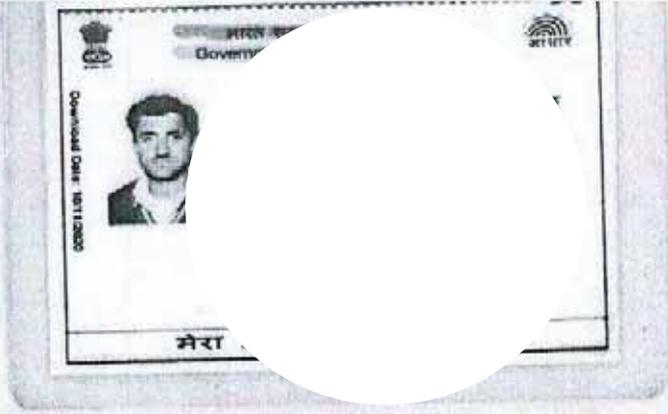
रकबा ईकाई: बीघा-बि.-बि.

खेपट नं.	कतौनी नं.	नाम मालिक व एहवाल	नाम कारतकार व एहवाल	नाम चाह व दीवार वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किसम अराजी मीट्रीक ईकाइयों में	हिससा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2							
718 मिन	1475 मिन	सुरज आन (2) प्यान सिंह पुत्र अछयू	कारत व करतल स्थंघ		5073/3813			
871	1422	पुत्र शिवीक (1) आन सत्यक पुत्र शिवीक पुत्र अचयू (1) आन दयानिच बानी						
3.02								
माल								
1.63								
स्वाई								
1.39								

दिल्लामुन्किबाद्यानविंद हिस्सावर  
 हिस्सा 1/2  
 रकबा 1-16बिघा  
 माल 081/

दस्तावेज नं. 10/18  
 दिनांक 10/1/18  
 शिलाई  
 सिरमौर





2380

NAME → GEETA RAM

A/C No → 41784064171

IFSC CODE → SBIN0063982



Identified by me

हिमाचल प्रदेश HIMACHAL PRADESH

D 124447

*Vipin Singh Chakravarti*  
*S/O Sh. Kundan Singh*  
*R/o Vill. P.O. 2 Tehsil*  
*Shikhar*  
*Adhar No*  
*2503 42896345*

हलफीया ब्यान

मैं टिका राम पुत्र श्री सुन्दर सिंह ग्राम अशियाडी (220) पोस्ट ऑफीस टिम्बी तहसील शिलाई जिला सिरमौर हिमाचल प्रदेश का स्थाई निवासी हूँ। मैं अपनी जमीन खसरा न0 293/317 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मैं अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न0 293/317 में डमप करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलबा डालने के एवज में उपरोक्त कम्पनी मुझे मु0 3,00,000/- रूपये (तीन लाख रूपये मात्र ) दे रही है। बिना किसी दबाव के मैं ब्यान कर रहा हूँ।

TESTED  
 29/11/2022  
*Arash Kumar Tomar*  
 ADVOCATE & NOTARY PUB.  
 Paonta Sahib (H.P), India



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले। यह मेरे ब्यानात है। जिसे पढ कर व समझ कर मैंने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

*टिका राम शर्मा*

मै टिका राम पुत्र श्री सुन्दर सिंह

ग्राम अशियाडी (220) पोस्ट  
ऑफीस टिम्बी तहसील शिलाई

जिला सिरमौर हिमाचल प्रदेश

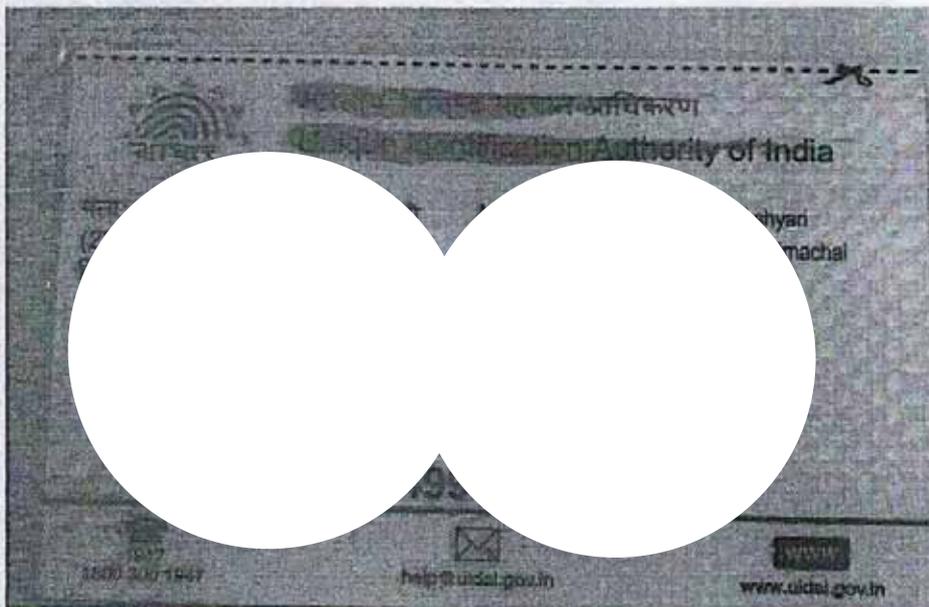
गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally. The contents of the document has been read over and explained to the deponent, which have been admitted to be correct by him. The deponent has been identified by me by Vipin Singh who is personally known to me, hence attested.

*Chauhan*

WITNESSED

*29/11/2022*  
*Naresh Kumar Tomar*  
ADVOCATE & NOTARY PUBLIC  
Pronta Sahib (H.P) India



रामेश्वर







1	2	3	4	5	6	7	8	9
					22-14-00 जोग जंगल	01-18-00 मन्सिर		
					02-10-00 जोग जंगल	00-11-00		
					00-07-00			

VLE NAME SUNIL THAKUR  
 LMK NAME HARLOK  
 BLOCK SHILLAI  
 MOBILE NO 9816101488  
 DATED 18/02/21

18/02/2021  
 18/02/2021  
 18/02/2021

To Verify, enter the Copy No above Bar Code at  
<http://admis.hp.nic.in/himbhoomilmk>  
 For Validity Refer : Notific. No:Rev-C(FY)10-1/2009 Dated 14-Feb-2011  
 Jam:11082021687  
 दिनंक: 18-Feb-2021  
 पृष्ठ संख्या: 4



हिमाचल प्रदेश HIMACHAL PRADESH

D 124397

Identity DV me

Linghi

Vipin Singh Chohan  
 5/86, Kundan Singh Chohan  
 R/o Vill. Chagan, P.O. Jamma  
 Teh. Kamraj, Distt. Sirmaour, H.P.  
 A/L No.  
 250342896345

## हलफीया ब्यान

मै रमेश पुत्र श्री मोही राम, ग्राम कोटी उत्तरोउ (अश्याडी वास) तहसील शिलाई जिला सिरमौर हि0 प्र0 का स्थाई निवासी हूँ। मै अपनी जमीन खसरा न0 1266/556 जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। मै अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न0 1266/556 में डम्प करने की अनुमति देता हूँ। मुझे कोई एतराज नहीं है। मलवा डालने के एवज में उपरोक्त कम्पनी मुझे 70,000/- रुपये दे रही है मै सहमत हूँ और बिना किसी दबाव के मै ब्यान कर रहा हूँ।

रमेश

ATTESTED

Naresh Kumar Jomai 2022  
 ADVOCATE & NOTARY PUBLIC  
 Paonta Sahib (H.P.) India



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मेरे ब्यानात है जिसे पढ कर व समझ कर मैं अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

रमेश

रमेश पुत्र श्री मोही राम,  
ग्राम कोटी उत्तरोड  
(अश्याडी वास) तहसील  
शिलाई जिला सिरमौर हि0  
प्र0।

गवाहान:-

ATTESTED

*Naresh Kumar Tomar*  
15/12/2022  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

Affidavit has been presented before me  
atation by the deponent personally  
on 15/12/2022. The contents of  
the same has been read over and explained  
to the deponent, which have been admitted  
correct by him  
The deponent has been identified by  
me personally known to me, hence attested

**राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी**

जिला : सिरमौर  
 तहसील : शिलाई  
 कानूनगोवृत : गंगटोली  
 पटवार वृत : गंगटोली  
 हदबस्त नं. : 220

नाकल शुल्क : 3  
 सेवा शुल्क : 20  
 कुल शुल्क : 23

एच.सी.ए रसीद संख्या: 2041120928513191

नाम : 6  
 पिता/पति : 6

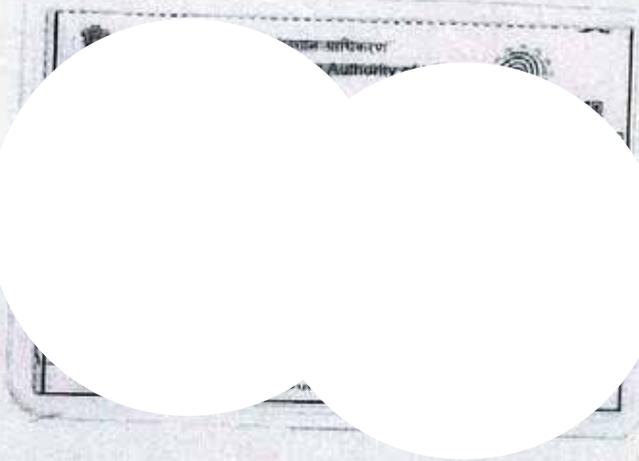
मोहाल : अश्याड़ी

साल : 2014-2015

रकबा ईकाई: बीघा-वि.-वि.

खेबट नं.	खतीनी नं.	नाम मालिक व पहवाल	नाम काश्तकार व पहवाल	नाम चार व दीगर बसावल आवपायी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना इकीयत व तरीका बाड	कैफियत
1	2	3	4	5	6	7	8	9
171	345	कुल भाग (3) जगत सिंह, रोश चन्द पुत्र व श्रीमति तुलसा देवी, श्रीमति शीला देवी	वधेश व कचड़ी रवीय	अश्याडे की खाले की कुल	238	02-03-00 मूलत अवतल	रकबा व पक्ष बाण्ड	2588 बहार
185	339	पुर्वियां व श्रीमति सज्जने देवी विधवा गोपीराम पुत्र कालिका भाग बराबर (1) भाग स्वामिच बारी लीराम, रूपान्त, पुत्र कालिका पुत्र मनीराम भाग बराबर (2) भाग निकले कौटी उत्तरक			385	02-18-00 बंजर कटोम	बंजर व पक्ष बाण्ड बंजर म(1) नाम: कचड़ी रवीय अंश: 28/10 फायल व लीराम पुत्र कालिका मालिक अनुप बंजर कटोम 02-18-00 श्रीमति कालिका रानी श्रीमति कालिका रानी श्रीमति कालिका रानी	165/2020 Date: 08/08/2020 In favour OLL
2.92	346		कुल भाग (अश्यादीय सिंह पुत्र व श्रीमति कमला, श्रीमति दुर्गा, श्रीमति विला, श्रीमति हरेदेवी पुर्वियां खजान सिंह पुत्र कानू भाग बराबर (1) भाग सुल सिंह, पतसिंह, मोर सिंह पुत्र व श्रीमति सुकमी, श्रीमति विधवा पुर्वियां कानू पुत्र प्यान सिंह भाग बराबर (5) भाग स्वामिच बारी कालिका	अश्याडे की खाले की कुल	1286/556	00-12-00 मूलत अवतल		

  
 10/02/2022



रमेश

354

आर= Arrear	नाम	DR= Debit	शोध/वापस	ret/rtn= Return
bal= Balance	उमर/दिनांक	DOB= Date of Birth	पूर्णित	Rnd= Round of
Capn= Capitalization	उपस्थिति	olt= Electronic Fund Transfer	इसल बैंक	sb = Savings Bank
chgch= Charge	पैसा अंतर	Inop= Inoperative	धन को लिए लिए	SC= Short Credit
chq= Cheque	प्रमाण	ins= Insurance	साई अनुदेश	S1/S2/SORD= Standing Instruction
clsc= Closure	सीमा	intfn= interest	शु	SID/W/H/O= Son/Daughter/Wife/Husband of
coll= Collection	आय	lonfn= Loan	पुनः प्रती/स्वी/पति	Int/rf/r= Transfer
comm= Commission	आय	min= Minimum	अंतरण	txn= Transaction
COR/CORR= Correction	सूचना	os= Outstanding	संस्कार/समा/दिन	Wd= Withdrawal
CD= Credit	आय अर्थ	P & T = Postage & Telegram	आय	
csb= Cash	एक सार	Pos= Pint of Sale	+MOD bal= Total balance (SB+Int+Mod)	
	विपणन		कुल राशि (बचत बैंक=	
	खत		संबंधित सम्बन्धी चाल	

स्टेट बैंक ऑफ़ पटियाला

55138176005

State Bank of Patiala



BRN/CHQ-GEN-PUR-IND-RURAL-INDR  
 CIF No : 78597221088  
 Account No : 55138176005  
 Customer Name: RAMESH / O SH MOHI RAM

S/D/W/H/O: MOHI RAM  
 Address: VPO KOTI UTKOU  
 SHILJAI  
 SIRMOUR H.P

Phone: 0  
 Email:  
 D.O.B. (If Minor):  
 MOP.: SINGLE  
 Nom. Reg. No.:

MICR: 173007104  
 CONTINUATION

TTMBT  
 VPO-TTMBT

Phone: 270023  
 Email:

Branch Code: 50569  
 Date of Issue: 17/06/2015  
 17/06/2015 7103492 50569  
 IFSC: SBTR0000569

Branch Manager

70,000 F

दिनांक



Ref: LNM/MoRTH-PIU/PKG-III/2021-22/805

Date: 07.02.2022

To,

**The Project Manager**  
Ashyari – Shri Kyari section of NH-707 (Package-III)  
HES Infra Pvt Ltd.  
Hyderabad - 500034, Telangana

**Sub:** "Rehabilitation/ Up-gradation to 2 - lane Configuration of Ashyari - Shri Kyari Section (Km.50.000 to Km 75.000) of NH – 707 (Package III) in the State of Himachal Pradesh Under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Reg. Approval of Dumping Sites**

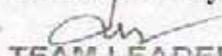
Ref: HES/NH-707/Pkg III/2022/A-142, Dated 07.01.2022  
HES/NH-707/Pkg III/2022/A-03, Dated 15.01.2022  
HES/NH-707/Pkg III/2022/A-05, Dated 19.01.2022  
HES/NH-707/Pkg III/2022/A-17, Dated 07.02.2022

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 60+080, 54+020, 52+760 & 52+200 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Yours Faithfully,

  
TEAM LEADER  
L.N.M. Infra Projects  
**Authorized Signatory**  
M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. The Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.
2. The C.M.D, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. The Project Coordinator, M/s L.N. Malviya Infra Projects Pvt. Ltd.



**Letter No:HES/NH-707/Pkg III /2022/A-03**

**Dated: 15.01.2022**

To  
The Team Leader,  
M/S L N Malviya Infra Projects Pvt Ltd  
NH-707, Paonta Sahib,  
Himachal Pradesh

Sir,

**Sub:** Rehabilitation and up gradation to 2-lane Configuration of Ashyari-Shri Kyari Section (km 50.000 to km 75.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode – **Regarding Dumping Site Approval.**

Dear Sir

With reference to above subject cited, we have required approval of Dumping site at Gangtoli Chainage - **54+020** .

You are requested to please accord approval the same.

Yours faithfully

For HES Infra Pvt Ltd

Authorised Signatory

Copy to:

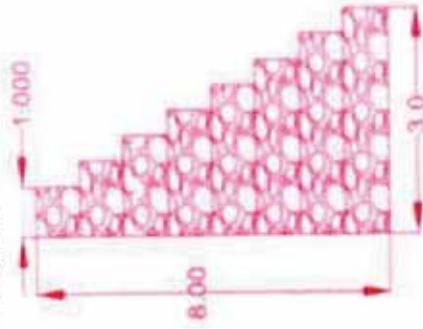


**The Project Director. MoRTH, PIU, Paonta Sahib, H.P.**

357

# PRIVATE DUMPING POINT

FROM CH-54+020 TO 54+120  
 VILL - GANGTOLI  
 DUMPING ESTIMATED QTY - 23500 CUM  
 TOTAL AREA = 2415 SQM  
 = 3.0 BIGHA



TYPICAL CROSS SECTION FOR GABION WALL



*[Signature]*  
 D-E

TEAM LEADER  
 L&M Infra Projects  
 Plot No. 100/107A,  
 Madhav Suburb

*[Handwritten notes in red ink:]*  
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 (100) 1/2 meter mesh



Identified by me

हिमाचल प्रदेश HIMACHAL PRADESH

D 124299

हलफीया ब्यान

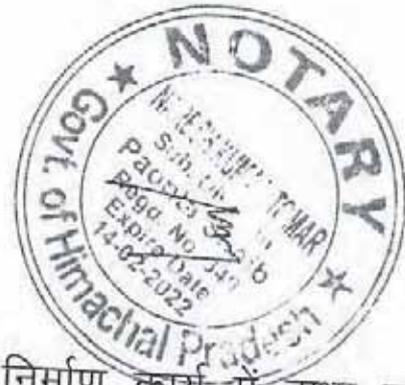
*Sinhal*  
 Vipin Singh Chohan  
 5/0 Sh. Kundan Singh  
 Ho Vill. P.O.  
 & Teh. Shillai  
 Adhar No.  
 250342896345

हम रामस्वरूप पुत्र श्री आशा राम, सुरत सिंह पुत्र श्री अमर सिंह, ग्राम गंगटोली तहसील शिलाई जिला सिरमौर हि0 प्र0 के स्थाई निवासी है। हम अपनी जमीन खसरा न0 326म जिसके पास से राष्ट्रीय उच्च मार्ग गुजर रहा है। हम अपनी जमीन एच0ई0एस0 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी खसरा न0 326म में डम्प करने की अनुमति देते है। हमे कोई एतराज नही है। मलवा डालने का मकरसद खेल मैदान में तबदिल कराना है हम सहमत है और बिना किसी दबाव के हम ब्यान कर रहे है।

*Surat Singh*

Surat Singh

TESTED  
 29/11/2022  
 Arush Kumar  
 ADVOCATE & NOTARY  
 Paonta Sahib (H.P.)



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह हमारे ब्यानात है जिसे पढ कर व समझ कर हमने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

*Surat Singh* *Ramesh*

रामस्वरूप पुत्र श्री आशा राम,  
सुरत सिंह पुत्र श्री अमर सिंह,  
ग्राम गंगटोली तहसील शिलाई  
जिला सिरमौर हि० प्र०

*[Signature]*  
गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on... 29/1/2022... of... has been read over and... executant, which have been admitted to be correct by him. The deponent has been identified by... *Vipin Singh*... who is personally known to me, hence attested.

TESTED

*[Signature]* 29/1/2022  
- *Atesh Kumar Tomar*  
ADVOCATE & NOTARY PUB.  
Punjab Sahit NLP India

2398



भारत सरकार  
Government of India



Issue Date: 07/04/2013



मेरु न



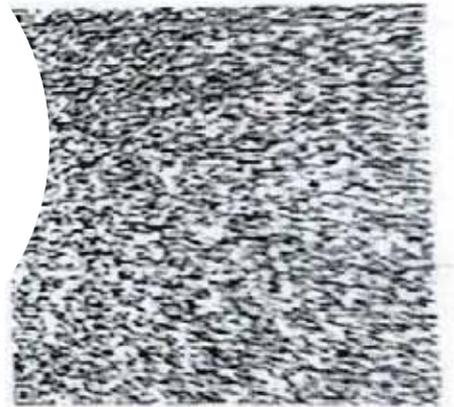
भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India



Print Date: 11/02/2021

पता:  
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17302



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help@uidai.gov.in



www.uidai.gov.in



## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

जिला : सिरमौर  
तहसील : शिलाई  
कानूननगोवृत : गंगटोली  
पटवार वृत : गंगटोली  
हदबस्त नं. : 223

एस.सी.ए रसीद संख्या: 2021142927747177

नाम : Q  
पिता/पति : Q

नकल शुल्क : 1  
सेवा शुल्क :  
कुल शुल्क :

मोहाल : गंगटोली

साल : 2015-2016 रकबा ईकाई: बीघा-चि.-वि.

खर्तौनी नं. लगात जो मुजारा अदा करता है व तफसील शर्ह व तदाद	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व टीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अपाजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1 2 3 4 5 6 7 8 9	कुल भाग (1819324920) जोतसिंह, सीताराम, अमरसिंह, सहाराम भाग बराबर (346538080) भाग बिला राहिन पुत्र व श्रीमति विमला, श्रीमति जन्नी भाग बराबर (86634520) भाग बिला राहिन पुत्रिया मनीराम पुत्र रूप धर्म सिंह पुत्र सेताराम पुत्र मनीराम (34203960) भाग बिला राहिन रामचन्द्र पुत्र व कुमारी लीला पुत्री अक्षराम पुत्र हरिधराम भाग बराबर (55693620) भाग बिला राहिन वीरसिंह (58797710) भाग बिला राहिन (25371538) भाग राहिन (33416172) भाग पुत्र व श्रीमति कलमौ, श्रीमति जमनी भाग बराबर (132427052) भाग बिला राहिन पुत्रिया व श्रीमति मन्थो (35015716) भाग बिला राहिन पुत्री हरिधराम पुत्र रूप, विन्ध्या पुत्र केसरू पुत्र राजला (519807120) भाग बिला राहिन गुमान सिंह पुत्र विन्ध्या पुत्र केसरू (10519906) भाग बिला राहिन चन्तरसिंह, स्वयंसिंह पुत्र गुमान सिंह पुत्र विन्ध्या	काश्त व कच्चा स्वयं कुमारी संगीता, रामस्वरूप, श्रीमति कलमौ, श्रीमति जमनी, श्रीमति मन्थो, मीरसिंह भाग बराबर हिस्सादाराम	नाम चाह व टीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अपाजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
21 मिन 1.9 2) 1.28 1.72 वाई 3.55	68 मिन 58	4	5	6 326 म	7 8 9	नई 467 485 487 नोट -बहो रपट नं. 387 मिति 13-7-88 के खाता नं.का नं 17भाग लका तादाटी 2- 18 बीघा जितने से 2-0 बीघा बैय हो चुका है तथा 5-18 बीघा रूप से लिफ्ट कियेगा का व न्यायिक रिस्टोर का खाता नं. 17 व 18 मीजा अपवाणी व खाता नं. 163 व 339 से लिफ्ट कियेगा नं. हिस्सा बदले मु. 8.75, 859+5 से बूझ सरकर हिमाचल प्रदेश शुल्क है। नोट - जोर खन कागज लेब नं. 1 व 2 नोट -ई नं 405 आड रहन कागज लिफ्ट अवर सिंह जंगीदा बराबर लेब नं 15 बटपूर।	नई 467 485 487 नोट -बहो रपट नं. 387 मिति 13-7-88 के खाता नं.का नं 17भाग लका तादाटी 2- 18 बीघा जितने से 2-0 बीघा बैय हो चुका है तथा 5-18 बीघा रूप से लिफ्ट कियेगा का व न्यायिक रिस्टोर का खाता नं. 17 व 18 मीजा अपवाणी व खाता नं. 163 व 339 से लिफ्ट कियेगा नं. हिस्सा बदले मु. 8.75, 859+5 से बूझ सरकर हिमाचल प्रदेश शुल्क है। नोट - जोर खन कागज लेब नं. 1 व 2 नोट -ई नं 405 आड रहन कागज लिफ्ट अवर सिंह जंगीदा बराबर लेब नं 15 बटपूर।

*[Signature]*  
10/09/2022  
मार्गदर्शक, नकल जमाबंदी विभाग,  
राजस्व विभाग, हिमाचल प्रदेश,  
शिलाई, जिला सिरमौर

दिनांक: 21-Jan-2022

नोट : हिमाचल प्रदेश - शिमला

पृष्ठ संख्या: 1



Ref: LNM/MoRTH-PIU/PKG-III/2021-22/1617

Date: 27.07.2022

To,

**The Project Manager**

Ashyari – Shri Kyari section of NH-707 (Package-III)

HES Infra Pvt Ltd.

Hyderabad - 500034, Telangana

**Sub:** "Rehabilitation/ Up-gradation to 2 - lane Configuration of Ashyari - Shri Kyari Section (Km.50.000 to Km 75.000) of NH – 707 (Package III) in the State of Himachal Pradesh Under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC mode." **Reg. Approval of Dumping Sites**

Ref: HES/NH-707/Pkg III/2022/A-63, Dated 07.07.2022

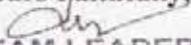
HES/NH-707/Pkg III/2022/A-289, Dated 27.07.2022

Dear Sir,

With reference to above cited subject vide which you have submitted the dumping site location at chainage 55+070 & 73+720 for approval. The same has been reviewed by authority engineer and found in order.

Further contractor is instructed to ensure protection as per drawing and layer wise compaction during muck disposal.

Yours Faithfully,

  
TEAM LEADER

L.N.M. Infra Projects  
Pvt. Ltd. (NH-707),  
Paonta Sahib

**Authorized Signatory**

M/s L.N. Malviya Infra Projects Pvt. Ltd.

Copy to: -

1. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
2. **The C.M.D.**, M/s L.N. Malviya Infra Projects Pvt. Ltd.
3. **The Project Coordinator**, M/s L.N. Malviya Infra Projects Pvt. Ltd.



**Letter No:HES/NH-707/Pkg III /2022/A-63**

**Dated: 07.07.2022**

To  
The Team Leader,  
M/S L N Malviya Infra Projects Pvt Ltd  
NH-707, Paonta Sahib,  
Himachal Pradesh  
Sir,

**Sub:** Rehabilitation and up gradation to 2-lane Configuration of Ashyari-Shri Kyari Section (km 50.000 to km 75.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode – **Regarding Dumping Site Approval.**

Dear Sir

With reference to above subject cited, we have required approval of Dumping site at Gangtoli Chainage - 55+070.

You are requested to please accord approval the same.

Yours faithfully

For HES Infra Pvt Ltd

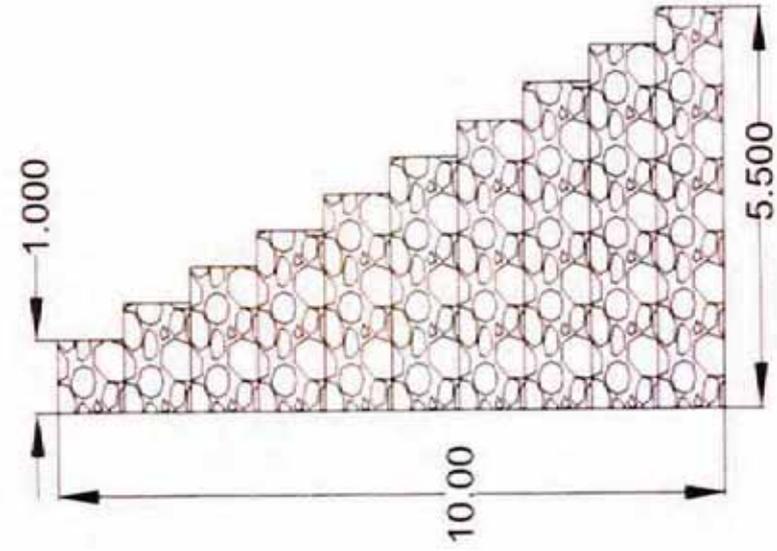
Authorised Signatory



**Copy to:**

**The Project Director. MoRTH, PIU, Paonta Sahib, H.P.**

365



DUMPING POINT

PRIVATE DUMPING POINT

FROM CH-55+070 TO 55+130  
 VILL- GANGTOLI  
 DUMPING ESTIMATED QTY - 28,558 CUM  
 TOTAL AREA = 1427.930 SQM  
 = 1.76 BIGHA



*dm*  
 TEAM LEADER  
 L.N.M. Infra Projects  
 Pvt. Ltd. (NIT-707),  
 Paonta Sahib



हिमाचल प्रदेश HIMACHAL PRADESH

D 125414

### हलफीया ब्यान

मै कि बहादुर सिंह पुत्र श्री तेलू राम, ग्राम वासी ग्राम पाब तहसील शिलाई जिला सिरमौर हि० प्र० का स्थाई निवासी है। मेरी जमीन में प्रधानमंत्री ग्राम सडक योजना से जो सडक ग्राम पाब सेरखी के लिए बनी है वह स्लाईडिंग के कारण गिर गई है। मै अपनी जमीन एच०ई०एस० इन्फ्रा प्रा० लि० कम्पनी को उपरोक्त सडक/लिक रोड दुबारा से बनाने के लिए, जो मेरी जमीन पर बनना है, कि मै सहमति प्रदान करता हूँ। इसके एवंज में उपरोक्त कंपनी मुझे नुकसान की भरपाई के लिए मु० 1,00,000/- रुपये फोरी राहत के रूप में देगी।

*[Handwritten signature]*

*[Handwritten signature]*

ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मै मेरे ब्यानात है जिसे पढ कर व समझ कर मैने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी



बहादुर सिंह पुत्र श्री तेलू राम,  
ग्राम वासी ग्राम पाब तहसील  
शिलाई जिला सिरमौर हि0 प्र0

गवाहान:-

2406

Date = 29/06/19

Generally used abbreviations

acc = Account	dep = Deposit	Pr = Principal
adj = Adjustment	DI = Death	proc = Processing Charge
amt = Amount	dish/dsh = Dishonour	rd = Recurring Deposit
Ar = Arrear	DR = Debit	ret/rin = Return
bal = Balance	DoB = Date of Birth	Rnd = Round of
Capn = Capitalization	eft = Electronic Fund Transfer	sb = Savings Bank
chg/en = Charge	Inop = Inoperative	SC = Short Credit
chq = Cheque	ins = Insurance	SI/So/SORD = Standing Instruction
Clos = Closure	int/in = Interest	S/D/W/H/o = Son/Daughter/Wife/Husband of
coll = Collection	lon/in = Loan	tr/tr/xfer = Transfer
comm = Commission	mn = Minimum	TT = Telegraphic Transfer
COR/CORR = Correction	os = Outstanding	txn = Transaction
CR = Credit	P & T = Postage & Telegram	Wd = Withdrawal
esh = Cash	Pos = Point of sale	+MOD bal = total balance (SB+linked MOD acc)

WELCOME TO

हि०प्र० राज्य सहकारी बँक सीमित



H.P. State Co-operative Bank Ltd.

Branch : SHILLAI IFSC Code: HFSC0000568

Contact No : ~~9805064122~~  
9805064122 Nominee No:

Customer Name : BHADUR SINGH  
BRAWANG DEVI

Account No : 56810100507 CIN: 1352564

Address : CO H.P.S.C.B. SHILLAI  
SHILLAI

Date : 29/06/2019



*[Signature]*  
Branch Manager

3  
*[Signature]*



हिमाचल प्रदेश HIMACHAL PRADESH

D 125417

Singh  
 Identity by me  
 Vipin Singh, Anand  
 Bho. Sh. Kumbhan Singh, Chak  
 R. V. Chak, Chak  
 Teh. Kamra, Distt.  
 Pathankot.  
 25 03 42896345

## हलफीया ब्यान

हम कि उदय राम पुत्र श्री सोभा राम, बाबु राम पुत्र श्री पांजी  
 राम, रती राम पुत्र पुत्र श्री नैन सिंह ग्राम वासी ग्राम गंगटोली  
 तहसील शिलाई जिला सिरमौर हि0 प्र0 के स्थाई निवासी है।  
 हम अपनी जमीन अराजी खसरा न0 586/36, जिसके पास से  
 राष्ट्रीय उच्च मार्ग गुजर रहा है। हम अपनी जमीन एच0ई0एस0  
 इन्फ्रा प्रा0 लि0 कम्पनी को सडक निर्माण के मलबे को अराजी  
 खसरा न0 586/36में डम्प करने की अनुमाति देते है। हम  
 समस्त हिस्सेदारो कोई एतराज नही है। हम सहमत है और  
 बिना किसी दबाव के ब्यान कर रहे है।

उदय राम

ATTESTED

Naresh Kumar Tomar  
 17/7/2022  
 ADVOCATE & NOTARY PUBLIC  
 Paonta Sahib (H.P.) India



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह हमारे ब्यानात है जिसे पढ कर व समझ कर हमने अपने हस्ताक्षर किए है।

उदय राम

हस्ताक्षर ब्यान हल्फी

उदय राम पुत्र श्री सोभा राम,  
बाबु राम पुत्र श्री पांजी राम,  
रती राम पुत्र पुत्र श्री नैन सिंह  
ग्राम वासी ग्राम गंगटोली  
तहसील शिलाई जिला सिरमौर  
हि0 प्र0।

गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today at 11/7/2022. The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him. The deponent has been identified by Sh. N. P. Singh who is personally known to me, hence attested.

ATTESTED

11/7/2022  
Naresh Kumar Tomar  
ADVOCATE & NOTARY PUBLIC  
Paonta Sahib (H.P.) India

1 जगमाल

2 मुकुन्दम

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20 ~~...~~

21 ~~...~~

22 MAYARAM

23 ~~...~~

24 ~~...~~

25 ~~...~~

## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 2109153525176376

नकल शुल्क : 1.00  
 सेवा शुल्क : 10  
 कुल शुल्क : 11

नाम :  
 पिता/पति : .

मोहाल : गंगटोली

रकबा ईकाई: बीघा-दि.-वि.

साल : 2015-2016

खेवट नं.	खतोली नं.	नाम मालिक व एहवाल	नाम कारतकार व एहवाल	नाम चाण व दीगर वसायल आबपाशी	नम्बर खसरा डाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयाँ में	हिस्सा या पैमाना हकीयत व तरीका बाउ	कैफियत
1	2	शमल देव हरबद	शमल देव हरबद	5	6	7	8	9
55 मिन	122 मिन	शमल देव हरबद	शमल देव हरबद	58/36	50-02-00	गकडिल चउन्ट	ककल व पडल बाउड खेवट नं.(1)	
53	122							
ककल खेवट नं.	(47)							
64.14	मात							
34.67	रकबाई							

*(Signature)*  
 25/04/2022

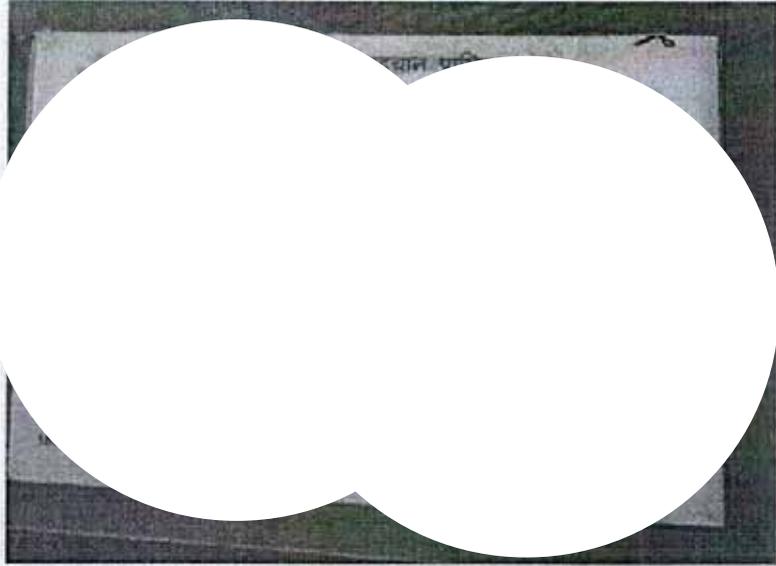
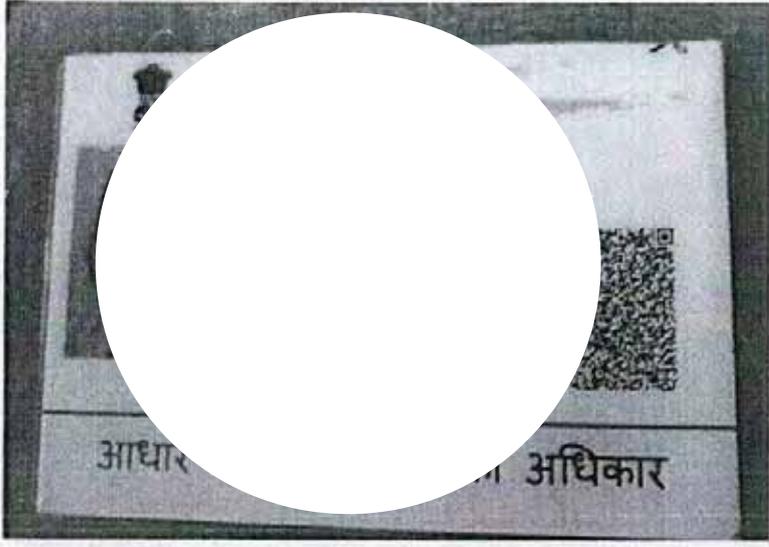


Certified that this copy has been generated from the database of Revenue Department at State Data Centre [Last Updated: Apr 19 2022 3:33PM] as accessed by the Lok Mitra Kendra LMK WARD NO 13 on 19-April-2022  
 दिनांक: 19-Apr-2022  
 हिमाचल प्रदेश - शिमला

To Verify; enter the Copy No above Bar Code at  
<https://himbhoomlimk.nic.in>  
 For Validity Refer : Notific. No.Rev-C(F)/10-1/2009 Dated 14-Feb-2011  
 पृष्ठ संख्या: 1

Jam1106222547





3421/11



STATE BANK OF INDIA

Name: Mr. UDAY RAM

S/D/H/O : S/O SOPHA RAM

PF Number : 90228425685

Account No. : 38133849349

A/C TYPE : REGULAR SAVINGS BANK ACCOUNT

Address : S/O SOPHA RAM

VILL. GANGOLI PO TIMBI

TFH SHILLAI DIST SIRMOR HP

Branch: TIMBI  
VPO-TIMBI Code: 50569

Email: sbi.50569@sbi.co.in

Phone No.: 270023

IFSC: SBIN0050569

Bus. Hrs: 10:00:00-15:30:00  
MICR: 173002105

MOP: SINGLE  
A/C Opening Dt: 18/12/2019  
Nom Reg No:  
Customer's PAN: DMSPRS09C  
Date of Issue: 12/04/2021  
CONTINUATION





लाहुराम शर्मा

14/12/2018  
14/12/2018

State Bank of India

Phone: 270023  
Email: b55698sb@sbicoinf.in  
Branch Code: 50569  
Date of Issue: 12/04/2018 50569  
IFSC: SBIN0050569  
MICR: 173002106

CONTINUATION

Branch Manager

State Bank of India

Timbi  
VPO-TIMBI

भारतीय स्टेट बैंक

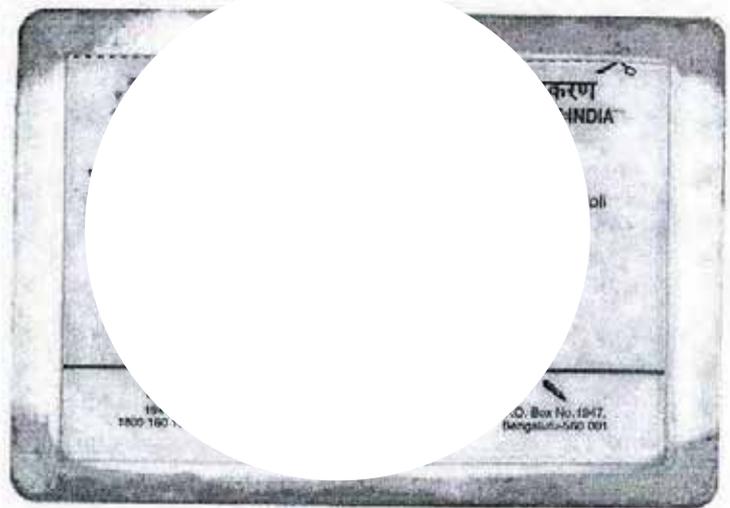
Savings Bank Account  
CIF No : 75109507839  
Account No : 55158487824  
Customer Name: BABU RAM SO SH PANJI RAM

S/D/W/H/O: SO SH PANJI RAM  
Address: SO SH PANJI RAM  
VILL GANGTOLI TIMBI  
TEH SHILLAI

Phone:  
Email:  
POP: B STINGLE Minor:  
Mat. Reg. No.: 0000000007695041



श्रीराम शिवा



a/c = Account/खाता	Csh = Cash/रकम	Pos = Point of Sale/बिक्री स्थान
adj = Adjustment/संशोधन	dep = Deposit/भुगतान	Pr = Principal/मूल
Amt = Amount/राशि	Dft = Draft/चुकी	proc = Processing Charge/प्रसंसाधन शुल्क
Ar = Arrear/वसतफेद	dish/dsh = Dishonor/अभिसंध	rd = Recurring Deposit/पुनरावृत्ति भुगतान
bal = Balance/बैलेंस	DR = Debit/देबिट	ret/rtn = Return/वापस
Capn = Capitalisation/संचयन	DOB = Date of Birth/जन्म तिथि	Rnd = Round off/गुणित
Chg/ch = Charge/शुल्क	eft = Electronic Fund Transfer/इलेक्ट्रॉनिक फंड ट्रांसफर	sb = Savings Bank/संचयन बैंक
Chq = Cheque/चेक	Inap = Inoperative/निष्क्रिय	SC = Short Credit/अल्प क्रेडिट
CIF = Customer Information File/ग्राहक सूचना फाइल	Ins = Insurance/बीमा	SI/Sa/SORD = Standing Instruction/स्थायी निर्देश
Clos = Closure/निर्वास	Int / In = interest/दर	S/D/W/H/o = Son/Daughter/Wife/Husband of/पुत्र/पुत्री/पत्नी/पति
Coll = Collection/संग्रह	loan/loan/अर्ज	tr/trf/xfer = Transfer/संचालन
Comm. = Commission/आयोग	min = Minimum/न्यूनतम	txn = Transaction/व्यय
COR/COIR = Correction/संशोधन	os = Outstanding/वसतफेद	Wd = Withdrawal/अग्रत
CR = Credit/क्रेडिट	P&T = Postal Charges/संचालन शुल्क	*MOD bal = Total balance (SB+linked MOD a/c)/कुल बैलेंस (संचयन बैंक + जुड़ावित खाता)



भारतीय स्टेट बैंक  
STATE BANK OF INDIA



Branch: TIMBT Code: 50569  
VPO-TIMBT  
Email: sbi.50569@sbi.co.in  
Phone No.: 270023  
IFSC: SBIN0050569

Buss. Hrs: 10:00:00-16:00:00  
MTCR: 173002106

Name: RATTI RAM S/O SH NAIN SINGH  
/D/H/o : NAIN SINGH  
IF Number : 75086653328  
Account No.: 55152958449 ✓  
Type : REGULAR SAVINGS BANK ACCOUNT  
Mess : S/O SH NAIN SINGH  
VILL. GANGTOLI TIMBT  
TEH. SHILAI

MOP: SINGLE  
A/c Opening Dt: 05/12/2014  
Nom Reg No: 0000000006305705  
Customer's PAN:  
Date of Issue: 23/07/2014  
CONTINUATION



रवी राम शिन्धी



हिमाचल प्रदेश HIMACHAL PRADESH

### हलफीया ब्यान

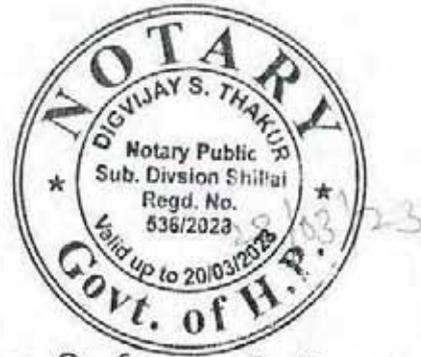
मै कि रमेश नेगी पुत्र श्री जालम सिंह, वैयहेसियत मुख्तयार आम श्री गुमान सिंह पुत्र श्री कायरु ग्राम वासी ग्राम शिलाई तहसील शिलाई जिला सिरमौर हि० प्र० का स्थाई निवासी हूँ। एच०ई०एस० इन्फ्रा प्रा० लि० कम्पनी के द्वारा पहाड से कटींग के दौरान मेरी जमीन खसरा न० 5325/3036/1 में मलबा व पत्थर आदि गिर गए थे। यह कि श्री रमेश नेगी पुत्र श्री जालम सिंह, वैयहेसियत मुख्तयार आम श्री गुमान सिंह पुत्र श्री कायरु, उपरोक्त खसरा न० में तादादी 01-04 बिघा रकबा का हिस्सेदार मालिक व कबिज अराजी है। मेरी जमीन खसरा न० 5325/3036/1 में मलबा व पत्थर गिराने के एवज में कम्पनी मुझे मु० 1,50,000/- रुपये दे रही है। भविष्य में उपरोक्त गिरे मलबे व पत्थर के एवेज में कम्पनी से किसी भी प्रकार का कोई मुवावजे की मांग नही करुगा। मै सहमत हूँ और बिना किसी दबाव के ब्यान कर रहा हूँ।

*[Signature]*

ATTESTED

Dignijay S. Thakur  
Advocate & Notary  
SHILLAI (H.P.)

Ch. No: 62 Blasting  
Compensation



ताकि कोई भी शरारती तत्व सडक निर्माण कार्य में बाधा न डाले यह मेरे ब्यानात है जिसे पढ कर व समझ कर हमने अपने हस्ताक्षर किए है।

हस्ताक्षर ब्यान हल्फी

*Amey*

रमेश नेगी पुत्र श्री जालम सिंह,  
वैयहेसियत मुख्तयार आम श्री गुमान  
सिंह पुत्र श्री कायरु ग्राम वासी ग्राम  
शिलाई तहसील शिलाई जिला  
सिरमौर हि0 प्र0

*Sh. Vipin Chakher & Co*  
*Sh. Kamal Son Chakher*  
*At. W. Chitay, Teh. Kanan,*  
*(H.P.)*

गवाहान:-

This affidavit has been presented before me for attestation by the deponent personally today on 28/03/2023. The contents of the same has been read over and explained to the executant, which have been admitted to be correct by him. The deponent has been identified by me personally known to me, hence attested

ATTESTED

Digvijay S. Thakur  
Advocate & Notary  
SHILLAI (H.P.)

28/03/23

B) खसरा नम्बर 3325/3036/1

उकवा तादादी = 1-04 बिघा

क्रमांक	नाम नातिक	दिव्या	उकवा
1.	गुमान् पुत्र भागद	1/2	0-11 बिघा
2.	बेल पुत्र मांजी	1/2	0-02 बिघा
3.	प्रदीप पुत्र बेल	1/36	} → 0-02 बिघा
4.	खन्दीप पुत्र बेल	1/36	
5.	रणजीत पुत्र बेल	1/36	
6.	लाल सिंह पुत्र बुधिया	1/3	0-05 बिघा
कुल =			1-04 बिघा

C) खसरा नम्बर 143/1

उकवा तादादी 0-07 बिघा

क्रमांक	नाम नातिक	दिव्या	उकवा
1.	रतन सिंह, बलदुर सिंह पुत्र व तीर्थाते जिमोली, सौजा, तन्वीध उफिया नैनु लभनाम	1/3	0-02 बिघा
2.	पुमिया पुत्र जेईमा	232/699	0-02 बिघा
3.	जरीशम, मोदीशम पुत्र देवीशम लभनाम	198/699	0-02 बिघा
4.	वेदप्रसाद पुत्र तुलसीराम =	18/699	0-0-10 बिघा
5.	तेतराम पुत्र अचलम् =	15/699	0-0-10 बिघा
कुल :-			0-07 बिघा

20/03/2023

श्रीराम ठिकारी  
ठिकारी



GENERAL POWER OF ATTORNEY,

STAMPS No. 15/-  
KITAS 3.

*Accepted for registration R.C. 25/05/39*

BY THIS POWER OF ATTORNEY, I, Guman Singh son of late Sh. Kairu aged 48 years resident of village and Tehsil Shillai, Distt. Sirmour, H.P. do hereby appoint Sh. Ramesh Negi son of late Sh. Jalam Singh Negi aged 33 years resident of village and Tehsil Shillai, Distt. Sirmour, H.P. as my General power of Attorney in my name and on my behalf to do or execute all or any of the acts, deeds or things hereinafter mentioned that is to say:

1. To transact, manage, carry on and do every business matters and things necessary for or in any way connected with my lands situated at village, mouza and Tehsil Shillai, Distt. Sirmour, H.P.
2. To demand, sue for, recover and receive and give discharge for all moneys, debts, goods, stocks, securities, rents of the land and other personal estate now belonging or hereinafter to belong to me.
3. To institute any suit pertaining to my properties and to defend all suits and actions and other proceedings concerning my properties or concerning anything in which I may be a party and to engage counsels on my behalf for defending or instituting the suits.
4. To settle, compromise or submit to arbitration all actions, suits, accounts, claims and disputes between me and any other person or persons.



हिमाचल प्रदेश HIMACHAL PRADESH

01AA 176348

5. To supervise, manage and direct all my affairs and my properties or in which I may be interested and to do all such acts as the said attorney may deem necessary for the benefit and protection of my said business and my lands and other properties.
6. To take possession of all my properties, to sell, mortgage, gift or otherwise alienate any of my property to any person. Bank Govt. Deptt. Financial Institution etc. to settle all my land at village, maisa and Tehsil Shillai, Distt. Simour, H.P., to recover all dues and to grant receipts.
7. To do, execute and perform all and every other to be done in respect of my concerns business and property during my absence as fully and effectually as I were personally present to do the same.

2000.30  
 and  
 प्रजापति जिला सिमौर

and undertake to confirm and ratify all  
 attorney under the power in that behalf  
 shall do or purport to be done by virtue of

Executant.

6/11  
 G. M. Singh

contd.p.3.